Wednesday, April 5, 1978
Chaitra 15, 1900 (Saka)

LOK SABHA DEBATES

(Sixth Series)

Vol. XIII

April 5 to 19, 1978/Chaitra 15 to 29, 1900 (Saka)]

Fourth Session, 1978/1899—1900 (Saka)

(Vol. XIII contains Nos. 31—40)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

(SIXTH SERIES, VOLUME XIII, FOURTH SESSION, 1978)

No. 31, Wednesday, April 5, 1978/Chaitra 15, 1900 (SAKA)

	PAGES
Obituary Reference:	1
Oral Answers to Questions:	
Starred Questions Nos. 594, 595, 598, 600 to 602, 604 and 605	2—30
Written Answers to Questions:	
Starred Questions Nos. 596, 597, 599, 603 and 606 to 616	31—47
Unstarred Questions Nos. 5603 to 5609, 5611, 5613 to 5615, 5617 to 5641 and 5643 to 5802	47—235
Statement correcting answer to USQ No. 1223 dated 1-3-1978.	236-237
Papers laid on the Table	237-238
Calling Attention to Matter of Urgent Public Importance—	
Reported robbery in the Ajmal Khan Road Branch of Syndicate Bank, New Delhi	239—250
Shri Laxmi Narain Nayak	239, 241, 242
Shri Charan Singh	239, 241, 243
Shri P. Rajagopal Naidu	243-244
Shri M. Ram Gopal Reddy	244-245
Shri Chitta Basu	246-247
Shri Nathu Singh	247—250
Statement *re* press reports about proposal to acquire a new type of Aircraft for Indian Air Force	251—256
Shri Jagjivan Ram	251—252
Statement *re* Retrenchment of Harijan Safai Karamcharis in Babina Cantonment Board	256—258
Prof. Sher Singh	256—258

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

PAGES

Matters under Rule 377—

(i) Legislation for equal pay for equal work for Beedi workers in the country 258

Shri Birendra Prasad 259

(ii) Impending closure of industries in Saurashtra region of Gujarat due to shortage of steam coal arising from non-availability of wagons 259

Shri Dharmasinhbhai Patel . . . . . 259—262

Demands for Grants, 1978-79—

Ministry of Works and Housing and Ministry of Supply and Rehabilitation . . . . . 262—359

Shri Yuvraj . . . . . 263—265

Shri Mukunda Mandal . . . . . 265—268

Shri Samar Guha . . . . . 269—277

Shri S. K. Sarkar . . . . . 277—283

Shri P. Rajagopal Naidu . . . . . 283—288

Shri Ram Kishan . . . . . 288—299

Shri Ram Kinkar . . . . . 299—305

Shri P. S. Ramalingam . . . . . 305—309

Shri Ramjilal Yadav . . . . . 309—312

Shri Dhirendranath Basu . . . . . 313—318

Shri Ram Vilas Paswan . . . . . 318—323

Shri Somnath Chatterjee . . . . . 323—328

Shri Sikandar Bakht . . . . . 329—358

Ministry of Commerce, Civil Supplies and Cooperation. . . . 359—396

Shri S. R. Damani . . . . . 361—370

Shri Tej Pratap Singh . . . . . 376—378

Shri Venkatasubbaiah . . . . . 378—383

Shri Faquir Ali Ansari . . . . . 383—396

Prof. R. K. Amin . . . . . 390—396

Half-an-Hour Discussion

Performance of Indian Players . . . . . 396—414

Shri Mukhtiar Singh Malik . . . . . 396—400

Shri Dhanna Singh Gulshan . . . . . 401—408

Prof. P. G. Mavalankar . . . . . 408—414

LOK SABHA

Wednesday, April 5, 1978/Chaitra 15, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair.*]

OBITUARY REFERENCE

MR. SPEAKER: I have to inform the House of the sad demise of Shri A. Ibrahim, a former Member of this House, who passed away at Doranda (Ranchi) on March 27, 1978 at the age of 63.

Shri A. Ibrahim was a Member of the Provisional Parliament during the years 1950 to 1952 and of the First Lok Sabha during the years 1952 to 1957. During First Lok Sabha, he represented Ranchi Constituency in Bihar.

A lawyer and a social worker, Shri Ibrahim devoted much of his time and energy to the upliftment of the backward communities of Chota Nagpur in Bihar. He was also associated with a large number of organisations working for the welfare of the backward classes. A widely travelled person, he attended the World Assembly of Youths in New York in 1951.

We deeply mourn the loss of this friend and I am sure, the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while as a mark of respect to the memory of the departed soul.

The hon. Members then stood in silence for a short while.

ORAL ANSWERS TO QUESTIONS

Persons retired compulsorily during Emergency

*594. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Government servants, non-Gazetted and Gazetted, who were compulsorily retired from service under F.R. 56(j) and Rule 48 of Central Civil Services (Pension) Rules, 1972, arbitrarily during the emergency without giving them any chance to explain or defend themselves;

(b) whether it is a fact that out of the retired persons only those employees have been reinstated who were detained under MISA or having their association with banned organisations;

(c) whether Government have decided to reinstate all such compulsorily retired Government servants without prior review; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (d). A statement is laid on the Table of the House.

Statement

5477 Central Govt. employees were prematurely retired during emergency. Their group-wise break-up is given below:

Group A . . .	118
Group B . . .	292
Group C . . .	3129
Group D . . .	1938
	5477

In addtion, 71 Central Govt. employees were also either dismissed or removed from service under proviso (c) to Article 311 (2) of the Constitution during the same period.

2. In regard to the Central Govt. employees who were prematurely retired, instructions have been issued to all the appropriate authorities that the representations of such employees be considered by a commitee of Officers of appropriate status unconnected with the original decision to retire the employees prematurely, with special care to see that overrigorous standards were not applied at the time of the original review or that such premature retirement was not resorted to as a means of political or personal victimisation. According to the information available so far, orders have been issued for the reinstatement of 3307 empolyees.

3. As regards the Central Govt. employees against whom action was taken under Article 311 (2) (c) of the Constitution for their alleged link with the previously banned organisations, instructions have already been issued for their immediate reinstatement. These instructions are, however, not applicable to those Government employees who were involved in espionage or other similar objectionable and illegal activities.

श्री मोहन लाल पिपिल : अध्यक्ष महोदय, पिछली सरकार द्वारा सैकड़ों केन्द्रीय कर्मचारियों और अधिकारियों को निकाल दिया गया था, उस से जो पीड़ित हुए, उन में से बहुत मर गये, बहुत से पागल हो गये, बहुतों की पत्नियां मर गईं, बहुतों की पत्नियों ने छोड़ दिया, अधिकतर बच्चों की [illegible] समाप्त हो गई। ऐसी हालात में क्या सरकार विचार करेगी कि उन को कुछ सहूलियत दी जाय और लोग अभी भी नौकरी में [illegible] चाहते हैं उन को नौकरी में लिया जाय ?

SHRI S. D. PATIL: These questions have not come specifically to the notice of the Government. If these questions are received by the Government, then it will be examined on merit.

श्री मोहन लाल पिपिल : जो लोग अभी 58 वर्ष के नहीं हुए हैं, क्या सरकार उन को फिर से नौकरी में लेने केलिये तैयार है ? यदि नहीं, तो क्यों नहीं ?

MR. SPEAKER: The statement has given all the details. Probably, the hon. Member has not got the statement.

SHRI MOHAN LAL PIPIL: I am asking about those persons who have not yet completed 50 years of age.

SHRI S. D. PATIL: There is no compulsory retirement as such, but there is a premature retirement and that is done on two accounts. (1) The ineffectiveness of the incumbent. The other is doubtful integrity. In such cases, we are examining the cases during the emergency and some of the cases are being reviewed and they are reinstated. Such of the persons who do not deserve reinstatement their cases are rejected.

श्री राघवजी : अध्यक्ष महोदय, कुछ ऐसे प्रकरण सामने आये हैं कि जिन कर्मचारियों को मीसा में बन्द कर दिया गया था, बाद में उन को सेवा में ले लिया गया, लेकिन इस दौरान में जो इन्क्रीमेन्ट हुए या जो प्रमोशन्ज हुए—इस का उन को नुकसान पहुचा है। क्या सरकार उन को इन्क्रीमेन्ट्स और प्रमोशन देने के बारे में विचार करेगी ?

SHRI S. D. PATIL: That is a matter of policy and we will examine it on merit.

SHRI M. RAM GOPAL REDDY: Resently, in Andhra Pradesh, the Chief Minister has announced that he is taking all non-gazetted people on duty who were removed during the emergency. I want to know whether the Government is in a position to make such sort of a gesture in the case of Central Government employees.

SHRI S. D. PATIL: We cannot do that. We have laid down certain policy matters. This is reflected in the memorandum dated 15-10-1977, and there

we have laid down certain guidelines. Where the standards applied are over-strict or as a matter of fact, in the case of victimisation, we took into the matter and also asess the overall working as regards the effectiveness of the persons and those guidelines are quite clear.

चौधरी बलबीर सिंह : अध्यक्ष महोदय, जिन लोगों को निकाला गया है, उस की वजह यह दी गई है कि उनकी इन्टीग्रिटी डाउटफुल थी। आपने यह भी कहा है कि यह कम्पलसरी रिटायरमेन्ट नहीं है, बल्कि प्रीमिच्योर रिटायरमेन्ट है। मैं जानना चाहता हूं कि इन दोनों रिटायरमेन्ट्स में क्या फर्क है ? इमर्जेन्सी के दौरान वे जिन आफिसर्ज के गलत आर्डर्ज को मानने के लिये तैयार नहीं थे, उन्होंने उन पर इन्टीग्रिटी डाउटफुल का इल्जाम लगाकर नौकरी से निकाल दिया या उनको प्रोमच्योर रिटायरमेंट लेने के लिये मजबूर किया गया। मैं चाहता हूं कि सरकार इन लोगों के केसेज पर गौर करने के लिये कोई ऐसी कमेटी मुकर्रर करे, जो सारे केसेज को देख कर, उन को ठीक कर के, उन लोगों को बहाल करे।

SHRI S. D. PATIL: In the statement itself we have already said about the Committee; it is an independent committee which applies its mind with an objective test. This Committee is a Committee of responsible Secretaries and it is headed by the Cabinet Secretary.

MR. SPEAKER: Out of 5,477 cases, already 3,307 persons have been taken back.

SHRI S. D. PATIL: Yes, Sir. The cases of those whose cases are rejected on overall assessment of their working, not that we considered their integrity during Emergency; there was no question of judging their integrity during the Emergency but prior to that—if their integrity was doubtful and that had been noted in the CRs of those officers.

स्वतंत्रता सेनानी पेंशन पाने वाले नकली व्यक्ति

* 595. **श्री राजेन्द्र कुमार शर्मा :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस प्रकार की जानकारी प्राप्त हुई है कि कुछ नकली व्यक्ति झूठे प्रमाणपत्र पेश करके स्वतंत्रता सेनानी पेंशन योजना के अधीन पेंशन प्राप्त कर रहे हैं;

(ख) क्या सरकार ने इस मामले की जांच की है ; और

(ग) यदि हां, तो उक्त प्रकार के झूठे मामलों की कुल संख्या क्या है और उनमें से कितने व्यक्तियों को दोषी पाया गया तथा उनके विरुद्ध क्या कार्रवाई की गई ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Yes, Sir.

(c) The number of complaints received upto 28-2-1978 is 6745. After detailed investigation and consultation with State Governments, pension has been cancelled and recovery orders of payments already made in 433 cases. Criminal prosecution has been left to the State Governments to be undertaken in the light of facts and evidence available in each case. In 4744 cases, grant of pension has been suspended after preliminary examination. Detailed enquiries in consultation with the State Governments are in progress.

श्री राजेन्द्र कुमार शर्मा : सर्व प्रथम मैं इस बात पर आपत्ति करूंगा कि सचिवालय द्वारा प्रिंटिंग मिस्टेक्स की ओर ध्यान नहीं दिया जाता है। हिन्दी के एजेन्डा के अन्तर्गत मेरा नाम तलत दिया गया है। भविष्य में ऐसी ब्लंडर नहीं होनी चाहिए।

यह प्रश्न बहुत महत्वपूर्ण है । माननीय मंत्री जी की तरफ से जो उत्तर आया है, उस से स्पष्ट दृष्टिकोण में यह बात आती है कि इस प्रकार केन्द्रीय सरकार की तरफ से लगभग सवा लाख व्यक्तियों को पेंशन दी जा रही है और वे स्वतन्त्रता सेनानी के नाम पर यह पेंशन प्राप्त कर रहे हैं । मान्यवर इन को 6745 शिकायती पत्र प्राप्त हुए हैं । मेरा इस विषय पर बहुत स्पष्ट मत है और मैं चाहूंगा कि सरकार इस विषय पर स्वयं जांच कराए । सवा लाख व्यक्तियों में से, जिन को स्वतन्त्रता सेनानियों के नाम पर पेंशन दी जा रही है, लगभग 50 प्रतिशत व्यक्ति बोगस हैं और पिछले अनेक वर्षों में हजारों, करोड़ों रुपये इस कोष में से पेंशन की शक्ल में वे लोग ले रहे हैं । मैं जानना चाहता हूं कि क्या सरकार इन लोगों के विरुद्ध विस्तृत जांच करा कर भविष्य में इन लोगों को पेंशन नहीं देगी और इन के विरुद्ध कड़े कदम उठाएगी ।

इसी से सम्बन्धित एक प्रश्न और है । राज्य सरकारों द्वारा जो पेंशन योजना चल रही है ।

MR. SPEAKER: We are not concerned with State Governments.

श्री राजेन्द्र कुमार शर्मा : इसी से सम्बन्धित यह प्रश्न है । क्या केन्द्रीय सरकार इस बारे में राज्य सरकारों को आदेश देगी । यदि लोग केन्द्रीय सरकार से बोगस पेंशन प्राप्त कर सकते हैं तो राज्य सरकारों में तो इस से कई गुना लोगों को बोगस पेंशन दी जा रही है और कांग्रेस सरकार ने अपने कुछ लोगों को यह पेंशन दिलवाई है । इस के विरुद्ध सरकार क्या कार्यवाही करने जा रही है ?

श्री धनिक लाल मण्डल : माननीय सदस्य ने जो यह कहा है कि स्वतन्त्रता सेनानियों के नाम पर जो पेंशन वितरित की गई है, उन लोगों की संख्या 1 लाख 25 हजार है, उस के बारे में मैं यह बता दूं कि यह संख्या 1 लाख 17 हजार है लेकिन माननीय सदस्य का कहना करीब करीब ठीक ही है । अब इन का जो यह कहना है कि बहुत सारे बोगस लोगों को यह पेंशन स्वीकृत हो गई है, हम लोग इस पर विचार कर रहे हैं और सब तरह से स्टेट गवर्नमेंट्स और दूसरी एजेंन्सियों से ये सारे आंकड़े एकत्रित कर रहे हैं कि सन् 1942 में और 1932 में या इससे पहले कितने लोग जेल गये । वे हम स्वयं इस मामले से सीज्ड हैं । इस मामले की हम छानबीन कर रहे हैं । जो इंडिविजुअल कम्प्लेंट्स आती हैं उनकी भी हम तुरन्त छानबीन करते हैं । जिन के बारे में हमें शिकायतें मिलती हैं हम उनकी प्रारम्भिक जांच करके जहां पर प्राइमा फेसी केस बनता है तुरन्त पेंशन की अदायगी रोक देते हैं, स्थगित कर देते हैं और उसकी डिटेल्ड इनक्वायरी करते हैं और उसके बाद सबित हो जाने पर न केवल पेंशन को बन्द कर देते हैं बल्कि रिकवरी के लिए भी हम प्रोसीडिंग्ज करते हैं ।

राज्यों को भी हमने कहा है कि वे क्रिमिनल प्रोसीडिंग्ज कर सकते हैं । यह सब एवीडेंस पर आधारित होता है ।

माननीय सदस्य जो समय लगता है उससे संतुष्ट नहीं है और चाहते हैं कि और भी तेजी में काम क्यों नहीं हो रहा है । इस में हमारी दिक्कत यह है कि ज्यादा समय इसलिए लगता है कि राज्य सरकारों से भी ये मामले सम्बन्धित होते हैं, सर्टिफिकेट होते हैं उन से भी सम्बन्धित होते है और साथ ही साथ स्टाफ भी इतना नहीं है कि बहुत तेजी से हम कर पाएं । चूंकि मामला राज्यों से तथा दूसरों से भी सम्बन्धित है इसलिए थोड़ा समय लग रहा है लेकिन मैं विश्वास दिलाता हूं कि हम तेजी से काम करेंगे ।

श्री राजेन्द्र कुमार शर्मा : क्या यह सत्य है कि स्वतंत्रता सेनानियों को जो पेंशन दी गई है वह केवल मात्र एम० एल० एज०,

एम० पीज० के द्वारा सर्टिफिकेट दिए जाने के उपरान्त स्वीकार कर ली गई थी और उनको पेंशन दे दी गई थी ? क्या इसको भी ध्यान में रखा गया था कि जेल रिकार्ड को देखा जाए ? जहां बोगस सर्टिफिकेट के आधार पर दे दी गई है उनके विषय में सरकार क्या निर्णय करने जा रही है ।

मेरे पहले प्रश्न का उत्तर नहीं आया है। मैंने पूछा था कि क्या उन लोगों के विरुद्ध कड़ी कार्रवाई सरकार करेगी क्योंकि इससे भयंकर अपराध कोई दूसरा नहीं हो सकता है जो कांग्रेसियों ने पिछले तीस वर्षों में जनता के पैसे के साथ खिलवाड़ करके किया है। इसका उत्तर आना चाहिये ।

मैं यह भी जानना चाहता हूं कि कुछ लोग जो जैनुइन हैं और जिन को आज तक स्वतंत्रता सेनानी होने के आधार पर पेंशन नहीं दी गई उनको तुरन्त पेंशन देने की सरकार कृपा करेगी ?

श्री अनिक लाल मंडल : मैंने स्पष्ट कर दिया है कि हम जब इस निष्कर्ष पर पहुंच जाते है कि यह बोगस है तो हम न केवल पेंशन की अदायगी रोक देते हैं बल्कि हम उनको जो कुछ भी मिल चुका है पेंशन के रूप में उसकी वापसी के लिए भी प्रोसीडिंग्ज करते हैं। राज्य सरकारों को भी हम ने कह दिया है कि क्रिमिनल प्रोसीडिंग्ज उनके विरुद्ध करें। इसलिए यह प्रश्न नहीं उठता है कि हमने कठोर कार्रवाई नहीं की है ।

कों-प्रिजनर से सर्टिफिकेट लेने की बात भी कही गई है । छः महीने जेल की शर्त है फ्रीडम फाइटर पेंशन स्कीम के तहत। हमारे ध्यान में यह लाया गया है कि बहुत सी जेलों के जो रिकार्ड हैं वे उपलब्ध नहीं है, बरबाद हो गए हैं। अब ये जो सर्टिफिकेट हैं ये एम एल एज, एक्स एम एल एज, एम एल सीज, एक्स एम एल सीज, एम पीज, एक्स एम पीज जो जेल में रहे और को-प्रिजनर थे, इस प्रकार के **को-प्रिजनर्ज** से लिए गए सर्टिफिकेट्स के आधार पर भी पेंशन स्वीकृत ई है। माननीय सदस्य का कहना सही है कि अनेक पेंशनें इसी आधार पर स्वीकृत की गई हैं। उनका कहना है कि इस में गड़बड़ी हुई है। मैंने नोट कर लिया हैं और हम ध्यान रखेंगे ।

उन्होंने जो यह कहा है कि सचमुच जो स्वतंत्रता सेनानी हैं, जिन्होंने त्याग और बलिदान किया है उनको नहीं मिल रही हैं, मैं उनको विश्वास दिलाता हूं कि ऐसी कोई भी चीज या किसी व्यक्ति का नाम वह हमारे नोटिस में लाएंगे तो हम उस पर तुरन्त कार्रवाई करेंगे । जो हमारे पास अधिकार है डिले को कंटोन वगैरह करने के उनका हम बराबर ध्यान रखेंगे ।

श्री किरंगी प्रसाद : पेंशन स्वीकृत करने का आधार जेल में रहना रहा है । दूसरे लोग जो जेलों में रहे उनके द्वारा प्रमाणित करने पर भी कुछ लोगों को पेंशन दी गई हैं। माननीय राजेन्द्र कुमार शर्मा ने ठीक कहा है कि कुछ लोगों को जन प्रतिनिधियों ने गलत दिलवा दी है । तो मैं जानना चाहता हूं कितने पेंशन प्राप्त करने वाले लोगों ने गलत संस्तुति की ? क्या उनकी भी पेंशन समाप्त की गई है ? यदि नहीं, तो क्यों ?

श्री अनिक लाल मण्डल : मैंने इसका जवाब दे दिया है । ऐसे आधार पर नहीं करते हैं ।

श्री किरंगी प्रसाद : ऐसे जो पेंशन पाते है उनके द्वारा भी संस्तुति किये जाने पर, पेंशन पाने वाले अगर दो लोग संस्तुति कर देते हैं तो दूसरे लोगों को भी पेंशन मिल जाती थी। तो ऐसे लोगों ने जो गलत पेंशन के लिये संस्तुति की है उनकी भी पेंशन समाप्त की जानी चाहिये। मैंने पूछा था कि क्या ऐसा हुआ है ?

MR. SPEAKER: If you bring any such cases to the notice of the Minister, he ould enquire into the same

श्री किरणी प्रसाद : जहां तक मुझे मालूम है पेंशन देने का आधार मुख्यतः तीन प्रकार का रहा है । एक तो पुराने पेंशन प्राप्त करने वाले लोगों की संस्तुति पर, और दूसरा यह कि जो जेल में रहे 6 महीने या इससे अधिक, उनकी संस्तुति पर, और तीसरा आधार यह है कि जो एम० एल० ए०, एम० एल० सी० या एम० पी० रहे उनके द्वारा सिफारिश की गई हो पेंशन के लिये । तो मैं उस अवस्था की ही बात कर रहा हूं जो पेंशन पाते थे उनके द्वारा गलत संस्तुति हुई है । क्या ऐसे लोगों की भी पेंशन समाप्त करने की सरकार कार्यवाही कर रही है जिन्होंने गलत संस्तुति कर के लोगों को पेंशन दिलायी है ?

श्री धनिक लाल मण्डल : नहीं, अध्यक्ष महोदय, यह निराधार है । पेंशन पाने वालों की संस्तुति पर पेंशन स्वीकृत नहीं की जाती है ।

SHRI P. VENKATASUBBIAH: Mr. Speaker, Sir, six-months imprisonment has been made as a criterion for granting pension to freedom fighters. However, during the freedom struggle, there have been many instances where some freedom fighters were let off though they were charged under the same section. May I know from the Ministeds if such cases will be gone into thoroughly? In one case in Andhra Pradesh, the Sub-Collector used to let off all the freedom fighters, while under the same sections others were imprisoned elsewhere. If there are such cases, will the Government give them the same consideration as given to the freedom fighters who were imprisioned for six months or more?

SHRI DHANIK LAL MANDAL: If there has been any discrimination in this matter and the hon. Members brings it to my notice, I will certainly take necessary action.

Import and re-export of Cement to Iran

*598. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) the details of cement imports during 1977-78 in quantity and value and the sources of import, and the reasons which necessitated imports;

(b) whether it is a fact that more imports of cement are being planned for re-export to Iran; and

(c) if so, the circumstances under which this is being done and the advantages thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) A quantity of about 2.94 lakh tonnes of cement has been imported during 1977-78 from South Korea, Rumania and Poland at a landed cost of about Rs. 16.45 crores. Shortages in the supply of cement had developed in spite of a record production of 19.27 million tonnes during 1977-78 on account of higher demand for consumption for public works as well as for agriculture, industry and housing. Substantial quantities were also required to repair the cyclonic damages in Andhra Pradesh and Tamil Nadu.

(b) No, Sir.

(c) Does not arise.

SHRI S. R. DAMANI: Sir, there is an acute shortage of cement and it is very difficult to obtain it. In view of that, may I know from the hon Minister if any annual survey is being made of the demand and supply of cement? If any such survey has been made, was it noticed that there will be a spurt in demand in the next year? Has any assessment been made of the likely demand in the next two years?

SHRI GEORGE FERNANDES: The kind of surveys that were required to be made were not made in the past and that seems to be the reason why the required capcity was not installed.

In 1975-76 the installed capacity was 21.24 million tonnes. In 1976-77 the installed capacity was 21.67 million tonnes whereas we needed perhaps another 2 million tonnes of additional installed capacity. In 1977-78 the installed capacity stayed at 21.7 million tonnes, while we needed another 2 million tonnes of additional capacity. As a consequence we are to-day facing a shortage which is now being made good by importing cement.

Future surveys have been made. The perspective for the next 5 years and 7 years has been worked out and we are currently implementing projects at a pace where, I believe, in the next 18 months we shall be able to make up the present shortage.

SHRI S. R. DAMANI: I am happy that they have made a survey. But may I know whether the production of cement has been affected due to shortage of power? If so, what action has been taken to see that production of cement does ont suffer in future on account of shortage of power?

SHRI GEORGE FERNANDES: Shortage of power has been one of the inhibiting factors in reaching our production targets. However, in the month of March 1978, despite the power cuts, because of much better and efficient use of the machinery, we were able to reach for the first time ever 100 per cent capacity utilisation. We produced exactly 100 per cent of our capacity in the month of March 1978. But power constraints are there. In Karnataka we are having a 55 per cent power cut. We have taken a decision recently to enable the cement plants to go in for captive power plants and I am hopeful that most of the cement units will go in for these captive power plants and we shall be able to overcome the power shortage.

श्री जगदीश प्रसाद माथुर : जिस प्रकार से आजकल सीमेंट बोरों में भरी जाती है, उससे ग्राहकों को एक बहुत बड़ी शिकायत रहती है कि सीमेंट की छीजन हो जाती है। कंपनी वाले कहते हैं कि गनी बैग में से सीमेंट निकल जाती है। क्या सरकार इस प्रकार के बोरों का निर्माण कर के ऐसी व्यवस्था करेगी जिससे ग्राहकों को पूरी सीमेंट मिले और छीजन के नाम पर चोरी न हो पाये ?

इसके अलावा जो देश में मिनी प्लान्ट्स लगाने की योजना है, क्योंकि देश में जहां मीटर गेज है वहां इसकी सप्लाई नहीं होती है, राजस्थान में कई जगहें ऐसी हैं जहां मिनी प्लान्ट्स सीमेंट के लिये लग सकते हैं तो ऐसे मिनी प्लान्ट्स के सम्बन्ध में सरकार की क्या योजना है ?

श्री जार्ज फर्नांडिस : जहां तक बोरों का सवाल है, यह सही है कि इस बारे में काफी शिकायतें हैं, लेकिन जैसा कि मैंने इस सदन में कुछ समय पहले भी कहा था कि एक कमेटी नियुक्त की गई है, जो सारे सीमेंट के बारे में नीति निर्धारित करेगी। उसी कमेटी के सामने हमने बोरों वाला मामला भी सौंप दिया है। बोरों और सीमेंट के काम में एक रिश्ता है, उसमें फर्क करने से काम में भी फर्क पड़ेगा।

जहां तक मिनी सीमेंट प्लान्ट का सवाल है, सरकार इस कोशिश में है कि ज्यादा से ज्यादा मिनी सीमेंट प्लान्ट्स लगाये जायें। इस दिशा में ठोस कदम उठाये गये हैं।

SHRI B. RACHAIAH: The other day, the Railway Minister, while he was replying, said that the railways are in the process of replacing the wooden planks .....

MR. SPEAKER: Wooden sleepers.

SHRI B. RACHAIAH: Yes, wooden sleepers by concrete sleepers. So, there will be a greater demand for concrete sleepers.

In view of that, will the hon. Minister consider increasing the production of cement in the country either by the dry process or the hydraulic process and if so, what is the number of cement plants he is going to start in the coming year?

SHRI GEORGE FERNANDES: In the next three years we are expecting 14 plants to go into production in the public sector with a total capacity of 6 million tonnes, and 13 plants to go into production in the private sector with a total capacity of a little over 4 million tonnes. And the capacity utilisation of the existing cement plants is also, as I said, being looked into and all efforts made to see that production is maintained at the optimum level.

MR. SPEAKER: Question No. 599—Mr. Jyotirmoy Bosu—absent.

Question No. 600—Shri Kanwar Lal Gupta.

Institutions run by Foreign Christian Missionaries

600. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the total number of foreign Christian Missionaries and institutions run by them in each State;

(b) the total amount of money spent on these institutions during the last three years;

(c) how much amount has been received from foreign countries during the above period;

(d) whether Government have received any complaint against these foreign Christian missionaries;

(e) if so, the details thereof; and

(f) the action taken by Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The total number of registered foreign Christian Missionaries in India as on 1-1-1977 was 3732. Information regarding the number of institutions run by them is not readily available.

(b) Government do not have any information. Private institutions are not required to maintain and submit for scrutiny accounts of expenditure incurred by them.

(c) Only individuals mentioned in Section 4 of Foreign Contribution (Regulation) Act are debarred from accepting foreign contribution. All other individuals are neither required to take permission of Government nor are required to give any intimation about amounts received from foreign countries.

In regard to foreign contributions received by institutions run by foreign Christian missionaries, information is being collected for the period from 5-8-1976 [when the Foreign Contribution (Regulation) Act, 1976 came into force] to 31-12-1977 and will be laid on the Table of the House.

(d) No specific complaints have been received during the recent past.

(e) and (f). Do not arise.

श्री कंवर लाल गुप्त : यूनाइटिड स्टेट्स गवर्नमेंट ने एक ऐसी कमेटी बनाई थी, जिस ने अपनी रिपोर्ट 1975 में दी थी। उसके चेयरमैन सेनेटर मार्क हैटफ़ील्ड थे। उस की रिपोर्ट विदेशों और हिन्दुस्तान के अखबारों में दिसम्बर, 1975 में प्रकाशित हुई। इस बारे में मैं टाइम्स आफ़ इण्डिया को क्वोट करना चाहता हूं —

"Senator Hatfield, who introduced legislation yesterday to legally bar CIA-missionary contact said, he sought the same prohibition now in force on the CIA using peace corps volunteers and Fulbright scholars."

इसके जवाब में सी० आई० ए० के डायरेक्टर, मि० कोलबी ने, जो वाइट हाउस के कौंसल थे, कहा :—

"Clergymen throughout the world are valuable source of intelligence and many clergymen, motivated slightly by patriotism, voluntarily and willingly aid the Government

by providing information of intelligence value."

MR. SPEAKER: This is a question hour.

SHRI KANWAR LAL GUPTA: Minister said there is no information. I am quoting. This Report has appeared and this has been admitted by the American Government.

MR. SPEAKER: Please ask the question.

SHRI KANWAR LAL GUPTA: This has been used for CIA activties. This is my charge.

I am putting records before him. I would not take much time.

The Director of the CIA says—

"I believe, it would be neither necessary nor appropriate to bar any connection between the CIA and the Clergy and the Churches."

इससे स्पष्ट है कि फ़ारेन क्रिश्चियन मिशनरीज़ को सी० आई० ए० के लिए इस्तेमाल किया जाता है। इस बात को खुद अमरीकन गवर्नमेंट ने माना है।

"It was Mr. John Kenneth Galbraith who discovered that the journal, Quest, then being edited and published in India, was a CIA operation and ordered it closed down."

इससे यह स्पष्ट है कि सी० आई० ए० की एक्टिविटीज़ हिन्दुस्तान में भी फारेन क्रिश्चियन मिशनरीज़ के थ्रू भी चलाई जाती है। मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या उनका मंत्रालय कोई ऐसा स्पेशल सैल बनायेगा, जो फ़ारेन क्रिश्चियन मिशनरीज़ की एक्टिविटीज़ को वाच करे, और जो नये लोग आयें, उनके आने से पहले सरकार से क्लीयरेंस ली जाये, ताकि सरकार को उनकी बैकग्राउंड मालूम हो। इनमें से जो लोग दोषी पाये जावें, क्या सरकार उनके खिलाफ़ कार्यवाही करेगी या नहीं।

श्री बलिक लाल मण्डल: जो नये आते हैं, उनके लिए तो इजाजत लेने का प्रावधान है और इस बारे में कई बातों का खयाल रखा जाता है। यदि वे एक्सपर्ट हैं, या किसी मामले में आउटस्टैंडिंग हैं, या उन्होंने किसी को रिप्लेस करना है, ऐसी हालतों में ही इजाजत दी जाती है, अन्यथा इजाजत नहीं दी जाती है। जो पुराने हैं, इंटेलिजेंस विभाग उन पर सरवेलेंस रखता है और इस बारे में एलर्ट है।

SHRI KANWAR LAL GUPTA: Sir the hon. Minister has not replied to my question. I have quoted two instances. You don't have the report about that. You don't know these things. I quoted the Times of India report. I quoted the report by Mr. Galbraith. Don't you know them? I am sorry, Sir, that the Minister does not know those things. These are the things which concern the Defence of the country. He should have known those things—that much I can say. Then my second question is this: I sent a question to the Minister of Finance. I asked, how much money was received by these foreign Christian Missions from different sources and from different countries and the reply that I received after more than a year was that more than Rs. 100 crores were received by the Christian Missionaries every year. Besides the cash, they import goods etc. These are misused by the Christian Missionaries in the tribal areas where poor people are living. I am quoting the Chief Minister of Arunachal Pradesh.

MR. SPEAKER: You should be relevant in the Question Hour. You are raising a debate....

SHRI KANWAR LAL GUPTA: I am raising the point.

MR. SPEAKER: Making the point in the question hour is not relevant.

SHRI KANWAR LAL GUPTA: The Arunachal Pradesh Chief Minister has said that some Missionaries were suspected to be involved in some con-

spiracy through their agents. Besides this, Sir, there is the report in the Blitz which says that these Christian Missionaries provide wine etc. to military officers. So, my question is this. Is the Government aware of the fact that poor people are exploited in this manner? Will the Government make an enquiry into all these things? Will you go into the Report which appeared in the Blitz and in the Times of India. Will you please find out to what extent it is correct and will you assure us that the entry of foreign Christian Missions will be allowed only in exceptional cases?

श्री धनिक लाल मण्डल : क्रिश्चियन मिशनरीज काम कर रही हैं सारे देश में यह तो स्पष्ट ही है और वह जो काम करती हैं उस के नतीजे में कुछ भोले भाले आदिवासी क्रिश्चियन धर्म को स्वीकार भी करते हैं, यह भी स्पष्ट ही है । लेकिन सरकार तो जैसा माननीय सदस्य को ज्ञात है सर्व-धर्म-समभाव वाली है, तो सभी धर्मों के प्रति हमारा बराबर का भाव है और इस बात को ध्यान में रखते हुए सरकार का अभी इसकी जांच पड़ताल कराने का कोई विचार नहीं है ।

SHRI KANWAR LAL GUPTA: Will the Government make an enquiry?

MR. SPEAKER: No please. You are making a speech.

SHRI G. S. REDDI: Is the Minister aware that Foreign Christian Missionaries....

SHRI KANWAR LAL GUPTA: Will he make an enquiry into what I said about this?

श्री धनिक लाल मण्डल : जांच करायेंगे ।

SHRI G. S. REDDI: Is the Minister aware that Foreign Christian Missionaries are discreasing.

SHRI P. VENKATASUBBAIAH The Minister and Mr. Kanwar Lal Gupta are entering into private conversation.

SHRI MOHD. SHAFI QURESHI: Mr. G. S. Reddi has started putting his question. In between the Minister got up and is giving a reply to Mr. Kanwar Lal Gupta. What is this?

SHRI G. S. REDDI: Is the Hon. Minister aware that the foreign Christian Missionaries are decreasing and most of the Missionaries are Indian Christian Missionaries who are existing in India today?

SHRI DHANIK LAL MANDAL: Yes.

A Ten-year Perspective Plan from Andhra Pradesh

*601. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PLANNING be pleased to state:

(a) whether Andhra Pradesh Government have submitted to the Central Government a ten-year perspective plan and detailed plan for the five years from 1979-80 to 1983-84 for the inclusion in the Sixth Five Year Plan, proposing an outlay of Rs. 200.00 lakhs for construction programme and Rs. 15.00 lakhs for establishment charges per year; and

(b) if so, the action taken by Government thereon?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

SHRI P. RAJAGOPAL NAIDU: Am I to take if for granted that the Andhra Pradesh State Government has not submitted their Five Year Plan to you?

SHRI MORARJI DESAI: It has been clearly stated.

MR. SPEAKER: You have stated that.

SHRI P. RAJAGOPAL NAIDU: Is it not necessary for the State Governments to submit their plans to the Central Government before they formulate the Sixth Five Year Plan?

MR. SPEAKER: He wants to know—is it not necessary for the State Government to submit their plan?

SHRI MORARJI DESAI: Of course the first year plan has been sanctioned with their agreement. The rest is being considered now in the Five Year Plan. (*Interruptions*)

SHRI K. MALLANNA: I want to know from the hon. Prime Minister whether the time has been fixed to send the reports from the State Governments for their annual plan?

MR. SPEAKER: He wants to know whether any time has been fixed for the State Governments to send their draft plan.

SHRI MORARJI DESAI: Their draft five year plan has been prepared. But discussions with them have not yet begun. They are waiting for the report of the Finance Commission which will come sometime at the end of October. Therefore, it will be considered at that time.

Public Transport Facilities in Delhi

*602. PROF. P. G. MAVALANKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware of the appallingly inadequate, inefficient and unsatisfactory public transport facilities in and around Delhi;

(b) if so, what concrete and prompt steps are being taken by Government to improve the said situation; and

(c) broad outline of major projects undertaken in this regard and their estimated costs and expected dates and targets of their completion?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). A statement giving the information is laid on the Table of the House.

Statement

Till about a year ago, the public transport facilities (bus services) in and around Delhi were inadequate and unsatisfactory. However, during the last one year, considerable improvements have been made in these services. The average number of passengers carried daily increased from 18.40 lakhs in March, 1977 to 23.34 lakhs in February, 1978. Average fleet utilisation also increased from 72.78 per cent to 77.5 per cent during the same period, resulting in more number of buses being put on road. The improvement to bus services is a continuing process and it is proposed to take steps to further strengthen the bus services in the capital in the coming years. An outlay of Rs. 60 crores has been proposed for the capital programmes of the DTC (including purchases of buses) for the period from 1st April 1978 to 31st March 1983. The Corporation's programme envisages the purchase of 2749 buses comprising 1043 buses for replacement and 1706 buses for additions to the fleet. For 1978-79, a provision of Rs. 5.5 crores has been made in the budget, including Rs. 3.87 crores for purchase of 237 buses (143 for addition to the fleet and 94 for replacement).

PROF. P. G. MAVALANKAR: Sir, the public transport in the capital city Delhi of our country is so terribly hopeless and inadequate that it is a standing disgrace to the whole country, and it is a shame to the whole country that the public transport should be in such an appalling condition.

Mr. Speaker, you, Sir, and the Hon'ble Prime Minister and other Ministers and important M.Ps. have their own official or private cars. But, we depend on the public transport. Taxis are available but they are more expensive, scooters are not available. Therefore, we have to depend on the public transport. Now, Sir, I am glad that my question has got the priority, and I am glad therefore, to ask the two questions. My first question is this

In view of the fact that the population of Delhi is increasing very rapidly and in view also of the fact that the commuters like youths, students, boys, girls, officegoers, employees, tourists, visitors and other citizens are flocking to the capital—of course, some M.Ps and officers have got their own cars—have to reach on time,—we are always late because we have no transport—and in view of the fact that there is an increase in all these populations and in the mornings and in the evenings there is a heavier rush —the Minister himself has admitted in the statement that there is an increase of passenger traffic from 18 lakhs to 23 lakhs now, has government taken any steps to increase the frequency of buses during the rush hours? Secondly, has Government also taken steps to see that the overcrowding in the buses is stopped and more buses are plying on the roads because it is a shame to see women, ladies, young boys and girls running after buses at the risk of their lives everyday—we cannot see this by remaining in Delhi all these years—what are you doing?

SHRI CHAND RAM: Sir, our Government is just one year old. (*Interruptions*).

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, this is patting on his own back by himself. That is pardonable but that is not justifiable.

SHRI CHAND RAM: I have indicated in the answer that the number of passengers carried by the D.T.C. fleet was 18 lakhs in March 1977 and it has now been increased to 23 lakhs. I can give you the figures for March. 24.90 lakhs of passengers were carried in March 1978.

Moreover, we are now increasing D.T.C. buses. We have purchased 162 buses this year itself. Last year, that is in 1976-77 no allocation for buses was there. This is the fault of the previous government. Now, we have purchased 162 buses. Next year, we have budget allocation of Rs. 5 crores. We will purchase more buses and that we will procure even private buses to cater to the needs of the increasing passenger traffic.

PROF. P. G. MAVALANKAR: What about increasing frequency and banning of over-crowding?

SHRI CHAND RAM: We are also increasing the frequency of the buses. We are also introducing a '*niamit seva*', viz., regular service.

PROF. P. G. MAVALANKAR: Sir, while putting my second supplementary I seek your protection and you will get blessings of the whole people of Delhi.

MR. SPEAKER: It is for the first time that I am getting the blessings of the House.

PROF. P. G. MAVALANKAR: Sir, you will get the blessings. My point is that the Minister has himself admitted that the number of passengers has increased from 18 lakhs to 24 lakhs. Is it a matter to take pride of or is it a greater burden on you? There are more passengers but lesser buses. That is the problem.

Therefore, my second supplementary is: In view of the fact that the number of passengers is increasing every month and in view of the fact that the increase in the number of buses is proportionately lesser than the increase in the number of passengers, I would like to know how soon the Government are going to improve this situation? Finally, may I remind him of the solemn assurance given more than once on the Floor of the House by the previous Ministers of previous government that the hike by way on additional taxes and duties on petrol and the additional amount earned thereby will be diverted to upliftment and improvement of public transport in Delhi and other metropolitan cities of India. May I know how much money has thus been so far transferred and how much money has been utilised for this purpose?

SHRI CHAND RAM: In fact, I have made my point very clear. So many passengers cannot be carried unless we have an increase in the number of buses. We had 2,293 buses in March 1977. Now, in February this year we have 2,717 buses. The number of buses has increased. Moreover, the trips have also increased. Further, this year we have an allocation of Rs. 5 crores as against Rs. 3 crores last year. We will purchase more buses. For the next five years we have a budget of Rs. 60 crores. So, improvements in roads will be affected and more buses will be purchased. Within next five years we shall be able to carry about 30 lakh passengers.

PROF. P. G. MAVALANKAR: What about additional funds due to petrol hike? How they are diverted?

SHRI CHAND RAM: We have been able to increase our allocation to Rs. 60 crores.

THE PRIME MINISTER (SHRI MORARJI DESAI): Sir, I can very well appreciate the vigilance of my hon'ble friend. He is always vigilant. But he did not exercise vigilance on himself. The other day he complained about loud voice. This is what I heard all the while now. It was hurting my ears.

PROF. P. G. MAVALANKAR: I am very unsatisfied, dis-satisfied and unhappy.

SHRI MORARJI DESAI: Therefore, loud voice does not make up for it. That adds to the unhappiness of others. Why should you transfer your own unhappiness to other people. That is the only consideration I am asking to give.

PROF. P. G. MAVALANKAR: I withdraw my loud voice!

SHRI MORARJI DESAI: My hon'ble friend has said about petrol hike. Does he mean to say that every tax which is gathered should be spent on the items where it is gathered? It is a very fantastic proposition. I cannot subscribe to it.

PROF. P. G. MAVALANKAR: With all respect to the Prime Minister may I tell the House that the previous ministers of the previous government while they increased this tax had solemnly assured this House that the amount received because of those taxes will be diverted to public transport.

श्री विजय कुमार मल्होत्रा : अध्यक्ष महोदय, पिछले साल तक डी० टी० सी० की बसेज में 18 लाख पैसन्जर्स जाते थे, लेकिन अब 24 लाख जाते हैं—इस के लिये मैं मंत्री महोदय को बधाई देता हूं, लेकिन इतना भी काफी नहीं है, अभी भी डी० टी० सी० को 35 लाख मुसाफिरों को केटर करना चाहिये, 11 लाख मुसाफिरों के लिये अभी और व्यवस्था करने की जरूरत है । मैं मंत्री महोदय से जानना चाहता हूं—150 करोड़ रुपये का जो प्लान डी० टी० सी० रेल्वेज और सब को मिला कर बनाया गया है दिल्ली की ट्रांस्पोर्ट प्राबलम को हल करने के लिये, उसको इम्प्लीमेन्ट करने के लिये वे क्या कर रहे हैं ?

श्री चांद राम : अध्यक्ष जी, स्टडी ग्रुप ने जो प्रपोजल्स हम को दिये हैं वे 137 करोड़ 60 लाख रुपये के करीब हैं और वे प्लानिंग कमीशन के अधीन हैं । इस में रेल के बारे में भी कहा गया है कि रेलवे लाइन बनेगी लेकिन साथ-साथ जो सड़कों के लिए प्रोविजन है, उस में से सड़कों के सुधार पर भी रुपया लगेगा और बसों के लिए भी खर्च किया जाएगा ।

SHRI K. GOPAL: The hon. Minister was pleased to say that he is going to increase the fleet. Yes, it is necessary. But increasing the fleet alone is not the answer. The real thing lies in the fact that you should be able to utilise the full capacity of the buses which is not there now. Due to breakdowns and due to mismanagement, the buses are not being utilised fully. I would like to know whether the hon. Minister would see that the buses are utilised to the full.

capacity and whether he would follow the example set up at Madras wherein the Transport Minister called all the heads of Departments and requested them to stagger the office hours of various departments which resulted in less crowding between 8.30 A.M. and 10.30 A.M. Will the hon. Minister consider this point also?

SHRI CHAND RAM: That is a suggestion for action. I have already indicated that we have been able to increase the fleet utilisation also. It was 72 per cent and from 72 per cent we have been able to increase it to 77 per cent and now in March itself we have been able to increase it to 80 per cent and we will increase it more.

MR. SPEAKER: That is not a matter for him.. The staggering he cannot consider.

Visits of Prime Minister outside Delhi

*604. SHRI G. S. REDDI: Will the PRIME MINISTER be pleased to state:

(a) how many times he went out of Delhi between January 27, 1978 and February 25, 1978;

(b) how many of these trips were official and how many of them for party purposes; and

(c) how much money was spent by Government on each of these trips?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Six times. Out of these one was a foreign tour.

(b) Out of the five local trips, one was official, two were partly official and partly un-official and two were for un-official purposes.

(c) The Prime Minister does not draw any TA/DA. The expenditure incurred by the Prime Minister's Office on the five tours is Rs. 212.35. The expenditure incurred on TA/DA of Officers of other Ministries and by the State Governments on security and crowed control arrangements, and on TA/DA of their Officers is not known.

SHRI G. S. REDDY: Sir, will the hon. Prime Minister let us know why it is the Prime Minister alone who does not draw the TA/DA? Does it apply to all other Ministers also?

SHRI MORARJI DESAI: When I was a Minister, I did not draw any. Therefore, I thought other Ministers also do not draw. But I cannot make a positive statement unless I enquire from all of them.

SHRI G. S. REDDY: Now, in the second part of the question, it is said that the TA/DA drawn by the officers of other Ministries and by the State Governments is not known. Whether the TA/DA drawn by the State Officers also may not be known? The TA/DA drawn by the Central Officers of the concerned Ministries and the P.M.'s Office can be known. I do not know why it is not known.

SHRI MORARJI DESAI: If the hon. Member wants the information, I shall certainly collect it and give it. There is nothing secret about it.

श्री कंवर लाल गुप्त : क्या यह सही है कि आपके प्रधान मंत्री बनने के बाद आप पर जो खर्चा बाहर जाने पर होता था, जो पुलिस अरेंजमेंट था, दूसरा, तीसरा अरेंजमेंट होता था और जो पहले बहुत ज्यादा होता है उसमें आपने बहुत कमी कर दी है ? यदि हां, तो कहां कहां और क्या क्या कम किया है और क्या क्या इंस्ट्रक्शन दी हैं ? क्या यह भी सही है कि पहली प्रधान मंत्री टी० ए०/डी० ए० लेती थीं और आपने लेने से मना कर दिया ?

SHRI MORARJI DESAI: I do not think that my predecessor in office drew any TA/DA, as far as I know. Therefore it is no use making wrong presumptions like this. There was the other question.

SHRI KANWAR LAL GUPTA: How much you have reduced on police arrangements? Have you issued any fresh instructions?

SHRI MORARJI DESAI: It is difficult to give an estimate. What has been done is that we have instructed them that when I go out no police officer should be called from other district for that purpose and only local policemen should do whatever they have to do and that arrangements should be kept to the minimum. If meetings are for party purposes, the party will bear the expenses; government will not bear any of that expenditure. That is what has been said.

श्री रूप नाथ सिंह यादव : क्या यह सही है कि भूतपूर्व प्रधान मंत्री पंडित जवाहर लाल नेहरू या श्रीमती इंदिरा गांधी पर पचास हजार रुपया प्रतिदिन खर्च होता था ?

SHRI MORARJI DESAI: I do not know; there may be large expenditure even on me; I do not know, I will have to find out.

Licences for Machine made Carpets

*605. SHRI FAQUIR ALI ANSARI: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the total number of licences given for the manufacture of machine made carpets in the country during the last 5 years;

(b) the names of the firms to whom these licences were given and when these licences were given;

(c) the basis of giving these licences to them;

(d) whether Government are aware that most of these firms or persons have not so far set up industries to manufacture carpets;

(e) if so, the particulars thereof;

(f) whether Government propose to withdraw the licences from these defaulters; and

(g) if so, when and if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (g). The only industrial licence issued during the last five years (April 1973 to March 1978) pertains to M/s. Modi Carpets Ltd. Modinagar to which a licence was issued in May 1976 for the manufacture of tufted carpets. This licence was given during the former Government's time in accordance with the then existing policy on the subject. From the records, it is seen that the licence was then given on the basis, inter alia, that the unit was export-oriented, the supply and demand relating to the raw material afforded scope for the unit and the unit was being set up in a backward area.

This unit is in advanced stage of implementation and is expected to go into commercial production in the near future. It is, therefore, not considered appropriate to withdraw the licence in this case.

श्री फकीर अली अंसारी : मंत्री महोदय ने बताया है कि—मोदी कारपेट को जो लाइसेंस दिया गया है वह उस वक्त की कच्चे माल की उपलब्धता को देखते हुए और इसकी निर्यात उन्मुखता को देखते हुए दिया गया था। क्या सरकार अभी भी इस बात से आश्वस्त या सैटिसफाइड है कि वही स्थिति आज भी मौजूद है ? क्या मंत्री महोदय सदन को आश्वासन देंगे कि भविष्य में इस प्रकार के उद्योग लगाने की अनुमति नहीं दी जाएगी जिससे बेरोजगारी का मसला उत्पन्न हो ?

श्री जार्ज फर्नांडिस : न सिर्फ भविष्य में बल्कि जब से नई सरकार अस्तित्व में आई है और नई नीति बनी है किसी इस प्रकार के नए उद्योग को नहीं दिया है और भविष्य में देने का सवाल ही नहीं है। यह चीज पहले से ही तय हो चुकी थी और अगले एक दो महीने में यह कारखाना प्रोडक्शन में चला जाएगा और अब इसमें हम कुछ नहीं कर सकते हैं।

श्री फकीर अली अंसारी : मोदी कारपेट लिमिटेड किस प्रकार के कच्चे माल का इस्तेमाल करेगा ? क्या इस में ऊन इस्तेमाल होगी जिसकी देश में कमी है और खादी

ग्रामोद्योग और हाथ के बने ऊनी कालीन उद्योग को संकट का सामना करना पड़ रहा है और उनको कोई प्रात्साहन नहीं दिया जा रहा है ?

यह कारखाना किस स्थान पर लग रहा है? क्या सरकार ने उस स्थान को बैक्वर्ड एरिया घोषित किया है ? यदि नहीं तो इस बारे में सरकार क्या कार्रवाई कर रही है क्योंकि इनको लाइसेंस पिछड़े जिले में लगाने के लिए दिया गया था ? इससे क्षेत्रीय जनता को कितना रोजगार मिलेगा ?

श्री आर्क कर्नाविडस : माननीय सदस्य ने पूछा है कि कितने लोगों को काम मिलेगा इसके लिए मुझे नोटिस की जरूरत है। जहां तक रा-मटीरियल का सवाल है इस समय कोई ऐसी आपत्ति नहीं है। जैसे मैंने कहा है कोई नई मशीन से कारपेट बनाने वाले कारखाने को इजाजत देने का सवाल ही नहीं उठता है।

WRITTEN ANSWERS TO QUESTIONS

Maharashtra-Karnataka Boundary Dispute

*596. SHRI ANNASAHEB GOTKHINDE: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 54 on the 6th April, 1977 regarding Maharashtra-Karnataka, Boundary dispute and state the precise details of the endeavour made by Government during the period of one year, to settle the Maharashtra-Karnataka Boundary dispute as early as possible?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): The Government have every desire that this issue should be resolved as early as possible and in a spirit of mutual cooperation and goodwill. Now that new Governments have assumed office in Karnataka and Maharashtra, we intend to discuss the question with them with a view to find mutually acceptable solutions.

चम्बल नदी पर राजघाट पुल का निर्माण कार्य

*597. **श्री छविराम अर्गल :** क्या **मोल्हन और परिवहन** मंत्री आगरा-बम्बई राजपथ के बीच मध्य प्रदेश और राजस्थान सीमा पर राजघाट पुल के काउंटिंग ब्रिज के बारे में 20 जुलाई, 1977 के अल्प सूचना प्रश्न 22 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश-राजस्थान सीमा पर आगरा-बम्बई राष्ट्रीय राजपथ पर चम्बल नदी पर राजघाट पुल का निर्माण कार्य दिसम्बर, 1978 तक पूरा हो जाने की संभावना है ;

(ख) यदि हां, तो कितना कार्य पूरा हो चुका है और कितना कार्य अभी बाकी है;

(ग) क्या 297 लाख रुपये की लागत वाले इस पुल को वर्ष 1978 के अन्त तक पूरा करने के लिए इसके कार्य की गति तेज करने हेतु प्रयास किये जाएंगे ; और

(घ) यदि हां, तो उक्त पुल के निर्माण कार्य में इस समय कितनी प्रगति हुई है ?

मोल्हन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) से (घ). ठेका करार के अनुसार, कार्य दिसम्बर, 1978 तक पूरा किया जाना है। भूमितल की जांच का कार्य पहले ही पूरा हो चुका है। 7 नयी नींवों में से 3 नींवों पर कार्य पूरा हो चुका है। जबकि चौथी का कार्य पूरा होने को है। शेष 3 नींवों का कार्य प्रगति के अग्रिम चरणों में है। 3 पायों का निर्माण कार्य किया जा रहा है और नींव के नीचे पिलाई (ग्राउटिंग) कार्य प्रगति में है। अद्भुत प्रकार की चट्टान के कारण राक-डीपर से अपेक्षित नींवों के धसाने के कारण तथा पानी के भारी-प्रवाह के कारण, कई कुआं-नींवों पर न्यूमैटिक संयंत्रों के प्रयोग और कुछ सीमेंट की कमी

के कारण कार्य की प्रगति में कुछ रुकावट आयी है । परियोजना को शीघ्र से शीघ्र पूरा करने के लिए सक्रिय प्रयास किए जा रहे हैं ।

Age Limit for Government Service

*599. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the maximum and minimum age limit for Government service at the Centre and in each State at present;

(b) whether it has been represented to him that the existing rules and regulations in this regard debar a large number of qualified young men from joining Government services;

(c) if so, the facts thereof; and

(d) whether Government will consider to modify the existing rules and regulations in view of the growing unemployment in the country?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) to (d). For recruitment to posts under the Central Government the minimum age for entry is generally 18 and the upper age limit varies from 24 to 30. The information in respect of certain states is available and is given in the statement.

2. Some representations have been received by Government from time to time urging the enhancement of upper age limit. These *inter-alia*, drew the attention of the Government to the time taken by students in acquiring higher education and becoming aware of employment opportunities absence of age limits in certain other countries, interruption of examinations due to natural calamities, political and administrative instability etc. Age limits for recruitment to central services/post are prescribed from time to time keeping in view the various relevant factors and specially having regard to the qualifications and experience required for that service/post. The basic objective is to ensure that the Government is able to secure the services of persons at an age most suited for the service/post concerned. It may be observed any change in the age limit by itself cannot change the total quantum of employment potential in the country.

3. However, the Government have issued orders in February, 1978 relaxing the age limit in favour of candidates detained under the Maintenance of security of India Act or arrested under the Defence and Internal Security of India Act, 1971 or Rules thereunder. Such a person can subject to certain conditions avail of one chance during 1978 and 1979 provided he had missed at least one examination held during the period of Emergency for which he was otherwise eligible.

4. In respect of Scheduled Castes/Scheduled Tribes, the maximum age limit is relaxable upto five years for appointment to all posts either by direct recruitment or by promotion.

Statement

MINIMUM/MAXIMUM AGE LIMITS FOR ENTRY INTO GOVERNMENT SERVICE IN THE STATE GOVERNMENTS

1. *Assam*
   (i) Minimum age limit is 18 years.
   (ii) Maximum age limit is 30 years.

2. *Bihar*
   (i) Minimum age limit—information not availble.
   (ii) Maximum age limit—raised to 30 years upto the year 1979. in respect of direct recruitments through competitive examinations.

3. *Gujarat*
   (i) Maximum age limit is 18 years.

(ii) Maximum age limit is 25 years for Class III and Class IV posts (with minimum qualification SSC).
(iii) Maximum age limit is 26 years for Class III posts (minimum qualification degree) Class II and Class I posts.

4. *Haryana*
(i) Minimum age is 16 years for Class IV and 17 years for Class III and other superior services.
(ii) Maximum age limit is 27 years.

5. *Himachal Pradesh*
(i) Minimum age limit is 18 year.
(ii) Maximum age limit is 27 years and for doctors 30 years.

6. *Jammu and Kashmir*
(i) Minimum age limit is 18 years.
(ii) Maximum age limit is 30 years; for gazetted medical services 32 years and for police and fire organisations 25 years.

7. *Kerala*
(i) Minimum age limit is 18 years.
(ii) Maximum age limit is 30 years.

8. *Madhya Pradesh*
(i) Minimum age limit—information not available.
(ii) Maximum age limit for posts other that class IV is 30 years; no upper age limit for recruitment to Class IV posts.

9. *Maharashtra*
(i) Minimum age limit is 18 years for non-gazetted, 19 years for gazetted posts.
(ii) Maximum age limit is 25 years for non-gazetted posts and 26 years for gazetted posts.

10. *Manipur*
(i) Minimum age limit is 18 years.
(ii) Maximum age limit for State Police Service, State Civil Service and some categories of Police, Excise and forest personnel is 25 years.
(iii) Maximum age limit for the general Class II, Class III and Class IV posts is 30 years.
(iv) Maximum age limit for class I and II technical posts is 35 years.

11. *Nagaland*
(i) Minimum age limit except for technical posts is 18 years.
(ii) Maximum age limit is 25 years.

12. *Orissa*
(i) Minimum age limit is (a) 18 years for non-gazetted Class III ministerial and Class IV; (b) 20 years for non-gazetted Class III other than ministerial; (c) 21 years for gazetted Class I, II and III services.
(ii) Maximum age limit in all cases is 28 years.

13. *Punjab*
(i) Minimum age is 16 for Class IV and 17 for all other Classes.
(ii) Maximum age limit for technical services is 40 years.

14. *Sikkim*
(i) Minimum age for gazetted grades is 21 years and for all others 18 years.
(ii) Maximum age limit is 30 years.

15. *Tamil Nadu*
(i) No minimum age limit.
(ii) Maximum age limit is 26 years.
(iii) Higher age limit prescribed for technical posts.

16. *West Bengal*
(i) Minimum age not prescribed.
(ii) Maximum age—different limits for different services and posts but in no case less than 30 years.

टेलीफोन के तार बनाने वाले कारखाने

603. **श्रीमती चन्द्रावती :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कुल कितने कारखाने टेलीफोन के तार बना रहे है और क्या उनका उत्पादन देश की मांग पूरी करने के लिये पर्याप्त है ; और

(ख) क्या सरकार का विचार टेलीफोन से संबंधित उद्योगों को लघु उद्योग क्षेत्र में स्थापित करने का है ;

उद्योग मंत्री (श्री जार्ज फर्नांडिस) : (क) सरकारी क्षेत्र में टेलीफोन के केबल्स का उत्पादन करने वाली तीन फैक्टरियां हैं। देश में टेलीफोन के केबल्स की आवश्यकता को पूरा करने के लिए उनकी उत्पादन क्षमता आवश्यकता से अधिक है। इसके अलावा लघु क्षेत्र में भी ऐसे अनेक एकक हैं, जो टेलीफोन प्रणालों में प्रयोग में आने वाले तारों का उत्पादन कर रहे हैं। इन एककों की उत्पादन क्षमता भी देश की कुल आवश्यकता को पूरा करने के लिए पर्याप्त है।

(ख) टेलीफोन वस्तुओं का उत्पादन करने के लिए कोई लघु उद्योग लगाने का प्रस्ताव नहीं है। इण्डियन टेलीफोन इण्डस्ट्रीज लिमिटेड के आसपास निजी क्षेत्र द्वारा टेलीफोन के हिस्से-पुर्जों का उत्पादन करने के लिए अनेक सहायक उद्योग स्थापित किए गए हैं।

Loss in N.T.C.

606. DR. LAXMINARAYAN PANDEYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether textile mills in Madhya Pradesh acquired and run by N.T.C. are incurring loss to the tune of lakhs of rupees every month;

(b) whether some of the mills have been recommended to be closed down; and

(c) if so, the causes of loss and the steps taken by Government to run these mills on profit?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir. Monthly average loss of these mills during the current financial year (April, 1977 to January, 1978) comes to Rs. 48 lakhs.

(b) No, Sir.

(c) The main reasons for losses in these mills are lo utilisation, low productivity, inadequate working capital and excess labour force.

Some of the steps being taken to improve the working of these mills are as follows:

(i) Modernisation/renovation of the machinery;

(ii) rationalisation of work-load and labour force;

(iii) bulk procurement of raw material on centralised basis;

(iv) diversification in the pattern of production;

(v) changes in the marketing strategy; and

(vi) techno-economic survey of selectel heavily losing mills.

मध्य प्रदेश द्वारा केन्द्र को सिफारिश किये गये औद्योगिक लाइसेंस

*607. **श्री हुकम चन्द कछवाय :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश सरकार ने केन्द्र को कितने औद्योगिक लाइसेंसों की सिफारिश की हैं तथा उनमें से कितने लाइसेंस अब तक दे दिये गये हैं और कितने दिये जाते हैं ;

(ख) कितने मूल्य के लाइसेंसों की सिफारिश की गई है ; और

(ग) क्या केन्द्रीय सरकार ने राज्य को केन्द्रीय सहायता से कुछ उद्योग स्थापित करने के बारे में कोई संकेत भी दिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

उद्योग मंत्री (श्री भाई महावीर) : (क) 1-1-1975 से 31-12-77 की अवधि में लाइसेंस हेतु कुल 149 आवेदन पत्र प्राप्त हुए थे । इनमें से 58 आवेदन पत्रों को स्वीकृति दी गई, 41 को अस्वीकृत कर दिया गया तथा 38 आवेदन पत्रों को अन्य प्रकार से लाइसेंस की जरूरत नहीं थी लाइसेंस उपबन्धों से छूट दे दी गई थी फर्मों द्वारा आवेदन पत्र वापिस के लिए गये थे आदि निपटा दिया गया । शेष 12 आवेदन पत्र विचाराधीन है ।

(ख) उद्योग (विकास और विनियमन) अधिनियम, 1951 के अधीन लाइसेंस मूल्यानुसार नहीं बल्कि मात्रा के अनुसार जारी किये जाते हैं ।

(ग) वार्षिक योजनाओं में राज्यों में उद्योगों के विकास के लिए प्रावधान संबंधित राज्य सरकार के अधिकारियों ने विचार-विमर्श करने के उपरांत ही किये जाते है ।

भारतीय सांख्यिकीय सेवा और भारतीय आर्थिक सेवा का विलय

*608. **श्री सुखेन्द्र सिंह** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार भारतीय सांख्यिकीय सेवा और भारतीय आर्थिक सेवा को मिलाकर एक सेवा बनाने का है ;

(ख) क्या इन सेवाओं में ग्रेड चार के पदों पर भर्ती के लिये 'फीडर लिस्ट' प्रणाली को समाप्त कर दिया गया है अब इन पदों को सीधी भर्ती द्वारा भरा जाता है ; और

(ग) यदि हां, तो विभाग उम्मीदवारों को ग्रेड चार के पदों पर पदोन्नत करने के लिये क्या प्रणाली बनाई गई है और तत्संबंधी ब्यौरा क्या है ।

गृह मंत्री (श्री चरण सिंह) : (क) जी नहीं, श्रीमान्

(ख) तथा (ग) : फीडर पदों से ग्रेड-IV के पदों पर पदोन्नति की विद्यमान प्रणाली अभी भी जारी है । परन्तु पदोन्नति के अवसरों में सुधार लाने और भारतीय आर्थिक सेवा तथा भारतीय सांख्यिकीय सेवा के लिए सर्वश्रेष्ठ उपलब्ध प्रतिभाशाली व्यक्तियों को आकृष्ट करने की दृष्टि से तृतीय केन्द्रीय वेतन आयोग ने अन्य बातों के साथ-साथ इन सेवाओं के ग्रेड-IV को पुनः संरचना किए जाने की सिफारिश की है । वेतन आयोग की सिफारिशों को ध्यान में रखते हुए ग्रेड-IV की पुनः संरचना किए जाने के संबंध में कोई अंतिम निर्णय होने तक उस ग्रेड में सीधी भर्ती, नियमों में विहित पूरी सीमा तक नहीं की जा रही है । इन दोनों सेवाओं में से प्रत्येक में ग्रेडIV को कुछ रिक्तियों को समय-समय पर तदर्थ पदोन्नतियों के द्वारा भरा जा रहा है । ग्रेड-IV की पुनः संरचना को अन्तिम रूप दिए जाने के बाद, तदर्थ व्यवस्थाओं को समाप्त कर दिया जाएगा ।

Production of Aerated Water

*609. SHRI GOVINDA MUNDA: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) what was the production of aerated water excluding soda in millions of bottles in 1970, 1971 and 1972;

(b) what was the production in 1976 and 1977;

(c) whether there is increase or decrease in the production and reasons thereof; and

(d) whether there is any unutilized capacity in this industry, if so, how much?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Separate figures of production of aerated water excluding soda are not maintained. The production of aerated ater (including soda) of the 35 units borne on the list of the

Directorate General of Technical Development has been as follows:—

Year	Production (in million bottles)
1970 .	917·44
1971 .	902·06
1972 .	930·00
1976 .	663·02
1977	518·02

(c) The decline in production may be attributed to restricted demand.

(d) The production indicated above in (a) & (b) has been achieved against an installed capacity of 1975 million bottles.

राजस्थान को ग्रामीण विद्युतीकरण कार्यक्रम के लिए विदेशी सहायता

*610. श्री लालजी भाई : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) ग्रामीण विद्युतीकरण परियोजना के अन्तर्गत राजस्थान को कैसे और क्या सहायता दी जा रही है अथवा दी जाने वाली है ;

(ख) क्या यह सच है कि किसी विदेशी सरकार या एजेंसी से इस परियोजना के कार्यान्वयन के लिए बड़ी सहायता प्राप्त हो रही है ; और

(ग) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है?

ऊर्जा मंत्री, श्री पी रामचन्द्रन :

(क) ग्राम विद्युतीकरण कार्यक्रमों का वित्त-पोषण निम्नलिखित स्रोतों से किया जाता है :—

(1) ग्राम विद्युतीकरण निगम ।

(2) न्यूनतम आवश्यकता कार्यक्रम के अन्तर्गत, जिसके लिए ऋण ग्राम विद्युतीकरण निगम के माध्यम से दिया जाता है; तथा

(3) राज्य सरकारों द्वारा स्वयं ही ।

वर्ष 1977-78 में राजस्थान के लिए 12.25 करोड़ की व्यवस्था की गई थी ।

(ख) तथा (ग) : इस कार्यक्रम के लिए राजस्थान सरकार को किसी विदेशी सरकार या एजेंसी से सहायता प्राप्त नहीं हुई है । तथापि, ग्राम विद्युतीकरण निगम को चौथी पंचवर्षीय योजनावधि के दौरान संयुक्त राज्य अमेरिका के अन्तर्राष्ट्रीय विकास अभिकरण (यू०एस०ए०आई०डी०) से 105 करोड़ रुपये का अनुदान मिला था । निगम ने 1975 में अन्तर्राष्ट्रीय विकास संघ (आई० डी०ए०) से एक करार भी किया था और इस एजेन्सी से ऋण प्राप्त किया था जिसका उपयोग पारेषण स्कीमों के लिए उपस्करों को मुख्य मदें खरीदने में किया जा रहा है सरकार के वार्षिक बजटीय आवंटनों के माध्यम से प्रथम किस्त के रूप में निगम को 57 मिलियन डालर की धनराशि उपलब्ध कराई गई है ।

Installation of new Broadcasting Stations under the Broadcasting Plan

*611. SHRI DHARAM VIR VASISHT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the nature of deliberations that took place at the Sixth All India Radio and Electronics convention held at New Delhi in March 1978;

(b) whether in the Broadcasting Plan approved by I.T.U., India can possibly have 780 stations in all including 352 low power relay stations; and

(c) if so, the exact strategy of reaching out to 82 per cent population of the rural side with barely 30 per cent literacy?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The deliberations were mainly on development of radio and TV industry, electronic components, instrumentation, research

and development, growth of Radio and TV, consumer electronics etc.

(b) Yes, Sir. In the I.T.U. Broadcast Plan, India has been allowed frequency assignments for 780 transmitters of which 352 are of low power meant for the setting up of district/local level radio stations. This would enable A.I.R. to have 370 radio stations equipped with 780 mw transmitters of various ratings as against the present figure of 84 radio stations equipped with 124 MW transmitters only.

(c) Present rural coverage is already 88.44 per cent. However, new stations are set up from time to time subject to the availability of resources so as to maximise the rural as well as urban reach. Simultaneously programmes acceptable to rural population are also devised and put up.

Information Media for Farmers

*612. SHRI D. B. CHANDRE GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that there is a strong need of good information media for farmers in the country; and

(b) if so, the steps taken by Government in this regard?

THE MINISTER OF INFORMATION & BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) A statement is attached.

Statement

The publicity package devised for dissemination of information to the farmers in the field comprises a mix of AIR/TV broadcasts, extension work through field Publicity units, distribution of printed literature through DAVP. In addition to this, the Directorate of Extension in the Ministry of Agriculture supports the agricultural development programmes through multi media communications manned by professional communicators at the grass root level. This unit employes a mix of printed literature, audiovisual medium, inter-personal communication and multiple programme of seminars and workshops to the publicity package to the farmers at the grass root level.

2. All 84 AIR Stations broadcast rural programmes; out of these 49 Stations have special Farm and Home Units which provide on a regular basis technical/scientific information on agriculture and allied subject. Similarly in the TV, the network of 7 stations beam special programmes on agriculture and 5 SITE Continuity Transmitters viz. Raipur, Jaipur, Gulbarga. Pij and Hyderabad are putting out programmes which are primarily rural . During the Rolling Plan for 1978-83, it is proposed to extend and reinforce rural coverage. The new thrust in the sound broadcast is also towards the establishment of local radio stations with a view to catering to the developmental needs on local basis. More Farm and Home Units are being established in A.I.R. for increasing the coverage. The number of Field Publicity Units is being increased in order that Publicity units equipped with audiovisual aids are enabled to disseminate the publicity package in the farthest corner of the country. Similarly the Directorate of Extension are extending the coverage and intensity for their publicity schemes for comprehensive coverage.

Difficulties faced by Cultural Associations due to Entertainment Taxes

*613. SHRI D. B. CHANDRE GOWDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention is drawn to the *Indian Express* dated the 13th February, 1978 that Cultural Associations find it difficult to hold festivals in the face of stiff entertainment taxes from which exemption was proving hard to come by;

(b) whether some of the organisations intend to go on strike and paralyse the cultural life in the capital as there is official ban on advertisement for fund raising factors also; and

(c) if so, the reaction of Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH (a) Yes, Sir. Information has been received from the Delhi Administration that exemption from entertainment tax is granted in all genuine cases in accordance with law.

(b) Government have no information.

(c) Does not arise.

Major and Minor Crimes

*614. SHRI HARI VISHNU KAMATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that he recently stated at a Press conference in Gwalior, that during the last ten months major crimes have registered a decline, whereas minor crimes have increased throughout the country;

(b) if so, the detailed meaning and the implications thereof; and

(c) the measures that have been or are being taken towards modernization of investigative methods and techniques for effective action?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) Crimes like murder, culpable homicide not amounting to murder, dacoity and robbery have registered an overall decrease whereas minor offences like cheating, counterfeiting etc. have slightly increased.

(c) Under the scheme sponsored in 1969-70, financial assistance to the tune of Rs. 46.84 crores has been given to the State Governments till 1977-78 for modernization of the State police forces, in the following areas:—

(i) Transport

(ii) Wireless Communication

(iii) Scientific aids to investigation

(iv) Training

(v) Computers

Emphasis is laid on selecting the best material for the police and then grooming it by intensive training.

The National Police Commission will be undertaking a comprehensive review at the national level of the police system including, inter alia, the system of investigation and its modification for making it efficient, scientific and consistent with human dignity.

Construction of Roads near Raman Hydel Project

*615. SRI K. B. CHETTRI: Will the Minister of DEFENCE be pleased to state:

(a) whether the construction of roads where Raman Hydel Project is coming up in the District of Darjeeling has been handed over to the General Reserve Engineering Force;

(b) if so, the reasons thereof; and

(c) in view of the dissatisfaction of the local people, whether the cancellation of the contract is under the consideration of Government?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Yes, Sir. It was at the request of the State Electricity Board of West Bengal that the Border Roads Development Board have agreed to execute the work.

(c) The Central Government are not aware of any such dissatisfaction as nothing has been brought to their

notice in the matter. In any case, the decision in this case as that of the West Bengal Electricity Board.

Electrification of Adivasi and Harijan Villages

*616. SHRI DALPAT SINGH PARASTE: Will the Minister of ENERGY: be pleased to state:

(a) whether Government have taken a decision to provide electricity to the villages where the population is more than 1000;

(b) whether Government are aware that the population of Adivasi and Harijan villages generally remains between 300 and 600;

(c) if so, whether this policy of Government will not be of any benefit to the adivasis and harijans; and

(d) whether Government would reconsider its decision to give the benefit of electricity to adivasis and harijans who are very poor and backward?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Government have not taken any such decision.

(b) to (d). In extending the coverage of rural electrification, Government attach importance to the electrification of villages inhabited by Harijans, Adivasis and the backward sections of the population.

Number of Posts of Producers' filled during Last Three Years

5603. SHRI T. S. NEGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of posts of Producers filled on the basis of limited selection during the last three years;

(b) the nature of work in respect of each post of Producer and the names of the Centres where these posts existed;

(c) whether suitable persons could not be found out by the Union Public Service Commission for the posts of Programme executives to work against these posts;

(d) the rules governing the limited selection of producers and whether all the scholars and expert writers called for appointment against the posts of producers; and

(e) if so, whether all the known literates working on the various centres were called for the limit selection for these posts?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) 32 posts of Producers had been filled in AIR on the basis of limited selection during the last 3 years.

(b) Statement is laid on the Table of the House showing the names of Producers. their date of appointment, station where posted, and category of programme for which selection was made.

(c) Posts of Producers are in the Staff Artist category and recuritment to this category is not made through the Union Public Service Commission. As such UPSC was not requested to make selection for the posts of Producer.

(d) Under the existing recruitment rules, Producers are appointed 100 per cent by limited selection open to all categories of Staff Artists, failing which by direct recruitment. All Staff Artists, who have the required qualifications, get an opportunity for limited selection. Scholars and expert writers are also considered for appointment to the post of Producer if they apply and are found suitable for the post.

(e) Known literateurs, if any, working at various Stations of All India Radio as Staff Artists, who applied and were eligible, were considered for these posts.

Statement

Name of Producer	Date of appointment	Station where posted	Category of Programme
1	2	3	4
1. Smt. Vandana Mukhopadhyay	3-9-77	ESD	English Spokenword
2. Shri R. Sridharan	10-2-78	Coimbatore	Tamil Spokenword Programme.
3. Shri M. H. Siddiqui	4-12-77	ESD	W&C (Women and Children)
4. Shri Harish Tiwari	2-5-77	Indore	Industrial Programme
5. Shri Virendra Munshi	1-5-77	Indore	Spokenwords (Hindi)
6. Shri T. Y. Khoala	1-6-77	Kurseong	W&C
7. Km. Kalavati Thakur	23-3-77	Simla	Himachali Programme
8. Shri Balbir Singh Kalsi	9-2-77	Jullundur	Folk/Tribal Programme
9. Shri G. H. Aladkatti	15-12-76	Bangalore	EB (Educational Broadcast)
10. Smt. Jyoti Purkayastha	1-12-76	Silchar	W&C
11. Smt. Dipali Basu Roy	19-11-76	Agartala	Folk Music
12. Shri M. K. Ramakrishnan	25-9-76	Calicut	Drama
13. Shri P. Krishnaswamy	14-6-76	Madras	EB
14. Shri Qamar Ahmed	25-5-76	Bikaner	EB
15. Smt. Jharna Das	7-4-76	Sambalpur	W&C
16. Shri Narinder Pandit	5-4-76	Indore	Yuv Vani
17. Shri H. M. Khan	6-3-76	Jaipur	Spokenword Programme
18. Shri Ram Das Mungeri	18-2-76	Bhopal	Hindustani Music
19. Shri G. N. Chaturved	27-1-76	Mathura	Spokenword
20. Shri Y. N. Kshirsagar	14-10-76	Aurangabad	Classical Music
21. Shri B. Y. Bhatkar	1-10-75	Jalgaon	SW (Spokenword)
22. Smt. Ashima Bhattacharya	1-8-75	Clacutta	Light Music
23. Shri Vijay Bhushan Sharma	30-7-75	Visakhapatnam	SW
24. Shri P. S. P. Dixithulu	28-7-75	Vijayawada	SW
25. Shri Harbajan Singh	27-7-75	Jullundur	EB
26. Shri S. K. Upadhyaya	19-7-75	Ranchi	Drama
27. Shri G. N. Seethatti	11-7-75	Gulbarga	SW
28. Shri Azhar Afsar	8-5-75	Hyderabad	Urdu Programme

1	2	3	4
29. Shri S. N. Bahera	28-4-75	Sambalpur	SW
30. Shri Tashi Angdus	28-3-75	Leh	Ladakhi Music
31. Shri R. Bhardwaja	15-3-75	Hyderabad	SW
32. Shri Ganesh Jha	28-3-75	Bhagalpur	Spokenword

Heavy Water Plant at Talcher

5604. SHRI PABITRA MOHAN PRADHAN: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) the total estimated expenditure to be incurred in completing the building of the Heavy Water Plant now under construction at Talcher in Orissa;

(b) the number of employees category-wise that will work there when in full production;

(c) the number of employees now engaged in the said Plant; and

(d) the approximate time (month and year) when the Factory will go for production?

THE PRIME MINISTER (SHRI MORARJI DESAI):

(a) Rs. 46·10 Crores

(b) Scientific	57
Technical . .	174
Administration/Accounts, Auxiliary	180
(c) Scientific	36
Technical	95
Administration/Accounts/ Auxiliary.	139

(d) March 1979 subject to availability of feed materials.

News Item captioned "Coal Shortage hits Surat Factories"

5605. SHRI RAJKESAR SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether the attention of Government has been drawn towards news item captioned "coal shortage hits Surat factories" published in the National Herald dated 5th March, 1978; and

(b) if so, the action taken or proposed to be taken by Government to allocate sufficient quantity of coal to industries in Surat?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

(b) According to the latest available information the supplies of coal to the industries in Surat during January, February and March, 1978 were considerably higher than these during the same months of last year. Adequate stocks of coal are available with the coal companies to meet the requirements of consumers in Surat.

Import of Video Sets

5606. SHRI V. M. SUDHEERAN: SHRI VAYALAR RAVI

Will the Minister of ELECTRONICS be pleased to state:

(a) the total number of video T.V. sets imported by paying duty during the last one year;

(b) the names of the persons who imported them; and

(c) the reasons for allowing the import of these banned items?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

Allocation of Funds for Development of Goa, Daman and Diu

5607. SHRI EDUARDO FALEIRO: Will the Minister of PLANNING be pleased to state:

(a) total allocation of funds for the development of the Union Territory of Goa, Daman and Diu uptodate;

(b) whether the allocation of funds was much less keeping in view the needs of the Territory; and

(c) the percentage of allocation compared to other States and Union Territories and steps proposed to be taken to increase the plan allocation in the next Plan?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Plan outlays/expenditure for Goa, Daman and Diu from 3rd Plan (1961—66) to Annual Plan 1978-79 are shown in the Statement attached.

(b) Plan allocations made were not much less than the outlays proposed by the Union Territory's Administration from year to year. Plan allocations are made keeping in view the needs of development of the area as also availability of resources.

(c) The percentage of allocations of Goa, Daman and Diu compared with the allocations for all union territories and also all States and Union Territories is also shown in the attached statement. Compared with other Union Territories, Goa, Daman and Diu have better economic and solid infrastructure. In absolute terms the plan allocation have been increasing from year to year.

Statement

PLAN OUTLAYS/EXPENDITURE

(Rs. crores)

	Third Plan 1951—56		Three Annual Plans (1966-69)		Fourth Plan 1969—74			Revised Fifth Plan (1974—79)			Annual Plan 1978—79	
	Outlay	Outlay of Goa as %age of	Outlay	Outlay of Goa as %age of	Outlay	Outlay of Goa as %age of	%age increase over Third Plan	Outlay	Outlay of Goa as %age of	%age increase over Fourth Plan	Outlay	Outlay of Goa as %age of
1	2	3	4	5	6	7	8	9	10	11	12	13
Goa, Daman & Diu	15·27	..	19·82		41·93		171·6	85·00		102·7	27·50	
All Union Territories	138·66	11·0	106·42	18·6	278·12	15·1	100·6	694·06	13·4	128·0	214·85	12·8
All States	4226·93	0·4	3118·91	0·6	7674·10	0·5	81·6	18284·22	0·5	138·3	3585·94	0·5

Jute Mill being set up in Tripura

5608. SHRI KIRIT BIKRAM DEBBURMAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether a Jute Mill is being set up in Tripura in the public sector; if so, what progress has so far been made therein; and

(b) by what time the Mill is likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir. Construction of mill building and other important civil works have been completed. Erection of indigenous machinery is in progress.

(b) The mill is likely to be commissioned by the end of this year.

तूफान पीड़ित लोगों के लिए प्रधान मंत्री सहायता कोष

5609. श्री राघव जी: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रधान मंत्री सहायता कोष से 28 फरवरी, 1978 तक तूफान पीड़ित लोगों के लिए कितनी धनराशि प्राप्त हुई ; और

(ख) अब तक इसमें से कितनी राशि कम की गई और उन संगठनों तथा सरकारों के नाम क्या हैं जिनके माध्यम से यह राशि व्यय की गई और यह राशि किन शीर्षों के अन्तर्गत व्यय की गई ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) रु० 6,46,89,406.50 ।

(ख) इसमें से अब तक जो राशियां दी गई हैं वे इस प्रकार हैं :

	रु०
1. आन्ध्र प्रदेश सरकार को	3,02,00,000.00
2. तमिलनाडु सरकार को	1,01,00,000.00
3. पांडीचेरी सरकार को	1,00,000.00
4. केरल सरकार को	1,00,000,00
5. प्रशासक लक्षद्वीप को	50,000.00
	रु० 4,05,50,000.00

प्रधान मंत्री राष्ट्रीय सहायता कोष से अनुदानों का उपयोग आन्ध्र प्रदेश सरकार आवास के व्यापक पुनर्वास कार्यक्रम तथा तूफान पीड़ितों के लिए आश्रयों के निर्माण पर, तमिलनाडु सरकार तूफान से प्रभावित क्षेत्रों के लोगों के कपड़ों की तात्कालिक मांगों को पूरा करने पर, केरल से क्षतिग्रस्त अथवा नष्ट हुए मकानों की मरम्मत, पुनर्निर्माण तथा जान के नुकसान और घायलों के लिए नकद सहायता देने पर, और लक्षद्वीप में क्षतिग्रस्त नावों की मरम्मत पर किया जा रहा है । पांडीचेरी में उपरोक्त राशि के उपयोग के बारे में सूचना की प्रतीक्षा की जा रही है ।

Coal Deposits near Champhai, Mizoram

5611. DR. R. ROTHUAMA: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that there is good evidence of the presence of rich deposits of coal of high quality near Champhai, town located near Burma border within Mizoram;

(b) if so, steps taken or proposed to be taken to explore the coal potential in that area; and

(c) if not, whether Government propose to take up immediate geological survey of those areas so as to explore the mineral potential and lay on the table the findings thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). No Sir. However, near Ngopa about 50 kilometres north of Kwikul, which is 87 kilometres west of Champhai, stringers and lenses of coal about 4 to 5 centimetres thickness have been noted. They are not of any economic significance.

Representation sent by M.Ps to BCCL and ECL

5613. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) what is the number of representation petitions, letters forwarded and sent by the M.Ps to the Bharat Coking Coal Ltd. and Nirsa, Mugma zone of the Eastern Coal Fields Ltd. in the last three months and what is the action taken thereon; and Kathara zone of the Central Coal Fields Ltd.;

(b) whether it is a fact that the Government instruction of acknowledging the MPs letters and representations within three days and sending final replies by 21 days have been violated by above managements in all cases; and

(c) if so, the action to be taken on that?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) During January-March, 1978, CCL directly received only one latter from an M.P. in respect of Kathara zone. A reply is being issued. ECL did not received any representation from any Member of Parliament direct during this period. The information about BCCL is being collected and will be laid on the Table of the House.

(b) and (c). All public undertakings have been advised to attend to communications from Members of Parliament promptly. Replies to such letters are generally sent within a reasonable period except where information is not readily available.

Reservation of Sports Posts in DESU

5614. SHRI DURGA CHAND: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item in the Nav Bharat Times dated 6th March, 1978 regarding incurring of expenditure to the extent of lakhs of rupees on the reserved quota for sportsmen in the DESU;

(b) whether some posts in the Delhi Electricity Supply Undertaking are reserved for those who have earned distinction in sports;

(c) if so, what is the number of persons in each category of posts and under each category of sports events who are at present working in the DESU;

(d) what is the performance of these persons in various sports events during the last three years;

(e) whether it is a fact that DESU had sent their sportsman employees in 1974 for training to the National Sports Training Institute, Patiala; and

(f) if so, whether their training is being utilised, if so, in what manner and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (f) Information is being collected and will be laid on the Table of the House.

दूरदर्शन के स्टाफ आर्टिस्टों के बारे में तीसरे वेतन आयोग की सिफारिशों का कार्यान्वयन

5615. श्री दयाराम शाक्य : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दूरदर्शन के स्टाफ आर्टिस्टों के बारे में तीसरे वेतन आयोग की सिफारिशों को क्रियान्वित करने में अनियमितताएं बरती गई हैं और यदि हां, तो इसके कारण क्या हैं; और

(ख) क्या 170 रुपए पाने वाले व्यक्तियों को 650/-रुपए का वेतनमान दिया गया है, जब कि 325/- रुपये वेतन पाने वाले व्यक्तियों को 550/- रुपये का वेतनमान दिया गया है और इसके क्या कारण हैं और इस बारे में सरकार द्वारा क्या कार्यवाही की जा रही है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) : (क) जी नहीं ।

(ख) दूरदर्शन में 170-335 रुपये के शुल्क मान वाले म्यूजिक कम्पोजर (जूनियर को आकाशवाणी के समतुल्य शुल्कमान के अनुरूप 550-900 रुपये का शुल्कमान दिया गया है ।

यह सही है कि दूरदर्शन में 325-560 रुपये के शुल्कमान वाले कैमरामैन ग्रेड-2 को 550-900 रुपये का शुल्कमान दिया गया है जो 325-575 रुपये का परिशोधित स्केल है ।

कुछ स्टाफ आर्टिस्टों ने सरकार के ध्यान में कुछ असंगतियां लाई हैं जिन पर सरकार द्वारा गठित एक अन्तर्विभागीय समिति द्वारा विचार किया जा रहा है ।

नई दिल्ली स्थित खादी भवन द्वारा उधार पर माल का बेचा जाना

5617. **श्री राम नरेश कुशवाहा** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली स्थित खादी भवन उधार पर माल बेच रहा है ;

(ख) यदि हां, तो ऐसे उधार लेने वाले ग्राहकों का पूरा ब्यौरा क्या है जिन पर पांच हजार रुपये से अधिक राशि बकाया है ;

(ग) क्या खादी ग्रामोद्योग के नियमों के अन्तर्गत सरकार का विचार उधार पर माल बेचने के लिये उत्तरदायी अधिकारी के वेतन से उधार की समूची राशि वसूल करने का है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा मल्होत्रा) : (क) जी , हां ।

(ख) जिन पर पांच हजार रुपये से अधिक राशि बकाया है ऐसे उधार पर लेने वाले ग्राहकों की संख्या 134 है ।

(ग) प्रश्न ही नहीं उठता । खादी ग्रामोद्योग भवन, नई दिल्ली के व्यवसाय के स्वरूप के अनुसार विभिन्न ग्राहकों को, विशेष रूप से थोक व्यवसाय के लिए, उधार /साख पर वस्तुओं का संभरण करना सामान्य व्यापार प्रक्रिया है ।

Foreign Missionaries in Maharashtra

5618. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of nationality-wise registered foreign missionaries in the State of Maharashtra as on the 1st January, 1978;

(b) whether the number of the said foreign missionaries is on the increase as compared to previous two years; and

(c) if so, the increase therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) A statement showing the number, nationality-wise, of registered foreign missionaries in Maharashtra as on the 1st January, 1977 which is the latest date for which information is available, is attached.

Statement

Nationality	Number
American	112
Australian	29
Belgian	14
British	101
Canadian	27
French	21
German	28
Irish	27
Italian	32
Sri Lanka	48
Swiss	16
Swedish	16
Spanish	55
Others	155
Total	581

Number of Sainik Schools in India

5619. SHRI AHMED M. PATEL:
SHRI RANJIT SINGH:
Will the Minister of DEFENCE be pleased to state:

(a) the number of Sainik Schools functioning in India with their location;

(b) the procedure of admission in sainik schools;

(c) whether Government are considering to review the admission procedure;

(d) if so, the details thereof; and

(e) how many new schools are being proposed to be opened, their location and the dates by which they will be opened?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) Seventeen Sainik Schools run by the Sainik Schools Society under the Ministry of Defence are functioning at present. A statement indicating the locations of these 17 schools is attached.

(b) Admissions to the Sainik Schools run by the Sainik Schools Society are made in class VI every year, on the basis of an All-India Entrance Examination followed by interviews and medical Examinations of the boys qualifying in the written examination, subject to their securing places within the number of available seats. Of the vacancies for admission to these Sainik Schools, 15 per cent and 7 1/2 per cent, respectively, are reserved for the Scheduled Castes and Scheduled Tribes, for whom the qualifying standard in the written examination is also suitably relaxed. Standard is also relaxed in respect of boys belonging to backward regions such as Mizoram, Nagaland, Arunachal Pradesh and certain areas in J and K state.

(c) Yes, Sir.

(d) The Board of Governors of the Sainik Schools Society have decided to appoint a Sub-Committee to go into the present procedure of admissions to the Sainik Schools run by the Society with a view to recommending modifications or improvements in this procedure which would enable a larger intake of suitable boys from the backward sections of society, including the Scheduled Castes and Scheduled Tribes. Action is being taken to set up this Sub-Committee.

(e) A new Sainik School under the control of the Sainik Schools Society is being set up at Sujanpur-Tira in Himachal Pradesh. This school is expected to start functioning from July 1978.

LIST OF SAINIK SCHOOLS SHOWING THEIR LOCATIONS

1. Sainik School, Satara (Maharashtra).

2. Sainik School, Kunjpura, (Distt. Karnal) (Haryana).

3. Sainik School, Balachadi, Jamnagar, (Gujarat).

4. Sainik School Kapurthala, (Punjab).

5. Sainik School (Chitorgarh), (Rajasthan).

6. Sainik School Korukonda, Distt. Visakhapatnam, (Andhra Pradesh).

7. Sainik School Kazhakootam, Trivandrum (Kerala).

8. Sainik School Purulia, Distt. Purulia (West Bengal).

9. Sainik School Bhubanswar, (Orissa).

10. Sainik School, Amaravathinagar, Distt. Coimbatore (Tamilnadu).

11. Sainik School, Rewa, (Madhya Pradesh).

12. Sainik School, Tilaiya Dam, (Distt. Hazaribagh). (Bihar).

13. Sainik School, Bijapur, (Karnataka).

14. Sainik School, Goalpara, (Assam).

15. Sainik School, Ghorakhal, Distt. Nainital (Uttar Pradesh).

16. Sainik School, Nagrota-on-Tawi, Jammu (J & K).

17. Sainik Schol, Imphal, (Manipur).

लघु उद्योग के लिए धोतियों और साड़ियों के उत्पादन का आरक्षण

5620. डा० राम जी सिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार बेरोजगारी और अर्द्ध-रोजगार को दूर करने की दृष्टि से लघु उद्योग के लिए धोतियों और साड़ियों के उत्पादन का आरक्षण करना उचित समझती है;

(ख) यदि हां, तो अपनी औद्योगिक नीति में ऐसा प्रावधान न करने के क्या कारण है;

(ग) क्या वर्तमान नीति से बड़े उद्योग को लाभ पहुंचता है ; और

(घ) यदि हां, तो क्या सरकार निर्धन और बेरोजगार व्यक्तियों को रोजगार देने के लिए इस नीति पर पुनर्विचार करना चाहती है और यदि हां, तो कब तक ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) : (क) और (ख): सदन के पटल पर 23-12-1977 को रखे गये औद्योगिक नीति सम्बन्धी विवरण में संगठित क्षेत्र की मिलों तथा विद्युत करघा क्षेत्र में बुनाई की क्षमता को बढ़ाने की अनुमति न देने के बारे में सरकार की नीति संबंधी निर्णयों का पहले ही उल्लेख कर दिया गया है ताकि लोगों की कपड़े की आवश्यकता को हथकरघा क्षेत्र और खादी क्षेत्र का विकास करके प्रभावी रूप से पूरा किया जा सके। विशिष्ट वर्गों की धोतियों व साड़ियों का उत्पादन पहले से ही हथकरघा क्षेत्र के लिए आरक्षित है तथा सरकार इस आरक्षण को लागू रखेगी।

(ग) जी नहीं।

(घ) प्रश्न ही नहीं उठता।

Implementation of Reports of the Study Teams of A.R.C.

5621. SHRI MANOHAR LAL: Will the Minister of HOME AFFAIRS be pleased to state the effective steps taken by the previous Government and the steps taken to proposed to be taken by Janata Government to implement the recommendations contained in the following Reports of the Study Team of the Administrative Reforms Commission, in the public interest:

(i) to invstigate the problem of redress of citizens' grievances—August, 1966;

(ii) Eight Report of A.R.C. on Life Insurance Corporation, December, 1972; and

(iii) on Central Direct Taxes Administration, January, 1973?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): The Administrative Reforms Commission had set up a number of Study Teams to carry out detailed studies on various aspects of administration relating to different sectors/departments of the Government. Reports of the Study Teams were considered by the Administrative Reforms Commission which kept their recommendations in view while formulating its own reports.

The Administrative Reforms Commission issued reports on problems of Redress of Citizens' Grievances, Life Insurance Administration and Central Direct Taxes Administration. Upto-date position of the decisions taken on the recommendations contained in these three reports as well as the stage of their implementation has been included in a comprehensive statement on the recommendations of the Administrative Reforms Commission pertaining to Central Government which was laid on the Table of the Lok Sabha on 17th November, 1977.

Delay in Submission of Administrative Reports on Tribal Area Administration

5622. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Annual Administrative Reports by the States on tribal area administration under Fifth Schedule are not submitted in time to Government of India;

(b) if so, the reasons for the delay by the concerned States; and

(c) the instructions issued to States for timely submission of reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The position regarding the submission of the reports is as below:—

Year	Name of the States from where reports are due
1974-75	Andhra Pradesh
1975-76	Andhra Pradesh & Madhya Pradesh
1976-77	Andhra Pradesh, Gujarat, Madhya Pradesh, Maharashtra, Orissa and Rajasthan.

(b) and (c). The Scheduled Areas originally notified do not constitute whole administrative units and also left out a large part of the predominantly tribal areas. This posed problems in compiling meaningful and comparable picture of developmental and protective measures in such areas. After the rationalisation of the Scheduled Areas to cover all the tribal sub-plan area is completed, it is expected that the administration reports will be forthcoming in time.

The States having Scheduled Areas have been requested to submit administration reports by 31st October of the year following the year under report.

Port Facilities at Salaya Port of Saurashtra

5623. SHRI DHARMASINHBHAI PATEL:
SHRI VINODBHAI B. SHETH:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Central Government have received a demand from the Government of Gujarat for making a provision of about rupees 7.23 crores in the next Five Year Plan in the Centrally Sponsored Schemes for oil terminal with bulk-loading and conveyer system with mechanical equipments and other port facilities at Salaya Port of Saurashtra in Gujarat;

(b) if so, the details of the scheme of Gujarat Government; and

(c) the action proposed to be taken by Central Government for providing

facilities of oil traffic and dry programmes at cheaper cost at Salava Port indicating the nature thereof and the time by which it would be taken?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The responsibility for the development of ports other than major ports vests primarily with the State Government concerned. In the IVth Plan Central loan assistance has been extended to the State Governments for the development of minor ports selected on the basis of one minor port from each maritime State. The port selected for this purpose from Gujarat was Porbandar. In the Vth Plan, this was continued for spillover schemes of IVth Plan only.

The State Government had approached Government of India to include a scheme for the development of Port Salaya as a deep-water direct berthing port for bulk cargo (at an estimated cost of Rs. 7.5 crores) in the Centrally Sponsored Sector in the Plan period beginning April, 1978. No final view has been taken on the pattern of Central assistance for the development of minor ports in the plan period beginning April, 1978.

Industrial Plan Protecting the Village and Cottage Industries in Union Territory of Goa, Daman and Diu

5624. SHRI AMRUT KASAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government of Goa, Daman and Diu has approached the Central Government for approval of an industrial plan protecting the village and cottage industries in the Union Territory;

(b) whether no action has been taken by the Central Government towards approval of the plan and sanction of grants so far; and

(c) if so, what are the reasons for not taking any action so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). The Government of Goa, Daman and Diu have proposed 10 industries for development in the Union Territory, these are Clay and Pottery articles; wood carving, lacquer ware and Carpentary; Bamboo craft; Brass Wares; leather crafts; Ivory carving and Tortoise Shells items; tailoring; Umbrella manufacturing; sisal fibre and miscellaneous items like dolls and paper mache articles. These proposals were considered during the discussions on the Annual Plan 1978-79 of the Union Territory, in December 1977. Against an actual expenditure of Rs. 9.00 lakhs during 1975-76; Rs. 9.92 lakhs during 1976-77 and an anticipated expenditure of Rs. 13.65 lakhs for 1977-78, the outlay for 1978-79 has been stepped up to Rs. 25 lakhs, as approved by the Planning Commission in the meeting held with the Chief Minister on 17th December, 1977.

Conference of the Association of the State Road Transport Undertakings

5625. SHRI MADHAVRAO SCINDIA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a Conference of the Association of the State Road Transport Undertakings was held recently in Delhi;

(b) if so, whether the Association has suggested for inclusion of Road Transport into core sector so that adequate finance could be allocated for development of Road Transport;

(c) if so, the details thereof; and

(d) reaction of the Government thereto?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Yes, Sir.

(c) and (d). In the draft of the Plan for 1978—83, there is no reference to any "Core Sector". The basic strategy is to create additional employment in rural areas mainly through agriculture and cottage industries, and to promote rural development. Rural roads have been indicated specifically as an important constituent of this programme and can thus be considered as a part of the "core" of the new Plan. The importance of development of roads and road transport has been duly taken into account by substantial increase in the allocations envisaged in the draft Plan in respect of these sectors, as per details given below:

	Expenditure during 1974-78	Proposed Allocation for 1978-83 (Rs. in crores)
(i) National Highways and other road programme (Central Sector)	315	680
(ii) Development of Rural roads (State Sector)	200	800
(iii) Road Transport (Nationalised Passenger transport)	461*	740

*Fifth Plan provision.

New Rules for Transfer of IAS Officers

5626. SHRI YASHWANT BOROLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether new rules have since been made under which IAS officers are to be transferred after they have completed certain period of deputation;

(b) if so, the details thereof; and

(c) the steps that are being taken to see that these rules are implemented strictly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). Officers of the All India and other organised services hold posts of and above the level of Under Secretary at the Centre for specified periods of tenure. The Government have decided that the tenure rule should be applied evenly and strictly at all levels.

Reservation of Vacancies in Film Finance Corporation and L.M.P.E.C.

5627. SHRI SHIV NARAIN SARSONIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the class-wise (I, II, III and IV) total number of persons in each of the following Undertakings functioning under his Ministry:

1. Film Finance Corporation Ltd.
2. Indian Motion Picture Export Corporation Ltd.;

(b) the number of Scheduled Castes and Scheduled Tribes in each class and each Undertaking separately;

(c) whether the Government of India's orders relating to reservation of vacancies are followed in the matter of recruitment and promotion in these Undertakings; and

(d) if not, the reasons thereof?

THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). The information is given in the annexed statement.

(c) Yes, Sir.

(d) Does not arise.

Statement

Statement showing number of persons (class-wise) working in Film Finance Corporation Ltd. and Indian Motion Picture Export Corporation Ltd. and number of Scheduled Castes and Scheduled Tribes amongst them.

		Total Number of Employees	No. of Scheduled Caste Employees		No. of Scheduled Tribe Employees	
1. *Film Finance Corporation*	Class I	13	Class I	Nil	Class I	Nil
	Class II	Nil	Class II	Nil	Class II	Nil
	Class III	43	Class III	4	Class III	2
	Class IV	11	Class IV	1	Class IV	Nil
2. *Indian Motion Picture Export Corporation*	Class I	7	Class I	1	Class I	Nil
	Class II	2	Class II	Nil	Class II	Nil
	Class III	16	Class III	Nil	Class III	Nil
	Class IV	8	Class IV	1	Class IV	Nil

Central Grant for roads in West Bengal

5628. SHRI KRISHNA CHANDRA HALDER: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether some roads in the district of Burdwan, West Bengal are being financed from Central Grant, and Katwa-Karui Road is a part of that scheme;

(b) if so, when the construction of Katwa-Karui road was undertaken; and

(c) what are the reasons for delay in completion of that road?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). Presumably the Member is having in mind the schemes approved from the Central Road Fund in Burdwan Distt. of West Bengal. The Government of India have approved some work in West Bengal from this source including Katwa-Karui road in Burdwan Distt. costing Rs. 22,46,500/-. The work on this road was started in 1969-70. According to the latest information, work on entire road is almost complete except for a bridge in mile seven. The State Government have been requested to attend to the requirement of this bridge also expeditiously.

Missing Soldiers of 1962 Clash with China

5629. SHRI OM PRAKASH TYAGI: Will the Minister of DEFENCE be pleased to state:

(a) the number of soldiers of Indian armed forces which continue to be listed as missing as a result of Chinese aggression of 1962 against India;

(b) whether any approach has been made to the Government of China Mainland for tracing the missing soldiers of 1962 clash; and

(c) if not, whether Government of India in view of the changed political climate between India and China, would like to take up this matter with the Chinese authorities and find out the possibility of coming to the conclusion whether these soldiers are missing for ever or some of them may be in Chinese captivity?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No

soldier of the Indian Armed Forces is, at present, listed as missing as a result of the Chinese aggression of 1962. All personnel of the Indian Armed Force who were declared missing as a result of the Chinese aggression have already been presumed to have been 'killed in action' for all official purposes, after following the prescribed procedure and making investigations through all possible channels, including the International Commission of Red Cross.

(b) and (c). According to the best information available to us, there has so far been no reason to entertain the hope or belief that any of the missing soldiers is alive and is held in detention in China. There has also been no occasion even otherwise, for any approach to the Chinese authorities in the matter, in the past.

However, if at a future date such an approach is found necessary or advisable and there is an appropriate occasion for doing so, Government will consider the matter accordingly.

Electricity Charges for Consumption of Power by D.S.I.D.C.

5630. SHRI MAHI LAL:
SHRI RAJ KESHAR SINGH:

Will the Minister of ENERGY be pleased to state:

(a) whether Delhi Electric Supply Undertaking charges 22 paise per unit for consumption of power for industrial purposes;

(b) whether DSIDC is charging 75 paise per unit from small entrepreneurs in its industrial premises located at Nangloi;

(c) whether the said entrepreneurs had themselves purchased and got these industrial as well as other meters installed; and

(d) if so, the action proposed to be taken by Government against DSIDC to check its irregularities profiteering as well as tendency of fleecing money from entrepreneurs?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d). The information is being collected and will be laid on the Table of the House shortly.

झटक जिला कोटा, राजस्थान में ग्रामीण विद्युतीकरण परियोजना

2631. **श्री चतुर्भुज :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या झटक जिला कोटा, राजस्थान के लिए ग्रामीण विद्युतीकरण परियोजना चार वर्ष पूर्व शुरू की गई थी परन्तु इस कारण से पूरी न हो सकी है क्योंकि झटक क्षेत्र से एक रेल लाइन गुजरती है और विद्युत विभाग रेल लाइन पर से रेलवे अधिकारियों की अनुमति के बिना बिजली के तार नहीं ले जा सकता ;

(ख) यदि हां, तो क्या विद्युत विभाग ने रेलवे मंत्रालय को इस बारे में लिखा है ; और

(ग) यदि हां, तो कब और अनुमति देने में विलम्ब के क्या कारण है और यह अनुमति कब तक दे दी जाएगी ताकि लोगों को ग्रामीण विद्युतीकरण परियोजना से लाभ हो सके ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) से (ख). जिला परिषद कोटा की झटक पंचायत समिति में 65 गांवों के विद्युतीकरण के लिए एक स्कीम ग्राम विद्युतीकरण निगम ने दिसम्बर, 1972 में स्वीकृत की थी। राजस्थान राज्य बिजली बोर्ड ने सूचित किया है कि इस स्कीम के अंतर्गत 61 गांव विद्युतीकृत किए जा चुके हैं। रेलवे लाइन पार करने के लिये रेलवे की स्वीकृति न होने के कारण शेष चार गांवों का विद्युतीकरण रुका हुआ है। यह स्वीकृति अप्रैल, 1976 में प्राप्त हो गई थी परन्तु भारी वर्षा होने

तथा स्थल पर पहुंचना कठिन हो जाने के कारण कार्य पूर्ण नहीं किया जा सका था। नदनुसार रेलवे दवारा दी गई स्वीकृति समाप्त हो गई। आवश्यक स्वीकृति देने के लिए रेलवे से पुन: प्रार्थना की गई है। इस संबंध में सभी आवश्यक औपचारिकताएं पूरी कर दी गई हैं।

Implementation of Additional Employment Programme in West Bengal

5632. SHRI CHITTA BASU: Will the Minister of PLANNING be pleased to state:

(a) whether the Government of West Bengal implemented additional employment Programme with an outlay of Rs. 459.12 lakhs against the total outlay of Rs. 358.67 lakhs as approved by the Planning Commission;

(b) whether the State Government have already requested the Central Government to accord approval to the revised outlay; and

(c) if so, the action taken thereon?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Under the Empolyment Promotion Programme (1974-75) financed by the Central Government, scheme requiring a total outlay of Rs. 358.67 lakhs recommended from West Bengal were sanctioned after scrutiny.

(b) The Government of West Bengal later reported a total expenditure of Rs. 459.12 lakhs and requested ex post facto sanction of this amount for reimbursement.

(c) The State Government has been informed that the Central Government is unable to agree to the reimbursement of amounts spent on these schemes in excess of the approved figure.

सीमेंट कारखानों की संख्या और उनका उत्पादन

5633. **श्री राम किशन**: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में सीमेंट के कुल कितने कारखाने हैं, उनकी कुल उत्पादन क्षमता कितनी है तथा वास्तव में उनमें कितना उत्पादन हो रहा है ;

(ख) क्या वर्ष 1977-78 में नये सीमेंट कारखाने लगाने के लिए लाइसेंस जारी कर दिये गये है ; और

(ग) यदि हां, तो प्रत्येक राज्य में कितने कारखानों के लिए लाइसेंस दिये गये है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा मयेती) : (क) भारत में 55 सीमेंट फैक्टरियां है, जिनकी कुल अंश ठापित क्षमता 218.70 लाख मी० टन प्रति वर्ष है। वर्ष 1977 में सभी किस्मों की सीमेंट का 191 लाख मीटरी टन उत्पादन हुआ था।

(ख) और (ग) : वर्ष 1977-78 में कुल चार औद्योगिक लाइसेंस जारी किए गए थे, जिनमें से दो लाइसेंस राजस्थान को तथा एक-एक लाइसेंस मध्य प्रदेश व आंध्र प्रदेश को जारी किया गया था।

Electrification of Villages in Ratnagiri District, Maharashtra

5634. SHRI BAPUSAHEB PARULEKAR: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a scheme for electrification of unelectrified villages in Ratnagiri District in Maharashtra has been submitted by Maharashtra State Electricity Board to Rural Electrification Corporation; and

(b) if so, what action has been taken so far on the said proposal?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). 3 schemes for electrification of villages in Ratnagiri district were approved by the Corporation in 1972 and 1973, and are in an advanced stage of execution.

The scheme proposed by the Electricity Board in 1976, has been revised in the light of the comments of the Appraisal Team from the Corporation. On receipt of the revised scheme from the Board it will be considered by the Corporation.

भारत–नेपाल सीमा पर बिहार में सीमा सुरक्षा बल को तैनाती

5635. **श्री सुरेन्द्र झा सुमन :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का भारत–नेपाल सीमा पर बिहार के रक्सौल, सुरसंड, परिहार, जयनगर में सीमा सुरक्षा बल तैनात करने का प्रस्ताव है, जहां तस्करी के अतिरिक्त चोरी और डकैती की घटनाएं भी बहुधा होती रहती हैं ;

(ख) क्या चीनी आक्रमण के बाद उस क्षेत्र में एहतियाती कार्यवाही के रूप में सीमा सुरक्षा बल के कुछ जवानों को तैनात किया गया था ;

(ग) क्या सरकार का पता है कि नेपाल से आकर डाकू उपरोक्त सीमान्त क्षेत्रों में नागरिकों के जान और माल को भारी क्षति पहुंचा रहे हैं ; और

(घ) क्या सरकार वहां की स्थिति का पता लगाकर वहां के लोगों को निरातंक करने के लिए सीमा सुरक्षा बल के जवानों को वहां तैनात करेगी ?

गृह मंत्रालय में राज्य मंत्री (श्री छनिक लाल मण्डल) : (क) और (ख). जी नहीं, श्रीमान् ।

(ग) और (घ). बिहार सरकार से स्थिति का पता लगाया जा रहा है और सूचना प्राप्त होते ही सदन के पटल पर रख दी जाएगी ।

Setting up more Units of Bharat Electronics Ltd.

5636. SHRIMATI P. CHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it has been decided to set up two more units of Bharat Electronics Ltd.;

(b) whether sites for these units have been decided as yet; and

(c) whether any foreign collaboration is envisaged in these units?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Collection of Information regarding Explosion and Destruction Capability of Neutron Bombs

5637. SHRI SAMAR GUHA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry of Defence have collected information about the mechanics of preparation and the nature of explosion and the destruction capability of neutron bombs;

(b) if so, the facts thereabout;

(c) whether Government have taken any steps for mobilising international opinion in favour of banning nuclear weapons; and

(d) if so, facts thereabout?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Government are aware of the basic design aspects and explosion characteristics of the neutron bomb.

(c) and (d). Government take the view that the production and deployment of neutron bombs would have adverse repercussions on the climate for international detente, efforts for disarmament and even the quest for agreement on limiting strategic weapons. At the forthcoming Session of the U.N. General Assembly devoted to devoted to disarmament, which is scheduled to be held in May-June 1978, Government will reiterate their view that nuclear weapons should be completely eliminated from the arsenals of nations.

Termination of services of Employees of B.C.C.L., Dhanbad

5638. SHRI LALU PRASAD: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that 267 employees of BCCL, Dhanbad in Benidih colliery were expelled from service on charge of being imposters during emergency period October, 1976 without any proper enquiry and findings; and

(b) whether it is fact that almost all the workers except 19 have been put back to their job and they have been paid emoluments for a period of four months, and thus the colliery has been put in heavy loss by making payment of about 5 lakhs without work?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). 192 persons of Benidih Colliery were identified as imposters after preliminary enquiry and were stopped from employment during September-October 1976. After a thorough enquiry 178 persons out of these were found to be genuine workers. Forty-three of these were allowed to resume duty in October, 1976 itself and 135 joined duty in July 1977. As per settlement, with labour unions, these workers have been paid wages for half a month and 4 1/2 months respectively which amount to Rs. 2.45 lakhs only.

Transfer of Information Officers

5639. SHRI BAPU KALDATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that almost all information officers who abated with the previous P.I.O. in removing the correspondents and making false allegations continue to work in the same position; and

(b) if so, the reasons for continuing the same positions?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). The Information Officers of the Press Information Bureau were not concerned with the accreditation of Press Correspondents. The question of their continuation or otherwise in the same position, therefore, does not arise.

Proposal to ban repatriation of profits by Foreign Companies

5640. SHRIMATI PARVATHI KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have a proposal under consideration to ban repatriation of profits made by the foreign companies through the utilization of unauthorised capacity;

(b) what is the estimated quantum of excess production and profits made in this unauthorised production;

(c) what steps have since been taken in this regard;

(d) whether any steps have been taken to plug illegal expansion by foreign firms; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (e). Government is considering ways and means of curbing unauthorised excess production of licensed undertakings including foreign companies. Curbing unauthorised excess production would automatically prevent generation of additional profits through unauthorised excess production.

It is difficult to correlate exactly the remittance of dividends by foreign companies with unauthorised excess production in a particular period especially when an undertaking is engaged, as is generally the normal case, in the manufacture of a variety of products. No estimates have been worked out by the Ministry of Industry of the amount of excess profits made through unauthorised production by foreign companies and which have been repatriated.

Monazite and Ilmenite in Orissa

5641. SHRI SARAT KAR: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether it is a fact that rare minerals monazite and ilmenite are available in Orissa;

(b) whether it is also a fact that these minerals are required for Trombay; and

(c) if so, what action Government have taken in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) There is no immediate requirement of these minerals at the Bhabha Atomic Research Centre, Trombay.

(c) With the approval of the Government of India, Indian Rare Earths Limited, a public sector undertaking under the administrative control of the Department of Atomic Energy is setting up an integrated industrial complex for the commercial exploitation of these minerals deposits.

आदिवासी क्षेत्रों के विकास के लिए, राज्यवार केन्द्रीय एजेंसियों की स्थापना

5643. **श्री अजन सिंह ठाकुर**: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार आदिवासी क्षेत्र के विकास के लिये, राज्यवार, केन्द्रीय एजेंसियां स्थापित करने का है ; और

(ख) यदि हां, तो तत्संबंधी मुख्य बातें क्या हैं और यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री अमिल लाल मण्डल) : (क) जी नहीं, श्रीमान ।

(ख) आदिवासी क्षेत्रों के विकास को राज्य योजनाओं तथा संबंधित केन्द्रीय कार्यक्रमों में भी उच्चतम प्राथमिकता देने की आवश्यकता है । इसलिए इन क्षेत्रों के लिए उप-योजनाएं तैयार की गई हैं जो उस क्षेत्र में इस निवेश को प्रदर्शित करती है जिसमें राज्य योजनाओं से धन, केन्द्रीय कार्यक्रम, संस्थागत वित्त तथा विशेष केन्द्रीय सहायता शामिल है । आदिवासी उप-योजनाओं को एकीकृत आदिवासी विकास परियोजनाओं में विलाबित किया गया है । राज्य सरकारें केन्द्रीय सरकार के सर्वोपरि मार्गदर्शन के अधीन इन कार्यक्रमों के कार्यान्वयन के लिए उत्तरदायी हैं ।

Losses of N.T.C.

5644. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) the accumulated losses of N.T.C. upto the year ending 30th December, 1977;

(b) whether the losses due to differences in cotton prices in eastern and western regions; and

(c) the policy adopted by Government to stop these losses and re-orientate the working of the N.T.C ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The accumulated losses of the nationalised textile mills being run by N.T.C. were Re. 160.30 crores at the end of December, 1977.

(b) No, Sir.

(c) The following steps have been taken/are being taken to improve the working of these mills:—

(i) modernisation/renovation of the machinery;

(ii) rationalisation of work-loads and labour force;

(iii) bulk procurement of raw material on centralised basis;

(iv) diversification in the pattern of production; and

(v) Improved marketing strategy.

Bulk Cotton Imports

5645. SHRI M. RAM GOPAL REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether East India Cotton Federation has pleased to avoid bulk cotton imports; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) No, Sir.

(b) Does not arise.

राज्यों में प्रति व्यक्ति आय

5646. **श्री रामजीवन सिंह :**
श्री ओम प्रकाश त्यागी :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के प्रति व्यक्ति वार्षिक औसत आय कितनी है और उसकी राज्यवार स्थिति क्या है ; और

(ख) क्या उपरोक्त औसत आय को देखते हुए पिछड़े क्षेत्रों के लिए सरकार की कोई प्राथमिकता प्राप्त योजनाएं हैं ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) एक विवरण संलग्न है ।

(ख) केन्द्रीय सहायता का आवंटन करते समय, जिन राज्यों की प्रति व्यक्ति आय राष्ट्रीय औसत से कम है उनके लिए 10 प्रतिशत अलग से निर्धारित कर दिया जाता है ।

विवरण

(रुपए)

	मूल्य आधार	1973–74	1974–75	1975–76
1	2	3	4	5
राष्ट्रीय प्रति व्यक्ति आय	1960–61	349	343	366
राज्य				
आन्ध्र प्रदेश	1960–61	325	330	330
असम	1948–49	286	291	298

	मूल्य आधार	1973-74	1974-75	1975-76
बिहार .	1970–71	421	425	—
गुजरात .	1960–61	397	331	413
हरियाणा .	1960–61	425	421	471
हिमाचल प्रदेश	1960–61	351	354	371
जम्मू व काश्मीर	1960–61	319	327	329
कर्नाटक .	1956–57	307	327	339
केरल . .	1960–61	301	299	297
मध्य प्रदेश .	1960–61	262	258	281
महाराष्ट्र	1960–61	446	462	478
मणिपुर	1960–61	192	196	201
उड़ीसा	1970–71	490	438	523
पंजाब	1960–61	519	522	551
राजस्थान	1960–61	308	279	311
तमिलनाडु	1960–61	369	319	358
त्रिपुरा	1960–61	298	363	374
उत्तर प्रदेश .	1960–61	250	254	268
पश्चिम बंगाल .	1960–61	372	383	397
दिल्ली .	1960–61	769	786	773
गोवा, दमण और दीव . .	1970–71	1016	1148	1224

टिप्पणी : संकल्पनाओं, रीति-विधान, प्रयुक्त स्रोत सामग्री और आधार वर्ष (स्थिर मूल्यों के लिए) में अंतर होने के कारण विभिन्न राज्यों के आंकड़ों में ठीक-ठीक मेल नहीं है।

उपर्युक्त आंकड़े संबंधित राज्यों के प्रकाशनों से संकलित किए गए हैं।

मोटे कपड़े के मूल्यों में वृद्धि

5647. **श्री सुन्दरम् :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मोटे कपड़े के मूल्यों में वृद्धि हुई है और यदि हां, तो चालू महीने में तथा चालू वर्ष के इसी महीने में इसके मूल्यों में वृद्धि होने के क्या कारण हैं; और

(ख) फरवरी, 1977 और फरवरी, 1978 में इसके तुलनात्मक मूल्य क्या थे ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मजूमदार) : (क) और (ख). 'मोटे' अथवा 'बारीक' कपड़े की विशिष्ट किस्मों के मूल्य में वृद्धि के बारे में कोई जानकारी उपलब्ध नहीं है। फिर भी मिल के बने सूती कपड़ों का थोक मूल्य सूचकांक मार्च, 1977 में 171.3 से मार्च, 1978 में

बढ़कर 180.8 (अनन्तिम) हो गया है, जबकि फरवरी, 1977 का मूल्य सूचकांक जो 170.4 था, फरवरी, 1978 में बढ़कर 180.4 (अनन्तिम) हो गया था।

Price of Cheap Dhoties and Sarees

5648. SHRI B. P. MANDAL: Will the Minister of INDUSTRY be pleased to state:

(a) what is the present price of cheap dhoties and sarees; and

(b) how do they compare with the price in the last year in the corresponding period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). The reference is probably to the dhoties and sarees in the controlled varieties of cloth, the prices of which are statutorily fixed and there has been no increase in the consumer prices of these varities during 1977 or 1978. The average ex-mill prices per square metre of dhoties and sarees of these varieties are Rs. 1.74 and Rs. 1.82 respectively.

Regional Research Laboratory, Jammu

5649. SHRI BALDEV SINGH JASROTIA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Regional Research Laboratory, Jammu, News letter of August, 1977 states that 32 new and novel plant compounds have been isolated in the Directors' Laboratory during the last ten years;

(b) if so, how much financial expenditure has been incurred on the staff, chemicals and equipment employed in this research;

(c) how many compounds out of these would become useful drugs for the treatment of diseases;

(d) how many compounds are under biological investigation; and

(e) whether there is any industrial use of these compounds?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) This work forms parts of the total programme of investigations on herbal drugs, chemistry of natural products and development of exploitable technologies for phyto-chemicals. The staff and allocation for chemicals etc., is common. Hence, it is not possible to separate out expenditure incurred on isolation and characterisation of these compounds.

(c) Three specific compounds are at present under detailed studies and offer promise to come up as new drugs.

(d) Six groups of compounds have shown biological activity.

(e) Some of the compounds have shown insecticidal and synergistic activity and offer scope for industrial use in due course.

पोर्ट ब्लेयर के समीप इरोंग क्रीक द्वीप में "ओंगे" जन-जाति पर व्यय

5650. श्री भानु कुमार शास्त्री : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) पोर्ट ब्लेयर के समीप इरोंग क्रीक द्वीप में रहने वाली "ओंगे" जाति के लोगों की संख्या कितनी है तथा उन पर केन्द्रीय सरकार द्वारा प्रति वर्ष कितनी धनराशि खर्च की जाती है; और

(ख) क्या उन "ओंगे" परिवारों की देख रेख के लिये 30 व्यक्ति नियुक्त किये गये हैं और यदि हां, तो उन पर प्रतिवर्ष कितनी धनराशि खर्च की जा रही है ?

गृह मंत्रालय में राज्य मंत्री (श्री बलिक लाल सक्सेना) : (क) इरोंग क्रीक की ओंगे बस्ती में ओंगे जाति के 77 व्यक्ति रह रहे हैं। इरोंग क्रीक में विकास कार्यक्रम केन्द्र सरकार

की सहायता से अंडमान आदिम जनजाति विकास समिति द्वारा कार्यान्वित किया जाता है। ओंगे बस्तों के विकास पर पिछले दो वर्षों के दौरान 4,23,982 रु० 40 पैसे व्यय किये गये हैं।

(ख) ओंगे का प्रबंध करने के लिए डुगोंग क्रीक बस्ती में समिति के पैरोल पर केवल आठ व्यक्ति नियुक्त है और उनके वेतनों पर प्रति वर्ष लगभग 30,000 रुपये व्यय होता है।

सीमा सुरक्षा बल में नियुक्तियां

5651. **श्री श्यामसुन्दर दास:** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सीमा सुरक्षा बल के ई०डी० बी० सैल में एसिस्टेंट कमांडेंट के पदों पर नियुक्ति के लिये निर्धारित निम्नतम अनिवार्य योग्यता स्नातक (विज्ञान) है;

(ख) क्या एसिस्टेंट कमांडेंट के पदों पर कुछ पदाधिकारी विज्ञान में स्नातक नहीं हैं; और

(ग) यदि उपर्युक्त भागों का उत्तर स्वीकारात्मक है, तो ऐसी अनियमितताओं के क्या कारण हैं तथा उसके लिये कौन उत्तरदायी है तथा इस संबंध में सरकार का क्या कार्यवाही करने का विचार है?

गृह मंत्रालय में राज्य मंत्री (श्री झबिल लाल मण्डल) : (क) से (ग). सीमा सुरक्षा बल के ई०डी०पी० सैल में, जिसके लिए निम्नलिखित राजपत्रित पद बनाये गये थे, एसिस्टेंट कमांडेंट के कोई स्वीकृत पद नहीं है :—

1. सिस्टम्स एनालिस्ट
2. प्रोग्रामर

उपर्युक्त स्वीकृत पदों के भर्ती नियमों के प्रावधान में (जिनकी परीक्षा की जा रही है) प्रस्तावित न्यूनतम अर्हता विज्ञान/गणित/सांख्यिकी/अर्थशास्त्र में डिग्री है।

2. अधिक काम के भार और उसके महत्व को देखते हुए ई०डी०पी० सैल में सीमा सुरक्षा बल की सामान्य ड्यूटी शाखा से 5 सहायक कमांडेंट ई०डी०पी० सैल में प्रतिनियुक्त किये गये हैं। इन सहायक कमांडेंटों में से चार सिस्टम्स एनालिस्ट/प्रोग्रामर के लिए प्रस्तावित अपेक्षित शैक्षिक अर्हता रखते हैं। शेष एक सहायक कमांडेंट अन्डर ग्रेजुएट (इन्टर साइंस) है परन्तु उसको ई०डी०पी० सैल जहां उसने एक निरीक्षक के रूप में पहले काम किया था, के काम का पूरा अनुभव है। उसके अनुभव और क्षमता को देखते हुए उसे ई०डी०पी० सैल में रख लिया गया है हालांकि निरीक्षक के पद से सहायक कमांडेंट के पद पर उसकी पदोन्नति हो गई थी जिसके लिए वह पात्र तथा योग्य था।

Licences to Monopoly Houses

5652. **SHRI A. C. GEORGE:** Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the monopoly houses are being given large number of licences since 1975;

(b) if so, the total number of industrial licences issued to the first forty monopoly houses in the vital sectors; and

(c) how many of these applications are pending for more than 3 years and above?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) No, Sir.

(b) Under the provisions of Industries (Development & Regulation) Act, 1951, the following number of industrial licences were issued

to undertakings registered under the M.R.T.P. Act, 1969 since 1975:—

Year	Number
1975	95
1976	87
1977	77

(c) No industrial licence, application for setting up new undertakings, effecting substantial expansion and manufacture of new articles from M.R.T.P. Undertakings is pending for disposal for more than three years.

देश के पिछड़े क्षेत्रों में लघु उद्योगों की स्थापना

5653. **श्री विनायक प्रसाद यादव :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विकेन्द्रीकरण और क्षेत्रीय विकास की संघीय नीतियों के अनुसार देश में, और विशेषकर पिछड़े क्षेत्रों में लघु उद्योगों की स्थापना के लिये कोई वृहद योजना तैयार की गई है; और

(ख) यदि हां, तो बिहार राज्य के बारे में जिलावार योजना क्या है और इस पर कितना व्यय आने का अनुमान है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मैती) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

Disregard of Government's orders for not producing 100 per cent Synthetic Fibre Cloth

5654. SHRI AHSAN JAFRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received complaint that the cotton textile industry in the country is carrying on the process of carbonisation in disregard of Government's orders;

(b) whether by this carbonisation process the industry is burning 34 per cent cotton of synthetic fibre cloth and thus are wasting valuable cotton and other chemicals worth Rs. 5 lakhs per day; and

(c) what is the reaction of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). The fact of carbonisation process being undertaken in the cotton textile industry has been brought to the notice of Government. The issue of its violating Government order as well as wastage involved is being examined.

Editor, Vigyan Pragati

5655. SHRI RAMJI LAL SUMAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether he is aware of the fact that the Editor of the Hindi monthly "Vigyan Pragati" writes his designation as Chief Editor;

(b) whether he is also aware that this Government officer brings out a private monthly magazine "Technology, Gramikaran Samachar" the Chief Editor of which is his wife;

(c) whether it is also in the knowledge of Government that the said Editor utilizes the funds meant for "Vigyan Pragati" for his private magazine; and

(d) the justification for the editor's having different types of letter pads printed?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) No, Sir. The monthly magazine "Technology, Gramikaran Samachar" was being published by the Council for Application & Extension of Technology to Rural India, a registered Society. The concerned officer was, however, on the Editorial Board of the said magazine. His wife

was never the Chief Editor of this magazine.

(c) Cases of misuse of facilities available for "Vigyan Pragati" have come to notice, for which suitable action is being taken.

(d) The CSIR have provided only official letter pads to the Editor.

Monopoly Houses being given Large Number of Licences since 1975

5656. SHRI VAYALAR RAVI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the monopoly houses being given large number of licences since 1975;

(b) if so, the total number of industrial licences issued to the first forty monopoly houses; and

(c) how many of these applications are pending more than 3 years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) No, Sir.

(b) Under the provisions of Industries (Development & Regulation) Act, 1951, the following number of industrial licences were issued to undertakings registered under the MRTP Act, 1969 since 1975:—

Year	Number
1975	95
1976	87
1977	77

(c) No industrial licence application for setting up of new undertakings, effecting substantial expansion and manufacture of new articles from MRTP Undertakings is pending for disposal for more than three years.

Seminar in Bangalore on Transport Development

5657. SHRI R. V. SWAMINATHAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a seminar was held in Bangalore in December, 1977 on transport development;

(b) if so, whether Government have been requested to spend more on road transport and give up its step motherly treatment to road transport;

(c) whether Government have examined the suggestions made in the seminar; and

(d) if so, how many suggestions have been implemented and how many are under consideration?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Yes, Sir.

(c) and (d): A number of suggestions were made at the seminar and these concern the Government of Karnataka and different Ministries of the Government of India. The relevant recommendations have been sent to the concerned authorities for consideration. As several authorities are involved, it is not possible to indicate, at this stage, the number of recommendations which have been implemented and of those which are under consideration.

Tool Room and Training Centres at Hubli, Mangalore and Belgaum

5658. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal under the consideration of Government for establishing tool room and training centres at Hubli, Mangalore and Belgaum in the interest of development of small scale industries in those areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) The proposed Sub-Centres are expected to assist the development of engineering industries in these areas, by providing training course facilities, and precision toolings.

Organisations Securing Foreign contributions

5659. SHRI S. S. SOMANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of organisations in India which are securing foreign contributions above Rs. 5,000 annually;

(b) whether these organisations are furnishing to the Central Government the details of the accounts regularly regarding utilisation of the amount so received by them; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c): The requisite information is being compiled and will be laid on the table of the House.

Tenders for Constructing, Furnishing and Letting out the Pandals for Handloom Exhibition

5660. SHRI ARJUN SINGH BHADORIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether tenders have been invited for constructing, furnishing, electrification and letting out the Pandals of the Handloom Exhibition proposed to be held in the 'M' Pavilion, Pragati Maidan, New Delhi from 24th March to 9th April, 1978;

(b) if so, the number of firms/persons, who have submitted their tenders to the Department.

(c) whether it is a fact that pavilions have been allotted to persons who submitted tenders of higher quotations instead of those who submitted tenders of lower quotations; and

(d) if so, the action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Quotations were invited from exhibition contractors in Delhi for the complete package of work of construction, furnishing and electrification of the stalls as well as audio-visual arrangements and organisation of daily pageant-cum-fashion show.

(b) Four Firms.

(c) No, Sir. The constructed stalls were let out to only State Development Corporations/Handloom Apex Societies sponsored by the respective State Governments concerned at rates prescribed by the Trade Fair Authority of India Ltd.

(d) Does not arise.

Number of Factories, Offices and other sites under M/s. Larsen and Toubro

5661. SHRI RAMESHWAR PATIDAR: Will the Minister of INDUSTRY be pleased to state:

(a) number of factories, offices and other sites under M/s. Larsen & Toubro;

(b) number of employees and number of executives; and

(c) average wages per month of employees and executives?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The required information in respect of M/s. Larsen and Toubro and their subsidiary and associated companies is given below:—

(1) *M/s. Larsen and Toubro Ltd.*

Factories	— 4
Offices	— 9
Branch Offices	— 11
Resident Offices	— 23
Project sites	— 20

(ii) *Engineering Construction Corporation Limited (A Wholly owned Subsidiary of Larsen and Toubro).*

Offices	— 6
Project sites	— 49

In addition, the following subsidiary companies (above 50% share-holding) and Associate companies (50% share-holding) have one factory each:—

L&T McNeil Limited Utkal Machinery Ltd.	Subsidiary companies.
Audco India Ltd. Eutectic Welding Alloys of India Ltd. Tractor Engineers Ltd.	Associated companies

(b)	Supervisory and above	Non-supervisory (including daily rated) but excluding site works
	Nos.	Nos.
Larsen and Toubro Ltd.	1573	5984
Engineering Construction Corporation Ltd.	293	309
L&T McNeil Ltd.	35	161
Utkal Machinery Ltd.	238	1207
Audco India Ltd.	75	467
Eutectic Welding Alloys of India Ltd.	11	35
Tractor Engineers Ltd.	84	123

(c) Average Salary:

(i) Non-supervisory staff (daily rated and monthly rated combined).	Rs. 850/- per month (including DA).
(ii) Supervisors and Officers	Rs. 1456/- per month (including ad hoc of Rs. 300/- per month).
(iii) Covenanted	Rs. 2573/- per month.

Power Generation Projects in Hill Districts of U.P.

5662. DR. MURLI MANOHAR JOSHI: Will the Minister of ENERGY be pleased to state:

(a) the number of power generation projects taken in hand in the hill districts of Uttar Pradesh during the ten years;

(b) whether it is also a fact that any of these projects are working far behind the schedule;

(c) whether it is also a fact that many of the schemes which had been envisaged and have been included in the Fifth Five Year Plan have not yet been implemented;

(d) if the answers to parts (b) and (c) above are in negative the reasons therefor; and

(e) the steps taken to implement power projects without any further delay?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Seven.

(b) Yes, Sir. There projects are behind schedule.

(c) The Fifth Plan had included the following hydro projects in the hill districts of U.P. for benefits during the Fifth Plan period:—

(1) Yamuna Stage II—240 MW (Balance 120 MW benefit to spillover into the subsequent plan).

(2) Yamuna Stage IV—30 MW

(3) Ramganga — 198 MW

(4) Rishikesh-Hardwar—36 MW (Balance 108 MW benefit to spillover into the subsequent plan)

Of this, benefits from the first three projects have already been realised.

(d) It is presumed that this part seeks the reasons for delay in implementation of projects. The main reason for delay in the completion of hydel projects in the hill districts of U.P. is on account of civil works, particularly tunnels through terrains with extremely difficult and complex geological conditions.

(e) Every possible effort is being made to accelerate the progress of civil works.

Date of submission of Application to the National Defence Academy

5663. SHRI GANANATH PRADHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the last date for submission of application to the National Defence Academy, Dhera Dun from 5th January to 16th January 1978 was changed;

(b) if so, the reason of postponement of the date and nature of its publication in the newspaper;

(c) the number of applications received before and after the date of postponement; and

(d) the reason of postponement of the date of enthrance test and the number of candidates selected?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) to (d). Do not arise.

Connection of Colonies in Delhi with D.T.C

5664. SHRI G. M. BANATWALLA: SHRI MUKHTIAR SINGH MALIK:

Will the MINISTER OF SHIPPING AND TRANSPORT be pleased to state:

(a) whether some of the colonies in Delhi constructed prior to 1960 have not yet been directly connected with D.T.C. buses to Central places like Delhi/New Delhi stations and University of Delhi; and

(b) if so, what steps Government have taken or propose to take in order to redress the grievances of Government employees in those colonies?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The DTC is operating a large number of services connecting the Railway Stations and University area with various localities of the city. Some areas, which do not have a direct service to the above places, are connected by other services which provide convenient change over facilities at various points en route. It is not possible for the Corporation to connect all the localities and areas of Delhi by direct bus services.

हिन्दी में नोट तथा मसौदे तैयार करना

5665. श्री राम प्रसाद देसमुख : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग में कुल कितने अनुभाग हैं तथा उनमें से कितने अनुभागों में 80 प्रतिशत से अधिक कर्मचारी हिन्दी जानते हैं;

(ख) कुल कितने अनुभागों में हिन्दी में नोट तथा मसौदे तैयार किये जाते हैं तथा शेष में ऐसा न करने के क्या कारण हैं; और

(ग) क्या सभी अनुभागों में हिन्दी में नोट तथा मसौदे तैयार करने के लिये स्पष्ट अनुदेश जारी किये गये हैं; यदि नहीं तो इसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा मल्होत्रा) : (क) दोनों विभागों अर्थात् औद्योगिक विकास विभाग तथा भारी उद्योग विभाग के कुल 98 अनुभागों में से 68 अनुभागों में 80 प्रतिशत से अधिक हिन्दी जानने वाले कर्मचारी हैं।

(ख) और (ग). 29 अनुभागों में कुछ सीमा तक हिन्दी में टिप्पण तथा मसौदे तैयार किये जाते हैं। राजभाषा अधिनियम, 1963 तथा उसके अन्तर्गत बनाये गये नियमों में सरकारी कामकाज में सरकारी कर्मचारियों द्वारा हिन्दी अथवा अंग्रेजी के प्रयोग करने के विकल्प का प्रावधान है किन्तु सरकारी कामकाज में सरकारी कर्मचारियों को हिन्दी प्रयोग करने के लिए प्रोत्साहित करने की सरकार की नीति रही है।

Minorities Commission

5666. DR. KARAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state whether the scope of the Minorities Commission will cover the State of Jammu and Kashmir so as to ensure that the minority communities in that State can derive full benefit therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): All the State Governments including the Government of Jammu and Kashmir have been requested to extend their fullest cooperation and assistance to the Minorities Commission.

Kutch Development Board

5667. SHRI HITENDRA DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have cancelled the order for formation of Kutch Development Board; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b): Yes Sir. On receipt of their considered views on this issue from the Government of Gujarat, the matter was reconsidered by the Central Government and it was decided to accept the recommendation of the State Government and cancel the order.

अराजकतावादी तत्वों से निपटने के लिए राज्यों को निर्देश

5668. श्री रामलाल राही : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिंसक और अराजकतावादी तत्वों से निपटने के लिए केन्द्रीय सरकार ने राज्य सरकारों को कोई निर्देश जारी किये हैं; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और राज्य सरकारों ने उनका कहां तक पालन किया है ?

गृह मंत्रालय में राज्य मंत्री (श्री ब्रह्मानन्द मण्डल) : (क) और (ख) जी नहीं, श्रीमान लोक व्यवस्था प्राथमिक रूप से राज्य सरकारों का उत्तरदायित्व है। परन्तु केन्द्र सरकार उनके साथ निकट का सम्पर्क रखती है और जब कभी आवश्यक होता है, उनको सलाह/सुझाव देती है और ऐसी सहायता भी जो राज्य सरकारें मांगती हैं देती है।

Silent Valley Hydro Electric Project in Kerala

5669. SHRI GEORGE MATHEW:

SHRI C. K. CHANDRAPPAN: Will the Minister of ENERGY be pleased to state:

(a) the reasons why the Silent Valley Hydro Electric Project in Kerala has been delayed; and

(b) the specific objections to this Project at present?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The Silent Valley Project was originally sanctioned in February, 1973, at an estimated cost of Rs. 1448 lakhs (including transmission works). Subsequently, the Government of Kerala suggested certain modifications in regard to the scope and design of the Project and, in October, 1977, the State authorities sent revised estimates of cost amounting to Rs. 4080 lakhs (excluding transmission) for the modified scope of the scheme. In view of the major changes proposed in the scope of the project, the State Authorities have been requested to send a revised report for further technical examination. This has not yet been received. A question has also been raised regarding the need to preserve and protect the ecology of this area in the context of taking up this Project and the matter is under consideration.

Quality control of power generation equipments

5670. SHRI PARMANAND GOVINDJIWALA:

SHRI AGHAN SINGH THAKUR:

Will the Minister of INDUSTRY be pleased to state what steps are being taken by the Central Government to ensure quality control of power generation equipment being manufactured by the public sector and private undertakings in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): The manufacturers both in the public and private sector are, in constant interaction with the customers and are generally conscious of the responsibilities to ensure quality control and improvement where necessary. BHEL, as the largest producer of boilers and the only producer of turbines and generators has already introduced the newer and improved generation of boilers in collaboration with one of the most reputed manufacturers abroad. It has also entered into a collaboration with reputed company abroad for the design and manufacturing know-how for thermal turbosets covering a range of 200 to 1000 MW and these sets will have improved performance and quality parameters. All other necessary measures required on the shop floor, for vendor items, packing, erection and commissioning are being taken. The private sector units have also access to foreign technical assistance where required and there is a constant endeavour on their part also to improve quality.

Licences for establishment of powerlooms for jute goods

5671. SHRI SUSHIL KUMAR DHARA: Will the Minister of INDUSTRY be pleased to lay a statement showing the number of jute mills in the country (State-wise); their total capacity of annual work; the total requirement of jute annually for their purpose; and the much idle capacity they have at present and the reason therefor, and state:

(a) do Government propose to issue licences for the establishment of powerlooms for manufacturing of jute goods; and

(b) is it proposed to prepare any plan programme to utilise jute sticks which is produced in the country every year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): A statement showing the number of jute mills in the country (State-wise), their total installed capacity, their average annual production, their annual requirement of raw jute and the existing idle capacity is laid on the Table of the House.

(a) At present there is no scope for further expansion of capacity in jute industry. Even in the case of five Letters of Intent already issued, the State Governments concerned

have been advised to review the position in the light of present availability of raw jute and shrinking demand for jute goods.

(b) There is no Plan programme for utilization of jute sticks, however, the Jute Technological Research Laboratory, Calcutta, has been working for the last few years on such a project. One of the jute mills has pioneered large-scale industrial application of jute sticks in manufacturing structural boards for false ceiling, general insultation, etc.

Statement

(000 tonnes)

Sl. No.	Name of State	No of Mills	Installed capacity per year	Effective Average annual production
1	West Bengal	56	1,160·9	1,091·1
2	Andhra Pradesh	4	73·4	72·4
3	Madhya Pradesh	1	8·8	7·6
4	Bihar	3	37·9	17·8
5	Uttar Pradesh	3	33·1	26·6
6	Assam	1	4·4	3·6
	TOTAL	68	1,320·5	1,219·1

The total requirement of raw jute on the basis of the effective installed capacity comes to about 76.5 lakh bales and on the basis of the average annual production it is about 65 lakh bales.

At present a capacity of about 1 lakh tonnes is lying idle, out of which a total of about 84,000 tonnes is on account of closure of six jute mills in the country. The balance under-utilisation of capacity is mainly due to power shedding in the State of West Bengal.

Cement factories based on limestone in Rajasthan

5672. SHRI MEETHA LAL PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there are rich deposits of limestone in Rajasthan and many cement factories based on limestone can be set up there;

(b) whether the Central Government have accorded the approval to the Rajasthan Government for setting up four big and mini cement industries, if so, when and if not, the reasons therefor;

(c) whether the State Government have expressed their desire to set up a beneficial plant in order to improve the quality of rock phosphate of Jhamar Kotra; and

(d) if so, the details thereof and whether the Centre has accorded its approval for this and if so, when and if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b): No proposal for setting up of large cement plants in the State have been received from the State Government. The Rajasthan State Industrial and Mineral Development

Corporation had applied for licences for setting up mini cement plants with a capacity of 33,000 tonnes per annum each at Sirohi, Jadhpur, Jaipur, Pali and Sikar districts. These are being processed.

(c) According to the Department of Mines, no such proposal has been received by Government of India.

(d) Does not arise.

Axing of Territorial Army officers

5673. SHRI YADVENDRA DUTT: Will the Minister of DEFENCE be pleased to state:

(a) whether 100 officers of the Territorial Army are being axed who have put in 10 to 20 years of service in the Army; and

(b) if so, what steps Government propose to take to ameliorate or rehabilitate these axed officers?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Orders to release 96 Territorial Army Officers belonging to Artillery and EME units of the Territorial Army have been issued since these officers had become surplus to the establishment as a result of the conversion of Territorial Army Air Defence Regiments into regular army units. Out of them, 84 officers have put in 10 to 20 years of service, including broken periods.

(b) Territorial Army is a part-time voluntary force and is not meant to provide a regular career. People who are otherwise gainfully employed in civilian vocations are normally enrolled in Territorial Army. However, as several of these officers have put in fairly long years of service in the Territorial Army, various Ministries and Departments of the Central Government have been requested to help in their rehabilitation, so that the dislocation caused to them and their families is minimised.

Old age pension to Adivasis and other weaker sections

5674. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under the consideration of Government to grant old age pension to Adivasis and other weaker sections of the Society; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

Manufacture of Desk Calculators by M/s. Mahindra & Mahindra

5675. SHRI BHAGAT RAM: Will the Minister of ELECTRONICS be pleased to state:

(a) whether M/s. Mahindra & Mahindra were given an import licence and foreign exchange to import electronics components for manufacturing Desk Calculators based upon the knowhow given by the Central Scientific Instruments Organisation, Chandigarh (a CSIR Laboratory);

(b) if so, the amount of foreign exchange released; and

(c) whether the firm ever manufactured Desk Calculators for commercialisation?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

शिक्षित बेरोजगार व्यक्तियों को रोजगार

5676. श्री रीतलाल प्रसाद वर्मा : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सभी स्थानीय उद्योगों, कारखानों, खानों तथा अन्य संस्थानों में,

निम्न श्रेणियों में स्थानीय सांथों को गैर-तकनीकी पदों पर 75 प्रतिशत तथा तकनीकी पदों पर 50 प्रतिशत पद देकर, 'एक परिवार में एक को रोजगार' के सिद्धान्त के अधीन करीबी से नीचे के स्तर के शिक्षित बेरोजगार व्यक्तियों को रोजगार की गारन्टी देने का विचार है ; और

(ख) क्या इसके फलस्वरूप प्रत्येक जिले में धीरे धीरे गरीबी कम नहीं हो जायेगी ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) ऐसे कोई प्रस्ताव सरकार के विचाराधीन नहीं हैं ।

(ख) प्रश्न उपस्थित नहीं होता ।

प्रशासनिक सुधार

5677. **श्री दौलत राम सारण :**
श्री प्रसन्नभाई मेहता :
डा० सुब्रह्मण्यम स्वामी :

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार प्रशासनिक सुधार की आवश्यकता महसूस करती है और यदि हां, तो क्या क्या सुधार आवश्यक हैं; और

(ख) सरकार ने इस सम्बन्ध में क्या कार्यवाही की है अथवा करने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) और (ख). प्रशासनिक प्रणालियों की पुनरीक्षा एक निरन्तर चलते रहने वाली प्रक्रिया है । कार्मिक और प्रशासनिक सुधार विभाग को वार्षिक रिपोर्ट प्रतिवर्ष संसद सदस्यों में परिचालित की जाती है जिसमें विभाग द्वारा किए गए और किए जाने वाले कार्यों का उल्लेख होता है ।

आजकल नागरिकों को अपेक्षतया अधिक संतोष प्राप्त कराने के उद्देश्य से प्रशासन के विकेन्द्रीकरण, प्रशासनिक एवम् वित्तीय अधिकारों के प्रत्यायोजन, नियमों एवम् कार्यविधियों के सरलीकरण और विभिन्न प्रकार के कार्यों के लिए मानदण्ड निर्धारित करने पर बल दिया जा रहा है ।

Setting up of a Committee on Coal Problems

5678. SHRI PRASANNBHAI MEHTA: Will the Minister of ENERGY be pleased to state:

(a) whether the Indian Coal Merchants Association has urged to set up an independent high level committee for examining and solving the problems arising from inadequate allotments of coal, rise in prices, deterioration in coal quality and grade;

(b) if so, whether Government have examined the suggestions; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) A proposal to this effect is contained in the Presidential address at the first half-yearly general meeting of the Association held in March, 1978.

(b) and (c). The problems of coal allotment have been under constant review by the coal producers, the railways and the major coal consumers. The Government have not raised pithead prices of coal after 1st July, 1975. Government do not consider it necessary to set up the proposed Committee.

Reservation Quota for S.C. and S.T. in Shipping Corporation

5679. SHRI SOMJI BHAI DAMOR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the extent to which the reservation quota laid down for SC/ST separately in Shipping Corporation is fulfilled;

(b) what is the shortfall against its existing strength for each class of service;

(c) whether there is heavy short fall;

(d) if so, what action Government contemplates to take and by what date this short fall is likely to be completed; and

(e) whether the Ministry is considering about the crash programme for filling up these vacancies, similar to that adopted by Ministry of Railways?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING & TRANSPORT (SHRI CHAND RAM): (a) to (e). The information is being collected and will be laid on the Table of the House.

Terms and Allowances for the post of Field Marshal

5680. SHRI RUDOLPH RODRIGUES: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have prescribed any terms, conditions, and specific allowances for the post of a Field Marshal;

(b) if so, what are these; and

(c) if not, what proposals, if any, are under consideration in this matter?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c). Government have not prescribed any set terms and conditions or allowances for a Field Marshal. When General SHFJ Manecksbaw was promoted to the rank of Field Marshal, with effect from 1st January, 1973, he was allowed an additional salary of Rs. 500 per mensem over and above his salary of Rs. 4000 p.m., as Chief of the Army Staff. He drew this total salary of Rs. 4500 upto the end of six months leave following his relinquishment of the post of Chief of the Army Staff. Even thereafter, be was not transferred to the retired list but continues to be on the active list for life. From 15th July 1973, the Field Marshal was sanctioned—besides his normal pension of Rs. 1200 per mensem as Chief of the Army Staff—an additional sum of Rs. 400 p.m. as special pay. He is also entitled to certain *ad hoc* pensionary reliefs granted from time to time generally to Army personnel.

Badarpur Thermal Power Stati

5681. SHRI JANARDHANA POOJARY:
SHRI RAJENDRA KUMAR SHARMA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that two of the three units of Badarpur Thermal Power Station remain out of order which may result in the serious power crisis in the capital; and

(b) if so, the remedial measures taken?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The power requirement in Delhi is met by generation from DESU's own Power Stations and Badarpur Thermal Power Station. In the case of any shortfall in the availability of power, assistance is also taken from neighbouring power systems in the Northern Region. There is, therefore, no apprehension of any serious power crisis in the capital. Various steps are also being taken to improve the performance of generating units at Badarpur Thermal Power Station, where at present two units are working. It is expected that performance of generating units at Badarpur Thermal Power Station would improve after necessary modifications and renovations which have been agreed upon with the equipment manufacturers have been completed.

निगम की बसों से दुर्घटनाएं होना

5682. श्री गोविन्द राम मिरी : क्या मौक्हन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली परिवहन निगम द्वारा चलाई जा रही स्थानीय बसों में चढ़ते तथा

उतरते समय वर्ष 1973 से 1977 तक के तीन वर्षों के दौरान प्रत्येक वर्ष कितनी किस प्रकार की और किन कारणों से दुर्घटनायें हुई; और

(ख) क्या ऐसी दुर्घटनाओं से बचने के लिए सरकार कोई ठोस कार्यवाही कर रही है और यदि हां, तो किस प्रकार की ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) इस सम्बन्ध में निगम द्वारा अलग से कोई आंकड़े नहीं रखे जाते ।

(ख) बस कर्मी दलों को सख्त हिदायतें दी गई हैं कि वे सही बस स्टापों पर बसें रोकें तथा जब यात्री चढ़ रहे या उतर रहे हों तो बसें न चलाएं । हाल ही में कर्मीदल के लिए, 'करने' तथा 'न करने' के सेट कुछ अनुपालन के लिए जारी किए गए हैं जिनमें यह निर्देश भी शामिल हैं । व्यस्ततम समय यात्रियों के सही ढंग से चढ़ने को सुनिश्चित करने के लिए दिल्ली परिवहन निगम के निरीक्षक स्टाफ शहर के मुख्य स्टापों पर तैनात किए जाते हैं । चालकों की बस चलाने की आदतों की जांच के लिए निगम द्वारा एक विशेष दल का गठन किया गया है ।

Raw Material Banks

5683. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering a proposal to set up chain of raw material banks for supply of raw materials to small scale industries; and

(b) if so, the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) No, Sir.

(b) Question does not arise.

Collection of Funds by Defence Committee of Senior Police Officers for Officers involved in Sunder Murder Case

5684. CHOWDHRY BALBIR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a defence committee formed by the Senior Caders of the Delhi Police is collecting funds and organising defence for the persons involved in Sunder Murder Case; and

(b) how far is it permissible under the service rule to constitute such committees to defend persons involved in criminal cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No Defence Committee has been formed by the Senior Cadres of Delhi Police for the purpose.

(b) Formation of such Committees is not permissible under the Rules.

Output of writing paper and printing paper

5685. SHRI D. D. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the recent order regulating paper production has helped improve output of writing paper and printing paper;

(b) if so, details thereof;

(c) if not, reasons thereof; and

(d) whether Government owned Hindustan Paper Corporation has been producing adequate quantity of writing and printing paper?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Clause 3 of the Paper (Regulation of Production) Order, 1978 stipulating minimum percentages of production of common varieties of writing and printing paper has come into force from 1st April, 1978 and it is therefore too early to assess its effect on the output of such paper.

(b) and (c). Do not arise.

(d) The Mandya National Paper Mills, the only mill of the Hindustan Paper Corporation in production has been making over 90 per cent of its total production of paper in the form of writing and printing papers.

Inquiry Report into Liquor Tragedy of Rameshwary Nehru Nagar, Karol Bagh, Delhi

5686. SHRI PRADYUMNA BAL:
DR. MURLI MANOHAR JOSHI:
SHRI K. LAKKAPPA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received the report of the magisterial enquiry into the last year's liquor tragedy of Rameshwary Nehru Nagar, Karol Bagh, Delhi;

(b) if so, the findings and main recommendations thereof; and

(c) the reaction of Government thereto and the action taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) A statement of the main findings and recommendations are at Annexure 'A' and 'B' respectively. [*Placed in Library. See* No. LT-2020/78].

(c) Departmental action has been initiated against the non-gazetted officers of the Police Department indicated by the Inquiring Officer in his report. Action against the then SDPO Patel Nagar is being taken in consultation with the Vigilance Commissioner. A follow up Action Committee has been constituted by Delhi Administration to process the recommendations made in the inquiry report and to go further into the question of fixing specific responsibility for failure at various levels in the Excise Department. A statement of the steps taken in furtherance of the cause of prohibition is at Annexure 'C'.

सिवनी, मध्य प्रदेश में उद्योग की स्थापना

5687. श्री निर्मल चन्द्र जैन: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि मध्य प्रदेश का सिवनी जिला 'सालबीज', 'हरड़', 'बहेड़ा', 'आंवला' आदि वन-संपदा से सम्पन्न है और वहां कोई उद्योग न होने से उनका समुचित उपयोग नहीं किया जा रहा है ; और

(ख) जनता सरकार द्वारा की गई स्पष्ट घोषणा एवं उपर्युक्त तथ्यों तथा छोटे और कुटीर उद्योगों को बढ़ावा देने के लिए चालू बजट में किये गये प्रावधान को ध्यान में रखते हुए सिवनी में केन्द्रीय सरकार द्वारा स्वयं और मध्य प्रदेश सरकार के सहयोग से किन-किन उद्योगों की स्थापना करने का प्रस्ताव है और इस बारे में कब तक निर्णय किया जायेगा ?

उद्योग मंत्रालय में राज्य मंत्री (कुमारी शीला गायकी): (क) और (ख). चूंकि मांगी गई जानकारी तत्काल उपलब्ध नहीं है इसे इकट्ठा करने में कुछ समय लगेगा अत: यथाशीघ्र इसे सभा पटल पर रख दिया जाएगा ।

रक्षा मंत्रालय के पुस्तकालय में पुस्तकों की संख्या

5688. श्री नवाब सिंह चौहान : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग के पुस्तकालय में कुल कितनी पुस्तकें हैं और प्रत्येक भाषा की पुस्तकों की संख्या कितनी-कितनी है ;

(ख) गत दो वर्षों के दौरान उक्त पुस्तकालय द्वारा अंग्रेजी और हिन्दी पुस्तकों की खरीद पर पृथक-पृथक कितनी धनराशि खर्च की गई ;

(ग) इस समय पुस्तकालय के लिए किन-किन पत्र-पत्रिकाओं की खरीद की जा रही है और उनमें हिन्दी पत्र-पत्रिकाओं के नाम क्या हैं ; और

(घ) क्या इस पुस्तकालय में हिन्दी भाषा की पुस्तकों एवं पत्र-पत्रिकाओं की संख्या में वृद्धि करने के लिए कोई योजना बनाई गई है और यदि हां, तो उस का क्या ब्यौरा है ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) रक्षा मंत्रालय पुस्तकालय के प्राप्ति रजिस्टर में दर्ज की गई हिन्दी और अंग्रेजी (कुछ अन्य विदेशी भाषाओं की पुस्तकों सहित) की पुस्तकों की संख्या क्रमशः 962 और 27535 है । इन पुस्तकों में हिन्दी और अंग्रेजी की छोटी-छोटी पुस्तकें शामिल नहीं हैं जिनकी संख्या लगभग 13,000 है ।

(ख) वर्ष 1976-77 और 1977-78 में हिन्दी की पुस्तकें खरीदने के लिए 2,985.32 रुपए व्यय किए गए । इसी अवधि में अंग्रेजी की पुस्तकें खरीदने के लिए 43,681.32 रुपए व्यय किए गए ।

(ङ) हिन्दी और अंग्रेजी में समाचार-पत्रों और पत्रिकाओं के नाम सभा पटल पर रखे गए विवरण 1 और 2 में दिए गए हैं । [स्थानालय में रखे गये । देखिये संख्या एल टी 2021/78] ।

(च) रक्षा मंत्रालय पुस्तकालय, मंत्रालय रक्षा मामलों सम्बन्धी विशेष संदर्भ पुस्तकालय है । रक्षा मामलों के संबन्ध में हिन्दी और अंग्रेजी में पुस्तकें खरीदने के लिए पूरा प्रयास किया जाता है परन्तु रक्षा विषयों पर हिन्दी पुस्तकों की उपलब्धि अपेक्षाकृत सीमित है । पुस्तकालय के सदस्यों को हिन्दी सीखने में और हिन्दी में रुचि बढ़ाने में सहायता करने की दृष्टि से हिन्दी पुस्तकें खरीदने के लिए एक अलग पुस्तक चयन समिति पहले ही कार्य कर रही है ।

Mobilisation of Delhi Police Force

5689. SHRI K. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total strength of the Delhi Police Force;

(b) the strength of police engaged in security of VIPs and security for houses of VIPs;

(c) the strength engaged in the security of vital installations and embassies;

(d) the strength engaged in airport security and work connected with foreigners regulations; and

(e) the strength engaged in traffic regulations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The total strength of the Delhi Police Force is 21,499.

(b) 2,347 police officials of various ranks are engaged on security duty of V.I.Ps. including their houses.

(c) 289 police officials of various ranks are engaged in security of vital installations and Foreign Embassies.

(d) 404 police officials of various ranks are engaged in the Airport Security and the work connected with Foreigners Regulations.

(e) 625 police officials of various ranks are engaged in traffic regulations.

Rising prices of Grades of papers

5690. SHRI C. K. CHANDRAPPAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that certain paper manufacturers have raised the prices of certain grades of paper recently;

(b) if so, what are the details thereof;

(c) whether Government have approved of this price-hike;

(d) whether Government managed paper mills also have raised the prices of its products; and

(e) what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) to (c). Although there is no statutory control on prices of paper, Government have been discouraging the Industry from resorting to unilateral increase in prices without adequate justification. However, certain mills (notably Orient Paper Mills and Titaghur Paper Mills) are reported to have issued revised price lists in January, 1978 in which prices of certain varieties of paper have been increased. Government's unhappiness on these price increases has been conveyed to the Paper Industry. At the same time, steps have been taken to increase the production of common varieties of writing and printing papers which is expected to ease the price situation. The question of further regulatory measures as well as the possibility of imports would be considered after studying the reaction of the Industry.

(d) and (e). The paper mills managed by the Hindustan Paper Corporation (a Government of India Undertaking) have not raised the prices of their products recently.

Permanent Commission in N.C.C.

5691. SHRI NARENDRA SINH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there is a proposal for giving permanent commission in N.C.C. to the E.C.Os. released from the Army;

(b) if so, details thereof; and

(c) the number of such persons who are likely to be benefited?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c). A proposal to grant permanent commission in the National Cadet Corps to such Ex-Emergency Commissioned Officers and other whole-time NCC officers who have a good record of service, is under consideration. However, details have yet to be finalised. It is therefore not possible at this stage to indicate the number of officers who might benefit from this proposal.

Extension of Kandla Port Trust upto Salaya

5692. SHRI VINODBHAI B. SHETH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the limit of Kandla Port Trust which is a major port, is extended upto Salaya in Gujarat; and

(b) whether Government are thinking of giving any compensation to the Government of Gujarat in lieu of this extension?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The extension of the limits of Major Port of Kandla so as to include a portion of the minor port of Salaya is under consideration in consultation with State Government.

(b) No, Sir.

राजभाषा के प्रयोग को बढ़ावा देने के लिए समितियों का गठन

5693. **श्री बंगा बक्त सिंह** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने विभिन्न मंत्रालयों में राजभाषा के प्रयोग को बढ़ावा देने और इसकी प्रगति के लिए कतिपय समितियों का गठन किया है;

(ख) यदि हां, तो विभिन्न मंत्रालयों तथा विभागों के लिए समितियों का गठन किस आधार पर किया गया है; और

(ग) मंत्रालयों/विभागों में राजभाषा की प्रगति के संबंध में ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री ब्रह्मानंद मण्डल) : (क) जी हां, श्रीमान् ।

(ख) हिन्दी सलाहकार समितियों के गठन के लिए केन्द्रीय हिन्दी समिति ने मार्गदर्शी सिद्धांत निर्धारित किये हैं जो अनुलग्नक पर देखे जा सकते हैं ।

(ग) 18 जनवरी 1968 के भाषा संकल्प के अनुसार मंत्रालयों/विभागों में राजभाषा की प्रगति का लेखा जोखा देते हुए एक वार्षिक मूल्यांकन रिपोर्ट सदन के पटल पर प्रस्तुत की जाती है जिसमें प्रगति का ब्यौरा रहता है ।

विवरण

हिन्दी सलाहकार समितियों के गठन के लिए मार्गदर्शी सिद्धांत

सदस्य संख्या :—वैसे कोई निश्चित सदस्य-संख्या निर्धारित नहीं की जा सकती, क्योंकि प्रत्येक मंत्रालय को अपने कार्य के स्वरूप और क्षेत्र को देखते हुए यह संख्या निश्चित करनी होगी । सामान्यतः किसी भी समिति में 30 से अधिक सदस्य नहीं होने चाहिएं, क्योंकि एक तो इससे विचार-विमर्श में सुविधा होगी और दूसरे, यात्रा और दैनिक भत्तों पर भी अधिक व्यय नहीं होगा ।

2. वर्गवार विभाजन :—

(क) **सरकारी सदस्य** :— जाहिर है कि मंत्रालय के मंत्री समिति के अध्यक्ष होंगे । राज्य मंत्री, उपमंत्री सचिव, अपर सचिव तथा संबंधित संयुक्त सचिव समिति के पदेन सदस्य होंगे । साथ ही संबद्ध और अधीनस्थ कार्यालयों के अध्यक्ष, महानिदेशक, निदेशक, महाप्रबंधक, प्रबंधक आदि को भी, जो मंत्रालय के महत्वपूर्ण कार्य देख रहे हैं, समिति का पदेन सदस्य रखा जाये । (यदि मंत्री जी चाहें तो वे राज्य मंत्री/उप मंत्री को समिति का उपाध्यक्ष नामित कर दें, ताकि उनकी अनुपस्थिति में वे बैठक की अध्यक्षता कर सकें) । राजभाषा विभाग के सचिव तथा भारत सरकार के हिन्दी सलाहकार सभी समितियों के पदेन सदस्य रहेंगे । राजभाषा विभाग का एक अन्य प्रतिनिधि भी सभी समितियों में अवश्य रखा जाना चाहिये ।

(ख) **गैर सरकारी सदस्य** :—ए स व्यक्तियों को ही सदस्य नामित करना चाहिए जिन्हें हिन्दी के प्रचार-प्रसार तथा विकास में विशेष रुचि हो और जो संबंधित मंत्रालय के कार्यकलाप की अच्छी जानकारी रखते हों ।

समिति के सदस्यों को चुनते समय नीचे लिखी बातों का ध्यान रखा जाना चाहिये :—

(1) संसद् सदस्यों की संख्या :—समिति में सामान्यतया संसद् के 6 सदस्य हों—4 लोक सभा से और 2 राज्य सभा से ।

(2) अन्य गैर सरकारी सदस्य :—मंत्रालयों के कार्यक्षेत्र से संबंधित और हिन्दी में रुचि रखने वाले व्यक्तियों के अतिरिक्त नीचे लिखी अखिल भारतीय हिन्दी संस्थाओं से भी एक या दो प्रतिनिधि रखे जाने चाहिये :—

(1) अखिल भारतीय हिन्दी संस्था संघ

(2) नागरी प्रचारिणी सभा

(3) राष्ट्रभाषा प्रचार समिति, वर्धा तथा

(4) हिन्दी साहित्य सम्मेलन, प्रयाग ।

यदि केन्द्रीय सचिवालय हिन

परिषद् को भी प्रतिनिधित्व देना हो, तो उसके अध्यक्ष को ही नामित किया जाये।

जहां तक हो, दिल्ली के बाहर के सदस्यों की संख्या कम ही रखी जाए ताकि यात्रा और दैनिक भत्तों में मितव्ययिता बरती जा सके। जब कभी राजभाषा विभाग को ऐसा प्रतीत हो कि किसी खास वर्ग या क्षेत्र को किसी समिति में समुचित प्रतिनिधित्व नहीं मिल पाया है, तो वह उस समिति में अधिक से अधिक 8 व्यक्तियों को सदस्य नामित कर सकता है।

3. राजभाषा विभाग से परामर्श :— केन्द्रीय हिन्दी समिति के निर्णय के अनुसार सभी मंत्रालयों और विभागों को अपनी सलाहकार समितियों के गठन के बारे में भारत सरकार के हिन्दी सलाहकार से राय लेना अनिवार्य है। अब एक नया राजभाषा विभाग बन गया है। इस विभाग के सचिव, भारत सरकार के हिन्दी सलाहकार भी हैं। इसलिये अब समितियों के गठन के बारे में राजभाषा विभाग से ही पूर्व परामर्श काफी होगा। इस बात का ध्यान रखा जाना चाहिये कि परामर्श संबंधित मंत्री के अंतिम आदेश लेने के पहले किया जाये।

4. समिति का कार्यक्षेत्र :— विभिन्न मंत्रालयों और विभागों की हिन्दी सलाहकार समितियों का काम केन्द्रीय हिन्दी समिति और गृह मंत्रालय (अब राजभाषा विभाग) की हिन्दी सलाहकार समिति द्वारा सरकारी काम काज के लिए हिन्दी के प्रयोग के सम्बन्ध में निर्धारित नीतियों के कार्यान्वयन और अपने मंत्रालयों के कामकाज में हिन्दी के प्रगामी प्रयोग के बारे में सलाह देना है। यदि इन मंत्रालयों से सम्बद्ध हिन्दी सलाहकार समितियां राजभाषा नीति के संबंध में कोई बुनियादी परिवर्तन सुझाती हैं तो मंत्रालय को चाहिये कि वे राजभाषा विभाग की पूर्व सहमति प्राप्त किये बिना उन पर अमल न करें।

Missing Children

5694. SHRI S. S. LAL: Will the Minister be pleased to state:

(a) whether it is a fact that the number of missing children in the country and particularly in the capital is on the increase causing panic among the public;

(b) if so, the steps being taken or proposed to be taken by the Government to do away with such illegal activities of undesirable elements in the country; and

(c) the number of cases where children below 10 years were kidnapped and recovered during the past six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The requisite information is being collected and will be placed on the Table of the House as soon as possible.

Officers in the Jat Regiment of Indian Army

5695. SHRI R. L. KUREEL: Will the Minister of DEFENCE be pleased to state:

(a) the number of officers in the Jat Regiment of Indian Army; and,

(b) the number of persons belonging to Scheduled Castes and Scheduled Tribes amongst them?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) 434

(b) Scheduled Castes	Scheduled Tribes
2	—

Clearance of Power Projects in Punjab

5696. SHRI MOHINDER SINGH SAYIANWALA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that long outstanding and already given consent to, various power projects in Punjab are not getting final clearance from the Centre:

(b) if so, the reasons for the same;

(c) whether out of frustration for inordinate delays and in view of rising costs some of the projects have already been taken in hand by the State Government and the execution is almost half way; and

(d) the reaction of Government in context of part (c) keeping in view the claims of other neighbouring States and stand taken by the Punjab Government to the contrary?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). Yes, Sir. The following projects have inter-State Implications:

(i) Anandpur Sahib Hydel Project,

(ii) Mukerian Hydel Project;

(iii) Upper Bari Duab Canal (Stage II).

Anandpur Sahib, Mukerian and U. B. D. C. (Stage II) Hydel Projects are pending clearance on account of unresolved inter-State issues involved. With a view to resolving the issues, the Central Government in consultation with the concerned State Governments, decided that the question relating to costs and benefits, accruing from the project among the various States be referred to a Referee. While the Governments of Himachal Pradesh, Rajasthan and Haryana have communicated their willingness to accept the Referee's decision as final and binding the Govt. of Punjab has maintained that the decision of the Referee would not be considered as final and binding on the State Government. The Government of Punjab has been requested to reconsider. Their acceptance is awaited.

Regarding Shanam Renovation Project, the hydrology aspects of the project will be examined by the CEA on receipt of the requisite data from the Punjab Government.

(c) It has now been ascertained from the Governemnt of Punjab that Anandpur Sahib is in an advanced stage of construction while Mukerian project is still in the initial stages of construction. The execution of the Shanam Renovation Project is also in hand of the Punjab Government.

(d) The Government of India has already decided to refer the inter-State issues involved in Anandpur Sahib, Mukerian and UBDC Stage II Hydel Projects to a Referee.

Memorandum by all Kerala Small Scale Coir Factories Joint Association

5697. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the All Kerala Small Scale Coir Factories Joint Association has submitted a memorandum to the Minister drawing the Government's attention to the grave crisis threatening the coir industry followed by the issue of licence to a firm in Tamil Nadu for the production and export of doormats made on machines;

(b) whether it is a fact that Government have not issued any licence for the import of machinery for the manufacture of mats; and

(c) if so, how this manufacturer managed to get the machine and what is the Government's reaction to the demands listed in the memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) and (c). Recent representations received by Government from various other interests on the question of machanised manufacture of coir products have sought to create an impression that a "recent" action of Government to issue licence for mechanisation in the coir industry poses a threat to a very large number of workers in the industry. It is a fact that a firm was issued a licence as far back as 1973 for import of machinery

for manufacture of coir products, subject to an export obligation of 75 per cent of its production. Recently, the case was reviewed and, in order to ensure that there is no chance of such licensing having an adverse impact on domestic production, the export obligation was increased to 100 per cent of its production.

Even so, the whole question of mechanisation is presently under review to determine what impacts, if any, this will have on employment in the non-mechanised sector and Government will take a final decision after taking all relevant aspects into consideration.

Irregularities in the Disposal of Metal Scrap

5698. SHRI VASANT SATHE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware of serious irregularities not fraudulent activities in the disposal of metal scrap by the ordnance factories to the contracters;

(b) the nature of complaints received in this regard and details of action taken;

(c) whether Government would consider a suitable change in existing procedure of disposal of metal scrap by the ordnance factories; and

(d) if so, furnish details of changes proposed in the existing procedure to weed out the organised vested interest?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) The Government sometimes receive complaints from unsuccessful/disappointed tendrers about the disposal of metal scrap by the Ordnance Factories.

(b) The general nature of complaint is favouratism. The complaints are investigated and if considered necessary, Board of Enquiry is also appointed by the DGOF.

(c) and (d). No, Sir. The existing procedure was adopted in July 1976 as a result of the recommendations of a Study Group set up for this purpose, and it contains measures to discourage organised vested interests.

आकाशवाणी और दूरदर्शन में सलाहकारों के वेतनमानों में वृद्धि

5699. श्री मृत्युंजय प्रसाद : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी और दूरदर्शन में अंग्रेजी और विभिन्न भारतीय भाषाओं के कार्यक्रमों के लिये सलाहकारों की नियुक्ति की जाती है ;

(ख) यदि हां, तो क्या अंग्रेजी और हिन्दी कार्यक्रम सलाहकारों के वेतनमान समान हैं अथवा भिन्न हैं; उनके वर्तमान वेतनमान क्या हैं और गत वर्षों में वेतनमानों में कितनी वृद्धि हुई है ;

(ग) साहित्यकारों, इंटरव्यू लेने वालों तथा प्रोग्राम असिस्टेंट, प्रोडयूसर, एनाऊंसर आदि जैसे आर्टिस्टों के वेतनमान क्या हैं ; और

(घ) आकाशवाणी के कर्मचारियों के नाम तथा पदनाम क्या हैं और साहित्य अकादमी, संगीत नाटक अकादमी, भारतीय ज्ञान पीठ, राष्ट्र भाषा परिषद बंगला प्रसाद परितोषिक समिति अखिल भारतीय हिन्दी साहित्य सम्मेलन, अखिल बंग साहित्य, परिषद गुजराती साहित्य परिषद, नागरी प्रचारिणी सभा जैसे सुप्रसिद्ध और प्रमुख संस्थाओं द्वारा साहित्यिक सृजन के लिये सम्मानित और पुरस्कृत व्यक्तियों को दिए गए पुरस्कारों का ब्यौरा क्या है और इनमें से ऐसे व्यक्ति के नाम क्या हैं जिन्हें आकाशवाणी द्वारा पदोन्नति देना प्रोत्साहित किया गया है

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवाणी) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) साहित्यकारों, इन्टरव्यू लेने वालों तथा प्रोग्राम अस्सिटेंट जैसे कलाकारों के कोई पद नहीं हैं । आकाशवाणी और दूरदर्शन के प्रोड्यूसरों और एनाउंसरों के वेतनमान इस प्रकार है :—

आकाशवाणी

एनाउंसर

जूनियर स्केल : 425–750 रुपए

सीनियर स्केल : 550–900 रुपए

सलेक्शन ग्रेड: 650–1200 रुपए

प्रोड्यूसर

650–1200 रुपए

दूरदर्शन

प्रेजेन्टेशन एनाउंसर

जूनियर स्केल : 550–900 रुपए

सीनियर स्केल : 650–1200 रुपए

प्रोड्यूसर

ग्रेड 1 : 700–1300 रुपए

ग्रेड 2 : 650–1200 रुपए

(घ) सूचना केन्द्रों से एकत्रित की जा रही है और उसको सदन की मेज पर रख दिया जायेगा ।

List of Import of TV Components by Public Sector Unit in Bangalore

5700. SHRI P. S. RAMALINGAM: Will the Minister of ELECTRONICS be pleased to state:

(a) the name of the public sector unit in Bangalore which is reported to have submitted a list of imports of TV components in 1972 for scrutiny with regard to indigenous availability or possibilities of indigenous production;

(b) the fate of that list; and

(c) the step up since made in indigenous output of such components?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No such list was submitted to Government for scrutiny in 1972.

(b) and (c). Do not arise.

Foreigners not allowed to enter Darjeeling

5701. SHRI AMAR ROY PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether foreigners are not allowed to enter certain areas of the Darjeeling District;

(b) if so, the reasons thereof; and

(c) whether Government have also received any communication from the State Government of West Bengal in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). For reasons of security, certain areas in north east India, including the Darjeeling district, were declared as restricted areas under the Foreigners (Restricted Areas) Order, 1963. Foreigners desiring to visit these areas are required to obtain special permits from the prescribed authorities. However, foreign tourists are allowed to visit Darjeeling town and certain other nearby places of tourist interest. They do not need any permits for a period of upto 15 days provided they travel by air to Bagdogra.

(c) No communication in this regard has been received from the State Government of West Bengal recently.

Shortage of Cement in Delhi

5702. SHRI SHANKERSINHJI VAGHELA: Will the Minister of INDUSTRY be pleased to state:

(a) the extent to which the shortage of cement is being felt in the country and particularly in Delhi;

(b) the particular efforts made to increase the production of cement; and

(c) when the increased production is expected to reach the market and give relief to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). The estimated production of cement at 19.27 million tonnes during 1977-78 is the highest achieved so far. While production increased by nearly half a million tonnes over the previous year, availability of cement increased by nearly a million tonnes due to ban on exports and arranging for import of cement to meet urgent needs. In spite of higher production and availability, shortage have developed on account of a phenomenal spurt in demand for cement during the year for public works as well as for Agriculture, Industry and Housing. Substantial additional quantities of cement were also required to repair the damage due to cyclones in Andhra Pradesh and Tamil Nadu. The gap between demand and supply of cement during 1977-78 is estimated to be about 2 million tonnes.

Total despatches of cement to Delhi Union Territory have increased from 3.40 lakh tonnes in 1976-77 to 6.33 lakh tonnes in 1977-78. During 1978-79 it is estimated that the total availability of cement would be 21 million tonnes i.e. about 2 million tonnes more than during 1977-78. It is expected that with higher availability of cement, requirements of developmental projects as well as of the general public would be largely met.

Government are implementing several measures aimed at increasing production by existing units installing additional capacity and for conservation and better utilisation of cement. More important steps include utilisation of pre- calcinator technology and greater use of slag/fly ash and other pozzolanic material, setting up new cement plants at the location of steel plants to utilise local slag and limestone, establishment of mini cement plants to utilise smaller limestone deposits and also expediting the construction schedules of new units and expansions.

Trainee Jet Aircraft

5703 SHRI MANORANJAN BHAKTA: Will the Minister of DEFENCE be pleased to state:

(a) whether there is shortage of trainee jet aircraft in the country; if so, details thereof;

(b) whether these trainee aircraft are being imported or manufactured in the country; and

(c) steps being taken by Government to meet the requirements of jet trainee aircraft for the defence forces?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) and (c). Sufficient number of jet trainer aircraft are now being manufactured in the country to meet training requirements of the Defence Forces.

सेवानिवृत्त रक्षा कर्मचारियों की पेंशन

5704. डा० महादेवप्पा रामप्पा साल्वे : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष 1975 में अथवा उससे पहले सेवानिवृत्त हुए रक्षा कर्मचारियों की पेंशनों में काफी भिन्नता है;

(ख) यदि हां, तो सैनिकों और अधिकारियों को सेवानिवृत्त होने पर अब कितनी मासिक पेंशन दी जाती है तथा पहले दी जाने वाली पेंशन की तुलना में यह कितनी अधिक है ; और

(ग) क्या सरकार ने इस संबंध में एक समान नीति का अनुसरण किया है और यदि नहीं, तो उसके क्या कारण हैं ?

रक्षा मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) : (क) और (ख) तृतीय वेतन आयोग की सिफारिशें स्वीकार कर लिए जाने और उन पर सरकार के निर्णय के परिणामस्वरूप अफसर रैंक से नीचे के कार्मिकों के लिए 1975 में और सैनिक अफसरों के लिए 1976-1977 में सेवानिवृत्ति पेंशन की दरें संशोधित की गई थीं। परन्तु संशोधित दरें उन सभी सैनिक कार्मिकों पर लागू कर दी गई थीं जो 1-1-1973 को अथवा उसके बाद अप्रभावी हो गए हैं। इस तरह से उन सैनिक कार्मिकों की पेंशन में कोई अन्तर नहीं है जो 1-1-1973 को अथवा उसके बाद किसी अन्य तारीख को सेवानिवृत्त हुए हैं।

चूंकि पेंशन की संशोधित दरें 1-1-1973 से लागू उन नए वेतन-मानों पर आधारित हैं जो तृतीय वेतन आयोग की सिफारिशें स्वीकार कर लिए जाने पर लागू किए गए थे इसलिए ये प्रत्यक्षतः 1-1-1973 से पहले संशोधित पूर्व वेतन-मानों पर सेवानिवृत्त कार्मिकों की पेंशन की दरों की तुलना में अधिक है। पेंशन की पुरानी और संशोधित दरें सभा पटल पर रखे गए विवरण में दी गई हैं। [ग्रन्थालय में रखा गया। देखिये संख्या एल टी 2022/78]।

(ग) पेंशन को वेतन और सेवावधि से जोड़ने के बुनियादी सिद्धान्त का पालन किया गया है।

क्या काटन एण्ड जूट मिल में तकुओं और करघों की संख्या

5785. **श्री एस० एल० पी० सिन्हा** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में क्या काटन एण्ड जूट मिल में कुल कितने तकुए और करघे हैं और इस समय कितने करघे और तकुवे काम कर रहे हैं ;

(ख) भारत सरकार द्वारा इस मिल को अपने नियंत्रण में लेने के बाद इस मिल पर उसने कितनी राशि खर्च की और इसमें कितने श्रमिक काम कर रहे हैं ; और

(ग) क्या भारत सरकार का विचार इस मिल का पुरा विस्तार करने का है और यदि हां, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) : (क) क्या कोटन एण्ड जूट मिल क्या की अधिष्ठापित क्षमता 19,200 तकुवे और 536 करघों की है। 31 दिसम्बर, 1977 को इस मिल की चालू क्षमता 12,500 तकुवे व 144 करघों की थी।

(ख) अभी तक विभिन्न योजनाओं के अन्तर्गत इस मिल में लगभग 170.36 लाख रुपये की राशि का विनियोजन किया गया है। मिल में प्रतिदिन औसतन 788 कामगरों को काम दिया जाता है।

(ग) आधुनिकीकरण योजना जिसमें अन्य बातों के साथ साथ मिल की तकुवे की क्षमता बढ़ाने के बारे में भी उल्लेख किया गया है, अभी विचाराधीन है।

Berthing Facilities for Vessels carrying Cement

5786. **SHRI K. LAKKAPPA**: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether he is aware of reports of delay in berthing facilities for vessels carrying cement at various ports;

(b) if so, whether there has been substantial loss in foreign exchange due to mounting demurrage; and

(c) the action taken in the matter to remedy the situation?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). There is generally no delay in berthing of vessels carrying cement at the major ports. Sometimes delay is caused due to bunching in arrivals. No vessel carrying cement was waiting for berth at any of the major ports on 27-3-1978. No foreign exchange remittance towards demurrage has so far been necessary to any overseas party.

(c) Does not arise.

कानपुर स्थित आर्डनेंस इक्विपमेंट फैक्टरी के लिए मशीनों का आयात

5707. श्री हरगोविन्द वर्मा : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कानपुर स्थित आर्डनेंस इक्विपमेंट फैक्टरी में जैट-उत्पादन में वृद्धि करने के लिए विदेशों से मशीनों का आयात किया गया है ;

(ख) यदि हां, तो कितनी तथा कितने मूल्य की मशीनों का आयात किया गया है ;

(ग) क्या ये मशीनें अभी तक अप्रयुक्त पड़ी हुई हैं ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) जी नहीं।

(ख) से (घ) प्रश्न नहीं उठते।

भारतीय जहाजरानी निगम को 1978 में घाटा

5708. श्री श्याम लाल वर्मा : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय जहाजरानी निगम को इस वर्ष भी घाटा हुआ है ; और

(ख) यदि हां, तो कितना घाटा हुआ और इसके क्या कारण हैं ?

नौवहन और परिवहन मंत्रालय में प्रभारी मंत्री (श्री चांद राम) : (क) और (ख) भारतीय नौवहन निगम को, अपने स्थापना काल से 1976-77 तक कोई घाटा नहीं हुआ है । परन्तु, संकेत मिले हैं कि इसे 1977-78 में घाटा होगा । चूंकि लेखों को, अभी तक अंतिम रूप देकर लेखा परीक्षा नहीं की गयी है, अतः कितना घाटा होगा, मालूम नहीं है ।

प्रत्याशित घाटे का मुख्य कारण विश्व भर में भाड़ा दरों में बड़ी मंदी है । इसके अलावा, भारतीय नौवहन निगम को अण्डमान और लक्षद्वीप के लिए संवर्द्धनात्मक और यात्री सेवाओं का भार सौंपा गया है । यात्री सेवाओं के मामले में, सरकार के कहने पर लागत से कम दरें प्राप्त की जाती हैं ।

Punitive Fine for Excesses on Harijans

5709. SHRI PIUS TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government have advised the State Governments to levy punitive fine on those committing excesses on Harijans repeatedly; and

(b) if so, the details regarding the response of the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Provision for imposition of fines, imprisonment etc. for offences exists under the normal laws. Provision also exists for imposing collective fines under the Protection of Civil Rights Act, 1955, empowering the State Governments to take necessary action in this regard. The Central Government has not issued any instructions on the subject.

प्रतापगढ़ में ट्रैक्टर उद्योग की स्थापना

5710. **श्री रघुनाथ सिंह यादव :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के पिछड़े क्षेत्र प्रतापगढ़ में एक ट्रैक्टर का कारखाना स्थापित करने का निर्णय किया गया था ;

(ख) यदि हां, तो उसके लिये कितनी राशि मंजूर की गई थी तथा कब ;

(ग) इस प्रयोजन के लिए उत्तर प्रदेश सरकार ने कितने एकड़ भूमि का अधिग्रहण किया तथा उसके लिये मुआवजे की कितनी राशि अदा की है ;

(घ) क्या यह भी सच है कि प्रतापगढ़ में इस कारखाने की स्थापना पर सार्वजनिक क्षेत्र में से 25 लाख रुपये खर्च कर देने के बाद इसको वहां से स्थानान्तरित करने का विचार है ; और

(ङ) यदि हां, तो इसके क्या कारण है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) : (क) जी, हां । आटो ट्रैक्टर्स लिमिटेड जो उत्तर प्रदेश सरकार का राज्य क्षेत्र का उपक्रम है, के पास उत्तर प्रदेश में औद्योगिक दृष्टि से पिछड़े जिले प्रतापगढ़ में स्थापित किए जाने वाले एक एकक में कृषि ट्रैक्टरों के निर्माण के लिए एक औद्योगिक लाइसेंस है ।

(ख) राज्य सरकार ने 1976-77 में 50 लाख रुपये और 1977-78 में 6.5 लाख रुपये स्वीकृत किए । 1978-79 के योजना परिव्यय में 25 लाख रुपये का टीक (टोकन) प्रावधान मंजूर किया गया है, जो वित्तीय संस्थाओं द्वारा परियोजना को जीव्य पाये जाने और किस सीमा तक नई योजना प्राथमिकताओं के सन्दर्भ में ट्रैक्टरीकरण वांछनीय होता है, के अधीन है ।

(ग) परियोजना स्थापित करने के लिए 113.62 एकड़ जमीन प्राप्त की गई थी जिसमें से 97.92 एकड़ जमीन का अधिग्रहण किया गया था । अधिग्रहीत जमीन के लिए देय मुआवजे की कुल राशि लगभग 5,38,460 रुपये है जो भूमि अधिग्रहण अधिनियम के अन्तर्गत अवार्ड को अन्तिम रूप दिये जाने तक कलैक्टर के पास जमा की गई है ।

(घ) और (ङ). इस परियोजना को प्रतापगढ़ से किसी दूसरी जगह ले जाने का कोई प्रस्ताव नहीं है ।

Cost of Production of Coal

5711. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of ENERGY be pleased to state:

(a) the cost of production of coal for different grades before and after the nationalization of the coal industry;

(b) the cost of production of coal at present;

(c) the efforts made to reduce the cost of production of coal; and

(d) whether Government propose to entrust the mining of coal to some private parties so that the difference in the cost of production could be known and the rise in price of coal could be checked?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). It is not possible to calculate the cost of production of coal of different grades. However, the average cost of production of coal before nationalisation for the National Coal Development Corporation was Rs. 34.95 per tonne in 1972-73. The present nationalised mines were in the private sector and figures of their cost of production are not available with the Government. The average cost of production of coal at present in Coal India Ltd. is about Rs. 74 per tonne. The rise in cost of production has been mainly due to

increase in wages, variable dearness allowance, ex-gratia payment, cost of stores, power rates, interest and depreciation.

(c) Steps are being taken to effect economies wherever possible and to increase the productivity.

(d) No Sir.

Codes for the Army, Navy and Air Force

5712. SHRI C. K. JAFFER SHARIEF:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Army, Navy and Air Force are governed under Separate codes;

(b) if so, whether Government propose to have these three services under a uniform code; and

(c) if so, what are the details thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir. The Army Act, 1950, the Air Force Act, 1950, and the Navy Act, 1957, respectively.

(b) Yes, Sir. A draft Unified Code has been compiled and is under scrutiny in consultation with the three Services HQ.

(c) The draft Unified Code has 242 Sections dealing broadly with 'conditions of service', 'offences', 'punishments', 'courts-martial', 'disposal of private property of deceased, deserters or missing persons', 'Inquiries', 'Judiciary of the Armed Forces' and 'power to make regulations'.

Diversion of Routes of National Highways

5713. SHRI SURYA NARAYAN SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are considering the proposal for diversion of routes of National Highways in order to cover more areas specially backward areas, which have not been covered by any Highways;

(b) if so, whether Government also propose to consider the diversion of National Highway at present passing through M.P. upto Allahabad from Ambikapur *via* District Sidhi of the State and then to Allahabad;

(c) if so, whether the diversion of route of this Highway will serve twin purpose, covering backward District of Sidhi and shortening the distance upto Allahabad by about 150 KM; and

(d) if so, reaction thereto?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir.

(b) to (d). Do not arise.

नियंत्रित कपड़े के उत्पादन में कच्चे रंग के प्रयोग का निषेध

5714. श्री राम सागर : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने नियंत्रित कपड़े का उत्पादन करने वाली कपड़ा मिलों द्वारा कच्चे रंग का प्रयोग किये जाने का निषेध करने के लिए कोई उपाय किये हैं ; और

(ख) क्या सरकार ने कपड़े पर अधिकतम मूल्य के साथ-साथ न्यूनतम मूल्य दर्शाने की पद्धति चालू रखने का दृढ़ निश्चय कर लिया है ।

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा मयती) : (क) कन्ट्रोल का कपड़ा बनाने वाली किसी भी मिल को सीधे ही रंग (कच्चा रंग) का उपयोग करने की अनुमति नहीं है ।

(ख) कपड़े पर न्यूनतम तथा अधिकतम मूल्यों की मुहर लगाने की कोई आवश्यकता

सरकार द्वारा उद्योग के लिये विहित नहीं की गई है । ग्राहक मूल्य की मुहर (मिल से निकलते समय का मूल्य तथा उत्पादन, चुंगी आदि) केवल गैर नियंत्रित कपड़े पर लगायी जाती है । गैर नियंत्रित किस्म के कपड़े पर उद्योग को केवल मिल से निकलते समय के मूल्य तथा उत्पादन शुल्क की मुहर लगानी पड़ती है । अतएव कपड़े पर साथ ही साथ न्यूनतम तथा अधिकतम मूल्यों को दर्शाने का प्रश्न ही नहीं उठता ।

ग्रामीण विद्युतीकरण निगम के पास मध्य प्रदेश के लिए अनिर्णीत पड़ी ग्रामीण विद्युतीकरण योजनाएं

5715. **श्री यमुना प्रसाद शास्त्री :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्रामीण विद्युतीकरण निगम के कार्यालय में रीवा, सिधी, शाहडोल, सरगुजा, पन्ना और सतना जैसे मध्य प्रदेश के अत्यधिक पिछड़े हुए जिलों में ग्रामीण विद्युतीकरण की बहुत सी योजनाएं गत दो वर्षों से अनिर्णीत पड़ी हैं तथा क्या ग्रामीण विद्युतीकरण नियम के अधिकारियों ने कई महीने पहले इन स्थलों का सर्वेक्षण कार्य पूरा कर लिया था और यदि हां, तो इन योजनाओं को क्रियान्वित न करने के क्या कारण है ; और

(ख) क्या मध्य प्रदेश के रीवा जिले के गंगेव जावा, हनुमान और सिरमौर बंध्योन्यार ब्लाक की ग्रामीण विद्युतीकरण योजनाओं के लिए ग्रामीण विद्युतीकरण निगम ने पिछले कई महीनों से अन्तिम रूप से स्वीकृति नहीं दी है और यदि हां, तो उनकी क्रियान्विति कब तक आरम्भ की जाएगी ;

ऊर्जा मंत्री (श्री पी० रामचन्दन) : (क) इस समय केवल दो स्कीमें—एक रीवा जिले के लिए तथा दूसरी सतना जिले के लिए, स्वीकृति हेतु अनिर्णीत पड़ी हैं । रीवा जिला को स्कीम विद्युत् बोर्ड द्वारा संशोधित किए जाने के उपरांत निगम को फरवरी, 1978 में प्राप्त हुई थी । सतना जिला की स्कीम में संशोधन करके विद्युत बोर्ड ने यह स्कीम अभी तक निगम को नहीं लौटाई है ।

(ख) गंगेव खण्ड की स्कीम, विद्युत बोर्ड द्वारा संशोधित किए जाने के बाद फरवरी, 1978 में निगम को प्राप्त हुई थी ।

मैहर खण्ड में गांवों के विद्युतीकरण की स्कीम, संशोधन के बाद, विद्युत् बोर्ड से अभी तक प्राप्त नहीं हुई है ।

Manufacture of Cycle Tyre and Tubes in Small Scale Sector

5716. SHRI SOMNATH CHATTERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether cycle tyres and tubes have been reserved for manufacture in the small-scale sector;

(b) the total production of these items in the small-scale sector and the large-scale sector during the last 3 years;

(c) whether the large-scale industries are utilising the loop-holes in the Industrial Development and Regulation Act, 1951; and

(d) if so, whether Government are considering proposals to amend the said Act to protect the interest of the small scale Industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a). Yes Sir.

(b). Large Scale:

The value of production of tyres and tubes during the last three years has been as under:—

Year	Tyres value in Rs. lakhs	Tubes value in Rs. lakhs
1975	2248·65	694·47
1976	2462·59	768·31
1977	3030·96	806·28

The production of cycle tyres and tubes in the small scale units during the last three years is given below:—

Rs. In lakhs

	1975	1976	1977
Cycle Tyres	N A	686·00	845.00
Cycle Tubes	N A	396·00	468·00

(c). No Sir.

(d). Does not arise.

Financial Assistance to States for Inter-State Transmission Lines

5717. SHRI AHMED HUSSAIN: Will the Minister of ENERGY be pleased to state:

(a) whether Government have been sanctioning loans/financial assistance to various States under the Central Sponsored Scheme for Inter-State Transmission Lines;

(b) the number and names of States/Electricity Boards given such loan assistance and the number approved for assistance/loan under the Centrally Sponsored Scheme;

(c) the amount sanctioned as loan and assistance in each case during the last three years:

(d) the names of State/Electricity Boards which have not been given any such assistance/loans on various occasions, years and name of such States Boards having inter-State Transmission line do not come under the Centrally Sponsored Scheme and the reasons therefor;

(e) whether any irregularity/misuse of funds by various Boards out of the sanctioned amount has come to the notice of Government and has any investigation so far made to the allegation; and

(f) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a). Yes, Sir.

(b) and (c). Loans are given to States for the construction of Centrally Sponsored Schemes. A Statement showing loans released during last 3 years is enclosed.

(d). The State Governments of Punjab, Orissa, Tripura and Meghalaya have not sent any proposal during the last 3 years for the construction of Centrally Sponsored Transmission Lines. Loans have been given to various States from the beginning of the IV Plan. There is no case of an Inter-State not being regarded as a Centrally Sponsored one.

(e). No, Sir.

(f). Does not arise.

Statement

Statement showing funds released for the Centrally sponsored inter-State/regional transmission lines (State-wise) during the last three years

(Figures in Rs. lakhs)

Sl. No.	Name of State/U.T./Agency	1975-76	1976-77	1977-78
1.	Andhra Pradesh	12·00	..	..
2.	Assam	31·67	67·39	38·08
3.	Bihar	..	..	126·44

1	2	3	4	5
4.	Haryana	..		5·03
5.	Himachal Pradesh	12·85	30·00	59·99
6.	Jammu & Kashmir	115·53		27·00
7.	Karnataka	78.41	40·00	200.75
8.	Kerala	152·00	259·52	130·05
9.	Madhya Pradesh		293·20	100·0 0
10.	Maharashtra	74·00	72·00	81·00
11.	Manipur	40·00	30·00	77·00
12.	Nagaland	55·69	2·41	38·00
13.	Rajasthan		105·00	59·15
14.	Sikkim	..		75·00
15.	Tamil Nadu	44·18		9·52
16.	Uttar Pradesh	16·28	8·50	..
17.	West Bengal	15·00	20·00	120·49
18.	Goa		10·00	..
19.	D.V.C.	241·95	360·00	108·66
	TOTAL	889·56	1298·00	1256·11

गुजरात में कपड़ा मिलों का बन्द होना

5718. **श्री अमर सिंह वी० राठवा :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत पांच वर्षों में गुजरात में कुछ कपड़ा मिल बन्द हो गए हैं ;

(ख) यदि हां, तो कब-कब और ऐसे मिलों की संख्या कितनी है ;

(ग) उनके बन्द होने के क्या कारण हैं ;

(घ) उन मिलों को पुनः चालू करने के लिए सरकार द्वारा क्या प्रयास किये गये हैं ; और

(ङ) अब तक कौन कौन से मिल पुनः चालू हो गए हैं और शेष किन कारणों से पुनः न चलाये जा सके हैं और उनके कब तक पुनः चालू होने की संभावना है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती शारदा मुखर्जी) : (क) से (ङ) पिछले पांच वर्षों के दौरान गुजरात में बन्द हुई कपड़ा मिलों की संख्या समय-समय पर भिन्न-भिन्न रही है। किन्तु फिलहाल गुजरात में निम्नलिखित यह कपड़ा मिलें बन्द पड़ी हैं :—

क्र सं०	मिल का नाम	बन्द होने की तिथि	बन्द होने का कारण
1.	फाइन स्पिनिंग कम्पनी लि०, अहमदाबाद	10-7-70	यह मिल रुग्ण कपड़ा उपक्रम (राष्ट्रीयकरण) अधिनियम के अन्तर्गत आती है किन्तु मालिकों ने सरकारी अधिग्रहण के विरुद्ध उच्चतम न्यायालय में एक याचिका दायर की है। इस दौरान जबकि कताई विभाग बन्द पड़ा हुआ है। होजरी विभाग भूतपूर्व मालिकों की देखरेख में गुजरात उच्च न्यायालय की रिसरी (निर्णय) के अधीन कार्य कर रहा है। उच्चतम न्यायालय में मामला निर्णयाधीन है।
2.	श्री भगवती स्पिनिंग एण्ड वीविंग वर्क्स, खानवलिया	22-10-75	चक्रवात के कारण मिल की हुई क्षति कारण।
3.	श्री माण्डवी स्पिनिंग मिल्स लि०, कच्छमाण्डवी	15-11-77	वित्तीय कठिनाइयां
4.	नवज्योति मिल्स लि०, कारी	25-1-77	—वही—
5.	अहमदाबाद लक्ष्मी काटन मिल्स, अहमदाबाद	12-8-77	—वही—
6.	दी मानेक चौक एण्ड अहमदाबाद मैन्यूफैक्चरिंग कं० लि०, अहमदाबाद	14-12-76	—वही—

2. चूंकि राष्ट्रीय वस्त्र निगम पहले से ही 105 सूती कपड़ा मिलों के प्रबन्ध का गुरुतर दायित्व सम्भाल रहा है अतः सरकार राष्ट्रीय वस्त्र निगम द्वारा प्रबन्ध किए जाने के लिए और अधिक रुग्ण अथवा बन्द मिलों का अधिग्रहण करने के पक्ष में नहीं है। राज्य सरकारों एवं संबंधित बैंकों के साथ परामर्श करके बन्द पड़े हुए बुनियादी दृष्टि से जीव्य मिलों को पुनः चलाने के लिए चयनात्मक प्रयास किये जा रहे हैं। यदि राज्य सरकारें बन्द अथवा रुग्ण मिलों का प्रबन्ध अपने अधिकार में लेने के लिए जीव्य प्रस्ताव प्रस्तुत करती है, तब केन्द्रीय सरकार प्रशासनिक तथा कानूनी सहायता देगी। गुजरात सरकार के अनुरोध पर अहमदाबाद लक्ष्मी काटन मिल्स के कार्यों की जांच करने हेतु उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 15 के अन्तर्गत एक जांच समिति पहले ही नियुक्त की जा चुकी है। जांच समिति की रिपोर्ट अभी प्रतीक्षित है।

Recommendation of the National Seminar on Power Development to make Electricity as a Central subject

5719. DR. V. A. SEYID MUHAMMAD: Will the Minister of ENERGY be pleased to state what is the reaction of Government to the recommendation of the National Seminar on Power Development that electricity be made a central subject?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Power is already a concurrent subject under the constitution. The existing legal framework enables Central participation and guidance in power development. The Electricity (Supply) Act of 1948, which governs the organisational structure of electricity supply industry in the country, has been amended to enable development of a sound, adequate and uniform national power policy and formulation and coordination of short-term and perspective plans for power development effectively at the central level.

Central Assistance for Development Schemes for Hill Areas of Darjeeling.

5720. SHRI ROBIN SEN: Will the Minister of PLANNING be pleased to state:

(a) whether the Government of West Bengal is pressing for the release of the balance amount of the Central assistance due for the first three years of the Fifth Plan on the development schemes taken up for the hill areas of Darjeeling; and

(b) if so, whether Government will release the balance amount expeditiously?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

Implementation of Recommendations of Committee set up on Functioning of D.E.S.U.

5721. SHRI UGRASEN: Will the Minister of ENERGY be pleased to state:

(a) whether since 1962 Government had set up nearly a dozen committees to suggest measures to improve the functioning of the DESU but the recommendations made by all these committees had still not been implemented; and

(b) if so, the reasons thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The requisite information is being collected and will be laid on the Table of the House shortly.

Supply of Six Cargo Ships by U.K.

5722. SHRI SAUGATA ROY:
SHRI R. K. MHALGI:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether any contract has been signed between the Governments of India and United Kingdom for the supply of six multipurpose cargo-ships;

(b) whether the proposed ships are newly built or used ones and details thereof; and

(c) if so, the terms and condition as well as details thereof?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. But the Shipping Corporation of India has concluded a contract with M/s. Sunderlan Shipbuilders, UK, for acquiring six cargo liners.

(b) and (c). The ships to be acquired are now vessels to be delivered between November, 1979 and June, 1980. They are container orienetd cargo vessels of 16,000 DWT each and the contract price is £ 8.485 million per vessel without any escalation. The

entire cost of these ships is being financed out of UK-India Mixed Projects Grant.

D. T. C. Bus out of Order

5723. SHRI L. L. KAPOOR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) how many buses of D.T.C. purchased in 1974 and thereafter are out of order Depot-wise;

(b) the reasons therefor;

(c) action proposed to be taken to put them back on the road; and

(d) the number of private buses engaged for DTC use and the monthly amount paid by the DTC therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) 39 buses out of a total of 1100 buses added to the fleet of the Corporation during the relevant period, are held up for major repairs. Depot-wise and year-wise position of these buses, as on 17-2-78, is shown in the annexed statement.

(b) The main reason for the hold up of these buses is that overhauling of their engines is required after completion of certain kilometrage. In respect of some buses, which were involved in major accidents, reconditioning of bodies and renovation of chassis are also required.

(c) The Corporation is executing a programme for the repair of these buses.

(d) As on 20-2-1978 the Corporation had engaged 887 private buses under two different schemes, viz. Kilometrage Scheme and Administrative and Operational Control Charges Scheme. Out of theese, 625 buses were running under the first scheme and the remaining 262 buses including 251 mini buses, under the second scheme. The earning of the buses running under the kilometrage scheme is retained by the Corporation and the operators are paid on the basis of kilometres rendered by the buses daily at the following rates:—

Scheme 'A'

Age & model of Bus	Rate per km.
	Rs.
(i) Bus two years or less old	1·50
(ii) Bus more than two but upto six years	1·40
(iii) Bus more than six years old	1·30

The minimum guarantee kilometrage is 250 per bus per day of 7,500 kms per month.

Scheme 'B'

Age & Model of Bus	Rate per km.
	Rs.
(i) Bus two years or less old	1·60
(ii) Bus more than two but upto six years	1·50
(iii) Bus more than six years old	1.40

Under scheme 'B' minimum guaranteed kilometers is 125 per bus per day, during the morning and afternoon peak hours.

The Corporation has to pay nothing to the owners of buses running under the Administrative and Operational Control Charges Scheme as they are allowed to retain the money realised by sale of tickets. On the other hand, the operators are required to pay the Corporation Administrative Charges, on a monthly basis, ranging from Rs. 250/- to Rs. 1000/- per bus per month, depending upon the earning potential of a route.

Statement

Model wise and Depot -wise position of held up buses as on 17-2-1978

LEYLAND

S. No.	Depot	1974-75	1975-76	1976-77	Total
1.	Bawana		1	..	1
2.	I.P. Depot	..	2	2	4
3.	M.P. Depot	6	1	..	7
4.	Okhla-I		1	..	1
5.	Okhla-II		1		1
6.	S.N. Depot	1			1
7.	Shahdara-II	1	..	..	1
8.	W.P. Depot-II	1	..	..	1
	TOTAL	9	6	2	17 'A'

TATA

S No	Depot	1974-75
1.	BBM-II	.
2.	S.N.D -II	1
3.	I.P. Depot	19
4.	K.J. Depot	2
	TOTAL	22 'B'

GRAND TOTAL 'A' plus 'B' — 39 buses

Retrenchment of Workers in Beas—Sutlej Link Project

3724. SHRI SIVAJI PATNAIK: Will the Minister of ENERGY be pleased to state:

(a) whether a large number of workers in Beas-Sutlej link project have been given retrenchment notices;

(b) if so, the number of workers involved in such notices;

(c) whether Government have received representation demanding re-absorption of the experienced workers; and

(d) the steps taken by Government thereon?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The Beas Project is a joint venture of the States of Punjab, Haryana, Himachal Pradesh and Rajasthan. The construction of the Project is carried on by the Beas Construction Board, on behalf of the concerned States.

The Beas Project comprises the following units:—

Unit—I—Beas-Sutlej Link
Unit—II—Beas Dam at Pong
Beas Transmission Lines.

Workcharged Staff on the B.S.L. Project

The following is the break-up of the workcharged staff deployed on the project at the peak construction stage:

Supervisory Staff . . .	3115
Skilled Labour . . .	13727
Un-skilled Labour . .	19771
TOTAL . . .	36613

Consequent on the completion of the major civil works of the Beas Project, large number of workers were rendered surplus to the requirements of the Beas Project. It, therefore, became necessary to retrench these surplus workers. The Beas Project Administration has no cadre of its own as it is purely a temporary construction organisation for this project and will automatically cease to exist when the work is completed.

Phased Retrenchment Programme of Beas Project

Towards the end of March, 1977, the project authorities gave notices for retrenchment to about 1000 workers on the Beas-Sutlej Link Project. The period of notices was extended upto June 30th, 1977.

The Project authorised signed an agreement with the following Labour Unions on the 28th June, 1977:—

(copy of the Agreement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-2023|178].

Unit I	Affiliation
(i) BSL Karamachari Sangh .	B.M.S.
(ii) I.T.I. Workers Association .	B.M.S.
(iii) BSL Transport Workers Union	AITUC
(iv) BSL Workcharged Employes Union . .	AITUC
(v) Workcharged Union . .	Independent
(vi) Mazdoor Ekta Union .	CITU
vii) BSL Workers Union .	INTUC

Unit II	Affiliation
(i) Workers Union, Talwara .	INTUC
(ii) Beas Project Employees Union	Independent
(iii) Ekta Mazdoor Union, Talwara	CITU
(iv) Pong Dam Mazdoor Union	AITUC
(v) Beas Dam Karamchari Sangh	BMS
(vi) Punjab PWD Motor Drivers Union, Talwara . .	Independent

The position relating to retrenchment of BSL workers is as under: (upto 20-2-1978)

Supervisory	1847
Skilled . .	7925
Unskilled	14443
TOTAL . .	24215

(c) The Trade Unions and workers of the Beas Project have represented for their re-absorption on various projects in the region.

(d) The problem of providing the workers alternative employment on completion of the Beas Project, has been engaging attention of the Government of India since 1974 and the following steps have been taken:

(1) In September 1974, the former Minister of Energy had taken up the matter with the Chief Ministers of Punjab, Haryana, Himachal Pradesh and Rajasthan requesting them to consider absorption in the State Governments of such workers as were likely to be retrenchment on completion of the components where they were employed. As a result thereof, the State Governments of Punjab and Haryana relaxed certain conditions in favour of Beas Project retrenchees like age for entry into service.

(II) The Beas Project also set up a 'Placement Cell in September, 1974 to locate alternate employment and help in absorption of the surplus workers of the Project. Later on this Cell was strengthened and placed under the charge of Director (Resettlement) of the Beas Project.

(III) The other State Governments were also addressed to absorb the surplus workers in their respective organisations.

(IV) The Department of Personnel and Administrative Reforms (Surplus Cell) was also approached and they agreed to register names of such workers of the Beas Project, who have rendered over three years' service in the Project, for re-deployment anywhere in the country.

(V) In January, 1978 the Union Power Secretary discussed this problem at a meeting of the Secretaries of Punjab, Haryana and Rajasthan and requested to simplify procedures to enlist the Beas Project retrenchees in the various Employment Exchanges in their respective States and to give preference to these retrenchees for employment on new projects to be undertaken by them.

(VI) The Ministry of Labour in December, 1976 circulated the lists of skilled and semi-skilled workers likely to be rendered surplus by the Beas Project authorities among the Ministries of Railways, Works and Housing/Shipping and Transport/Steel and Mines and requested that the Establishments/Projects under them may be advised to indicate their requirements for this manpower to the Directorate General, Employment and Training.

(VII) The Union of the workmen functioning on the Beas Project had raised certain demands in connection with the proposed retrenchment. At the request of the parties the demands were taken up in conciliation and discussed at length with the representatives of the Union and the Beas Project Management. After protracted discussions the settlement was arrived at on the 28th June, 1977 (Copy of Agreement enclosed).

(VIII) In July, 1977 the Central Electricity Authority, Damodar Valley Corporation, Rural Electrification Corporation, NPCC, Bhakra Beas Management Board, National Thermal Power Corporation, Central Water Commission, Chukha Hydel Project and National Hydro Electric Power Corporation of India were also requested to consider the possibility of absorbing them in their organisation subject to their passing through the required procedure.

(IX) The Central Government again took up the matter with the Chief Ministers of Punjab, Haryana and Rajasthan requesting them to take some special steps to ensure that the retrenched workers are rehabilitated in any of their Departments/Organisations.

(X) The Government of Punjab has been requested to absorb on the Thein Dam Project such of the retrenched workers of the Beas Project, as are found suitable. The Project authorities have also sent a letter to the Government of Punjab in this regard. On Salal Project, 353 retrenched workers of Beas Project have already been absorbed. Besides, alternative employment has been found at Loktak, Giri-Bata, Chukha and other Projects.

(XI) The Beas Project Administration has recently formed a 'Beas Project Workers Cooperative Society' to send retrenched Beas Workers to Foreign Countries and got itself registered with the Ministry of Labour, Overseas Employment Cell. The Ministry of Labour have granted certificate of registration on the condition that the recruitment work for overseas employment undertaken by the Society will be confined to surplus employees of Beas Project.

Retrenched Workers of the B.S.L. Project employed on other projects position as on 31-10-1977.

Absorption/on/in	Skilled	Unskilled
BSL Project	429	238 (Daily wages)
Giri Bata Project	129	
Loktak Project	318	
Chukha Hydel Project	88	
Salal Project	353	
S.Y.L.	27	
WAPCOS	6	
Workers who have opted for out of turn retrenchment and secured alternate employment	983	1069
Other Projects	604	
TOTAL	2937	1307 = 4244

Development of Tripura and Eastern States

5725. SHRI DINEN BHATTACHARYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Industrial development of Tripura has been neglected by the previous Government at the Centre;

(b) if so, whether Government are considering the question of giving special emphasis on development of Tripura and the Eastern States; and

(c) the steps Government propose to take to build new industries with a view to improve the living conditions of the people in the region?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). The Government are aware that the infrastructure necessary for the development of Tripura and the whole of the North-Eastern Region has not been built and that special efforts are required for its industrial development. In addition to development of infrastructure, the Government are encouraging setting up of industries based on locally available raw materials, such as paper and cement, especially mini cement plants, in the North-Eastern Region. Surveys of mineral resources in the region which are being conducted by the Geological Survey of India and the State Departments of Geology and Mining are expected to contribute to the Industrial development of the region. The North-Eastern Council will also undertake aero magnetic mineral surveys in the region. In order to maximise employment opportunities, the setting up of small scale industries, handicrafts, handlooms, sericulture and khadi and village industries in the region is being actively encouraged by promotional measures.

Thermal Plant at Roop Nagar, Punjab

5726. DR. BALDEV PRAKASH: Will the Minister of ENERGY be pleased to state:

(a) whether Government have sanctioned the proposed thermal plant at Roop Nagar, Punjab; and

(b) if not, the reasons thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACANDRAN): (a) and (b). The proposal for setting up a thermal plant at Roop Nagar, Punjab has not yet been sanctioned, as the Techno-Economic studies have not been completed.

Annual Plan for Garhwal Division in Hill Areas of U.P. for 1978-79

5727. SHRI JAGANNATH SHARMA: Will the Minister of PLANNING be pleased to state:

(a) whether the Central Government have finalised the annual plan for 1978-79 for the hill areas of U.P.;

(b) if so, what is the amount of funds for the purpose allocated and the shape and form of the plan for Garhwal Division; and

(c) what were the funds allocated in the last two years for Garhwal Division?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Central allocation for Hill Areas of U.P. for 1978-79 has already been indicated to the State Government. Details of the annual plan and the sectoral allocations for Hill Areas of U.P. for 1978-79 are awaited from the State Government.

(b) and (c). Allocations for the plan of the Hill Areas of U.P. are not made on the basis of Divisions but for the whole region. As such, it is not possible to provide this information.

राष्ट्रीय विकास परिषद् की बैठक

5728. **श्री रामसेवक हजारी** : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय विकास परिषद् की हो विशेष बैठक में वर्ष 1978-83 के लिए पंचवर्षीय योजना पर हुई चर्चा का क्या परिणाम निकला है ;

(ख) विभिन्न राज्यों के मुख्य मंत्रियों ने उसमें क्या मुख्य सुझाव दिए हैं ; और

(ग) उन सुझावों पर सरकार की क्या प्रतिक्रिया है ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) राष्ट्रीय विकास परिषद् ने, 1978-83 की पंचवर्षीय योजना के प्रारूप पर अपने दो दिन के विचार-विमर्श के बाद, बेरोजगारी को दूर करने, गरीबी और असमानताओं को कम करने और आत्म-निर्भरता की दिशा में सतत प्रगति के उद्देश्यों का अनुमोदन किया और इन उद्देश्यों को बढ़ाने में योजना के प्रारूप में दिए गए प्रस्तावों का सामान्य रूप से स्वागत किया। परिषद् ने कृषि, ग्रामीण विकास, सिंचाई, बाढ़ नियंत्रण और विद्युत तथा ग्राम और लघु उद्योगों के लिए सम्बन्धित बढ़े हुए आवंटनों का अनुमोदन किया। जैसा कि माननीय सदस्य जानते हैं, परिषद् द्वारा इस सम्बन्ध में स्वीकृत किए गए विवरण की प्रति सभापटल पर 20 मार्च, 1978 को प्रस्तुत की गई थी।

(ख) और (ग). राष्ट्रीय विकास परिषद् का विस्तृत कार्यवाही तैयार हो रही है और तैयार हो जाने पर प्रकाशित की जाएगी। मुख्य मंत्रियों द्वारा व्यक्त किए गए विचारों को योजना आयोग इस योजना को अन्तिम रूप देते समय ध्यान में रखेगा।

Setting up of Second Unit of BHEL in M.P.

5729. SHRI SHARAD YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Bharat Heavy Electricals Ltd. has submitted a proposal to Central Government for setting up its Second Unit in Madhya Pradesh;

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a). No, Sir.

(b) and (c). Do not arise.

Meeting of National Development Council

5730. SHRI B. C. KAMBLE: Will the Minister of PLANINNG be pleased to state:

(a) the details of (i) major and (ii) minor points raised by each of the Chief Ministers of various States and Union Territories, about the nature, method and manner of planning and the financial relationship of Union-State-Union Territories at the recently held meeting of the National Development Council;

(b) the details of the major and minor grievances of each of the States-Union Territories communicated to Government during each of the Five Year Plans and the steps Union Government took to redress each of those grievances; and

(c) the reaction of Government to each of the points covered in reply to (a)?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a). The detailed proceedings of the National Development Council are under preparation and will be published when ready.

A copy of the Resolution passed by the National Development Council at the end of its deliberations is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-2024/78].

(b) and (c). In the course of preparing five year Plans and Annual Plans of States, the State Government/Union Territories propose outlays under various heads of development and seek appropriate financial assistance from the Central Government. These plans are then decided in discussions between the Planning Commission and the representatives of the State Governments/Union Territories at official and political levels. In all cases agreement has been arrived at in the past, and there is no question of grievances or their redress.

Nepali Language in Eighth Schedule of Constitution

5731. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an interview was granted to a delegation of "All India Nepali Bhasha Samity" by the Minister in New Delhi on 29th September, 1977;

(b) if so, the demand of the delegation and the reaction of Government thereto;

(c) whether Government were apathetic to the demand of constitutional recognition of Nepali Language and its inclusion in the Eighth Schedule of the Constitution;

(d) if so, whether Government are aware that more than 50 lakh of Nepali citizen are in India whose mother tongue is Nepali and it is an old and rich language of India originated from Sanskrit;

(e) whether Government are aware that the West Bengal and Sikkim Legislative Assembly adopted resolution upon the Government to accord constitutional recognition to Nepali language and its inclusion in the Eighth Schedule of the Constitution; and

(f) whether the Government propose to concede to this democratic demand of millions of Nepali citizen of India supported by the entire democratic forces in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (f). No such delegation met the Home Minister on the 29th September, 1977. The Government are, however, aware of the Resolutions adopted by the West Bengal and Sikkim Legislative Assemblies.

A delegation of Akhil Bhartiya Nepali Bhasha Samiti met the Prime Minister on the 29th September, 1977 and urged for the inclusion of Nepali in the Eighth Schedule. The Prime

Minister informed them that it would not be a practical proposition to adopt their suggestion. However, Government's endeavour was to encourage the development of cultural and literary heritage of all languages irrespective of their inclusion in the Eigth Schedule. Facilities for instruction through the medium of Nepali, for the study and development of Nepali literature and language and for the use of Nepali for official purposes already exist in the areas where Nepali is prevalent. The Nepali Language has been recognised by the Sahitya Academy also.

World Bank Loan for Coal Fired Power Plants

5732. SHRI P. K. KODIYAN: Will the Minister of ENERGY be pleased to state:

(a) whether the World Bank has agreed to provide loans for two new coal fired power plants; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACANDRAN): (a) and (b). The following two steam power plants in the country had been posed to the World Bank for financial assistance:

(i) Korba super thermal power station 1st Stage installation of 1100 MW (3 units of 200 MW each plus one unit of 500 MW). The ultimate capacity of the power station will be 2100 MW with three units of 200 MW each plus three units of 500 MW each. The first stage of the project involving the installation of 1100 MW and the associated transmission lines is estimated to cost Rs. 551.7 crores. Negotiations for credit of 200 million dollars from the International Development Association have been concluded.

(ii) Trombay extension project (Unit No. V) in Maharashtra involving the installation of one unit of 500 MW. The project is estimated to cost Rs. 175 crores. Negotiations for a credit of 105 million from the World Bank have been concluded.

Sales Tax number in respect of Gram Shilp, New Delhi

5733. SHRI RAM NARESH KUSHWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Gram Shilp, New Delhi, a sales unit of the Khadi Commission has not obtained separate sales tax number; and

(b) if so, how far this is justified under rules?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). According to the provisions of section 40(b) of the Delhi Sales Tax Act, 1975, a dealer registered with the Sales Tax Department has to apply for amendment of his certificate of registeration if he opens a new place of business in Delhi. M/s. Khadi & Village Industries Emporium (Gram Shilp) had applied for separate registration under section 14 of the Delhi Sales Tax Act. 1975 read with Section 7(2) of the Central Sales Tax Act, 1956 on 18-9-1976. Enquiries made during the registration proceedings revealed that this emporium was a unit of Khadi & Village Industries Commission which is a statutory body of the Government of India and was already registered as a dealer under the name and style of M/s. Khadi Gramodhyog Bhawan, 24-Regal Building, New Delhi. In view of the provisions of Section 40(b) of the said Act, the applicant was asked to make an application for amendment of registration certificate No. 1506/A. On receipt of their application for amendment, the name of M/s. Khadi & Village Industries Emporium was incorporated in their registration certificate w.e.f. 8-2-77. As such M/s. Gram Shilp is registered under the name and style of M/s. Khadi and Village Industries Emporium, New

Delhi as a branch of M/s. Khadi Gramodyog, 24-Regal Building, New Delhi.

Constitutional provision for Job Security for Government Servants

5734. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to suitably amend Articles 310 and 311 (2) (c) of the Constitution to provide for job security for Government employees; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

(b) Article 310 of the Constitution provides that every Government employee shall hold office during the pleasure of President or the Governor, as the case may be. The exercise of the pleasure by the President or Governor is, however, restricted by the provisions of clauses (1) and (2) of article 311, thus ensuring job security for Government employees. As the proviso (c) to Clause (2) of article 311 is a special provision which can be resorted to only in the interests of security of the State, it does not affect the job security of Government employees in general.

Names of Joint Sector Projects established in India

5735. SHRI P. KANNAN:
SHRI A. BALA PAJANOR:

Will the Minister of INDUSTRY be pleased to state:

(a) the number and names of the joint sector projects in India and the relative equity participation in each case; and

(b) the safeguard taken to ensure that the projects function in accordance with the socio-economic objectives and not merely to increase the projects for the private participant?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The number of proposals involving foreign equity participation, approved by Government during the last three years is given below:—

Year	Number of proposals involving foreign equity participation approved
1975	40
1976	39
1977	27
	106

Quarterly lists giving full details of all collaboration proposals including those involving foreign equity participation approved by Government are available in the Parliament Library. These lists, *inter-alia*, indicate the name of the Indian Company, the name of the foreign collaborator, the item of manufacture and whether the proposal involves foreign equity participation.

(b) Proposals for foreign collaboration including foreign equity participation are examined carefully on merits and approved only if they are in the national interest .Government's policy in regard to foreign collaboration is selective and is in conformity with national priorities. Foreign collaboration is normally permitted only in fields of high priority, export oriented ventures, and in other areas where the import of foreign technology is considered necessary.

"बांधुका" बंदियों द्वारा उच्च न्यायालयों में दायर की गयी अपीलें

5736. श्री हुकम चन्द कछवाय: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) आपातकाल के दौरान बंदी बनाये गये ऐसे व्यक्तियों के कुल कितने

मामले हैं जिनके विरुद्ध मध्य प्रदेश के विभिन्न न्यायालयों तथा उच्च न्यायालय ने एक पक्षीय निर्णय दिये हैं ;

(ख) क्या यह सच है कि इन मामलों में अन्तर्गस्त व्यक्तियों को अपनी सफाई देने अथवा व्यक्तिगत रूप से उपस्थित होने का अवसर नहीं दिया गया ;

(ग) यदि हां, तो क्या निचली अदालतों द्वारा निर्णय दे दिये जाने के बाद उच्च न्यायालय तथा उसके पश्चात् उच्चतम न्यायालय में अपील दायर करने के लिये समय नहीं रह गया था ;

(घ) यदि हां, तो विभिन्न आरोपों वाले ऐसे मामलों की संख्या कितनी है ; और

(ङ) क्या उन मामलों को जिनमें अपील दायर नहीं की जा सकी एक विशेष अवसर देने का विचार है ;

गृह मंत्रालय में राज्य मंत्री (श्री ब्रनिक लाल मण्डल) : (क) से (ङ०) आन्तरिक सुरक्षा अनुरक्षण अधिनियम, 1971 में न्यायालयों द्वारा बंदियों के विचारण की व्यवस्था नहीं है अतः इस अधिनियम के अधीन नजरबन्दी के मामलों में निचली अदालतों के निर्णय के विरुद्ध गवाही देने तथा अपील दायर करने का प्रश्न नहीं उठता। बंदियों को संविधान के अनुच्छेद 226 और 32 के अन्तर्गत उपर्युक्त उच्च न्यायालय अथवा उच्चतम न्यायालय में बंदी प्रत्यक्षीकरण की रिट के लिए याचिका दायर करने का अधिकार है। परन्तु 27 जून, 1975 को संविधान के अनुच्छेद 359 के अधीन दिये गये आदेश से राष्ट्रपति ने अन्य बातों के साथ संविधान के अनुच्छेद 21 के अन्तर्गत प्रत्याभूत अधिकारों के प्रवर्तन के लिए किसी न्यायालय में जाने की अधिकार स्थगित कर दिया। उच्चतम न्यायालय में 28 अप्रैल, 1976 को बहुमत से दिये गये एक फैसले में यह कहा कि 27 जून, 1975 के राष्ट्रपति के आदेश को ध्यान में रखते हुए आन्तरिक सुरक्षा अनुरक्षण अधिनियम के अन्तर्गत नजरबन्द किये गये किसी व्यक्ति के अनुच्छेद 226 के अधीन बन्दी प्रत्यक्षीकरण की रिट दायर करने या व्यक्तिगत स्वतन्त्रता के किसी अधिकारी को लागू कराने के लिए कोई अन्य रिट अथवा आदेश अथवा निदेश के लिए याचिका देने का अधिकार नहीं है ; तदनुसार उच्च न्यायालयों के समक्ष विचाराधीन रिट याचिकाएं खारिज कर दी गई।

चूंकि आपातस्थिति के दौरान नजरबन्द किये गये सभी व्यक्ति रिहा किये जा चुके हैं, अतः ऐसी स्थिति में सम्बन्धित अदालतों के समक्ष अपने मामलों की वकालत करने के लिए सरकार द्वारा उनको कोई अवसर देने का प्रश्न नहीं उठता।

Cases relating to Economic Matters pending in High Courts

5737. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) How many cases relating to economic matters are pending in each High Court of the country, State-wise, and how many are pending for more than five years in each High Court;

(b) whether the Government are considering a proposal to set up special courts to try economic matters by appointing new judges for such courts in each State and in the Union Territories; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The information is being collected and wil be laid on the Table of the House.

(b) and (c). The question of establishment of Special Courts is under consideration.

विदेशी कंपनियों का भारतीयकरण करने के बारे में प्रतिवेदन

5738. श्री सुखेन्द्र सिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार के इकानामिक एडवाइजर ने हाल में एक प्रतिवेदन प्रस्तुत किया है जिसमें देश में विदेशी कम्पनियों का भारतीयकरण करने का सुझाव दिया गया है ; और

(ख) यदि हां, तो प्रतिवेदन में क्या मुख्य सिफारिशें की गई हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मइती) : (क) और (ख) उद्योग मंत्रालय में भारत सरकार के आर्थिक सलाहकार का कार्यालय भारत की कम्पनियों में काम पर लगे विदेशी राष्ट्रिकों का आवधिक सर्वेक्षण करता है । विदेशी राष्ट्रिकों को रोजगार देने वाली फर्मों द्वारा प्रस्तुत प्रतिवेदनों के आधार पर किया गया सर्वेक्षण मुख्य रूप से तथ्य पूरक होता है और उसमें किसी भी प्रकार की सिफारिशों का समावेश नहीं होता है ।

Setting up of Trade Centres

5739. SHRI NARENDRA SINGH:

SHRI PARMANAND GOVINDJIWALA:

SHRI RAGHAVJI:

DR. LAXMINARAYAN PANDEYA:

SHRI NIRMAL CHAND JAIN:

SHRI GOVINDRAM MERI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Development Commissioner, Small Scale Industries, propose to set up a number of Trade Centres in different States in the near future;

(b) if so, whether Madhya Pradesh is one of the States where such centre is proposed to be set up; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The proposal for setting up a Trade Centre at Bhopal in Madhya Pradesh during 1978-79 is under consideration of the Government.

Employees punished during Emergency

5740. SHRI B. K. MHALGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of officers and other employees removed or demoted or de-categorised during emergency in the department of I. & B. in the State of Maharashtra;

(b) whether any charge sheet or show-cause notice was given to them before termination, demotion or de-categorization;

(c) whether Government have so far considered their cases to undo the wrong done to them; and

(d) if not, what action Government has taken or propose to take and when?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Nine officials were removed and one was demoted.

(b) Six out of the nine officials mentioned above were prematurely retired from service, for which no show-cause notice or charge sheet is required to be served under the rules. In the remaining cases, this requirement was fulfilled.

(c) Out of the Six officials prematurely retired from service, one has been reinstated and the representation from another is under consideration. Representations from the remaining four were considered and rejected.

Out of the three officials whose services were terminated, two have not preferred any appeal and the appeal from the third has been considered and rejected. As regards the officials demoted, he has been reinstated to his original position with a minor penalty

(d) Does not arise.

Rural electrification programmes in Mizoram

5741. DR. R. ROTHUAMA: Will the Minister of ENERGY be pleased to state:

(a) whether he is aware of the fact that in spite of electric wiring from Silchar to Aizaol being completed a year ago, no villages along with the main lines have been electrified at all, and that rural electrification programmes is undertaken only at a snail's pace and so far about 8 villages throughout Mizoram have been poorly electrified;

(b) what is the specific amount of Central assistance for rural electrification that has been proposed to be given to Mizoram State;

(c) in view of the availability of large volume of water in numerous rivers like Kolodyne, Deleswari, Karnapuhli, Sonai, alongwith many high natural water falls thereof whether the Central Government propose to set up Hydro-Electric Projects in Mizoram to enhance the pace of rural electrification in Mizoram utilising such abundant natural resources; and

(d) the steps taken or proposed to be taken by the Central Government to speed up rural electrification works, throughout India especially in North Eastern Hill areas?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Out of 229 villages in Mizoram 10 villages were electrified as on 31-1-78. Electrification of villages in Mizoram has been generally slow due to its geographical conditions, lack of communication facilities, inadequate transmission/distribution network in the area, lack of load development etc.

(b) An outlay of Rs. 60 lakhs was provided for rural electrification in the Annual Plan of Mizoram for 1977-78.

(c) Provision has been made for investigation of hydel projects on Daleswari and Mat stream in Mizoram.

(d) The allocation of funds for rural electrification in the country has been increasing over successive Five-Year Plan periods With a view to ensuring a minimum quantum of electrification, a definite allocation is made under the Minimum Needs Programme. Rs. 45 lakhs has been allocated under this programme. The Rural Electrification Corporation has also opened regional office including one at Gauhati, in order to have a closer liaison with the State Electricity Boards and to assist them in the formulation of schemes.

Strength of DTC fleet of buses

5742. SHRI DHARMA VIR VASISHT: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the present strength of the D.T.C. fleet of buses together with the number required for passenger traffic needs of today;

(b) the number of buses added to the fleet during 1977-78;

(c) the number of buses requisitioned from the neighbouring States; and

(d) steps taken to meet the needs of commuters?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) As on 29-3-78 the DTC had a fleet of 2194 buses. These, along with buses hired by the Corporation and those operating under its control, are adequate to meet the

traffic needs of the city, except during peak hours.

(b) 40

(c) No buses have been requisitioned from the adjoining States

(d) The Corporation has taken the following steps to meet the needs of the commuters:

(i) An order for acquisition of 162 new buses was placed during 1977-78, out of which 40 have since been received.

(ii) 901 private buses have been engaged under various schemes, inclusive of 250 mini buses, for operation under thte control of the Corporation.

(iii) A programme is being executed for the repair of buses held up in workshops.

Special chance to appear for I.A.S. to Central Government employees

5743. SHRI DURGA CHAND: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Administrative Reforms Commission had made a recommendation to the effect that the Central Government employees who have rendered six years of service and are below 35 years be allowed a special chance to appear in the I.A.S. and Allied services examination;

(b) whether the Department of Personnel has withheld the recommendation on the plea that the period of six years would be reduced to 4 years as the State Government employees are allowed to compete for the State Civil Services after four years of service;

(c) if the answer to parts (a) and (b) are in the affirmative, the decision Government have taken and the time by which the decision is likely to be implemented; and

(d) if the answer to part (c) above be in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) In its Report on Personnel Administration. Administrative Reforms Commission has made following recommendation:

Recommendation No. 16(b)

"Every one who has completed 6 years of service in Government and is less than 35 years of age may be given one and only one chance to sit for the open competitive examination for Class I non-technical services. irrespective of the chances already taken, provided that he fulfils conditions relating to educational qualifications."

(b) to (d). This recommendation has not been accepted by the Government *inter alia* on the ground that no general relaxation in age limit in favour of Government servants for taking open competitive examination was legally permissible.

Loan to Himachal Pradesh for Inter-State Transmission Lines

5744. SHRI DURGA CHAND: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Government had sanctioned a loan of Rs. 2121.28 lakhs to Himachal Pradesh Government for 1977-78 under the centrally sponsored scheme for inter-state transmission lines;

(b) if so, what are the details of the inter-state transmission lines; and

(c) the time by which the work would be completed on these lines?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The Central Government have sanctioned a loan of Rs. 59.99 lakhs to the Government of Himachal Pradesh during 1977-78 for the construction of Inter-State Transmission Lines.

(b) and (c). The lines and their target dates of completion are given below:—

Name of the transmission line	Target date of completion
Giri Yamuna	Already completed.
Dehar Simla 132 kV-S/C	December, 78.
Abdullapur Majri 132 kV-S/C	1981-82

कोटा (मध्य प्रदेश) में सिंगरौली ताप बिजली घर

5745. **श्री सुखेन्द्र सिंह :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में कोटा में स्थापित किए जाने वाले सिंगरौली ताप बिजली घर पर अनुमानतः कितनी लागत आएगी ;

(ख) इस बिजली घर की स्थापना से सीधी जिले (मध्य प्रदेश) के कितने गांवों पर प्रभाव पड़ेगा और उन्हें किस दर से मुआवजा दिया जाएगा ;

(ग) वहां से विस्थापित होने वाले व्यक्तियों के पुनर्वास की क्या योजना है ; और

(घ) इस बिजली घर से मध्य प्रदेश को कितनी बिजली मिलने की संभावना है ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) सिंगरौली सुपर ताप विद्युत केन्द्र के 600 मेगावाट की क्षमता वाले प्रथम चरण की अनुमानित लागत 255.66 करोड़ रुपए है। यह विद्युत केन्द्र उत्तर प्रदेश के मिर्जापुर जिले में स्थापित किया जा रहा है।

(ख) और (ग). इस परियोजना के लिए जिस भूमि की आवश्यकता है और जो राष्ट्रीय ताप विद्युत निगम द्वारा प्राप्त की जा रही है उससे मध्य प्रदेश के सीधी जिले के चार गांव प्रभावित होंगे। इस भूमि के मुआवजे का भुगतान राज्य प्राधिकारियों द्वारा निर्धारित की गई दरों के अनुसार किया जाएगा। विस्थापित परिवारों के व्यक्ति, सरकारी उपक्रमों पर लागू नियमों के अनुसार, उस सीमा तक रोजगार पाने के हकदार होंगे जिस सीमा तक रिक्तियां उपलब्ध हों। विस्थापित व्यक्तियों के पुनर्वास के लिए योजनाएं बनाने की जिम्मेवारी राज्य सरकार की है।

(घ) सिंगरौली सुपर ताप विद्युत केन्द्र उत्तर क्षेत्र के संघटक राज्यों / संघ शासित क्षेत्रों के लाभ के लिए है। अतः इस विद्युत केन्द्र से मध्य प्रदेश को बिजली का कोई आवंटन नहीं किया जा रहा है। परन्तु, मध्य प्रदेश को बिजली का आवंटन पश्चिमी क्षेत्र से प्रतिष्ठापनाधीन कोरबा सुपर ताप-विद्युत केन्द्र के प्रथम चरण से किया जा रहा है।

देश में कलाई की घड़ियों की वार्षिक आवश्यकता

5746. **डा० लक्ष्मीनारायण पांडेय :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में कलाई की घड़ियों की वार्षिक आवश्यकता 30 से 35 लाख के लगभग है ;

(ख) क्या आगामी पांच वर्षों में इन की आवश्यकता 50 लाख के लगभग हो जायेगी ;

(ग) एच० एम० टी० द्वारा एक वर्ष में कितनी घड़ियां बनाई जाती हैं तथा विभिन्न एच० एम० टी० कारखानों द्वारा कितनी घड़ियां संयोजित की जाती हैं ;

(घ) क्या एच० एम० टी० द्वारा उत्पादन बढ़ाये जाने के विचार से कोई नया कारखाना स्थापित करने का विचार है ; और

(ङ) यदि हां, तो क्या मध्य प्रदेश में भी एच० एम० टी० कारखाना स्थापित करने की मांग की गई है और यदि हां, तो क्या पंचमढ़ी उसके लिये उपयुक्त स्थान है ।

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती शाहा मंत्री) : (क) और (ख). यह अनुमान लगाया गया है कि इस समय कलाई घड़ियों की मांग प्रतिवर्ष 40 से 50 लाख के मध्य होगी जो आगामी वर्षों में बढ़कर 80 लाख से 1 करोड़ घड़ियां हो जाएगी ।

(ग) 1976-77 में एच० एम० टी० ने 11,71,170 घड़ियों का उत्पादन किया था जिसमें सहायक एककों द्वारा 4,01,120 पुर्जे जोड़कर तैयार की गई घड़ियां भी शामिल हैं । 1977-78 में एच० एम० टी० का उत्पादन 10.6 लाख घड़ियों को मिलाकर 18.8 लाख घड़ियां हो जाने की आशा है ।

(घ) और (ङ). एच० एम० टी० द्वारा प्रतिवर्ष 20 लाख अतिरिक्त घड़ियां बनाने की एक परियोजना को हाल ही में सरकार ने मंजूरी दी है । विशिष्ट घड़ी उपकरण निर्माण एकक की स्थापना कर्नाटक राज्य में औद्योगिक रूप से पिछड़े जिले तुमकुर में की जाएगी तथा घड़ियों की एसेम्बली का कार्य देश में एच० एम० टी० की सहायताप्राप्त 14 कैप्टिव एसेम्बली एककों में किया जाएगा । इनमें से एक एसेम्बली एकक की स्थापना मध्य प्रदेश में की जाएगी । मध्य प्रदेश सरकार ने पंचमढ़ी सहित विभिन्न स्थापना स्थलों पर विचार किया किन्तु अन्तिम रूप से वाच एसेम्बली यूनिट बैतूल में स्थापित करने के लिए चयन किया गया है ।

Complaints to Central Vigilance Commission

5747. SHRI MANOHAR LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the purpose and object of Central Vigilance Commission;

(b) whether it is within the jurisdiction of the Commission to recapitulate the grievances of citizens on corruption amongst officials of the Central Government Departments; and

(c) the procedure of submitting complaints to the said commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). The Scheme of the Central Vigilance Commission which was laid on the Table of the Lok Sabha on the 16th December, 1963, and the Ministry of Home Affairs' Resolution No. 24/7/64-AVD dated the 11th February, 1964, set out the purpose, powers, and functions of the Central Vigilance Commission, and also its jurisdiction. Copies of the Resolution have been placed in Parliament's Library.

(c) No specific procedure has been prescribed in this regard either by Government or the Commission.

Big industrial projects established in tribal areas of the country

5748. SHRI GIRIDHAR GOMANGO: Will the Minister of INDUSTRY be pleased to state:

(a) big industrial projects established in tribal areas of the country, State-wise;

(b) the villages and persons displaced due to these projects and rehabilitated so far; and

(c) the policy adopted by his Ministry to set up such big industries in tribal areas by keeping the view of displacement of persons and the effect of industry on these people?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Industrial licensing data are maintained in respect of backward areas. A statement showing State-wise distribution of number of letters of intent and industrial licences issued under the Industries (Development & Regulation) Act, 1951 for location of units in backward areas during 1975—77 is enclosed.

(b) and (c). The basic policy regarding tribal development in the Fifth Plan, which was communicated to the States, indicated the guidelines for the setting up of major industrial/mining complexes in the tribal areas and the steps to be taken for the protection of the tribal interest. In terms of this policy, in respect of new undertakings, there are four district stages which have to be taken care of. These stages are as follows:—

(i) A preview of likely displacement of individual by the establishment of new industries;

(ii) Drawing up schemes for interim relief of displaced persons and adequate programming to synchromise with the actual displacement;

(iii) An alternative means of livelihood on permanent basis for individuals directly displaced and indirectly affected in the Zone of influence; and

(iv) Planning for integration of these groups and others living in the zone of influence with the industrial economy and its subsidiary activities.

Detailed information regarding displacement of persons and their rehabilitation is not maintained centrally.

Statement

State	1975		1976		1977	
	LI	IL	LI	IL	LI	IL
1	2	3	4	5	6	7
1. Andhra Pradesh .	19	15	16	14	8	7
2. Andaman & Nicobar .	1	1	..	..		..
3. Assam . . .	4	1	6	4	..	9
4. Bihar . . .	5	4	3	4	2	3
5. Dadra & Nagar Haveli	1	..	..	1	..	..
6. Goa, Daman & Diu .	6	8	4	7	..	1
7. Gujarat . . .	21	17	18	10	18	12
8. Haryana . . .	10	6	3	6	3	4
9. Himachal Pradesh .	3	1	3	2	2	1
10. Jammu & Kashmir .	6	2	3	3	6	1
11. Karnataka . . .	26	16	11	11	19	9
12 Madhya Pradesh .	28	23	11	7	15	5

1	2	3	4	5	6	7
13. Kerala . . .	15	9	6	16	11	11
14. Maharashtra	30	26	26	16	39	22
15. Manipur .	2	..	..	1	..	..
16. Meghalaya .	5	2	2	1	1	1
17. Nagaland .	..	1	..	..	1	..
18. Orissa .	11	3	6	2	7	2
19. Pondicherry.	2	2	1	..	..	..
20. Punjab .	13	4	5	8	4	5
21. Rajasthan . .	14	5	5	8	7	9
22. Tamil Nadu . .	24	40	14	17	11	10
23. Tripura . . .	..	..	..	1	..	..
24. Uttar Pradesh . .	25	18	16	16	20	8
25. West Bengal . .	21	12	17	13	15	11
26. State not indicated .	..	..	..	..	..	..
TOTAL .	891	216	176	168	187	123

Rural Industrial Programme in Tribal Areas

5749. SHRI GIRIDHAR GOMANGO: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry received the proposals from the States to extend the rural industries programme in tribal areas;

(b) if so, is these programmes under sub-plan for tribal areas or programmes by the industry department;

(c) money earmarked by his Ministry for rural industries programme for tribal areas in the Annual Plan 1978-79 and for proposed Sixth Five Year Plan; and

(d) states instructed in these lines by his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) No, Sir.

(b) to (d). Question does not arise.

National Committee on Science and Technology

5750. SHR P. RAJAGOPAL NAIDU: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether National Committee on Science and Technology has been reconstituted; and

(b) if so, the present arrangements made to promote science and Technology?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Yes Sir, the present Committee has an eminent Scientist, Dr. Atma Ram, as its Chairman, and there are now more members from outside the Government. This has been done to ensure independent and objective advice on the promotion of Science and Technology. The terms of reference of the Committee are comprehensive enough for the purpose.

गुजरात में सीमावर्ती सड़कों के निर्माण के लिए अनुदान

5751. **श्री खर्व सिंह भाई पटेल** : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान और पंजाब की भांति गुजरात एक सीमावर्ती राज्य है और क्या सीमावर्ती सड़कों के निर्माण अथवा रखरखाव के लिए सीमावर्ती राज्यों को केन्द्रीय अनुदान दिए जाते हैं और यदि हां, तो गुजरात राज्य को ऐसे अनुदान न देने के क्या कारण हैं ;

(ख) क्या गुजरात सरकार ने केन्द्र से 12 करोड़ रुपये के आवंटन की मांग की है जो राशि उसने राज्य में 1600 किलो-मीटर लम्बी सीमावर्ती सड़कों के निर्माण और रखरखाव पर 1967-68 से आज तक प्रतिवर्ष लगभग 1.25 करोड़ रुपये की दर से खर्च की है ; और

(ग) यदि हां, तो उस पर क्या कार्यवाही की गई है अथवा क्या कार्यवाही किए जाने का विचार है और कब तक ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) से (ग). संविधान के अनुसार, केन्द्रीय सरकार राष्ट्रीय राजमार्गों के लिए उत्तरदायी हैं । राज्य सरकारें राष्ट्रीय राजमार्गों को छोड़कर राज्यों में अन्य सभी सड़कों के लिए उत्तरदायी हैं, जिनमें सीमावर्ती क्षेत्रों की राज्य सड़कें भी शामिल हैं । गुजरात में राष्ट्रीय राजमार्गों के विकास और अनुरक्षण के लिए, जिसमें सीमावर्ती और गैर-सीमावर्ती क्षेत्र भी शामिल हैं, राज्य को इसके निर्माण से लेकर 31-3-78 तक 49.21 करोड़ रुपये की राशि दी गई है ।

जहां तक गुजरात के सीमावर्ती क्षेत्रों में राज्य सड़कों का प्रश्न है, 1965 में लगभग 900 कि० मी० सड़कों के विकास की मंजूरी दी गई थी, जिसके लिए शतप्रतिशत केन्द्रीय सहायता अनुदान दिया गया । यह कार्य 1969 तक पूरा कर लिया गया और उनके विकास का पूरा खर्च उन्हें अदा कर दिया है । राज्य सरकार रखरखाव के लिए भी अनुरोध कर रही है, जिसे स्वीकार नहीं किया जा सका क्योंकि यह उत्तरदायित्व राज्य का है । इसके अलावा, राज्यों को सहायता अनुदान देने के लिए अपना निर्णय देते समय, छठे वित्त आयोग ने सीमावर्ती क्षेत्रों की सड़कों सहित सभी राज्य सड़कों की आवश्यकताओं को ध्यान में रखा था । राज्य सरकारों को इस स्थिति से अवगत करा दिया गया है । इसके अतिरिक्त, उन्हें यह भी सलाह दी गई है कि वे सीमावर्ती क्षेत्रों की सड़कों सहित राज्य सड़कों की अनुरक्षण संबंधी आवश्यकताओं को पूरा करने के लिए आवंटन देने हेतु सातवें वित्त आयोग से बातचीत करें।

Commission on emergency excesses in Goa, Daman and Diu

5752. SHRI AMRUT KASAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Commission of Enquiry has been appointed in the Union Territory of Goa, Daman and Diu in order inquire into the emergency excesses if any; and

(b) if so, its constitution and terms of reference?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). An Emergency excesses Inquiry Authority headed by Shri K. C. D. Gangwany, Law Secretary, Goa, Daman and Diu has been appointed under section 11 of the Commissions of Inquiry Act, 1952. Its terms of reference are as under:

(a) to ascertain the facts and circumstances relating to specific instances of serious nature presenting important or unique features relatable to any of the terms

of reference of the Shah Commission of Inquiry which should be brought to the notice of the Commission;

(b) to generally enquire into all other instances as are relatable one or other of the terms of reference of the Commission which the Authority may deem fit to enquire into, and

(c) to enquire into such complaints or allegations as may be referred to the Authority of the Administration of Goa, Daman and Diu by the Shah Commission of Inquiry.

Allotment of time to different languages programmes at A.I.R., Panaji

5753. SHRI AMRUT KASAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the time allotted to the programmes in different languages at the Panaji station of All India Radio;

(b) criteria on which the time is allotted to different languages; and

(c) whether there is any method by which public opinion is reflected on the allotment of time at the stations?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The time allotted per week to different language programmes at AIR Panaji pertaining to the spokenword, light and folk music originated from the Station and other than which are relayed, is as follows:

		hours	minutes
1.	Konkani	21	44
2.	Marathi	10	54
3.	Portuguese		30
4.	English	1	35
5.	Hindi Songs	2	20
6.	Other languages	1	12

(b) The criterion for time allotment is mainly based on the consideration of the major and commonly spoken languages used for communication in the area and also the numerical size of the various linguistic groups.

(c) There is no set method by which public opinion is reflected on the allotment of time at a Radio Station except the criterion indicated against part (b), above. However, field surveys are periodically undertaken to gauge cross section of public opinion on the programmes broadcast from a particular Station.

Promotion of Medical Services in Armed Forces

5754. SHRI AMRUT KASAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that in the Medical Services of the Armed Forces several of those with lesser qualifications are getting promotions whereas those with much higher qualifications from the specialities are being ignored; and

(b) whether there is a mounting dissatisfaction with the promotion policy and as a consequence several senior specialists in the Armed Forces Medical Services have resigned from their jobs on some ground or the other?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Two separate Cadres were created in the Army Medical Corps in December 1956 viz., (1) Administrative Cadre and (2) Specialist Cadre. Officers are given an option to select the Cadre of their choice in the 18th year of their service. Promotions to the rank of Colonel and above (and equivalent) in each Cadre are restricted to the officers of that Cadre. The separation of the two Cadres has resulted in disparity in the promotion prospects of the officers of Specialist Cadre vis-a-vis Administrative Cadre. Consequently, there is a certain amount of discontentment in the offi-

cess of the specialists Cadre. Government is seized of the matter and certain measures are under active consideration to remove the disparity in the promotion prospects of the two Cadres. During the year 1977, four Specialist Medical Officers have been granted premature retirement for personal/compassionat reasons.

Reservation in Service in Mizoram

5755. DR. R. RATHUAMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during his recent visit to Mizoram, the Minister of State for Home Affairs has annotunced in the Press Conference that 80 per cent reservation of seats in the Mizoram Government Services is made for local people;

(b) whether Central Government are aware of the fact that in almost all departments of the State Government the quota of seats actually filled up by the local people is far below 80 per cent causing acute unrest among large number of the local educated unemployed; and

(c) if so, the steps taken or proposed to be taken by Government to fill up the fixed quota reserved for local people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) and (c). According to available statistics, 87.9 per cent of employees under the Government of Mijoram belong to the Scheduled Tribes. These statistics clearly show that most of the posts under the Mizoram Administration are held by local people.

आकाशवाणी और दूरदर्शन के स्टेशन निदेशकों के विरुद्ध जांच

5756. श्री टी० एस० नेगी: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों के दौरान आकाशवाणी और दूरदर्शन के कितने स्टेशन निदेशकों के विरुद्ध कार्यवाही की गई है ;

(ख) कितनी के विरुद्ध जांच चल रही है और कितनों के विरुद्ध जांच पूरी हो चुकी है ;

(ग) कितनों को जांच के दौरान पदोन्नत किया गया और उनका क्या औचित्य था ;

(घ) कितने स्टेशन निदेशकों के विरुद्ध एक से अधिक स्टेशनों के संबंध में जांच चल रही है; और

(ङ) कितनों के विरुद्ध आरोपों की जांच चल रही है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवानी) (क) दो ।

(ख) जबकि तीन अधिकारियों के विरुद्ध विभागीय जांच अभी चल रही है, इस अवधि के दौरान उपरि उल्लिखित दो अधिकारियों के विरुद्ध कार्रवाई पूरी कर ली गई थी ;

(ग) ऐसी किसी भी केन्द्र निदेशक को, जिसके विरुद्ध अनुशासनात्मक कार्रवाई चल रही थी ए ; अवधि के दौरान पदोन्नत नहीं किया गया ;

(घ) कोई नहीं ।

(ङ) तीन, जैसा कि ऊपर (ख) में बताया गया है ।

Encashment of unavailed leave by the Defence Staff

5757. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that officers and other ranks in the defence

services are entitled to 2 months leave in a year but are not able to avail of the same mostly due to administrative reasons;

(b) if so, whether the unavailed leave is not referred to the next year, and get lapsed; and

(c) if so, whether Government have considered the question of encashment of such unavailed leave if so, the Government's decision in the matter, indicating reasons therefor?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Generally, in peace time, every effort is made to ensure that all service personnel avail of their full entitlement of annual leave within the year, but there may be a few cases where due to exigencies of service the full quota of annual leave may not have been granted.

(b) In the case of officers, unavailed annual leave gets lapsed at the end of the year. The O.R. who have not availed of annual leave during the year can avail themselves of a maximum of 90 days as accumulated leave during the next calendar year.

(c) No, Sir. No general case of encashment of leave is nder consideration of Government. There is already a provision that Service personnel who die in harness and have not availed of annual/accumulated annual leave due to them during that year may be allowed encashment for such leave period.

Selection Tests by U.P.S.C.

5758. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that normally candidates who are going to appear in an examination making them eligible to sit in a UPSC/Staff Selection Commission are allowed to sit in the selection tests even before the results of the eligibility examinations;

(b) whether such candidates are not being allowed to sit for the staff Selection Commission examination to be held in August, 1978 and if so, the reasons therefor; and

(c) whether Government propose to reconsider this issue in view of the representations made and to extend the date of application therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). In as far as the Union Public Service Commission is concerned, the rules for the various competitive examinations conducted by this body, excepting those for the Indian Administrative Service etc., Indian Forest Service, Assistants' Grade an Stenographers' contain a provision which lays down that the undermentioned two categories of candidates would also be eligible to appear at the Commission's examinations in addition to the candidates who already possess the prescribe educational qualifications at the time of submitting their applications:—

(i) Candidates who have appeared at an examination the passing of which would render them eligible to appear at the Commission's examinations, but have not been informed of the result.

(ii) Candidates who intend to appear at such a qualifying examination.

Candidates belonging to these two categories are required to submit the proof of passing the examination concerned by specified dates.

The facilities referred to in (i) and (ii) above were removed in the case of the examinations for Indian Administrative Service etc., Indian Forest Service, Assistant Grade and Stenographers' Examinations with effect from the examinations held in 1975. The main consideration for this was that the number of candidates for these examinations had increased steadily and enormously and therefore it was felt that there was no justifi-

cation for retaining such a provision which appeared to have been introduced long ago with a view to enlarging the field of selection.

As for the Staff Selection Commission's Examinations, all candidates are allowed to appear in the competitive examinations provided they fulfil the minimum essential qualifications, but candidates who have yet to appear in the academic examination concerned or whose results have been withheld or have not been declared on the dates on which they send their applications are not eligible to apply for the examinations conducted by the Commission.

The examination to be conducted by the Staff Selection Commission in August, 1978 is the Auditors/Junior Accountants' Examinatios, and the conditions regarding eligibility referred to in the preceding paragraph apply to this examination also. These conditions regarding eligibility are being a followed by the Staff Selection Commission because applications from candidates who have already qualified in the academic examination concerned are being received in very large numbers and it is not considered necessary to add to the number of applications by permitting candidates who are yet to fulfil the eligibility conditions. Morever, if such candidates were also allowed to appear, it would lead to unnecessary expenditure, in the form of payment of fee, and also inconvenience, by way of preparation etc. for the candidates themselves in the event of their not qualifying later in the academic examinations.

It is not proposed, because of the reasons stated above and also because the closing date for receipt of applications for the Auditors/Junior Accountants' Examination is already over, to reconsider the matter, or to extend the date for submission of applications beyond the closing date already announced.

DTC bus route from Sarojini Nagar to Lajpat Nagar and New Delhi Station

5759. SHRI YASHWANT BOROLE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that there is no direct bus routes from Sarojini Nagar Market to Lajpat Nagar, Interstate Bus Terminus, New Delhi Railway Station and R. K. Puram;

(b) whether it is also a fact that Government Welfare Associations of Sarojini Nagar have already sent representatives in this regard; and

(c) if so, action taken in this regard?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir. It is a fact that there is no direct bus service between Sarojini Nagar Market and Lajpat Nagar and Inter-State Bus Terminus. However, direct services are being operated between Sarojini Nagar Market and R. K. Puram and New Delhi Railway Station either by DTC buses or mini buses run under its control.

(b) Yes, Sir.

(c) The suggestions made in the representation are being examined by the Corporation.

मंत्री द्वारा दरभंगा और फूल सराय के दौरे

5760. श्री रामानन्द तिवारी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 10 नवम्बर, से 18 दिसम्बर, 1977 तक की अवधि में यह मंत्रालय में राज्य मंत्री (पुलिस) कितनी बार दिल्ली से दरभंगा और फूलसराय गये और वापस आये;

(ख) क्या ये यात्राएं सरकारी तौर पर की गई थीं या फूलसराय में चुनाव अभियान के प्रयोजन से की गई थीं, जहां से मुख्य मंत्री उप-चुनाव लड़ रहे थे ; और

(ग) वह कितनी-कितनी बार विमान द्वारा पटना से दिल्ली, बिहार सरकार के विमान द्वारा पटना से दरभंगा और राज्य सरकार की सरकारी कार में दरभंगा से फुलसराय गये ?

गृह मंत्रालय में राज्य मंत्री (श्री अनिल लाल मण्डल) : (क) पांच बार ।

(ख) दो सरकारी तथा तीन गैर सरकारी थीं ।

(ग) क्रमशः चार बार; 4 बार तथा पांच बार ।

सिक्किम में जासूसी करने वाली एजेन्सियां

5761. श्री हुकम चन्द कछवाय : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि सिक्किम में पड़ोसी और बड़े देशों के गुप्त अड्डे मौजूद हैं जहां से वे अपने पक्ष में जनमत प्रभावित करने का प्रयास करते हैं ;

(ख) क्या सिक्किम में बड़ी मात्रा में विदेशी साहित्य मुफ्त बांटा जाता है जिससे वहां के नागरिकों की विचार धारा को प्रभावित किया जा सके ;

(ग) क्या सिक्किम में विभिन्न देशों की जासूसी एजेन्सियां सक्रिय हैं जो हमारे देश की आन्तरिक राजनीतिक गतिविधियों में हस्तक्षेप करती हैं; और

(घ) यदि हां, तो ऐसी एजेन्सियां समाप्त करने के लिए क्या कार्यवाही की जा रही है ?

गृह मंत्रालय में राज्य मंत्री (श्री अनिल लाल मण्डल) : (क) से (घ). सरकार के ध्यान में ऐसी कोई गतिविधियां नहीं आयी हैं । तथापि उपयुक्त सतर्कता बरती जा रही है ।

Censorship of Press

5762. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Government is pressurising the Monopoly press to take action against the journalists refusing to toe the Governments dictates and that as a result journalists like Kamleswar Srikant Verma, A. K. Jain, Mahavir Adhikari and many others have been victimised on this account;

(b) what is Government's reaction to the report appearing in the Bombay news weekly 'Current' dated 18-2-78 under the caption 'Janata Censors the Press'; and

(c) what action is taken/proposed in respect of such instances brought to the notice of the Government?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

(b) and (c). There is no basis whatsoever in the allegations contained in the report. It has been the policy of the Government to secure and maintain the freedom and independence of the press and to refrain from interference in its working. Government are of the view that the Press Council proposed to be re-established would be the proper forum for raising such matters, where journalists are allegadly victimised by their management.

बिहार में यूरेनियम और उसे खानों से निकाला जाना

5763. डा० रामजी सिंह : क्या परमाणु ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जमशेदपुर के निकट जादुगुड़ा नरवा पेपर माइन्स और राखा खानों में यूरेनियम पर्याप्त मात्रा में उपलब्ध है ;

(ख) क्या वहां खनन कार्य चल रहा है अथवा उसको रोक दिया गया है और

यदि उसको रोक दिया गया है तो उसके क्या कारण हैं ;

(ग) वहां वर्ष 1974 से पूर्व कितने श्रमिक कार्य कर रहे थे और आज उनकी संख्या क्या है तथा उनकी संख्या में कमी होने के क्या कारण हैं ; और

(घ) इन खानों के मुख्यालय को जमशेदपुर से स्थानान्तरित करने के क्या कारण हैं ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) जादूगोडा में निम्न किन्तु समुचित ग्रेड का यूरेनियम मिलता है और वह परमाणु ऊर्जा विभाग के अन्तर्गत कार्य करने वाले सार्वजनिक क्षेत्र के उपक्रम यूरेनियम कारपोरेशन आफ इंडिया द्वारा क्रमबद्ध रूप से निकाला जा रहा है । नरवा पहाड़ में मिलने वाले यूरेनियम का ग्रेड बहुत निम्न था और उससे खनिज भी नहीं निकाला जा सकता था । राखा में अयस्क का शोधन इस्पात एवं खान मंत्रालय के अधीन काम करने वाले सार्वजनिक क्षेत्र के उपक्रम हिन्दुस्तान कापर लिमिटेड द्वारा मुख्य रूप से तांबा निकालने के साथ ही साथ यूरेनियम युक्त नीचे ग्रेड की पछोड़ने तैयार करने के लिए किया जाता है ।

(ख) जादूगोडा में खनन-कार्य यूरेनियम कारपोरेशन आफ इंडिया द्वारा किया जा रहा है तथा राखा में हिन्दुस्तान कापर लिमिटेड द्वारा । नरवा पहाड़ में प्रारम्भिक खनन-कार्य 1974 से पहले परमाणु ऊर्जा विभाग के परमाणु खनिज प्रभाग द्वारा किया जा रहा था, परन्तु नियमित रूप से अयस्क निकालने और खनिज के उत्पादन का काम भी शुरू नहीं हुआ । इस काम को प्राप्त अयस्क में यूरेनियम के ग्रेड के बहुत निम्न होने और तांबे के अनुपस्थित रहने के कारण अलाभप्रद पाया गया । इसके अलावा, इस खान से कोई उपोत्पाद भी प्राप्त नहीं किया जा सकता था ।

(ग) सन् 1974 से पहले नरवा पहाड़ की खान के विकास से संबद्ध खनन कार्य करने के लिए 100 से 350 कर्मचारी तक नियुक्त थे । खान के विकास का काम पूरा होने पर यह निष्कर्ष निकला कि यह खान आर्थिक दृष्टि से लाभकर नहीं थी और उसे बन्द करना पड़ा । विकास-कार्य के बन्द कर दिये जाने की वजह से नरवा पहाड़ में अब कोई कर्मचारी नहीं है । 1974 से पहले जादूगोडा और राखा में कार्यरत कर्मचारियों की संख्या क्रमशः 2440 और 620 थी तथा वर्तमान में वहां कार्यरत कर्मचारियों की संख्या 2506 तथा 1348 है ।

(घ) नरवा पहाड़ का विकास संबंधी खनन-कार्य बन्द कर दिये जाने पर परमाणु खनिज प्रभाग के जमशेदपुर के निकट सुन्दर नगर स्थित कार्यालय के कर्मचारियों की संख्या को केवल क्षेत्रीय कार्यालय की आवश्यकता के अनुरूप घटाकर कम से कम (लगभग 40 व्यक्ति) कर दिया गया है । यूरेनियम कारपोरेशन आफ इंडिया का मुख्य कार्यालय जादूगोडा में ही कायम है और उसके जादूगोडा से हटाने का कोई प्रस्ताव नहीं है । राखा कापरमाइन, हिन्दुस्तान कापर लिमिटेड का एक अंग है, जिसका मुख्यालय कलकत्ता में है, इसलिए, इस मुख्यालय को वहां से हटाने का प्रश्न ही नहीं उठता ।

Retrenchment and dismissal of Workmen in the jute industry

5764. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether there has been retrenchment and dismissals of the workmen in the Jute industry in West Bengal during and after emergency; and

(b) if so, steps taken to provide for their job-security?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-

MATI ABHA MAITI): (a) and (b). According to information collected by Jute Commissioner from the State Government, there has not been any retrenchement of workers in the jute industry in West Bengal during and after emergency. Information with regard to cases of dismissals, if any, is being ascertained from the State Government and would be laid on the table of the House.

कोयला उद्योग में पूंजी निवेश

5765. श्री रामानन्द तिवारी :
श्री के० राममूर्ति :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या सरकार का विचार वर्ष 1978–79 में राष्ट्रीयकृत कोयला उद्योग में पूंजीनिवेश में वृद्धि करने का है;

(ख) यदि हां, तो वर्ष 1977–78 में किये गये पूंजी-निवेश की तुलना में कितना अतिरिक्त पूंजी-निवेश किया जायेगा; और

(ग) उसके परिणामस्वरूप कोयले के उत्पादन में कितनी वृद्धि होने की संभावना है?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) जी हां।

(ख) कोल इंडिया लि० तथा सिंगरैनी कोलियरीज कं० लि० में 1977–78 में किये गये 187.90 करोड़ के निवेश की तुलना में, 1978–79 के दौरान 221.21 करोड़ रुपये की पूंजी का अनुमानित निवेश किये जाने की संभावना है।

(ग) किसी खास वर्ष में किये गये निवेश को परिणामस्वरूप कोयले के उत्पादन में तत्काल वृद्धि नहीं होती क्योंकि कोयला खनन में वास्तविक उत्पादन शुरू होने की अवधि लम्बी होती है। फिर भी, कोल इंडिया लि० तथा सिंगरैनी कोलियरीज कं० लि० में 1977–78 में हुए उत्पादन की तुलना में 1978–79 में 12 मिलियन टन उत्पादन अधिक होने की संभावना है।

India's cooperation for development of Nuclear Energy with foreign countries

5766. SHRI D. B. CHANDRE GOWDA: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) what are the names of the countries from Asia Africa and Latin America which have sought India's cooperation for developing nuclear energy for peaceful purposes;

(b) what is Government's reaction in the matter; and

(c) what are the names of the countries with which India has already entered into agreement in this field?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Algeria, Columbia, Guyana, Madagascar, Peru, Mexico, Venezeula, Indonesia and Vietnam.

(b) India is willing to cooperate with friendly countries in the peaceful uses of atomic energy.

(c) We have entered into bilateral agreements for cooperation in the field of peaceful uses of atomic energy with Afghanistan, Argentina, Belgium, Bangladesh, Canada, Czechoslovakia, Arab Republic of Egypt. France, F.R.G., G.D.R., Hungary, Iran, Iraq; Italy, Poland, Romania, U.S.A., and U.S.S.R.

Mills need and supply of raw cotton for current year

5767. SHRI CHITTA BASU: Will the Ministry of INDUSTRY be pleased to state:

(a) whether Government have been able to quantify the actual gap between the mills need and the supply of the raw cotton for the current year;

(b) if so, the actual gap; and

(c) how do Government propose to meet the gap?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). Final estimates of production of cotton for the current cotton season 1977-78 have not yet become available. Therefore, the exact gap between supply and demand of cotton has not yet been quantified. Government is, however, constantly reviewing the supply and demand position of cotton and shall take appropriate action.

Shortage of Cement in Tripura

5768. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether on account of an acute shortage of cement in Tripura for about a year, the entire construction activity came to a stand-still during 1977-78 and no new construction work has taken up during that year;

(b) if so, the estimated annual demand for cement in Tripura and the actual supplies made to that State during that year; and

(c) the reasons for such a shortage and the steps being taken to make adequate supplies of cement to that State during the ensuing year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). Total despatches of cement to Tripura have increased from 13,794 tonnes in 1976-77 to 15,381 tonnes in 1977-78 (up to March 15, 1978). However, the entire demand in Tripura could not be met due to overall shortage of cement and also on account of constraints in rail movement to North-Eastern region.

The estimated production of cement at 19.27 million tonnes during 1977-78 is the highest achieved so far. While production increased by nearly half a million tonnes over the previous year, availability of cement increased by nearly a million tonnes due to ban on exports and arranging for import of cement to meet urgent needs. In spite of higher production and availability, shortages have developed on account of a phenomenal spurt in demand for cement during the year for public works as well as for Agriculture, Industry and Housing. Substantial additional quantities of cement were also required to repair the damage due to cyclones in Andhra Pradesh and Tamil Nadu. The gap between demand and supply of cement during 1977-78 is estimated to be about 2 million tonnes. During 1978-79, it is estimated that the total availability of cement would be 21 million tonnes i.e. about 2 million tonnes more than during 1977-78. It is expected that with higher availability of cement, requirements of developmental projects as well as of the general public would be largely met.

Inadequate availability of Coal and irregular supply of Power to Textile mills

5769. SHRI RAMANAND TIWARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether while expressing concern at the cut of 40 per cent in the quota of coal, the North India Cotton Textiles Mill Association has said that due to inadequate availability of coal and irregular supply of power, the functioning of textile industry in this area will come to a close;

(b) if so, whether government propose to take some steps for increasing the supply of coal and power to this textile industry; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c) Yes, Sir. There have been occasional complaints about the inadequate supply of coal to Cotton Textile Mills in Northern India even though the overall coal supplies to Textile units during the period April, 1977 to February, 1978 have averaged at 2.01 lakh tonnes per month as against 1.89 lakh tonnes during the corresponding period of last year. The Indian Cotton Mills' Feder-

ation, Bombay which is the sponsoring authority for coal has already taken up the matter with the Eastern Coal Fields Ltd. for speedy movement of coal to mills on priority basis.

Deduction from salaries of Store-keepers posted for distribution of petrol in DESU

5770. SHRI DAYA RAM SHAKYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether deductions for shortages in petrol are effected from salary of the persons posted on duty for distribution of petrol in the Delhi Electric Supply Undertaking;

(b) whether a margin of 1 per cent per barrel is allowed for shortages in petrol at other petrol depots whereas this margin is not allowed in DESU and the Store Incharge is made responsible to bear the shortages; and

(c) if so, the amount deducted from salary of each of the store-keepers posted at the petrol depot so far?

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) According to the information furnished by the Delhi Electric Supply Undertaking the cases of shortage of material (including petrol) are investigated and responsibility fixed. If, after investigation, pecuniary loss on account of shortage comes to notice, the officials concerned are asked to make good the loss, besides other action as many to called for under the rules.

(b) While shortage of 1 per cent of petrol is allowed at some petrol depots of the Municipal Corporation of Delhi, each case of shortage under the DESU is decided by the Competent authority on merits.

(c) As a result of physical sacrifications conducted in 1971 and in 1973, the total shortage of petrol and HSD Oil worth Rs. 8,863.08 was detected. Against this amount recoveries of Rs. 4020 and Rs. 2650 have so far been effected from the salaries of two officials.

Repairs of National Highway No. 31

5771. SHRI B. P. MANDAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is not a fact that N. H. No. 31 from Barauni (Bihar) to Goalpara (Assam) is the only road link to our eastern border and its want was severely felt during the Chinese aggression;

(b) whether for the last 2/3 years the condition of its maintenance between Begusarai and Kursela has deteriorated; and

(c) if so, the steps Ministry propose to take to keep it in good order?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The Begusarai-Kursela length of the National Highway No. 31 in Bihar continues to be in fair state of repairs. Condition of the reaches between Lakhminia and Hiratola and between Maheshkund and Nagarpara, however, deteriorates when there are heavy floods in the rivers Ganga, Burhi Gandak and Kosi near to which the length passes. On deterioration repairs are immediately taken in hand more so after the subsidence of the floods and the riding quality restored. Permanent remedial measures are under investigation by the Government of Bihar.

Lateral Road on Indo-Nepal Border

5772. SHRI B. P. MANDAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the progress of lateral road in Indo-Nepal border; and

(b) the time limit by which this road will be complete?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The Lateral Road envisaged along the Bareilly, Pilibhit, Lakhimpur, Nanpara,

Domariaganj, Basti, Kasia, Piprakothi, Muzaffarpur, Barauni, Purnia, Araria, Thakurganj, Chalsa, Hashimara, Bhalka Sankosh, Kachugaon, Siddi, Amingaon route is almost complete and traffic have been using it for the past several years.

ज्वार (टाइडल) बिजलीघर

5773. श्री राम सरेख कुशवाहा: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में स्थित ज्वार बिजलीघरों के नाम क्या हैं तथा उनको चालू करने की तिथियां क्या हैं;

(ख) उनसे कितनी बिजली पैदा की जाती है तथा इसका उपयोग किन कामों के लिये किया जाता है;

(ग) उनका और विकास करने के लिये क्या कदम उठाये जा रहे हैं; और

(घ) क्या इसका उपयोग तटीय क्षेत्रों के अतिरिक्त मैदानी क्षेत्रों में भी किया जा सकता है?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) देश में इस समय कोई ज्वार विद्युत् केन्द्र प्रचलन में नहीं है।

(ख) प्रश्न नहीं उठता।

(ग) तीन ऐसे स्थान हैं, अर्थात् गुजरात में कच्छ की खाड़ी और खम्भात की खाड़ी तथा पश्चिम बंगाल में सुन्दरबन क्षेत्र, जहां ज्वार की तरंगें काफी ऊंची होती हैं और ज्वार विद्युत् उत्पादन के लिए उपयोग में लाई जा सकती हैं। जो प्रारंभिक अध्ययन तथा अन्वेषण किये गये हैं उनसे पता चलता है कि कच्छ और खम्भात की खाड़ियों में बृहत् ज्वार विद्युत क्षमता उपलब्ध है तथा सुन्दरबन क्षेत्र में छोटे पैमाने पर ज्वार विद्युत् का विकास करने की संभावनाएं हैं। दिन में दो बार जलमग्न के घटने-बढ़ने में ज्वार की तरंगें घटती-बढ़ती रहती हैं और परिणामस्वरूप ज्वारीय स्कीमों से विद्युत् उत्पादन घटता बढ़ता है। इसको विद्युत् प्रणालियों में शामिल करने के लिए, विद्युत् के अन्य स्रोतों से प्रतिपूरक प्रचालन करके इसे सुस्थिर करना आवश्यक है। ज्वार विद्युत् विकास के लिए, कठिन परिस्थितियों में, बृहत् सिविल निर्माण कार्य करना भी आवश्यक है। ज्वार विद्युत् विकास की प्रारंभिक लागत भी बहुत अधिक होती है। यह महसूस किया गया है कि खम्भात और कच्छ की खाड़ियों में विकास की इष्टतम क्षमता इतनी अधिक होगी कि इससे होने वाले घटते-बढ़ते उत्पादन को पूर्वानुमानित भविष्य में गुजरात/पश्चिमी क्षेत्रीय ग्रिड में खपाना कठिन होगा। इस बात को ध्यान में रखते हुए, कच्छ की खाड़ी में एक छोटी स्कीम विकसित करने की संभावना पर विचार किया गया है। इस प्रकार की छोटी ज्वारीय स्कीम में उत्पन्न होने वाली विद्युत् को खपाना भी एक समस्या पैदा करेगी। विकास की स्कीम तैयार करने तथा इसकी तकनीकी व्यवहार्यता और आर्थिक औचित्य सुनिश्चित करने के लिए आगे विस्तृत अध्ययन अपेक्षित हैं। सुन्दरबन क्षेत्र में जिन संभावनाओं का पता चला है उससे सिर्फ थोड़े से उत्पादन (1.5 से 2 मेगावाट) का विकास किया जा सकेगा और उनसे उत्पन्न की गई बिजली अपेक्षाकृत महंगी होगी। इनके घटते-बढ़ते उत्पादन को सुस्थिर करना भी कठिन होगा।

(घ) ज्वार विद्युत् विकास के उत्पन्न विद्युत को मैदानों सहित कहीं भी उपयोग में लाने के लिए राज्य/क्षेत्रीय ग्रिडों में पहुंचाया जा सकता है।

Fall in production of Wagons

5774. SHRI M. RAM GOPAL REDDY: Will the Minister of INDUSTRY be pleased to state whether it is a fact that production of wagons in the country has gone down?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): The production of wagons in terms of four wheelers has been as below:—

1974-75	.	9286·5
1975-76	.	10976·5
1976-77	.	10679·0
1977-78 (11 months)	.	9999 (For the full year 1977-78, the production is expected to be 11000 wagons).

In 1978-79, the Railways propose to procure only 8500 wagons from the industry.

Ad hoc Hindi Officers

5775. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Hindi Officers in the Central Secretariat who have been working on *ad hoc* basis for more than (i) 3 years, (ii) 5 years, (iii) 8 years and (iv) 10 years as on 1st January, 1978;

(b) the reasons for not making regular appointments against these posts for such a long time; and

(c) whether there is any proposal under Government's consideration to revert these *ad hoc* Hindi officers from these posts; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Information in this regard is being collected from the Ministries and Departments and will be laid on the table of the House on receipt.

(c) No Sir.

Departmental Section Officers' Grade Examination Results

5776. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in the Departmental Section Officers' Grade Examination, the results of which were declared in 1976, the period of Emergency, names of some of the candidates obtaining the same marks in the final evaluation as the successful candidates had not been included in the select list;

(b) if so, the number of candidates who were included in the select list and the number of those who did not find a place in it; and

(c) the steps Government proposes to take to rectify the injustice done to the affected candidates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). After the examination, which is a competitive one, the candidates were arranged by the Union Public Service Commission in the order of merit as disclosed by the aggregate marks awarded to each candidate, and in that order candidates were recommended for inclusion in the Select List upto the required number of vacancies. The order of merit of candidates securing the same aggregate marks was determined by the Commission according to a criteria laid down by the Commission which the Commission does not consider to be in the public interest to disclose.

(c) Does not arise, as there has been no injustice.

Translation work got done by Central Translation Bureau

5777. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) whether the Central Translation Bureau has got the translation work done on honorarium basis from outsiders;

(b) if so, the total amount spent during the last three years on payment of honorarium;

(c) whether any panel of translators was drawn up by the Bureau for the award of translation work on honorarium basis;

(d) if so, the number of such persons and the amount of honorarium paid to each of them so far year-wise during the above period; and

(e) the basis on which the selection of these persons was made by Bureau for the award of translation work?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

(c) and (d). Yes, Sir. There is a panel of translators from outside in the Bureau, comprising of about 200 Translators at present. The Ministries, Departments or offices of the Govt. of India avail of the services of the Translators of this panel according to their requirements and they, themselves make the payments of honorarium to them. No payment of honorarium is made by the Bureau.

(e) Initially, this panel was drawn up by the Central Hindi Directorate and it come under the Central Translation Bureau after its formation in 1971. The Bureau, on the written request from the person, add the names to this panel from time to time after examining their qualifications etc.

C.B.I. Enquiry against Mr. Kantilal Desai

5778. SHRI VAYALAR RAVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that CBI made an enquiry against Mr. Kantilal Desai, son of Prime Minister on the allegations of corruption; and

(b) if so, what are the findings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) There is no enquiry by the C.B.I. against Shri Kanti Desai.

(b) Does not arise.

Power Generation in Hydel and Thermal Plants

5779. SHRI S. R. DAMANI:
SHRI S. S. SOMANI:

Will the Minister of ENERGY be pleased to state:

(a) the month-wise details of power generation under thermal and hydel during 1976-77 and 1977-78 and the percentage of variation from the previous year's figures;

(b) the reasons for lower production wherever applicable; and

(c) whether it is a fact that capacity utilization of the plants is much lower than installed capacities and if so, the details in respect of each plant together with reasons thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The information is given in Annexure-1. [*Placed in Library. See* No. LT-2025/78].

(b) Thermal generation in the months of November, December, January, February and March, during financial year 1977-78 was lower than the generation during the corresponding period in 1976-77 due to prolonged outage of some of the thermal generating units and higher average forced outage rate of a number of thermal generating units.

Hydel generation during months of April, May and June in 1977 was lower than corresponding period in 1976, due to depletion of some of the reservoirs in the immediately preceding months.

(c) Generation from hydel stations depends upon a large number of factors, like availability of water, operating head, load demand in the system and availability of power from thermal power stations.

A thermal plant cannot be run continuously for three hundred and sixty-five days in a year because of the need to shut down each plant in a planned

manner for statutory overhaul. In addition, plants suffer forced outages on account of breakdowns. A fraction of available capacity after allowing for outages, is used up as auxiliary consumption which is essential for supporting generation.

The balance capacity is avilable to meet either the maximum demand in terms of megawatt at a point of time or to meet the energy requirements of the electrical system over a period of time. The maximum capability of the plant to meet the maximum demand may be less than the available capacity because of partial outages of auxiliaries or internal constraints in the plant due to design, operational and/or maintenance deficiencies. The actual energy generation would depend on the system demand which varies from moment to moment and from a maximum at certain beurs of the day to a minimum at certain hour of the night. Under conditions of low load plant cannot generate more than the demand even though it may be available for full generation.

Taking all these factors into consideration, capacity utilisation of thermal plants is always less than hundred percent and is expressed as a fraction in terms of Kilowatt hours generated per Kilowatt of installed capacity.

Details of the major stations where plant capacity utilisation has been lower than the national average of 56 per cent during the year 1976-77 are given in Annexure-II [Placed in Library. See No. LT-2525/78]

Central Electricity Authority

5780. SHRI S. R. DAMANI: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Electricity Authority's function is limited to collection of statistical data and has no powers of supervision and control over the generating, transmission and distribution functionaries;

(b) if so, what are the reasons for not vesting this Authority with adequate powers; and

(c) whether in view of the gross mismanagement at all levels Government are taking steps to make the C.E.A. a more effective body?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). The Central Electricity Authority is a statutory body constituted under the Electricity (Supply) Act, 1948. Its main functions under the act are to

- develop a sound, adequate and uniform national power policy, formulate short term and perspective plans for power development and coordinate the activities of the planning agencies in relation to the control and utilisation of national power resources;
- act as arbitrators in matters arising between the State Government or the Board and a licensee or other person;
- Collect and record the data concerning the generation, distribution and utilisation of power and carry out studies relating to cost, efficiency, losses, benefits and such like matters;
- dessiminate information and data collected and analysed by them;
- advise State Governments, State Electricity Boards and generation agencies on efficient orperation and maintenance of power stations and power systems;
- promote and assist in the timely completion of power projects;
- arrange for training of personnel in the generation and supply of electricity;
- carry out investigations for generation and transmission of electricity;

— promote R&D activities in the field of power.

All power generation scheme costing more than Rs. 1 crore are required to be submitted to the Central Electricity Authority for its concurrence. The Central Electricity Authority shall, before giving its concurrence, ensure that the scheme is in conformity with the national power policy and is consistent with the optimum utilisation of power resources, both hydro and thermal.

It would be seen that the Central Electricity Authority has been assigned a number of functions, which are far more important, besides collection of statistical data and its dessemination.

The Electricity (Supply) Act, 1948 has already been amended in 1976 mainly with a view to enlarge the functions of the Central Electricity Authority and make it a more effective body. The Act as amended envisages a pivotal role for the Central Electricity Authority in planning and coordination of power development at the national level and guiding the expansion of the power supply industry in conformity with the objectives of overall economic development.

Innovations and improvements brought about in the Textile Industry

5781. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) the innovations and improvements brought about in the textile industry ever since the subject was transferred to the control of Industry Ministry;

(b) whether it is a fact that the cotton industry continues to suffer from many handicaps;

(c) if so, what are the areas where government policies are said to be responsible and need correction; and

(d) when will they be examined and when will necessary actions be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (d). The subject of textile industry was transferred in early November, 1977 to the control of Ministry of Industry. Textiles being a major industry, its induction has facilitated an integral approach to problems of industrial development. The industry has been passing through difficult times, mainly due to sluggish demand aggravated by widespread fluctuations in availability and price of raw material and increasing conversion costs due to lack of modernisation. Government has been seized of the problems and have been taking various steps from time to time to keep this sector in proper gear.

Job Intensive Schemes

5782. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Ministry has drawn up any job intensive scheme in the field of small scale and village industries and, if so, the details thereof;

(b) what is the extent of new job opportunities that will be created under these schemes; and

(c) the details of modalities and guidelines framed for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (c). In the statement of Industrial Policy laid before Parliament by the Minister of Industry on 23rd December, 1977, the Government have spelt out the role which will be assigned to small scale and cottage industries. Details of the programmes and policies for the development of village and small industries have been spelt out in the Draft Five Year Plan—1978—83, copies of which have already been placed in the Library of the House. The estimated full-time and part-time employment in village

and small industries are expected to increase from the present level of about 17.96 million to 31.02 million persons in 1982-83.

Discharge of Teachers and Sweepers by the Cantonment Board, Dinapur

5783. SHRI JYOTIRMOY BOSU: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that during emergency two teachers and twelve sweepers and sweepresses were discharged by the cantonment Board. Dinapur, without following the principle of natural justice;

(b) whether it is also a fact that on submission of their representations immediately after formation of the new Government at the Centre and also in the light of the Ministry of Defence/D(Lab). I.D.No.5(3)/77/D(LAB) dated 13th May, 1977. a detailed report was called for from the Cantonment Board, Dinapur, and the case is pending with the Ministry of Defence; and

(c) if so, when the orders for their reinstatement are expected to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) The Cantonment Board Dinapur, in exercise of the powers conferred by Rule 8(1) (c) of the Cantonment Fund Servants Rules, 1937, discharged 2 teachers, 1 Vaccinator, 1 Pump Driver, 1 Mali, 1 Conservancy Jamadar, 4 sweepers and 4 sweepresses with effect from 27th March, 1976 after giving them 3 months notice as provided in the said Rules.

(b) and (c). On receipt of representations from some of the affected individuals, a review of the cases of all the fourteen persons was ordered as a result of which 10 persons have been ordered to be re-instated. Of the remaining 4 individuals, 1 has since died and 2 have attained the age of superannuation. In the case of one conservancy Jamadar the decision to discharge was in order as this was on the basis of his adverse service record.

News item, "Rs. 25 Crores, out on a limb"

5784. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether his attention has been drawn to a special report published by 'Sunday' a Culcutta weekly in its issue dated the 13th November. 1977 under the caption "Rs. 25 crores, out on a limb"; and

(b) if so, the facts thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) It is not correct to say that an amount of Rs. 25 crores has been placed at the disposal of the Artificial Limbs Manufacturing Corporation of India. Apart from the contribution of Rs. 4 crores from the National Defence Fund, Government have provided an amount of Rs. 38 lakhs towards the project so far. In addition, the National Defence Fund have sanctioned an interest-free loan of Rs. 302 lakhs for establishing limb fitting centres throughout the country.

The further facts are as follows:—

Following the Indo-Pakistani conflict of 1971 a need was keenly felt for the establishment of a modern plant for the manufacture of a wide range of artificial limbs and rehabilitation aids to meet the requirements of the handicapped, and amputees who are victims of war, accidents etc., to enable them to lead a normal and socially acceptable life. It was noted that advances made in the field of "rehabilitation medicine" and demonstrated that phenomenal possibilities exist for rehabilitating such unfortunate victims and that no significant effort

had been made in this direction in the country. Only a few Artificial Limb Fitting Centres were in existence where purely tailor made jobs were undertaken which involved considerable lead time. Required components or assembly items were either imported or manufactured as jobbing process according to the designs, most of which were out-dated. At the same time, the number of young able bodied amputees was large. The National Defence Fund authorities had expressed their willingness to finance such a Project. The National Industrial Development Corporation, New Delhi, a public sector undertaking, was commissioned to prepare a 'Project Report'. The Report recommended establishment of a Plant, based on imported technology, for the manufacture of 1,00,000 nos. per annum of artificial limbs assemblies at an estimated investment of Rs. 357.96 lakhs including Rs. 82.00 lakhs in foreign exchange. The Report also revealed a demand trend ranging from 1.70 lakh nos. of artificial limbs in the year 1972 increasing to 1.94 lakh nos. in the year 1981. The National Defence Fund authorities contributed a sum of Rs. 400.00 lakhs by November, 1976 towards the project. With the commencement of production in October, 1976, the first phase of the construction has been completed. With the receipt and commissioning of the imported machinery, the second phase will be completed. Due to escalation in prices and certain other factors the project cost has been revised to Rs. 485.85 lakhs, with a foreign exchange element of Rs. 38.14 lakhs. Besides, the contribution made by National Defence Fund, Government have contributed a sum of Rs. 38.00 lakhs towards the project so far. Since it was found difficult to secure foreign collaboration at a reasonable cost, designs have been imported and design personnel have been employed to develop designs suitable to Indian conditions.

2. The Project Report envisaged establishment of a chain of limb fitting centres as ancillary to the manufacturing activity. In the year 1975, National Defence Fund authorities had sanctioned an interest free loan of Rs. 302 lakhs Artificial Limbs Manufacturing Corporation of India for this purpose. The Corporation had drawn up plans to establish six Regional Limb Fitting Centres and twenty-eight Peripheral Limb Fitting Centres in various States in collaboration with the respective State Governments. As of now, five Regional and eight Peripheral Centres are operational. The Headquarters Organisation of these Centres known as "National Institute of Prosthetic and Orthotic Training" originally set up in Delhi was shifted in 1976 to Olatpur, a rural area in Orissa. These Centres besides providing limb fitting services to needy persons impart training to local technicians. These Centres also function as sales outlets and provide the much needed feed back to the manufacturing plant.

3. As part of overall Science and Technology Plan, a small R & D Centre as an integral part of ALIMCO has been recently sanctioned. A sum of Rs. 10 lakhs has been made available to the Corporation for this purpose.

Holding up of Ships in Bombay

5785. SHRI JYOTIRMOY BOSU:
SHRI YASHWANT BOROLE
SHRI R. K. MHALGI:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether just now there are numerous ships held up in Bombay due to mis-management;

(b) if so, details thereof; and

(c) action taken thereon?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI

CHAND RAM): (a) to (c). Ships have been held up in Bombay Port not because of mis-management but largely because of unilateral alteration of the accepted pattern of working of Pilots and Berthing Masters of Bombay Port Trust.

Discussions have been continuing with the representatives of Pilot and Berthing Masters.

On 4th April, 1978, 19 vessels were waiting for berths at Bombay Port.

Accident in Indian Explosives Limited, Gomia

5786. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether on the 3rd March, 1973 there was one fatal accident in the factory of Indian Explosives Limited, Gomia resulting in the death of 9 workmen;

(b) if so, whether a commission was set up by the Bihar Government at the instance of the Central Government to enquire into the incident;

(c) whether the then Deputy Commissioner of Giridih conducted the inquiry;

(d) if so, what are the details thereof; and

(e) whether it is a fact that report of the said inquiry has never seen the light of the day?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Yes, Sir.

(b) and (c). The District Magistrate of Giridih conducted the inquiry of this accident in accordance with the provisions of section '9' of the Indian Explosives Act, 1884. No other Commission was set up for this purpose.

(d) and (e). The report was considered by the Chief Controller of Explosive and the recommendations contained therein were sent to the Indian Explosives Ltd., Gomia, for implementation vide letter No. E. 25(accdt) EC/47/73, dated 11th September, 1975 (Annexure—I) laid on the Table of the House. [*Placed in Library. See* No. LT—2026/78].

The firm intimated the compliance of all the recommendations.

Cases received for C.B.I. Investigation from Ministry of Finance

5787. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many cases have been received by the Home Ministry from the Finance Ministry for C.B.I. inquiry in the last 6 months;

(b) the details thereof and the allegations in each case; and

(c) what is the report of the C.B.I. in each case and what action has been taken by it in all these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). The information is being collected and will be laid on the table of the House.

Verghese report on A.I.R. and T.V.

5788. SHRI P. RAJAGOPAL NAIDU:
SHRI SUKHENDRA SINGH.
SHRI YASHWANT BOROLE:
SHRI D. B. CHANDRE GOWDA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether Government have taken any decision on the recommendations of the Verghese Committee which submitted its report regarding the future set up of Akashwani and Doordarshan?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): No, Sir. The Report is under consideration.

Merchant Navy Training Board

5789. SHRI P. RAJAGOPAL NAIDU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is a Merchant Nevy Training Board;

(b) if so, whether it has made any recommendations during 1977-78; and

(c) if so, whether these recommendations were implemented?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) After the expiry of the life of the previous Board a fresh Board has yet to be constituted.

(b) and (c). Does not arise.

Price of Coal

5790. SHRI P. RAJAGOPAL NAIDU: SHRI AGHAN SINGH THAKUR:

Will the Minister of ENERGY be pleased to state:

(a) whether the prices of coal are rising;

(b) if so, the percentage of rise from 1971-72 upto 1976-77; and

(c) the action taken by Government to keep the price line of coal?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Since 1st July, 1975, when the price of coal was revised last, there has been no price increase.

(b) On the basis of a comparison between the existing average price of coal for the country and the coalfield-wise price for steam coal in 1971-72, there had been an increase of about 37.6 per cent in the case of coal from Bengal-Bihar coalfields, about 59.4 per cent in the case of coal from Singareni Coalfields, and from about 67 per cent to about 87 per cent in the case of different grades of coal from the other outlying coalfields.

(c) The coal producers are taking steps to effect economies, improve efficiency and reduce the cost of production.

Publication of Speeches and Writings of great Dignitaries

5791. PROF. P. G. MAVALANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have published in book form the speeches, writings, etc. of any or all of previous and present Presidents, Vice Presidents, Prime Ministers and other Ministers and/or high dignitaries of the nation, from August 15, 1947 to date;

(b) if so, full facts thereof;

(c) the number of copies in each case produced, sold and gifted away; and

(d) the broad policy of Government in regard to publication, presentation and sales of such publications?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2027/78]. The Publication Division brings out, from time to time, speeches made by important Government leaders on matters of policy, etc.

Inland Water Transport

5792. PROF. P. G. MAVALANKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that the inland water transport system is in a bad shape and is being neglected in many parts of the country by the Union and State authorities concerned; and

(b) if so, whether Government are taking any steps to effectively remedy the situation and if so, broad outlines thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The executive responsibility for development of inland water transport vests in the State Governments. The Central Government has, however, been taking steps for development of this mode of transport by implementing schemes under Central programme and is also providing loan assistance to the State Governments for implementation of schemes under Centrally Sponsored programme. The State Governments are also implementing schemes for development of I.W.T. under their State Plans. The expenditure incurred by the Government of India on development of I.W.T. is indicated below:

(Rs in lakhs)

Five Year Plans	Central schemes	Centrally Sponsored schemes	Total
First Five Year Plan (Actuals)	Nil	Nil	Nil
Second Five year Plan (Actuals)	72·34	Nil	72·34
Third Five Year Plan (Actuals)	126·62	125·71	252·33
Annual Plan (1966-67) (Actuals)	54·09	27·62	81·71
Annual Plan (1967-68) (Actuals)	299·07	27·98	327·05
Annual Plan (1968-69) (Actuals)	—	129·86	129·86
Fourth Five Year Plan (Actuals)	369.89	303.91	673.80
Fifth Five Year Plan (Actuals for four years 1974-78)	538·68	446·86	985·54
Five Year Plan (Tentative allocation for 1978—83)	1,100·00	2,000·00	3.100·00

It will be seen from the above table that the Government of India has been taking steps for development of Inland Water Transport in the country and the tentative provision made in the next Plan is substantially higher as compared to the expenditure incurred during the Fifth Plan period.

Coal mines owned by Companies

5793. PROF. P. G. MAVALANKAR: Will the Minister of ENERGY be pleased to state:

(a) the names of the companies owning one or more coal mines during the year 1972-73 which had the paid up capital of more than Rs. 60 (sixty) lakhs;

(b) the book value of their assets which vested with Government;

(c) the amount provided for the acquisition and the losses reported in their balance sheet as on 1st April, 1972 and 1st April, 1973; and

(d) the losses, if any, reported in the audited accounts by Government management?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). The names of the companies which owned one or more coal mines prior to nationalisation and the amount payable to them in consideration of the assets of the coal mines having vested in the Government have been specified in the Schedules to the Coking Coal Mines (Nationalisation) Act 1972 and the Coal Mines (Nationalisation) Act 1973. The specified amount was arrived at after valuation of the assets of the coal mines. The Government has no information about the losses, if any, reported in the balance sheets of the companies, which were in the private sector.

(d) The audit of the accounts for the management period is still in progress.

Vacant post of DIG Police in Delhi

5794. SHRI G. S. REDDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi has been without a DIG of Police any time during March, 1978; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a): No, Sir.

(b) Does not arise.

उद्योगों में निवेश के लिये केन्द्रीय सहायता

5795. **डा० लक्ष्मी नारायण पांडेय :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश तथा अन्य राज्यों के पिछड़े क्षेत्रों में उद्योगों में निवेश के लिए केन्द्रीय सरकार कोई वित्तीय सहायता देती है;

(ख) क्या यह सहायता इन जिलों के कुछ विकास खंडों तक सीमित रहती है; और

(ग) यदि हां, तो क्या इस सम्बन्ध में योजना को सभी जिलों में लागू नहीं किया जा सकता ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) : (क) केन्द्र सरकार मध्य प्रदेश और अन्य राज्यों के चुने हुए पिछड़े क्षेत्रों में उद्योग के पूंजी निवेश में 15 प्रतिशत की दर से अधिक से अधिक 15 लाख रुपये तक की राज सहायता देती है।

(ख) देश में 101 जिलों/क्षेत्रों को केन्द्रीय निवेश राज सहायता योजना के अन्तर्गत सहायता प्राप्त करने के लिए अर्ह चुना गया है। मध्य प्रदेश राज्य में 22 पिछड़े जिलों के 65 खण्डों वाले 6 क्षेत्रों को यह राज-सहायता पाने के लिए अर्ह चुना गया है।

(ग) जी, नहीं।

गांधी आश्रम, दिल्ली में 'न लाभ न हानि'

5796. **डा० लक्ष्मी नारायण पांडेय :**
श्री फूल चन्द वर्मा :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में श्री गांधी आश्रम 'न लाभ न हानि' के आधार पर चलाया जा रहा है; और

(ख) यदि हां, तो वर्ष 1975–76, 1976–77 तथा 1977–78 दिसम्बर, तक का हानि तथा लाभ का विवरण क्या है?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) : (क) दिल्ली में खादी एवं ग्रामोद्योग आयोग से सहायता प्राप्त श्री गान्धी आश्रम नामक कोई संस्था नहीं है।

(ख) प्रश्न ही नहीं उठता।

सिक्किम में कानून और व्यवस्था बनाये रखने के लिए केन्द्रीय सहायता

5797. **श्री हुकम चन्द कछवाय :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्र सरकार ने सिक्किम राज्य में कानून और व्यवस्था बनाये रखने, पुलिस स्टेशन खोलने, हथियार तथा वाहन खरीदने के लिए 22 करोड़ रुपए की सहायता अनुदान के रूप में दी है;

(ख) यदि हां, तो सिक्कम के भारत में विलय के बाद से वहां कितना विकास हुआ है तथा इस पर कितनी राशि खर्च हुई है; और

(ग) पुलिस विभाग के संबंध में इस समय कितने विकास कार्य विचाराधीन हैं और ये संभवतः कब तक पूरे हो जायेंगे तथा उन पर अनुमानतः कितनी राशि खर्च होगी ?

गृह मंत्रालय में राज्य मंत्री (श्री अनिल लाल मण्डल) : (क) से (ग)। सिक्किम सरकार किसी अन्य राज्य की भांति राज्य पुलिस की आधुनिकीकरण योजना और पुलिस आवास योजना के अन्तर्गत वित्तीय सहायता की पात्र है । आधुनिकीकरण योजना के अन्तर्गत वहन और वायरलैस/वैज्ञानिक उपकरण खरीदने के लिए गत तीन वर्षों के दौरान अनुदान के रूप में 9 लाख रुपए और ऋण के रूप में सही के बराबर धनराशि दी गई है और राज्य सरकार ने इस सारी धनराशि का उपयोग कर लिया है । पुलिस आवास योजना के अंतर्गत गत तीन वर्षों के दौरान 17.31 लाख रुपए का ऋण दिया गया है जिसमें से राज्य सरकार के अराजपत्रित पुलिस कर्मचारियों के लिए विभिन्न किस्म के रिहायशी मकानों के निर्माण के लिए 16.89 लाख रुपए का उपयोग किया है ।

उपर्युक्त सहायता के अतिरिक्त 1976-77 में सशस्त्र पुलिस कर्मचारियों के लिए भवनों तथा क्वाटरों के निर्माण के लिए तदर्थ अनुदान के रूप में 19 लाख रुपए की रकम स्वीकृत की गई थी । इस रकम में से 5.30 लाख रुपए की रकम भवनों के निर्माण के लिए खर्च की जा चुकी है और 13.70 लाख रुपए की लागत का निर्माण कार्य किया जा रहा है और 1978-79 के दौरान इस कार्य के पूरा किये जाने की सम्भावना है ।

राज्यों को कोयले के वैगनों का आवंटन

5798. **श्री सुखेन्द्र सिंह :**
श्री माधवराव सिन्धिया :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न राज्यों को स्टीम कोयले के वैगन आवन्टित करने संबंधी मानदण्ड क्या हैं; और

(ख) राज्यों, विशेषकर मध्य प्रदेश को, वर्ष 1978 के लिए मांगें गए वैगनों का केवल 80 प्रतिशत भाग ही आवंटित करने के क्या कारण हैं जबकि वर्ष 1977 में उतने ही वैगन आवंटित कर दिए गए से जितनी मांग की गई थी ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) वरीयता के आधार पर कोयला पहुचाने के लिए प्रत्येक उपभोक्ता की हकदारी का निर्धारण समय-समय पर विभिन्न प्रायोजन प्राधिकारी करते हैं । यह कार्य प्रत्येक प्रायोजन प्राधि-

कारी के लिए रेलवे द्वारा निर्दिष्ट सीमाओं के भीतर किया जाता है । ये सीमायें कोयले के पिछले संचलन की प्रवृत्ति के आधार पर निश्चित की जाती हैं जिसमें विकास की दर तथा परिवहन की उपलब्धता को ध्यान में रखा जाता है । इस्पात कारखानों, खानरियों, रक्षा प्रतिष्ठानों, बिजली घरों, रेलवे, लोको शेडों आदि जैसे महत्वपूर्ण क्षेत्रों की मांगें प्राथमिकता के आधार पर पूरी की जाती हैं । अन्य सभी औद्योगिक उपभोक्ताओं की मांगों को इनके बाद प्राथमिकता दी जाती है ।

(ख) वर्ष 1977-78 में कोयले का उत्पादन और प्रेषण गत वर्ष की अपेक्षा अधिक रहा है । खान मुहानों पर कोयले का पर्याप्त स्टाक है । रेलवे ने वर्ष के दौरान कुछ समय के लिए वैगनों के आवंटन में कुछ कटौती की थी ताकि न्यायोचित वितरण हो सके और सभी उपभोक्ताओं की सही मांगों को पूरा किया जा सके ।

नार्थ और साउथ एवेन्यू में चोरियां

5799. **श्री लालजी भाई :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत एक वर्ष से संसद सदस्यों की रिहायशी बस्ती, नार्थ एवेन्यू और साउथ एवेन्यू नई दिल्ली में चोरी और अन्य अपराधों की घटनाओं में वृद्धि हुई है;

(ख) क्या कुछ सदस्यों ने इस बारे में पहले भी शिकायतें की हैं; और

(ग) यदि हां, तो सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

गृह मंत्रालय में राज्य मंत्री (श्री झनिक लाल मण्डल) : (क) वर्ष 1974, 1976 और 1977 के दौरान चोरियों तथा अन्य अपराधों की संख्या निम्नलिखित है :—

	चोरियां	अन्य अपराध
1974 .	36	18
1976 .	26	14
1977 . .	36	22

प्रत्यक्ष कारणों से अपराध आंकड़ों की तुलना पूर्व-आपात स्थिति वर्ष 1974 के साथ होनी चाहिए ।

(ख) संसद सदस्यों द्वारा सूचित मामले दर्ज किए गए हैं और की गई शिकायतों की विधिवत जांच की गई है ।

(ग) मामलों को हल करने के लिए सभी संभव प्रयत्न किए जा रहे हैं । पुलिस गश्त बढ़ा दी गयी है और तालकटोरा तथा विलिंगडन क्रिसेंट तथा सरदार पटेल मार्ग के चौराहे और विजय चौक सहित विभिन्न स्थानों पर पुलिस टुकड़ियां कार्य कर रही हैं । अपराधियों को चकमा देने के लिए सामान्य गश्त समय तथा तारीखों में परिवर्तन करके की जा रही है ।

हिन्दी शिक्षण योजना में महिला कर्मचारी

5800. **श्रीमति चन्द्रावती :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दी शिक्षण योजना विभाग, दिल्ली में महिला कर्मचारियों की श्रेणी-वार संख्या कितनी है; और

(ख) हिन्दी अध्यापकों, हिन्दी टाइपिस्टों/स्टेनोग्राफरों, सहायकों, उप-निदेशकों, लिपिकों तथा चतुर्थ श्रेणी कर्मचारियों की पृथक-पृथक, संख्या कितनी है ?

गृह मंत्रालय में राज्य मंत्री (श्री घनिक लाल मण्डल) :(क) और (ख) . हिन्दी शिक्षण योजना के दिल्ली स्थित कार्यालयों में विभिन्न वर्गों के कर्मचारियों और उनमें महिलाओं की स्थिति निम्नलिखित है :—

श्रेणी	पदनाम	सं०	महिलाओं की संख्या
क	संयुक्त निदेशक/उप-निदेशक	2	1 (उप निदेशक)
ख	सहायक निदेशक	6	शून्य
	सहायक निदेशक (टंकण व आशुलिपि)	6	1
ग	हिन्दी प्राध्यापक	27	7
	अनुसंधान सहायक	3	2
	उच्च श्रेणी लिपिक	9	शून्य
	आशुलिपिक ग्रेड-II	4	1
	अवर श्रेणी लिपिक	8	6
घ	चतुर्थ श्रेणी	19	शून्य

Percentage of Consumer Goods produced by Multinational Corporations

5801. SHRI P. K. KODIYAN: Will the Minister of INDUSTRY be pleased to state:

(a) what percentage of consumer goods is produced by the multinational corporations in the country at present;

(b) whether Government have a proposal under consideration to eliminate the foreign control from consumer goods sector;

(c) if so, the details thereof;

(d) if not, whether Govt. propose to control the foreign capital in this sector; and

(e) if so, what measures are being taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The detailed statistical information regarding value etc. of consumer goods produced by multinational corporations in the country is not centrally maintained in the Ministry of Industry. Information as given in an article in the February, 1977 issue of "Company News and Notes" an official publication of the Department of Company Affairs is given below.

The turnover of branches of Transnational Corporations in selected consumer goods industries namely tea processing and manufacture, sugar, aerated and mineral waters and other beverages, medical and pharmaceutical preparations, perfume, cosmetic and other toilet preparations during 1973-74 accounted for Rs. 106.68 crores. During the same period the turnover of subsidiary branches of Transnational Corporations operating in India in selected consumer goods industries namely tea processing & manufacture, bakeries and confectionary and other food industries, canning and preservation of fruits and vegetables, cigarette, thread and thread ball making, footwear paints and varnish and allied products, medical and pharmaceutical preparations, perfume, cosmetics and other toilet preparations and matches accounted for Rs. 834.77 crores.

(b) to (e). Government's policy regarding participation of foreign investment and foreign companies in India's industrial development has been clarified in the Statement on Industrial Policy laid before Parliament by Minister of Industry on 23rd December, 1977. So far as existing foreign companies are concerned, provisions of the Foreign Exchange Regulation Act would be strictly enforced. After the process of dilution under this Act has been completed, companies with direct non-resident investment not exceeding 40 per cent will be treated on par with Indian companies, except in cases specifically notified, and their future expansion will be guided by the same principles as those applicable to Indian companies. Foreign investment and acquisition of technology necessary for India's industrial development would be allowed only on such terms as are determined by the Government to be in the national interest. As a rule, majority interest in ownership and effective control should be in Indian hands though exceptions may be made in highly export oriented and/or sophisticated technology areas.

डीजल जनरेटर सेटों का आयात

5802. **श्री रामेश्वर पटीदार :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विद्युत संकट के कारण देश में औद्योगिक प्रयोजन के लिए अपेक्षित डीजल जनरेटर सेटों की कमी हो गई है ;

(ख) यदि हां, तो क्या ऐसे जनरेटरों का विदेशों से आयात किया जाना है और यदि हां, तो इस बारे में क्या स्थिति है ; और

(ग) यदि इन जनरेटर सेटों का इस समय आयात नहीं किया जा रहा है, तो क्या सरकार यह सुनिश्चय करने के लिए कार्यवाही कर रही है कि भविष्य में मांग को पूरा करने के लिए ऐसे जनरेटर सेटों का निर्माण देश में ही हो ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा मल्होत्रा) : (क) जी, हां, किसी श्रेणी से अधिक की के०वी०ए० रेटिंग में ।

(ख) और (ग) पब्लिक नोटिस सं० 95/आई०टी०सी० (पी०एन०)/77, दिनांक 27 अक्तूबर, 1977 जारी करते हुए वास्तविक उपभोक्ताओं को 625 के०वी०ए० से अधिक रेटिंग के डीजल जनरेटिंग सेटों का आयात करने की अनुमति दी गई थी क्योंकि 625 के०वी०ए० रेटिंग तक के डीजल जनरेटिंग सेट देश में आसानी से उपलब्ध हैं। इस नोटिस के फलस्वरूप 625 के०वी०ए० रेटिंग से अधिक के डीजल जनरेटिंग सेटों का आयात करने के लिए 17 मार्च, 1978 तक लगभग 60 आवेदन प्राप्त हुए थे। सरकार ने लगभग 1400–1500 के०वी०ए० के लिए उपयुक्त उच्च रेटिंग के उपयुक्त इंजनों और आल्टरनेटरों के लिए क्षमता स्थापित करने की अनुमति दी है और प्रोत्साहन दे रही है जिससे अधिक रेटिंग के डीजल जनरेटिंग सेटों की अधिकांश मांग पूरी हो जाएगी और इनके लिए क्षमता का कार्यान्वयन हो रहा है ।

STATEMENT CORRECTING THE ANSWER TO USQ NO. 1223 DATED 1-3-1978 RE: RADIO STATIONS AT BHAGALPUR, DARBHANGA AND RANCHI;

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): The Hindi version of the Answer to Unstarred Question No. 1223 given in the Lok Sabha on the 1st March, 1978, does not conform to the English Version which is the correct answer to the Question. The error has taken place through inadvertance. The authentic version of the approved Answer is the one in English. Correct translation into Hindi of the answer is now laid on the Table of the House. [Placed in Library. See No. LT-2025/78].

12 hrs.

MR. SPEAKER: Papers to be laid on the Table.

SHRI DHIRENDRANATH BASU (Katwa): Mr. Speaker, Sir, during Zero hour, I want to raise a matter of great public importance. If I do not bring it to your kind notice, I shall be failing in my duty. The U.S. supply of enriched uranium has again been put off for an indefinite period. In *The Statesman* today, you will find that the US Nuclear Regulatory Commission today again postponed announcing approval of the long delayed enriched uranium shipment to the US-built Indian Nuclear Power Plant at Tarapur. The meeting was to be held, but due to want of quorum, it could not be held. May I ask through you, Sir, whether the hon. Prime Minister will find out other sources to get the uranium?

MR. SPEAKER: Mr. Basu, you are in the panel of Chairman. You know the rules. There is nothing like Zero hour now.

Papers laid on the Table.

12.01 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of Ministry of Planning 1978-79, Annual and Audit Reports of CSIR and two Statements

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table—

(1) A copy of the Detailed Demands for Grants (Hindi and English version) of Ministry of Planning for 1978-79. [*Placed in Library. See* No. LT-2011/78.]

(2) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1976.

(3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1975-76.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) and (3) above. [*Placed in Library. See* No. LT-2012/78].

Certified Accounts and Audit Report on Khadi and Village Industries Commission for 1975-76 and a Statement

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1975-76 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[*Placed in Library. See* No. LT-2013/78].

Annual General Administrative Report of Andaman and Nicobar Administration for 1976-77.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1976-77. [*Placed in Library. See* No. LT-2014/78].

12.63 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ROBBERY IN THE AJMAL KHAN ROAD BRANCH OF SYNDICATE BANK, NEW DELHI

श्री लक्ष्मी नारायण नायक (खजुराहो) : माननीय अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर माननीय गृह मंत्री का ध्यान दिलाना चाहता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें:

> "3 अप्रैल, 1978 को सिन्डीकेट बैंक, नई दिल्ली की अजमल खां रोड शाखा में डकैती का समाचार।"

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, at 3.00 P.M. on 3-4-1978, the Central Police Control Room received a telephone call that an incident had taken place in the Syndicate Bank on Ajmal Khan Road. The Control Room directed one of its vans to reach the spot immediately and also informed the Police Station, Karol Bagh, SHO, Karol Bagh, alongwith a Sub-Inspector and a Constable reached the Bank within few minutes of receiving the information. Soon thereafter, the senior police officers including IGP, DIG and SP also reached the spot.

Enquiries revealed that at about 3 P.M. two masked persons entered the 1st floor premises of the Syndicate Bank. One was wearing a turban while the other had a helmet. The latter who was carrying a revolver entered the Manager's Cabin, pushed aside the lady clerk using the telephones and snapped the telephone wire. He then came out of the Cabin and stood guard near the main entry door. His associate who had a gun slung from his shoulder and a revolver in his hand moved to the cashier's glass cabin. He broke open the glass pane of the Cabin with his gun and demanded the keys of the Cash Chest. The Cabin was opened and the lady cashier offered no resistance. Her colleague also a lady was counting the day's collection in an adjoining Cabin, alongwith a male attendant. He then collected the cash from both these Cabins and put it in a polythene bag. When he demanded the keys of the strong room the lady cashier kept quiet indicating that she did not have the keys with her. Thereafter, both the intruders left the bank office. Before leaving, they left a hand written note saying "release of P. R. Sircar, alias Anand Murti, unconditionally demanded—UPRF". The man wearing the turban told the bank employees in English that they need not fear as they were not out to harm them. He said they were doing this for Sircar and, therefore, for a noble cause. They left saying "Thank you Comrades; We will come again."

There were only 3 male attendants in the Bank at the time of the incident. One who was in the second Cashier's Cabin, remained silent throughout while the other who was near the main door was prevented from leaving the Bank by the person standing guard at the main door. The third attendant was also not allowed to move. After the culprits left, the employees kept quiet for a while as they had been warned not to move or ask for help. Thereafter, they went up to the second floor and shouted for help. The culprits had taken cash amounting to Rs. 2,93,100/-.

The Dog Squad and the Crime Team were immediately summoned to the spot and assistance of the experts of the CFSL was also taken. The assistance of the CBI was also obtained immediately. The description of the robbers as obtained from the staff was broadcast on various police wireless nets. The border check posts, control room vans and patrolling staff were alerted. A case FIR No. 388 dated 3-4-1978 u/s 392/397 IPC PS Karol

Bagh has been registered and the investigation has been entrusted to a special team set up under the personal supervision of S. P. Crime. All possible efforts are being made to work out the case.

I will tell you, with your permission, that the Managers of this Bank do not believe in any necessity for security. They do not keep any guards of their own.

श्री लक्ष्मी नारायण नायक (खजुराहो) : अभी माननीय गृह मंत्री ने बताया कि 3-4-78 को 2 लाख 93 हजार 190 रुपये की डकैती हुई । यह एक घनी बस्ती है और इसमें लगभग 15 बैंक हैं, जहां पर कि सुरक्षा के लिए अभी कोई गस्ती गार्ड भी नहीं पहुंचता है । जहां पर 15 बैंक हों, घनी बस्ती हो, वहां कम-से-कम सुरक्षा का प्रबन्ध होना चाहिये था, जब कि इसी राजधानी में पहले चांदनी चौक में बैंक लूट लिया गया था और कर्मचारियों की हत्या हुई थी । यहीं पर नागरवाला कांड में इंदिरा गांधी के नाम पर 60 लाख रुपये ले लिये गये थे, तो कम-से-कम वहां पर गस्ती पुलिस होनी चाहिये थी ।

दूसरे जब वह यह कहते गये—"धन्यवाद, हम फिर मिलेंगे" तो क्या सरकार ने यह सोचा है कि हम कोई प्रबन्ध करेंगे ?

मैं यह भी कहना चाहता हूं कि वह जो बैंक है, इसमें केवल महिलायें ही नियुक्त की गई तो ऐसी कौन सी बात सोची गई कि इन बैंकों में केवल महिलायें ही काम करें, पुरुष का कोई प्रबन्ध नहीं किया गया ? जब महिलायें ही वहां पर काम करती हैं तो इन बैंकों में सशस्त्र पहरेदारों की नियुक्ति क्यों नहीं की गई ? यह राष्ट्रीय बैंक हैं, राष्ट्रीय सम्पत्ति हैं, इनकी सुरक्षा के लिये शासन ने क्या सोचा है ?

दूसरे यह कहा गया कि प्रभात रंजन सरकार को छुड़ाने के लिये हम पवित्र काम करने जा रहे हैं तो मैं शासन से जानना चाहता हूं कि क्या उन्हीं आनन्दमार्गियों द्वारा यह काम किया गया है या उनकी आड़ में कोई दूसरा ऐसा काम तो नहीं कर रहा, क्या शासन ने इसकी कोई जानकारी की है ?

आनन्दमार्गियों द्वारा बराबर गृह मंत्री और दूसरे मंत्रियों को नोटिस दिये गये, उनको नुकसान पहुंचाने के लिए, तो क्या सरकार ने आनन्दमार्गियों की गतिविधियों के बारे में कोई काम किया है ?

अन्त में मैं यह जानना चाहता हूं कि अब तक पुलिस ने क्या काम किया है ? क्या यह पता लग सका है कि वह पैदल आये थे या मोटर में आये थे, किस तरह से कहां से गुजरे, कहां से आये, क्या किसी आदमी से यह पता लग सका है ? इतनी खुफिया पुलिस रहती है, प्रबन्ध रहता है, डयूटी रहती है, क्या वह इतना पता लगा सकेंगे, क्योंकि इससे राजधानी में बड़ा आतंक छा गया है ? इस घटना के कारण राजधानी में बहुत बड़ा आतंक छा गया है । कल सम्पूर्ण बाजार में हड़ताल रही । लोग बेचैन हैं । मैं गृह मंत्री से निवेदन करूंगा कि वह इन सब बातों का स्पष्टीकरण करें ।

श्री चरण सिंह : अध्यक्ष महोदय, मेरे माननीय मित्र ने कोई सात आठ सवाल कर डाले हैं—अगर उन्हें सवाल कहा जाये । वे सुझाव है । यह बैंक एक गली के अन्दर स्थित है, यह बात नहीं है । वहां और बैंक हैं या नहीं, यह मुझे मालूम नहीं है । लेकिन इस बैंक के बारे में मुझे मालूम है कि वह बैंक गली में है, क्योंकि आई० जी० ने अभी मुझे बताया, जब कि वह इस सवाल के सिलसिले में तफसील बताने के लिए आए थे । जहां तक इस बात का ताल्लुक है कि वहां बैंकों में सिक्युरिटी का क्या इन्तजाम है, बैंक आमतौर पर अपनी सिक्युरिटी का इन्तजाम करते हैं । उसके निकट कोई थाना बन सकता है या नहीं, यह आसान बात नहीं है । वहां थाने की जरूरत है या नहीं, और अगर जरूरत है, तो इस तरह का प्रबन्ध हो सकता है या नहीं, यह मैं ... (व्यवधान) वहां

[श्री चरण सिंह]

दो थाने हैं ? माननीय मित्र बहुत जोर के साथ कह रहे थे, और इसलिये मैंने समझा कि वहां थाना नहीं होगा ।

माननीय सदस्य ने पूछा है कि वे लोग कैसे आये और क्या इस बारे में कुछ पता लगा है या नहीं । मालूम यह हुआ है कि किस गली में बैंक है, वहां से वे पैदल गये । यही कोई 150, 200 गज लम्बी है । जैसे ही वे गली से बाहर पहुंचे, शायद मेन रोड पर, तो वहां कोई वैन, गाड़ी खड़ी हुई थी । वे उसमें गये मालूम होते हैं । यह बात इससे जाहिर होती है कि डाग स्क्वैड वहां जाकर रुक गया । इसका मतलब यह है कि वहां कोई गाड़ी थी, जिसमें वे गये । पैदल नहीं गये । इतना ही मालूम है । बाकी जितनी एहतियात हो सकती थी, जितने तहकीकात या अनुसंधान के उपाय हो सकते थे, वे पुलिस ने किये हैं ।

SHRI P. RAJAGOPAL NAIDU (Chittoor): I do not know why in a nationalised bank there are no security guards. It is strange.

SHRI CHARAN SINGH: They do not believe in it.

SHRI P. RAJAGOPAL NAIDU: Am I to understand that in the other branches of the Syndicate Bank also they do not have any security guards? Is it their policy?

MR. SPEAKER: Anyway, in the Ladies' Branch they do not have it.

SHRI P. RAJAGOPAL NAIDU: The Minister should know why they are not doing it. With regard to the opening of the police station, *The Statesman has stated*:

> "The traders were protesting against inadequate policing of the area and maintained that the bank robbery was the culmination of the growing lawlessness."

It seems the traders want police protection in the area. Will the Government provide a police station in the . . .

AN. HON. MEMBER: Not police station, police patrolling.

SHRI P. RAJAGOPAL NAIDU: Police patrolling and police station. They have represented to the Government that lawlessness is growing and so many robberies have taken place. What are the steps which the hon. Home Minister propose to take in the matter?

SHRI CHARAN SINGH: I do not think any reply is needed. As my hon. friend would be knowing, so many friends on this side have already said that there are two police stations in this very area. So, there is no need for any further police stations in the area. As to the statement that lawlessness is growing, it is a matter of opinion. It seems some friends sitting opposite will never be satisfied. He asked why the management of this Bank did not consider it necessary to keep guards. It is for them to say that. But it is a fact that they did not keep guards, because they do not believe in such security. If my hon. colleagues will forgive me, I may say that some of my colleagues themselves members of the Cabinet do not believe in security. I had requested them to take a guard, a gun man in plain cloth, but some of my friends are not agreeable to it. It is a matter of personal opinion on which Government have nothing to say.... *(Interruptions)*

SHRI P. RAJAGOPAL NAIDU: It is a nationalised Bank and so much of money is involved in it. So, why should they not have security guards? Of course, I know it is not your responsibility.

MR. SPEAKER: He cannot answer that.

SHRI M. RAM GOPAL REDDY (Nizamabad): Mr. Speaker, Sir, the statement made by the Home Minister of India is simply amusing, and it shows that he has not taken it as a serious matter. Money is lost by a

reputed and well-known nationalised Bank, namely, the Syndicate Bank, which is one of the best administered banks in India. A huge amount of money has been lost by this Bank. Earlier also, there was a dacoity in the Banganapalli Branch of the Syndicate Bank in Kurnool district and Rs. 13 lakhs were lost. Thanks to the prompt action by the administration of the State, almost the entire money was recovered within 15 days. Only Rs. 35,000 remained to be recovered. I want to know whether in this case serious efforts are being made to arrest these culprits and recover the entire amount. In this capital city of the country during the day light people have entered a bank and snatched away lakhs of rupees and escaped. Further, this is not a stray incident. There were many such cases. In spite of the fact that law and order has gone to dogs and there is no safety or security in the city and in spite of the representations from the local people, which is a sort of advance warning, no steps were taken by the administration to prevent such incidents. The Janata Party is saying that everybody should become fearless. Though the citizens have not become fearless, dacoits and thieves have become fearless and they are indulging in their activities fearlessly day in and day out. What is the result? We have lost money. Simultaneously, the Government or the administration have lost their face. I want to know what concrete steps have been taken by the Home Ministry to recover this money and arrest the culprits and whether the Home Minister is going to accept his failure in tackling this problem. I want a direct reply.

SHRI CHARAN SINGH: My hon. friend mentioned an example where the entire looted money was recovered within 15 days. It may be so. But, in this case, the dacoity took place only yesterday and only one day has passed. So, that example does not apply to the present case. So far as the steps taken are concerned, the description of the robbers as obtained from the staff has been broadcast by the wireless network to the border posts, control rooms and patrolling vans. All of them have been alerted. Two police dogs have also been pressed into service.

SHRI CHITTA BASU (Barasat): In the statement made by the hon. Home Minister reference has been made to the note left by the robbers. It is not, according to me, a simple incident of robbery. It has got wider implications. Why cloud this? The Home Minister's statement has not seriously taken into account the other aspect of the whole thing.

It appears that this robbery has been a part or is taken to be a part of a campaign of terror let loose by the Anand Marg. Government is aware that the Anand Margis have let loose acts of violence not only in this country but also abroad. Letters of threat have also been issued against the Prime Minister, against the Home Minister, against the Minister of Foreign Affairs and others also. In this connection, it has also to be taken note of that the Anand Marg have already declared that they will go on with this kind of campaign in future also, not only in this country but outside.

You would be astonished to learn that the *Free Press Journal* of Bombay has characterised these Anand Margis as a murderous group. It further observes that it might be a tool in the hands of some very reactionary and powerful interests operating in this country.

Again, an important official of the C.B.I. is credited to have observed:

"Our investigations show that UPRF (which has been mentioned in the statement) is a well-disciplined front organisation of the Marg.

"and there are firm indications that they are acting under the instructions of the Marg leaders the communication channel being the

[Shri Chitta Basu]

foreign Margis who visit India, particularly Patna and Calcutta."

The hon. Minister of State in the Ministry of Home Affairs in the course of a reply to a question has said that there are frequent visits by foreigners to Patna to meet Mr. Sarkar.

In view of this, may I know whether the hon. Minister will take a wider view of the thing and entrust the enquiry of this particular robbery to the C.B.I. and also let the House know the action taken against the Margis for the acts of violence so far committed by them and the steps proposed to be taken to curb these acts of violence, including the ban of the Anand Marg in this country?

SHRI CHARAN SINGH: The note shows that they are Anand Margis, but it does not follow that they are Anand Margis. It may be a mere fake just to put the police off the track. Still, the police is investigating both the possibilities.

If necessary, it will be ensrusted to the C.B.I., but today it is not considered necessary.

श्री नाथू सिंह : (दौसा) : अध्यक्ष महोदय, पिछले दिनों से इस तरह की घटनायें बहुत अधिक हो रही है। जिस दिन यह राबरी बैंक में हुई उस दिन दो और घटनाएं हुई। यह घटना सोमवार की है जिस दिन करोलबाग बाजार बन्द रहता है। तो जिस दिन मार्केट की छुट्टी हो, वहां पर पब्लिक निगरानी न कर सके उस दिन दिल्ली जैसे बड़े शहर में पुलिस की व्यवस्था ठीक ढंग से होनी चाहिए। इस कमी की वजह से ही यह घटना हुई।

दूसरी चीज यह है कि जो व्यक्ति डाका डालने आये मैं अन्दर घुसे और बिल्कुल निश्चित स्थान पर तुरन्त चले गए। इसका मतलब है कि उन्हें पहले ही पता था कि किस कैबिन में कौन बैठता है और कहां पैसा रखा जाता है। उनको सारी सिचुएशन का पहले से पता था। इससे ऐसा महसूस होता है कि शायद उस बैंक के कर्मचारियों से उनका पहले से कुछ सम्बंध रहा हो .....

श्री चरण सिंह : यह बात पुलिस की तहकीकात के लिये है या मेरे लिये है ?

श्री नाथू सिंह : अध्यक्ष महादय, पिछले दिनों अधिकतर जो इस तरह की लूटपाट की घटनाएं हुई है, वे बैंकों में हुई हैं और इस समय अधिकतर बैंकों में जो यूनियन्ज है, वे सी० पी० आई० कन्ट्रोल्ड—ए०आई०टी०यू०सी०—यूनियन्ज है, और उन्हीं बैंकों में ऐसी घटनाएं हुई है, खास कर जनता पार्टी की सरकार के आने के बाद ।

इसलिये मैं गृह मंत्री जी से जानना चाहता हूं—बैंकों में इस तरह की घटनाओं को रोकने के लिए, जैसे विदेशों के बैंकों में कस्टमर्स का आटोमेटिक फोटोग्राफ होता जाता है, वहां पर टेलीविजन लगा होता है, क्या ऐसी व्यवस्था आप यहां के बैंकों में भी करवायेंगे ताकि उनकी फोटो ली जा सके और जो डाका डालता है या चोरी करता है, उसका पता लगाया जा सके ?

मैं यह भी जानना चाहता हूं कि 1975 से लेकर अब तक इस तरह की बैंकों को लूटने और रौबरी की कितनी घटनाएं हुई हैं ?

श्री चरण सिंह : आप एक सवाल पूछिये।

MR. SPEAKER: Please come to the question.

श्री नाथू सिंह : मैं सवाल ही पूछ रहा हूं—अब तक जितने बैंकों में रौबरीज हुई हैं—जैसा मैंने अभी कहा था कि वहां पर यूनियन्ज बनी हुई हैं—क्या जनता पार्टी की सरकार को बदनाम करने के लिए तो ऐसा नहीं हो रहा है ? विदेशों में जिस तरह के टेलीविजन कैमरे बैंकों में लगे होते हैं—क्या वैसी व्यवस्था

प प यहां भी करायेंगे ? आनन्द मार्ग के बारे में जो पत्र वे वहां छोड़ कर गये हैं—क्या उसके बारे में कुछ और सबूत मिले हैं, जिससे कि उसके बारे में कुछ पता लग सके ?

श्री चरण सिंह : कितनी डकैतियां पिछले साल में बैंकों में पड़ी—ये फिगर्स तो इस वक्त मेरे पास मौजूद नहीं हैं, लेकिन ऐसा लगता है कि माननीय मित्र को जरूर मालूम है और जिस तरह से डकैतियों को रोका जा सकता है—इस का भी उनको ज्यादा तजुर्बा मालूम होता है, मुझको उतना नहीं है। मैं पुलिस वालों से कहूंगा कि आपके तजुर्बे से फायदा उठाने की कोशिश करें। जहां तक आपने जो सुझाव दिये हैं, उन पर मैं विचार करूंगा।

SHRI P. VENKATASUBBAIAH (Nandyal): On a point of order. When a calling attention is tabled by certain Members, you call upon only those Members to put the question and the Minister replies. When the reply is obtained, it becomes the property of the House. When the Minister does not give satisfactory reply, it is the practice that any Member can stand up and seek clarification from the Minister because the answer was not satisfactory. But you said that only those members whose names appear in the calling attention notice are entitled to ask questions. In practice, the reply of the Minister is the property of the House and any member can get up and seek clarification. I want your ruling on that.

MR. SPEAKER: The ruling is that in the calling attention only those members whose names are listed, are entitled to ask the question. If it is a Short Notice Question, others are allowed.

SHRI P. VENKATASUBBAIAH: But when it is a question of clarification only.

MR. SPEAKER: Rule 197(2) says: "There shall be no debate on such statement at the time it is made but each member in whose name the item stands in the list of business may, with the permission of the Speaker, ask a question."

SHRI P. VENKATASUBBAIAH: But for seeking a clarification, we can seek your permission.

श्री नाथू सिंह : मेरा प्वाइंट आफ आर्डर है, मैं प्रश्न नहीं पूछ रहा हूं। मैं ने यह पूछा था कि अब तक जितनी घटनाएं बैंकों में डकैती की हुई हैं, उन को देख कर पता लगाया जा सकता है कि ये क्यों होती हैं। इसका उत्तर माननीय मंत्री जी ने यह दिया कि माननीय सदस्य को यह ज्यादा पता होगा कि इस तरह की घटनाएं कब तक हुई और क्यों हुई। इस का मतलब यह है कि ऐसी घटनाएं मैं करता हूं। मेरा प्वाइंट आफ आर्डर यह है कि यह मंत्री जी जब ऐसे प्रश्न किये जाते हैं, तो उनका जवाब सीरियस होकर दें न कि उन को इस तरह की बातें करनी चाहिएं।

MR. SPEAKER: I do not think he complimented you like that. That is not a point of order.

MR. SPEAKER: The hon. Minister of Defence to make a statement.

SHRI K. LAKKAPPA (Tumkur): Sir, today is Babuji's 71st birthday. On my behalf and on behalf of my party on this side of the House, I wish him happy returns of the day.

SHRI DHIRENDRANATH BASU: (Katwa): I wish him many happy returns of the day.

SHRI VASANT SATHE (Akola): I also join my hon. friend in congratulating Babuji on his 71st birthday.

12.32 hrs.

STATEMENT RE PRESS REPORTS ABOUT PROPOSAL TO ACQUIRE A NEW TYPE OF AIRCRAFT FOR INDIAN AIR FORCE

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): Mr. Speaker, Sir, yesterday, the hon. Member, Shri Shyamnandan Mishra, made a reference in the House, under rule 377, to some reports said to have appeared in the British press about the proposal to acquire for the Indian Air Force a new type of Aircraft to replace the ageing fleet of Canberras and Hunters.

I sought your permission to make this statement in order to lay before the House the facts in regard to this matter.

The House is already aware of the decision in principle to acquire a new type of Aircraft to replace the Canberras and the Hunters which are due to be phased out of service in the coming years. The House is also aware of the fact that three kinds of aircraft are under consideration in this regard, namely, the British Jaguar, the French Mirage F-1 and the Swedish Viggen.

I would like to repudiate any suggestion that final decision has been taken to acquire one or the other of these aircrafts.

I should like to state categorically that no dicision has been taken so far as between these three. Government had deputed a high-level Team to evaluate these aircrafts, composed of the then Defence Secretary, the new Defence Secretary who was until recently the Secretary for Defence Production, the Finance Secretary, the Chief of the Air Staff and the Financial Adviser for Defence.

The team held detailed negotiations and discussions with the three Manufacturers as also with the Governments and the Air Forces of the three countries concerned, with a view to an objective comparative evaluation of the three competing proposals. The team took into account the various relevant aspects such as their operational and technical characteristics; costs and other relevant implications of manufacture in India; prices, overall costs and economics of purchase, production, operation and maintenance.

The Team submitted its report only a few days ago. The same will be considered by the Cabinet Committee on Political Affairs. The final decision will be taken by this Cabinet Committee.

I need hardly assure the House that whatever decisions are taken in the matter and whichever of the three competing aircrafts is finally selected by the Cabinet Committee, the best interest of the country will be the sole consideration kept in view.

The Hon'ble Member, Shri Mishra has chosen to rely upon some reports said to have appeared in the foreign Press—in one of the countries which are interested in selling their aircraft. He has talked of all sorts of rumours and pressures in Delhi, and of slush money, and at the same time says that "he would not like the impropriety of these reports to prejudice the case even of the aircraft whose case they seem to be canvassing."

SHRI SHYAMNANDAN MISHRA (Begusarai): See my objectivity.

SHRI JAGJIVAN RAM: Having carefully read through the Press Reports upon which he has relied, I cannot find even in those reports the remotest hint of any influence or pressure being applied. It is, therefore, quite intriguing to me, I must say, why a senior Member like Shri Mishra felt called upon to make the statement in the House, and why he should have chosen to make such unwarranted insinuations which have no foundation of any kind.

SHRI SHYAMNANDAN MISHRA: On a point of order. Sir, the hon. Defence Minister has submitted that that there have been insinuations in my statement. I even now firmly stand by what I submitted yesterday.

(*Interruptions*)

It is not for him and let me say that one cannot attribute anything to any hon. Member when the thing is not present in the statement. Now this is something. And secondly, Mr. Speaker....

(*Interruptions*)

SHRI K. LAKKAPPA (Tumkur): On what basis, he has raised a point of order?

(*Interruptions*)

MR. SPEAKER: Kindly formulate your point of order.

(*Interruptions*)

SHRI SHYAMNANDAN MISHRA: I am asking the Chair.....

(*Interruptions*)

MR. SPEAKER: What is the breach of the law or the rule?

SHRI SHYAMNANDAN MISHRA: The hon. Defence Minister has said that in the reports, there is no mention about any kinds of influences being exercised in this matter and it is Mr. Mishra who had brought in this. Now Mr. Speaker, I would like to submit, with all solemnity, that the report says that the officers make no secret of their preference for this kind.....

MR. SPEAKER: What is the point of order?

SHRI SHYAMNANDAN MISHRA: The point is that he is reading into my.....Mr. Speaker, there can be no two standards of judgement, so far as the Minister and the Member.....

MR. SPEAKER: No, no.

SHRI SHYAMNANDAN MISHRA: He is attributing something to me.

MR. SPEAKER: I also suspect....

SHRI SHYAMNANDAN MISHRA: No, here is a statement.

MR. SPEAKER: There is an inference that you had attacked somebody.

SHRI SHYAMNANDAN MISHRA: I will take up that matter with your permission some time later what you have been permitting and what you have objected to. That is a matter. I shall take up separately, with your permission, giving concrete instances in this House of what you have permitted in this House and what you have taken objection to. But here is a point which concerns me. Have I brought in those influences or those influences are not at work when the officer....

MR. SPEAKER: What is your point of order?

SHRI SHYAMNANDAN MISHRA: The point of order is that no Minister can bring in something which the hon. Member has not said. Now he says that the undue influences are there inherent in the report which I have quoted so extensively in my statement, and when these papers are publishing reports, that in itself is an undue influence which is being exercised; the hon. Minister has said that. I repudiate this suggestion. After all, we have to make our point of view clear.

(*Interruptions*)

SHRI VASANT SATHE (Akola): This is not a point of order.

MR. SPEAKER: I have not seen any point of order.

(*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): I want to say....

MR. SPEAKER: I have to decide, not you.

(*Interruptions*)

SHRI SHYAMNANDAN MISHRA: My point of order is this. I made a statement yesterday. That statement was made with your permission. The statement has given extensively quotations from newspaper reports. If the hon. Minister is interpreting the newspaper reports, I can also very well interpret them to imply exercise of undue influence. You were trying to protect them yesterday. The hon. Minister is not competent to say that these newspaper reports themselves do not constitute an undue influence. That is the point of order. You were pleased to make some observations yesterday. My submission is that you have to make some observations with regard to the interpretation that the hon. Defence Minister has made.

MR. SPEAKER: I see no point of order.

SHRI SAUGATA ROY: There is a certain personal explanation on ing personal explanation by Members. Yesterday we had a matter raised under rule 377 and in reply to that, the Minister has given some statement. Now, you have allowed a certain personal explanatation on that. Will you allow a debate on that?

MR. SPEAKER: I do not allow a debate.

SHRI HARI VISHNU KAMATH (Hoshangabad): The hon. Defence Minister has made a statement clearing the air. But in that context, I would like to invite your kind attention to sub-rule (2) of rule 54 because I feel that this matter affects the rights of Members *vis-a-vis* the Ministers. Sub-rule (2) of rule 54 relates to Short Notice Questions. I had given notice of a Short Notice Question on the same subject which you, in your wisdom, had admitted—it was only three or four days ago. I received a reply this morning dated the 4th April, 1978, saying that "the Minister has regretted his inability to accept the short notice of the question...."

MR. SPEAKER: On a point of correction. I had not admitted the Question. You are on a wrong basis.

SHRI HARI VISHNU KAMATH: The letter which I have received says:

> "I am directed to inform you that the Minister has regretted his inability to accept the short notice of your Question noted above."

MR. SPEAKER: The normal practice is that we call for a report from the Minister on facts. After getting the facts, I decide whether I should admit or not. After calling for the report, I decided not to admit the Question.

SHRI HARI VISHNU KAMATH: Now that the Minister has made a statement clearing the air, I would request that this statement may be treated as an answer to my Short Notice Question and supplementary questions on that may be allowed.

MR. SPEAKER: No. That is not allowed.

12.44 hrs.

STATEMENT RE. RETRENCHMENT OF HARIJAN SAFAI KARMACHARIS IN BABINA CANTONMENT BOARD

MR. SPEAKER: Prof. Sher Singh. You may lay it on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): Sir, I beg to lay on the Table a statement clarifying the matter raised under rule 377 by Shri Laxmi Narain Nayak in the House on the 8th March, 1978, regarding the retrenchment of 22 Harijan Safai Karmacharis in Babina Cantonment Board.

Statement

Shri Laxmi Narain Nayak, MP had raised under Rule 377 the following matter in the House on 8-3-1978:—

"22 Harijans Safai Karmacharis who had been working for several years in Babina Cantonment Board have been retrenched. He demanded that they should be taken back in service and all employees working in Cantonment area on a temporary basis should be made permanent".

With your permission, Sir, I want to make the whole position clear.

Every year, Station Headquarters Babina enter into an agreement with the Cantonment Board for carrying out certain works on their behalf such as removal of rubbish and filth, cleaning of roads, cleaning of roadside drains and main drains. The requirement of staff for these purposes is determined by a Board of Officers convened by the Station Headquarters for this purpose. Accordingly, during the financial year 1977-78, 207 sweepers (60 for cleaning of roads and 147 for cleaning of drains) were authorised in the conservancy agreement as per recommendations of the Board of Officers held in December 1976. For the ensuing financial year 1978-79, a fresh Board of Officers was convened by the Station Headquarters in accordance with the normal procedure to assess the requirement of conservancy staff and other services to be rendered to the troops by the Cantonment Board, Babina. The Board of Officers after carrying out physical survey of the area, recommended 163 sweepers (47 for roads and 116 for drains) amongst other conservancy staff. While recommending the revised strength of conservancy staff for the coming financial year, the Board had been guided by the need for exercising maximum economy in Defence expenditure as per instructions on the subject and observations made by the audit authorities on the conservancy agreement for the year 1977-78, with regard to provision of leave reserve etc. The Board further took into consideration the improved road conditions while deciding the revised work-load.

Based on the recommendations of the Board of Officers, 44 sweepers had to be reduced from the strength authorised for the year 1977-78. Since 18 vacancies were already available in the Cantonment Board, it was decided to retrench 26 sweepers after absorbing 18 sweepers against the existing vacancies.

The matter was, however, reviewed by Headquarters Central Command and instructions were issued by them to the President, Cantonment Board, Babina, on 27-2-1978 to the effect that no Safai Karmachari should be discharged with effect from 28-2-1978; they should continue to be in service and the conservancy agreement should be revised and for this purpose the Board of Officers should be reassembled to reassess the strength of conservancy sweepers to be employed by the Cantonment Board, Babina, in consultation with the Station Headquarters.

It has since been confirmed by the Cantonment Board authorities that all the discharged employees have been reinstated.

So far as the demand for the confirmation of temporary workers in the Cantonment area is concerned, it may be mentioned that the confirmation of temporary employees depends on the number of permanent vacancies available which are required for work of permanent nature and temporary employees are made permanent to the extent of availability of permanent vacancies in each category/grade.

12.45 hrs.

MATTERS UNDER RULE 377

(i) LEGISLATION FOR EQUAL PAY FOR EQUAL WORK FOR BEEDI WORKERS IN THE COUNTRY.

श्री वीरेन्द्र प्रसाद (नालन्दा) : अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत यह निवेदन करना चाहता हूं कि पूरे भारतवर्ष में बीड़ी मजदूरों की संख्या करीब 30 लाख है जिसमें पचास हजार बिहार राज्य में है, दस हजार नालन्दा जिले में हैं। प्रत्येक राज्य में इस सम्बन्ध में अलग-अलग कानून एवं नियम हैं। इस रोजगार में भारी संख्या में लगे मजदूरों को देखते हुए उसमें एकरूपता लानी चाहिये। समान काम के लिए समान मजदूरी के आधार पर मजदूरी तय करने में सरकार को पहल करनी चाहिये। मजदूरों की व्यवस्था में सुधार हो, मालिकों के शोषण से इनको बचाने के लिए वर्तमान कानून में संशोधन करना चाहिये। महंगाई भत्ता समय पर मिले, इसकी व्यवस्था करनी चाहिये। नालन्दा जिले में अभी तक सरकारी आश्वासन के बावजूद भी 22 पैसे महंगाई भत्ता मजदूरों को नहीं मिल पाया। मजदूरों पर दबाव डालने के लिए मालिक काम का घंटा कम देते हैं, मजदूरी का भुगतान समय पर नहीं करते।

सरकार को इस ओर ध्यान देना चाहिये। बीड़ी मजदूरों को आइडेंटिटी कार्ड मिलना चाहिये। डाक्टर को बीड़ी गोदामों में जहां मजदूर काम करते हैं, वहां जाकर मजदूरों के स्वास्थ्य की देखभाल करनी चाहिये और दवाई देनी चाहिये। इसकी भी व्यवस्था सरकार स्वयं करे या मालिकों से कराये।

(ii) IMPENDING CLOSURE OF INDUSTRIES IN SAURASHTRA REGION OF GUJARAT DUE TO SHORTAGE OF STEAM COAL ARISING FROM NON-AVAILABILITY OF WAGONS

श्री धर्मसिंहभाई पटेल (पोरबन्दर) : अध्यक्ष महोदय, लोकसभा के नियम 377 के अन्तर्गत मैं लोक महत्व के विषय "स्टीम कोयले के वैगनों के अभाव से गुजरात के सौराष्ट्र प्रदेश के पोरबन्दर—राणावाव—मोरबी—राजकोट, भावनगर—जामनगर, जूनागढ़ वगैरह क्षेत्रों में उद्योगों का बन्द होने" के बारे में एक संक्षिप्त वक्तव्य देना चाहता हूं।

स्टीम कोयले के वैगनों के अभाव से हमारे गुजरात के सौराष्ट्र प्रदेश में निम्नलिखित पांच उद्योगों या कारखानों का उत्पादन बन्द हो गया है या हो रहा है।

(1) सौराष्ट्र सीमेंट एंड कैमिकल इंडस्ट्रीज लि० राणावाव, जिला जूनागढ़ (गुजरात) की प्रतिदिन 2600 टन सीमेंट उत्पादन करने वाली इस सीमेंट फैक्टरी में से प्रति दिन 1000 टन सीमेंट उत्पादन करती हुई एक कीलन स्टीम कोयले के वैगनों के अभाव से 27-3-78 के बन्द हो गई है, इससे 700 मजदूर बेकार हो गये हैं।

इस समय फैक्टरी को प्रतिदिन 500 टन कोयले की जरूरत होती है। इसलिये फरवरी और मार्च से कोयले की तंगी या कमी प्रवर्तमान थी। अनामत कोयले का स्टाक भी खत्म हो गया। सीमेंट का पूर्ण उत्पादन करने के लिए प्रति दिन 500 टन कोयले के हिसाब से प्रति माह रेलवे के 7 वैगनों की एक रैक की जरूरत पड़ती है। राणावाव कोयले के क्षेत्र से बहुत दूरी पर है, इस सीमेंट फैक्टरी को मध्य प्रदेश की खदानों में से कोयला वैगन आते हैं। सीमेंट उत्पन्न करती, इस फैक्टरी की कीलन एक दिन बन्द रहे और दूसरे दिन चालू करें तो कम्पनी को प्रति दिन एक लाख रुपये का नुकसान होता है। क्योंकि कीलन में हुई ईंटें गिर जाती हैं, इन्हें फिर लगाना पड़ता है। श्री सौराष्ट्र सीमेंट एंड कैमिकल इंडस्ट्रीज

लि०, राजावाव के मैनेजमैंट ने भारत सरकार के रेलवे मंत्रालय को, कलकत्ता भावनगर, बम्बई के रेलवे के वरिष्ठ अधिकारियों को और गुजरात सरकार को पत्रों से, तारों से कई बार ध्यान खींचा है, तो भी इसका कोई परिणाम आया नहीं है। इससे यह सीमेंट उद्योग को, मजदूरों को और सरकार को नुकसान होता है, और सीमेंट की सप्लाई कम हो जाने से लोगों को मुश्किलें बढ़ जाती हैं।

(2) स्टीम कोयले के अभाव से गुजरात के सौराष्ट्र प्रदेश के पोरबन्दर शहर में स्थित श्री जगदीश आयल इंडस्ट्रीज प्राइवेट लि०, पोरबन्दर की वनस्पति उद्योग की फैक्टरी को भी प्रति दिन 10 टन के हिसाब से प्रति मास 300 टन स्टीम कोयले की जरूरत पड़ती है। इस इंडस्ट्री को 1-9-77 से 20-2-78 के दौरान सिर्फ 377 टन कोयला मिला था। अब यह वनस्पति इंडस्ट्री भी बन्द हो गई है। इसके मैनेजमैंट ने तारीख 13-2-78 से चीफ आपरेटिंग सुपरिन्टैंडेंट, वैस्टर्न रेलवे, बम्बई को तारीख 8-2-78 से ज्वाइन्ट डायरेक्टर ट्रांसपोर्टेशन (कोल), ईस्टर्न रेलवे, कलकत्ता को पत्रों से और 7-2-78 से तार से ज्वाइंट डायरेक्टर ट्रांसपोर्टेशन (कोल) को कोयले के वैगनों को तुरन्त भेजने के बारे में ताकीद की थी तो भी रेलवे तंत्र ने कुछ किया नहीं।

(3) इसी तरह पोरबन्दर के कैमिकल के बड़े उद्योग श्री सौराष्ट्र कैमिकल्स लि०, पोरबन्दर की भी स्टीम कोयले से बनती हुई बिजलीघर को भी तंगी हो गई है। इससे यह बड़ा उद्योग भी बन्द होने की स्थिति में आ गया है।

(4) सौराष्ट्र प्रदेश के मोरबी शहर में रूफिंग—टाइल्स बड़े पैमाने पर बन रही हैं, तो इन उद्योगों को भी जनवरी, 78 से स्टीम कोयले के वैगन न मिलने से बहुत रूफिंग टाइल्स के कारखाने बन्द हो गये हैं और प्रतिदिन बन्द हो रहे हैं। इससे 5,000 मजदूरों की रोजी का सवाल उठा है। इस उद्योग के एसोसियेशन ने भी भारत सरकार और गुजरात सरकार का ध्यान आकर्षित किया है, तो भी कुछ नहीं हुआ है।

(5) थोड़े ही दिनों पहले पोरबन्दर की महाराणा कपड़ा-मिल स्टीम कोयले के अभाव से बन्द हो गई थी, फिर थोड़े कोयले के वैगन आने से चालू हो गई है, परन्तु अब इन्हें पूरे कोयले के वैगन मिलना जरूरी है ताकि नियमित रूप से चल सके।

तो हमारे उल्लिखित उद्योगों को तुरन्त कोयले के वैगन प्राथमिकता से मिलें, ऐसा प्रबन्ध करने के लिये भारत सरकार के रेलवे मंत्रालय, और ऊर्जा मंत्रालय के कोयला विभाग और उद्योग मंत्रालय से मैं प्रार्थना करता हूं।

SHRI RAGHAVJI (Vidisha): Sir, I have also given a notice under Rule 377.

MR. SPEAKER: All the notices received are considered; if you give today, it will be considered for tomorrow.

श्री राघवजी : चार दिन पहले दिया है।

12.45 hrs.

DEMANDS FOR GRANTS, 1978-79—Contd.

MINISTRY OF WORKS AND HOUSING, AND MINISTRY OF SUPPLY AND REHABILITATION—Contd.

MR. SPEAKER: We will now take up discussion and Voting on the Demands for Grants under the control of the Ministry of Works and Housing and the Ministry of Supply and Rehabilitation.

Shri Yuvraj. Please be brief. You have already taken more than eight minutes.

श्री युवराज (कटिहार) : अध्यक्ष महोदय, मिनिस्ट्री आफ़ वर्क्स एंड हाउसिंग, और सप्लाई एंड रीहैबिलिटेशन की डिमांड्स पर अपना निवेदन करते हुए मैंने विभाग की गड़बड़ी की तरफ़ ध्यान आकृष्ट करने की कोशिश की है। वर्क्स विभाग के जिम्मे आफ़िसेज और टाउनशिप्स के निर्माण का काम है। रूरल एरियाज में मकान बनाने का दायित्व स्टेट गवर्नमेंट्स पर है। अरबन एरियाज में, दिल्ली और अन्य बड़े नगरों में, सरकारी कर्मचारियों के लिए आवास और बड़े दफ़्तरों के निर्माण का काम हाउसिंग विभाग द्वारा किया जाता है।

यह विभाग पालिसी, या कोआर्डिनेशन, या कंस्ट्रक्शन या बजटिंग का काम करता है, लेकिन जिस ढंग से पुरानी गवर्नमेंट काम करती थी, उससे कुछ अलग हट कर, कुछ-रेडिकल चेंजिज ला कर, यह विभाग आवास की समस्या को हल करने की दिशा में कुछ कर रहा है, ऐसा मुझे नहीं लगता है। दिल्ली शहर में लगभग 250 हाउसिंग बिल्डिंग कोआपरेटिव सोसायटियां हैं, जिन में से केवल कुछ ही सोसायटियां मकान बना पाई हैं। जो लोग लोकल और सैन्ट्रल हैं, वे तो अपना काम करा लेते हैं, लेकिन लो पेड एम्प्लाईज और ग़रीब आदमियों की सोसायटियों को कोई मदद नहीं दी जाती है।

1959 में रीहैबिलिटेशन मिनिस्ट्री के एम्प्लाईज ने, जो साधारण लोग हैं, एक हाउसिंग बिल्डिंग कोआपरेटिव सोसायटी बनाई। 1969 में—दस बरस के बाद—उसे 60 एकड़ ज़मीन आफ़र की गई। इस सोसायटी ने 14 लाख रुपया डिपाजिट किया लेकिन इस के बावजूद उस का काम आज तक पूरा नहीं हुआ है, अधूरा पड़ा हुआ है। विभाग की ओर से कई अड़चनें और बाधायें डाली गई हैं। यह प्रयत्न नहीं किया गया है कि यह काम तीव्र गति से हो। विभाग की ओर से असहयोग ही हुआ है, कोई सहयोग नहीं मिला है। पिछली गवर्नमेंट के वक्त में चार चार दफ़ा आश्वासन दिये गये। ज़मीन का ब्यूटेशन भी हुआ, लेकिन आज तक हाउसिंग के कंस्ट्रक्शन का काम नहीं हुआ है। मैं मंत्री महोदय का ध्यान इस तरफ़ आकर्षित करना चाहता हूं कि रीहैबिलिटेशन मिनिस्ट्री के इन साधारण एम्प्लाईज की कठिनाई को दूर करने के बजाये उस की उपेक्षा की गई है। सारे देश में यही हालत है। रूरल एरिया में तो गरीबों की हालत और बदतर है। एक नेशनल हाउसिंग पालिसी इन्होंने बनायी और उस के मुताबिक यह तय हुआ कि गरीब लोगों को 15 सौ रुपये दिए जाएंगे उसके बजट के मुताबिक। राज्य सरकार के द्वारा यह काम कराया जा रहा है। लेकिन आप देखें कि हम लोग जो पैसे उनको देंगे उस पैसे का सदुपयोग होगा। इसलिए आप जहां जहां गरीबों के आवास की व्यवस्था करें वहां वह उन्हें कांक्रीट में दें और रूरल एरिया में जो सामान मिले जैसे टाइल्स हैं या ऐस्बेस्टस हैं, लकड़ी है, यह लेकर हम गरीबों को दें जिससे यह काम हो सके।

एक बात और कहना चाहूंगा। 1939 में जब लड़ाई छिड़ी थी उस वक्त इन का एक विभाग प्रोक्योर करने के लिए बना डायरेक्टर जनरल सप्लाई ऐंड डिस्पोजल का। वही विभाग तमाम सप्लाई का काम आज भी करता है। लड़ाई के जमाने में प्रोक्योर करना और हिन्दुस्तान की चीजों को बाहर भेजना, यही मुख्य काम इस विभाग का था। उस समय जो बड़े बड़े ठेकेदार थे जो ब्रिटिश गवर्नमेंट के सायक थे और उन को माल सप्लाई करते थे उन्होंने करोड़ों रुपया कमाया। जब लड़ाई

खत्म हो गई तो डिस्पोजल का काम भी उन लोगों ने किया । वही विभाग आज भी बना हुआ है । जो बड़ी बड़ी खरीद होगी वह उस के द्वारा होगी । वह सब स्टैंडर्ड क्वालिटी की चीजें सप्लाई करते हैं और उस से तमाम गड़बड़ घोटाला सम्पूर्ण देश में हो रहा है । रेलवे में, पी ऐंड टी में और दूसरे कुछ विभागों में अलग सप्लाई का काम होता है । तो मेरा कहना यह है कि यह डायरेक्टर जनरल सप्लाई ऐंड डिस्पोजल का विभाग रखने की कोई जरूरत नहीं है । बिलकुल इसमें कंसेन्ट्रेशन हो रहा है और करप्शन बढ़ रहा है । इसको तोड़ने की जरूरत है । इन शब्दों के साथ मैं अपनी बात खत्म करता हूं । लेकिन एक बात कह देना चाहता हूं ।

उपसभापति महोदय : पहले आप खत्म करते हैं और फिर भाषण करते हैं ।

श्री दुबराज : 18 जुलाई, 1977 को श्री लखन लाल कपूर ने एक प्रश्न किया था—कि अतारांकित प्रश्न संख्या 3811, उस का उत्तर काफी असन्तोषजनक आया । उन्होंने कई बार उस के लिए चिट्ठी लिखी । उस का केवल ऐकनालेजमेंट किया गया, केवल रस्म-अदायगी के लिए जवाब दिये गये लेकिन उस का कोई हल नहीं निकाला गया । इस तरह हम जो समस्याएं उन के सामने रखेंगे उन का कोई हल नहीं सोचा जाएगा, कोई उस के लिए रास्ता नहीं निकाला जाएगा तो हमारी कठिनाई बढ़ेगी । इन शब्दों के साथ मैं अपनी बात खत्म करता हूं ।

SHRI MUKUNDA MANDAL (Mathurapur): At the very outset I will raise certain points to which, I hope, the Minister will pay his attention.

In this report of the Housing Ministry it is said that housing facilities will be provided to the employees, etc. While formulating the housing policy I request the Minister to make necessary provision for accelerating provision of housing facilities to the poorer persons in the rural areas because the poorer sections of our society like the landless peasants have no shelter to live under. So if any provision is made for their purpose, at least they will be benefited and the country like-ours will be benefited.

Again, I think the Ministry is very keen regarding clearance of the slums or improvement of the slums. But when I remember Calcutta, the thousands of slums which are there come to my mind and can you imagine, Sir, that civilised persons in this 20th century are living in these areas? The slums are in such a condition that man cannot live there. What steps have so far been taken by the government—I cannot understand. So I urge upon this Ministry the immediate necessity of paying attention to these slums because during the 30 years of Congress regime, it is found that nothing has been done for them. And no improvement is there. So, I request the hon. Minister to take necessary steps to clear the slums immediately.

13 hrs.

I want to mention here that after thirty years of Congress regime they mentioned 'talk less, work more'. But it was detected by the people that that was a hollow slogan. That is why they have driven them out. I want to request the Minister to make a note of it, improve the position and clear the slums so that people can live in a proper manner.

It is stated in the report that there is a provision of funds and the employees will be given necessary advace for the construction of houses. But there are so many difficulties—that after the submission of the application lot of time lapses and no response is given by this Department. A lucky few do receive money but by that time the cost of building material rises. That is why the advance given to them cannot satisfy their demand or requirement. I hope that the Minister will will make a note of it. I suggest, let the Ministry take the responsibility of the construction of the buildings if the Government has good wishes for them.

Additional money should be provided to the employees who are in difficulty because the cost of material has gone up.

In the Report, I feel, something wrong has been mentioned and there is something contradictory. The Report says:

> "The year 1977-78 brought new hopes and promises in tackling the continuing promises to refugees and repatriats. The Department of Rehabilitation geared itself to the task of accelerated implementation of rehabilitation schemes and relief operation with the major thrust on the economic rehabilitation of the displaced persons and repatriats and their integration into national economy."

I think it is contradictory. I think thousands of refugees are coming from Manna, Madam, Dandakaraniya and other places. They are creating problems in West Bengal. If such a report is given, I think there is something wrong.

There are reports of corruption against the bureaucrats in Manna and Dandakarinya. That should be looked into. I think that the Minister will take necessary steps so that corruption can be stopped.

In Delhi also I see there are thousands of refugees. I had an opportunity to go to Chittaranjan Park. There are thousands of refugees living here and there in Delhi. They are asking for shelter but they are not getting shelter. They have not yet been rehabilitated. Although it is stated in the Act of 1948—those who are gainfully employed in Delhi or anywhere else in India will be rehabilitated soon-yet they are not rehabilitated. I think the Minister will take necessary steps for their settlement at least. It is alleged that uniformity is not there in the case of determination of acquisition cost and the development cost; the manner of determination of cost which has been adopted in the case of Kalkaji is not adopted in the case of Chittaranjan area. I request the hon. Minister to take note of this and to rectify this anomaly.

The refugees had deserted their camps and they have sold out their belongings. Now Government is making arrangements for them to come back. I request the Department and the Ministry concerned to see that their belongings should be given back to them. Necessary financial assistance for resettlement should be given to them.

Some of our Congress friends have alleged that the West Bengal Government is doing nothing. But, Sir, it is only the Congress which has created this refugee problem. I hope that the Janata Government will take necessary steps for solving this problem.

Then, Sir, in regard to the Department of Supply I wish to submit that there is a decreasing trend in the matter of purchase of products of the Khadi and cottage and small scale industries. This should be set right. I am not going into the details as I do not have time. I hope that necessary steps will be taken by the hon. Minister in this regard.

Then, Sir, regarding Hindi, the Report says that arrangements have been made for the propagation of Hindi. May I ask the Minister through you, Sir, whether the Department of Supply has been given the authority to propagate Hindi? Whenever I see propagation of Hindi, Hindi workshop, cash award scheme, publication and terminology, etc., I also want to see that necessary steps are taken also in respect of the other regional languages.

In conclusion, I would like to submit that the Ministry should not create any confusion among the people and they should not pressurise Hindi among the people of the different languages. Hindi can be introduced only by the understanding on the part of the people.

Sir, with these words I conclude. I support these Demands for Grants.

SHRI SAMAR GUHA (Contai): Mr. Speaker Sir, an impression created by the Ministry of Rehabilitation on various occasions in this House and also outside that there is not much residual problem for the refugees to get them rehabilitated. You will remember, I tried to raise this issue on several occasions and even in this session of Lok Sabha. Earlier I had raised it on innumerable occasions. Every time an impression was created that it is a Ministry just preparing itself to wind up because this Rehabilitation Department appeared to the Government and perhaps to the Minister concerned also as nothing but a redundant department or just a burden on them. There is a sudden eruption of the refugee on rush. you can call it a re-influx by the deserters, as they call them from the rehabilitation sites. It has created a new awareness, a kind of horror also, in the mind of the Government, not only in the mind of the Central Government, but other State Governments as well, about the problem of refugees and their rehabilitation.

13.09 hrs.

[SHRI DHIRENDRANATH BASU in the *Chair*]

Sir, it appears to me that neither the Central Government nor the Government of West Bengal nor the Government of Orissa nor the other Governments which are concerned with the problems of the rehabilitation of the refugees in Dandakaranya area have adequate minds, hearts, feelings or understanding of the problems of the rehabilitation of the refugees.

If it had been so, some of the Central Ministers or, at least the Rehabilitation Minister could have once visited the rehabilitation site. At least one of the Ministers or, if not the Chief Minister, at least, the Minister of Rehabilitation of West Bengal should have visited much earlier before the rehabilitation of refugees started. At least one of the refugee Ministers from Orissa should have visited that place. Dandakaranya is part of Orissa. They have got innumerable officers there who are indirectly involved.

None showed any, if I may use the word, understanding or feeling in the hearts or minds, for the proper rehabilitation of the refugees. Sir, you will remember, this House will remember that even during this session and even earlier session too, I tried to draw the attention of the hon. Minister about the necessity of sending a team of Members of Parliament to enquire into the conditions of refugees living in different camps and also in different refugees sites and also I had asked him to probe into the probability of the settlement of the refugees in the Andaman islands. But, Sir, unfortunately, it was bluntly refused by the hon. Minister. If the caution I had given earlier was taken notice of, perhaps, the situation that has developed would not have arisen.

Sir, the House is very thin now. But, we saw on innumerable occasions in this House, explosion of tempers, explosion of anger whenever any issue arose about the atrocities committed on harijans, scheduled castes or about their problems. But, I want to draw the attention of the House, and, through the thin House, perhaps, it will go outside, to the people at large, that these unfortunate refugees are awaiting rehabilitation for 10 or 15 years—1,30,000 refugees were in Deoli, Mana and other camps—and the refugees in Dandakaranya Area those who had been rehabilitated in Dandakaranya, seventy to eighty per cent of them, belong to harijans or scheduled castes. At least I expect Babu Jagjiwan Ram to issue a statement in sympathy with the present plight of the refugees who have gone out of Dandakaranya and who are still rotting in different camps and are facing a miserable situation in the sites which are called 'rehabilitation sites' without scope and necessary facilities for their economic rehabilitation. What a horrible scene it is! The hon. Minister has not gone there. Some of the

Ministers should have gone to West Bengal to see what a horrible sight it is. If there is one definition, it is a human hell if I am permitted to use the word. It is a scene of real human hell in Hastnara area of West Bengal just bordering the Sunderbans area where there are about 20,000 people. Nobody knows what it is. According to West Bengal figures the number of deserters is only 35,000. From the report in the press, it is about 8,000 people who are waiting in Waltair station and 5,000 in Koraput area. What a horrible scene it is—I used the words 'human hell'. What more hell it can be? There is no shelter; there is no relief arrangement; there is no food and there is no adequate medical facility. Sir, you know in this season there are hail storms, strong winds and what a miserable condition they are facing there. It is also not known to many Delhi papers because they do not carry that miserable situation that has been created in West Bengal. Everyday about a dozen people are dying like cats and dogs. They have no money to purchase wood so that they can burn their dead bodies. Dead bodies are thrown in the river Ishamati. West Bengal government is now saying many things but they should make a heart-search of their own also. We all—whether in the Opposition or in the Congress—tried to exploit refugees for political purposes. The present West Bengal Government is not above that complaint. They exploited them. They utilised them for political purposes. Let us not forget these parties who have formed the Government—my party was also there at that time excepting me—did not want that the refugees should go out of West Bengal. They did not want that they should be rehabilitated in Dandakaranya. They did not want that they should be rehabilitated in Andamans. Now, the hon'ble Minister is charry about Andamans but at that time Andamans was included in the territory of West Bengal. If Bidhan Chandra Roy wanted he could get rehabilitation done there. He could send as many refugees if he wanted to send there. At that time these Leftist friends—mine was the lonely voice—did not want the refugees to go to Andamans and other areas where adequate provision can be made for rehabilitation. Now, how heartlessly they are behaving. They are using police everywhere. If people are getting into Sunderbans area either by train or by boat or by trucks they are mercilessly beaten, thrown out and all their belongings are snatched away. They are being treated as costs and dogs and sent back to Koraput area. What is the result! Again they are coming back. You send them in tens and come back in hundreds. Why is it so! Brains are being utilised... intelligence brains. Why? They say saboteurs are working. They say agent provocateurs are working; some political agents are working. I say, some commensense should be left with us. Even if one ex-Mondal whose name has been mentioned, nobody can say what it is. This is only an assumption that some conspiracy is working behind. If you have some commonsense to understand these people—cent per cent of them—are cultivators. They are not to be easily swayed by cheap propaganda. For years together nobody has cared to enquire into the basic cause and basic reasons. No responsible person has even cared to go to Dandakaranya to know as to what their problems are. We are getting letters and letters. Many a time we have demanded on the Floor of the House for a team of Members of Parliament to be sent there but nobody cared. Now, their grievances are accumulated. As it happens in the case of a flood when the bundh is broken like a surge of a flood without having any consideration of the consequences that they will have to face they are coming out. They have sold out their houses, their belongings and their bullocks. They have now become desperate. They say we will not go back. Even if we are to die we will die. Do you think some—agent

provocateur, or some political instigator can create that kind of fanatic attitude in the mind of the people unless there is some basic fundamental reason to goad them to that situation of desperation where life is—if there is anything most valuable for a person it is life—they have come out of their, I should say, rehabilitation sites... To go where, they do not know.....aimlessly? They do not know where to go and what will happen? They have no money, they have no clothing, they have no shelter. Therefore, I would make an appeal to the Prime Minister that now the situation has developed to such a pass in the crisis that it will not be possible for any Minister either the Rehabilitation Minister, the Minister of West Bengal or the Minister of Orissa you tackle this problem. The dimension and magnitude of this problem has assumed a serious proportion. I warn the Central Government to keep this in mind that it is not only a human problem but these people are coming out in hundreds and thousands and much more than that the area where the refugees have been concentrating has already crossed 35,000 mark and more are coming. They say that there are about 40,000 deserters. These are press figures. I do not know. It is not only a human problem, but the people will be dying and are dying in hundreds. It is a serious law and order situation which is likely to develop in West Bengal. Particularly, in that area, already there is a conflict between the local people and the refugees.

13.22 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

And I warn this Government that the majority of the local people there are the Muslims and if it takes an ugly turn of a different type, we do not know where it will end because if the Hindus and Muslims of the local inhabitants are united against the refugees, we do not know what they will do. They are trying to forcibly occupy the schools and every shelter place in the area. Therefore, this situation has to be tackled very seriously and expeditiously. I had a talk with the Prime Minister. I made a request to the Prime Minister and I will again make an appeal to him, to this House, to tackle the problem expeditiously and quickly with a human consideration and compassion, with an understanding, with a feeling for the problems of the refugees. Let this Government and the country not forget that there are a set of criminals. If they are the by-product, they are the by-product of the national crime that we committed on them. They did not go out of their own. If there is any definition for the word prolitarians, an actual definition, they are the worst type of prolitarian. They have lost their human heart, everything they have lost. In the case of West Bengal refugees, they got compensation. But in the case of East Pakistan refugees they have not got a farthing as compensation. Their lands, their belongings, everything they left there. I would make a request to the Prime Minister to immediately go to Karaput area, convene a meeting of the Chief Ministers of West Bengal, Orissa and the Rehabilitation Minister of West Bengal, the Rehabilitation Minister of Orissa and the Rehabilitation Minister of the Central Government to find out ways and means to tackle this problem. Firstly, I should ask the Government not to try in a way as they are attempting to just huddle them together, bundle them together and pack them off in a train like cattle. This is not a way of doing things. Firstly, temporary shelter, if you can call it a shelter, should be built up and adequate medical and other relief should be given to them. These Ministers should sit together and try to resolve the problems. Some kind of high officials, Committee call it officials or Members of Parliament, whatever form, it should be an effective machinery, has to be devised to enquire into the problems and find out why these people left their rehabilitation camps

[Shri Samar Guha]

in such large numbers, almost like an avalanche and then persuade them, convince them that there is no place for them in West Bengal. It is a fact that they will turn only into a community of beggars in thousands. They will have to go back. But for that, a psychological condition has to be created. Do not utter heartlessly, do not give it to the press saying that they will not be given again rehabilitation benefit. This is a heartless way of expressing things and I may call it a tactless way of dealing with the problem. You have to treat the whole problem with a human consideration and human compassion.

Then I have to say a few words in the larger context of the refugee rehabilitation. It is not that the people are living only in the Malkangiri area. They are still in other places also. I said that about 1,30,000 refugees had been in different camps for the last 10 to 15 years. Because it is in the mind of the Rehabilitation Minister that the Rehabilitation Department has to wind up more quickly without giving proper consideration, whether their rehabilitation will be backed by proper condition of economic rehabilitation? They have been hurriedly sent to different sites. Perhaps the hon. Minister had had no time or opportunity to know that so many refugees were sent to Bihar and other areas; there were miserable pitiable stories, people were thrown in those areas with no facility, no possibility whatever for economic rehabilitation. Those people deserted in thousands and added to the thousands of beggars, beggar community in West Bengal. In this background I raised on the floor of the House the question of rehabilitation of refugees in Andamans. There was a high powered team constituted by the Central Government with secretaries of almost all the departments.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): How many families could be sent there?

SHRI SAMAR GUHA: I will reply to this question later on. The Secretaries of the planning department, Home Ministry, Finance ministry, Rehabilitation Ministry all these secretaries were constituted into a committee, after many months of sittings in Delhi they surveyed all the areas and Andamans and they made a report to the Central Government that by 1976, 75,000 refugees could be and In 1968 the then Home Minister sent a study team of Parliament and I was one of the members and I saw with my own eyes what was happening there. The Committee of secretaries made a field of survey and after making all kinds of surveys, had made this recommendation; if you want I shall show it tomorrow; it is in print and I have read out the relevant part of that report in the House that by 1976, 75,000 refugees could and should be rehabilitated. I have seen many areas were being cleared.

But for different reasons, for political considerations, the commitment that was made in this House by the earlier government on the basis of the field survey report by the highest ever committee that was formed, had been denied. I had a talk with the Prime Minister and I found that the government had not taken a decision to wind up the rehabilitation department nor has the government taken a decision that no refugee should be sent to Andamans. The Prime Minister says: there is scope and possibility; we shall explore it. But I do not know what has happened to the hon. Minister. Whenever this question is raised almost as a super command of the military general, he says: no single refugee from West Bengal can be sent to Andaman Island. The Prime Minister's views are different even today morning I had a talk with him.

In conclusion I should say that the sinners are not the refugees; it is a political and national sin and they are the victims of that sin. I should

also remind you that if any part of our country could claim that it has made the largest quantum of sacrifice and contribution to the freedom struggle, East Bengal can claim it. You will not find a single family in East Bengal, those who are now refugees, whose one or two family members had not spent 5, 10, 15 years in jail; there were two revolutionary centres of Jugantar; there was the headquarters at Dacca.

There is not a single jail in East Bengal which does not know the history of the martyrs who had been hanged in jail. I will again say that if there was any place in India, where there has been the least communal tension, communal feeling and the best relationship between the Hindus and the Muslims, it was in East Bengal. There had been communal riots, but they were inspired and instigated by the Britishers in those times to suppress their revolution movement. They are the victims of the political conspiracy. Keep it in mind. It is the responsibility of the Central Government, it is the responsibility that devolves on us on the basis of sacred commitment, sacred pledge that was given to the people who have been—if I may use a strong word—betrayed or who are the victims of the unfortunate and tragic circumstances of partition. I would only request finally that let the Rehabilitation Ministry work with a heart, with a mind, with a feeling and understanding of the problems of rehabilitation of the refugees, not only with compassion, but with necessary national perspective.

*SHRI S. K. SARKAR (Joynagar): Mr. Deputy-Speaker, Sir. I rise to support the demands of the Ministry of Rehabilitation and this I am doing with great pain in my heart. In my area, Hasnabad, 25000 refugees have come to take shelter under the bare sky from Dandakaranya. I have no words to describe the woeful condition under which they are living and it would be a matter of great satisfaction if some one from the Centre goes to see for themselves, the plight of those unfortunate people. It is with great regret that I am to say Sir that the Central Government has shown no sympathy for the solution of this problem. The State Government's reaction to the problem amounts to sending the refugee back to Dandakaranya. Of course it is a debateable point whether with the meagre resources the State Government all by itself would be able to tackle the problem or not, but there can be no denying of the fact that all the Bengalis feel hurt and frustrated at the attitude of the Central Government towards this problem. It is unbelievable how the central leadership can think of evading the responsibility in this regard. Mr. Deputy Speaker Sir, if we go through the history of the freedom struggle of our country and if one is to single out (one single and) maximum contribution made by one segment of the population then the honour would necessarily go to the people of Bengal particularly with East Bengal. It cannot be denied Sir that one out of three families in East Bengal had to suffer torture and even had to go to jail for their participation in the freedom struggle and it is really sad and lamentable that Central leadership should try to forget the contribution of these people. Central leadership is trying to forget to pay all the debt that they owe to these people. The persons who are weilding power from the high pedustal of authority of the Central Government in Delhi are trying to forget to pay all the debt but I must warn and warn solmaly that if we forget to acknowledge the contribution of these people we have to pay heavily for this. Today we are playing with the fates of these people. No, I should say we are playing a game of chess. There is no parallel to the sacrifices that the Bengalis had made far attaining the freedam of the country. Today of all the rehabilitation sites that are there

*The original speech was delivered in Bengali.

[Shri S. K. Sarkar]

in Andaman, Koraput, Bihar, Betia, surely Dandakaranya is the worst place of rehabilitation that we have chosen for these people. It is very difficult for every human being to leave his motherland his home and hearth and I fail to understand why the Central analyse leadership cannot understand this human sentiment and they should take long to why these people are deserting their camps. However, it is a matter of great satisfaction that the Prime Minister has given an assurance that he will personally look into the matter and if necessary he will make an on the spot inquiry and will appeal to the refugees to go back to Dandakaranya. I wish him a long life and I wish him all success. But it is a matter of great regret that Shri Sikander Bakht who is heading the Ministry of Rehabilitation has not said a single word which can enthuse these refugees. We cannot forget the fact that at the time of partition the then national leaders had given a solmn assurance that minorities coming from East Bengal and West Pakistan would be protected by the Government of India. What does it mean? What does the word protection mean? Obviously it means that the Government of India will give them the right to live in this country. They will be rehabilitated here. But what has happened to that assurance. We had entered into a pact with Pakistan It was the pact we are trying to avoid the issue. Even today I find the same attitude prevailing with the Central Government who are only trying to bypass the real issue but I must say and warn the Government that if they try to avoid this issue in the manner the earlier Government had done then history will reoogd it to be great betrayal. Mr. Deputy Speaker Sir, I think there is same sort of conspiracy in the matter. The Government heard by Indira Gandhi had amended the term refugee rehabilitation and they had only kept the word rehabilitation. Not only this the State Government headed by Shri Siddhartha Shankar Ray had given an impression to the country that the problem of rehabilitation of refugees was over and consequently he had seen to it that department of Rehabilitation was wound up. I therefore feel that there was a conspiracy that was hatched between the Central Government (not the present Government) and then State Government to deal with the issue in such a nonserious manner. But I thik a time has come when State Government and the Central Government must fulfil the assurance that was given to the refugees at the time of the partition of our country and that solemn assurance must be fulfilled at all costs. They must be given assurance that India is their homelsnd and if we are not able to do it we shall doing a great injustice to them. A great calamity is facing the country today and if we are not aware of it and if we do not become conscious of the dangerous situation that is growing then I must say Mr. Deputy Speaker Sir that a time will come when it would be beyond the power of the Government to tackle the situation. Today the refugees are not only coming from Dandakaranya but large number of minorities from the erstwhile East Bengal which was a part of Pakistan and today is being called Bangladesh are anxiously trying to cross over to India. In fact streams of people are coming every day by crossing over the border. On the other hand if the Central Government feel that by sealing the border they are going to solve the problem happily then I must tell them and warn them that we are being allowed to live in fools paradise. Sir it is a fact that every day 200 to 300 minorities are crossing over to West Bengal every day. The BSF are inflicting inhuman torture and firing on the refugees. To try to drive away these minorities from our border through torture and firing is in my opinion, no solution of the problem. What right the Central Government have I ask you Mr. Deputy Speaker Sir to break the promise that was given to the minorities of East Bengal that they would be protected by the Government of India when they come over to this country. What right the

Central Government has to break this solemn promise and if this BSF is acting so ruthlessly with these minorities. I must say they are acting against the law because it was a solemn promise given by the Government at the time of partition and that promise is being broken by the BSF. I must place them on the dock and charge them for the violation of the law and for the violation of solemn promise that was given to the minorities of the then East Bengal. The State of West Bengal is a small State which has manifold problems. It is already over populated and if over and above if refugees start pouring into the State from all directions then we will be crushed under the burden of such a colossal problem. Our social order has crumbled under such pressure, our economic order has crumbled and today we are pacing towards extinction. At this juncture if we do not take lesson of history then we will only have to face the consequences. Our Hindu brotheren from Bangladesh are being forced to come over to India. Their life, property and self-respect today is in danger. I have my relations in Bangladesh. I very often get letters from them. These letters make pitiable reading of the situation under which the Hindu minorities are living in Bangladesh. I have no doubt in my mind Sir that the day is not far off when the Hindu minorities of Bangladesh would be forced to come to India once again. If that situation arises what shall we do? Are we to keep our doors closed to them or we to drive them back and push them deep into the territory of Bangladesh. Are we to welcome them with bullets and shower machine guns bullets on them? What are we going to do with them? This is a serious problem and surely we cannot keep our eyes shut. If we really do it them I must say that we would be living in the fools paradise. In order to tackle this problem it is imperative that the Rehabilitation Department must assign top priority to this problem, treat it as a national problem and try to solve it with all sincerety and urgency that such a situation demands. Any look warm approach to this matter would be suicidal and therefore we the representatives of West Bengal in this House appeals to the Minister that he should rise to the occasion and give the problem a serious thought that it deserves and not try to deal it lightly because it is very serious matter and is pregnant with serious consequences.

Today a very explosive situation is developing in West Bengal where a new movement is going on in the State. The movement is termed as new home land in East Bengal. However illogical the demand may be but the human appeal that is inherent in it is important and Government can ignore it only at its own peril. They would be playing with fire; they would be playing with live bombs. Sir, it is quite immaterial whether the movement has my personal support or not but if the Central Government can support the demand of the Arabs for a home land in Palestine in the world forum of UNO, then certainly these persons —the minorities that are trying to come over to India and the refugees that are already here have a legitimate claim for a home land of their own. These persons have a right to live. These persons have a right to claim a home land. This home land must be created in the erstwhile East Bengal and if that cannot be done surely it must be on our own side of West Bengal and the Central Government must share all financial responsibilities for setting up this home land. If we fail in our efforts then we shall be playing with fire and we would never be able to suppress the exclusive movement that is growing slowly but surely. I would conclude my speech by quoting excerpts from a report prepared by Mr. Tariq Ali in support of my plea. Mr. Deputy Speaker Sir, you might be knowing that Mr. Tariq Ali is a Pak citizen

[Shri S. K. Sarkar]

who is presently living in London and is a noted Naxalite leader. In his publication "Explosion in the Sub-Continent" which was written in 1973 he writes and I quote:

"It has to be understood that the objective conditions in West Bengal today are such that the Congress Government will not be able to bring about any marked changes in the situation."

"It is obvious that any strategy for West Bengal has to take into account the existence of Bangaladesh and the struggle of the Left in that country. The right of the Bengali people to national self-determination cannot simply be confined to East Bengal and, therefore, a strategy has to be developed in terms of a united socialist Bengal and a co-ordinated struggle launched."

"Bengal, historically in the vanguard of the anty British imperialist struggle, the area which gave birth to the Indian revolutionary movement, may once again play a pilot role."

As a peace loving citizen of this country I must say that if the peace of our country, the culture of our country and democratic values of our country are to be retained and nurtured then the problem of the refugees is to be given the top most priority it must be considered a national problem and tackled on a war footing. I must with the folded hands appeal to the hon. Minister Shri Sikander Bakht that he should try to tackle the issue not in a light hearted manner even when I support the demands I record my anguish and my grief that I feel about the unfortunate refugees who the victims of circumstances to whom we owe a lot.

SHRI P. RAJAGOPAL NAIDU (Chittoor): Mr. Deputy-Speaker, Sir, housing is a great problem in this country not only in the cities but also in the villages. According to the statistics given by the Government, the requirement in the urban areas is 3.8 million units and in rural areas 11.8 million units. It is also stated here that 50 per cent of them will be one-room tenements. Therefore, they should be given facilities for construction of tenements which will have more space. Now in the rural areas five or six families live in a thatched hut. Therefore, the problem of housing in the rural areas is more acute and should be given more attention.

It is true that Government have some schemes for rural housing. One is housing for weaker sections. But that is not satisfactory. Even though there is reference in the report to the construction of 11.8 million units in the rural areas, there is no programme or any scheme. First of all, people must be given house sites. If we go by the statistics given in this booklet, only 60 per cent of the population in the rural areas have been given house sites. It is quite necessary to give house sites to the other people also without much delay. It should be done within a period of three or four years. But, unfortunately, neither is there any scheme for it nor is any finance provided for it. So, I would say that the Minister must allocate more funds for providing house sites in the rural areas.

With regard to the construction of houses, though it is mentioned that subsidies and loans would be given, no amount is specified with regard to subsidy. The weaker sections like harijans and other backward communities are very poor and they will not be able to construct houses without substantial subsidy from the Government.

In Andhra Pradesh the State Government was able to construct 75,000 houses. In Kerala also they have made some progress in this direction. But the difficulty is that they go by a type design, for which they give a loan of Rs. 1,800 to the poor people. That

design is not suitable because the space is too small. So, why not conduct some research and see whether thatched huts or some other modes of construction of houses could not be suggested to them. Even then, a major portion of the money is eaten away by the contractors and the poor people are not benefited. Unless there is participation of the poor people in the construction of those houses, unless the poor people are given permission to build houses the way they like, to suit their needs and requirements, no scheme will be successful. Now what happens in most of the houses for the poor is that two or three couples live in the same house. So, the space must be more to meet the needs of the large number of members in those houses. If those houses are constructed according to a type design, even one family will find it difficult to stay there. So, these people must be allowed to choose their own designs and construct the houses in the way they like.

Rural housing provides not only houses to the needy people but also employment in the rural areas, where there is acute unemployment. In many of the countries they take to housing to solve the unemployment problem. Likewise, we should also go in for housing on a large scale so that the people in the rural areas are provided more employment.

So far as bank loans are concerned, the banks are not co-operating either with the Government or with the people. That is why I say that the Government should have greater control over the banks. They should be asked to allocate funds for housing schemes. For example, in my constituency of Chittoor, the barbers formed a co-operative society and house sites have been given to them. Since they have got permanent income, they can very easily repay the loans. But the banks are not giving them loans. So, either the Government should make it mandatory in the banks to provide loans to these people or alternatively the Government should stand guarantee to the banks when the banks provide loans to the co-operative housing societies of the weaker sections.

There should be intensive research to develop designs suited to the rural areas. For example, research can be done on how the mud walls can be made to stand for a longer time, especially in project areas. Because the mud is so soft, it will not stand longer. Research should be conducted to see how it can be strengthened. This is very necessary because it is not possible to get either brick or stone in the rural areas.

Coming to water supply, it is mentioned that though there are 3,119 towns above the city level, only 1,890 towns are having supply of water. Even in those towns where there is supply of water, as the Minister knows only too well, it is not sufficient. The Minister also knows that the population in the towns is increasing and that the villages are coming up. So, Government should plan ahead. With the increase of population, water supply should also increase. I know that in many towns, especially in Andhra Pradesh, no survey has been conducted of ground water and also surface water which can be utilised. So, surveys have to be conducted in cities with regard to ground water as well as surface water which is available nearby.

With regard to rural water supply, out of 5,75,936 villages, only 65,000 are having piped water or tubewells. Many villages are not having even drinking water. If we want to provide only piped water, it is very difficult because a revenue village consists not only of the village but of so many hamlets with 10, 15 or 30 houses. They also require water. There are problem villages also where there is brackish water, where it is very difficult to get water even at a depth of 150 feet. There are areas like Prakasam District where there is fluoride in water. In Neyveli and in parts of Rajasthan, water contains sulphur. How to get good water in these tracts? There is saline water also in many

[Shri P. Rajagopal Naidu]

places. These are problem areas, and these problems have to be solved. For that research has to be conducted in desalination and also to make the water free of its sulphur content etc. To provide piped water may be very difficult. We have to find out other means.

Rigs are being supplied. They must be utilised, but they are not sufficient. Though the rigs are there, there are no restivity meters to find out whether there is ground water or not. So, when the rigs are operated, they meet with failure and much loss is incurred. Without these meters, there is no use operating the rigs. The pipes and pumps given with the rigs for operating them are not working properly. For example, in the previous Assembly constituncy of Bangarpelayam, which is in my constituency, 130 bores have been made and the pumps have been fitted, but only 15 or 20 of them are working because the models are not good. The make should be stronger. The rural people have to operate them, but they are not withstanding the pressure on them. Therefore, the models should be changed; otherwise, there is no use. For every bore we are spending Rs. 5,000. For 130 bores some lakhs have been spent, but what is the use? We are not able to dig wells because wells can go up to 60 feet, beyond that it is not possible; but in areas with scanty rainfall like Anantapur and other districts, we have to go up 100 feet deep. It is impossible to dig wells to such depths and hence bores are necessary. If bores are necessary, the pumps should be very strong so as to withstand the pressure put on them.

With regard to roads, I want to say one thing. Cyclone came to Tamil Nadu and affected Andhra Pradesh, but we were not able to give any help to the people in the coastal areas because there were no roads there. The Andhra Pradesh Government has proposed a highway along the coastal line. I do not know whether it has reached the Centre or not. Therefore, unless we develop roads, it will not be possible to help the coastal people.

With regard to development of cities, I want to make only two suggestions. We have not divided our cities and towns into zones. Industries are everywhere in every city and town, and there is great pollution and people are finding it very difficult to live there. Therefore, cities should be divided into industrial zones. We do not have zonal laws. Zonal laws should also be there. Unless these things are there, we can prevent our cities from pollution.

Beautification of cities must also be there. In certain other countries, there are separate organisations for that purpose. They levy a cess to beautify the cities. But here, we have given this work to one authority which has to do many other jobs like development of roads, etc. We can experiment it in Delhi. We can appoint a committee and give the function of beautification to that committee. We should also develop parts so that people may have fresh air.

श्री राम किशन (भरतपुर) : उपाध्यक्ष महोदय, मैं आवास और सफाई मंत्रालय की मांगों का समर्थन करता हूं। लेकिन उपाध्यक्ष महोदय, हमारे देश में जो आवास की समस्या है वह बहुत ही कठिन है, और कठिन इस माने में है कि जिस अनुपात से आबादी बढ़ रही है उस अनुपात से आवास के निर्माण में इन्वेस्टमेंट नहीं हो रहा है। आज जरूरत इस बात की है कि हम किसी प्रकार से इस इनवेस्टमेंट को बढ़ायें। अगर सरकारी प्रयत्नों से इस काम को पूरा करने की कोशिश की, जो करनी ही चाहिये, तो भी यह काम केवल सरकार के बलबूते पर नहीं हो सकता है। हमें ऐसे तरीके अपनाने होंगे जिससे गांव और शहर, क्योंकि आज यह समस्या केवल शहरों की ही नहीं रह गई है, आज से पहले यह समस्या केवल शहरों की ही समस्या

समझी जाती थी, लेकिन आज गांव में भी यह समस्या अटिल है और वह इसलिये अटिल है कि जो पिछड़े वर्ग के लोग है उनके आवास की कोई व्यवस्था नहीं है क्योंकि उनके पास कोई पैत्रिक जमीन नहीं थी। जब यह गांव बसाये गये थे उस समय जिसके पास जितनी जमीन थी उतनी ही जमीन आज भी उन के पास है जब कि आबादी उस परिवार की पांच, छः गुना हो गई है। नतीजा यह होता है कि वह सबसे गन्दी बस्तियों में रहते हैं, उनको कोई बढ़ने नहीं देता। सरकार की तरफ से कोई प्रबन्ध नहीं हैं। और आज जहां 40 आदमियों की जगह थी वहां 250, 300 लोग रह रहे हैं।

दूसरी बात यह है कि खास तौर पर हिन्दुस्तान के गांव में हरिजन और पिछड़े वर्ग के लोगों को नीचे बसाया गया है जहां कि गांव ऊंचे में होता है उस का नतीजा यह होता है जब बाढ़ आती है या और कोई प्राकृतिक आपदा आती है तो सब से पहले गरीब ही प्रभावित होता है इसके अलावा अगर आग लग जावे तो और जो बड़ी जातियां हैं उनके घर बच सकते है लेकिन हरिजनों के मौहल्ले में आग पहुंच जायेगी तो वह नही बच सकते हैं। क्योंकि उनके घर पास पास मिले हुए बने होते हैं और इसलिये उनके बचाव का कोई रास्ता नहीं है। इसलिए मंत्री महोदय उधर ज्यादा ध्यान दें। शहरों के पास संगठन है वहां अखबार हैं, शहरों के लोग पढ़े लिखे हैं वह अपनी मांगों के लिये दबाव डाल सकते हैं, सरकार को प्रभावित कर सकते हैं। लेकिन गांवों में खासतौर पर हरिजन और आदिवासियों की हालत सबसे ज्यादा दयनीय है। सरकार को इस सम्बन्ध में कोई बहुत मजबूत कदम उठाना चाहिये।

14.00 hrs.

मैं सरकार से यही निवेदन करूंगा कि 20-सूत्री कार्यक्रम के तहत कांग्रेस पार्टी ने कुछ सवालों को हाथ में लिया था, लेकिन वह प्रचारात्मक मामला ही था। आज ग्रामीण क्षेत्र में डेढ़ करोड़ परिवार ऐसे हैं, जिनके पास रहने के लिये जगह नहीं है। उस समय सरकार की तरफ से दावा किया गया था कि हमने 60 लाख भूखंड ऐसे लोगों को दे दिये है जो आवास के लिये अपने मकान बनायेंगे। लेकिन आप मौके पर जाकर देखें। वास्तविकता को समझें तो उन भूखंडों पर उन लोगों का कब्जा नहीं हुआ हैं। और वह कब्जा इसलिये नहीं हुआ कि सरकार की तरफ से जो जमीन उनको दी गई थी वह ऐसी थी। जहां पर अलाशय थे, जहां गांव का पानी भरता था या मरघट था या रास्तों पर जगह दी गई थी। इस तरह से आज हरिजनों के प्रसंग में जो परेशानी होती है, उसका एक कारण यह भी है कि डिस्प्यूटेड लैंड उनके लिये एलाट कर दी गई। आज गांव में एक प्रकार का तनाव बना हुआ है कि जो जमीन हरिजनों के रहने के लिये एलाट की गई है वह या तो बड़े लोगों की है या मरघट वगैरह की है और गांव वाले उस पर कब्जे के लिये उनको रोकते है। खास तौर पर यह जनता पार्टी के लिये परीक्षा की बात है। यह साधारण होते हुए भी बहुत महत्वपूर्ण सवाल है। अगर हम अपने शासन काल में गांव के हरिजनों के लिये जमीन आवंटित कर दें जो ऊंचाई पर हो, गांव के पास हो, पोखर वहां न हो, तो हम एक बहुत बड़ा काम कर देंगे। अगर वह काम नहीं होता, तो हम ऊपरी तौर पर हरिजनों के लिये चाहे कितनी ही सहानुभूति प्रकट करें, लेकिन वास्तव में हरिजन समाज हमारे नजदीक नहीं आ सकेगा। यह जो लोग हैं, ये ही खेती खड़ी करते हैं, सड़कों पर कल-कारखाने बनाते हैं, अगर उन लोगों के रहने के लिये भी जगह न हो तो

[श्री राम किशन]

इससे अधिक दयनीय स्थिति किसी भी सरकार के लिये कौनसी हो सकती है। पिछली कांग्रेसी सरकार केवल हरिजनों का नाम लेती रही है लेकिन उनके लिये उसने कुछ नहीं किया। अब जनता पार्टी की बारी है, वह इस सम्बन्ध में कदम उठाये।

मैं यह भी कहना चाहता हूं कि जब हम गांव में भूखंड हरिजनों के लिये आवंटित करें तो यह नहीं होना चाहिये कि एक अलग जगह पर उनको जगह अलाट करें, उस जगह पर कुछ स्वर्ण लोगों को भी जगह एलाट करनी चाहिये ताकि जात-बिरादरी और छुआ-छात उसमें से कम हो। असल में होता यह है कि आज भी हम हरिजनों के लिये अलग जगह बनाते हैं, अलग होस्टल बनाते हैं, अलग जमीन अलाट करते है इससे तो अलगाव की बात बनी ही रहेगी।

मैं खास तौर पर राष्ट्रीय नीति की दृष्टि से अपने आवास मंत्री और सरकार से कहना चाहता हूं कि वह आवास मंत्रियों या मुख्य मंत्रियों को एक सम्मेलन बुलाकर इस तरह की इंस्ट्रक्शन्स दें कि हरिजनों के लिये अलग से जगह एलाट नहीं की जायेगी। अगर उनके 10 घर किसी जगह बनाये जाते हैं तो वहां सवर्णों, ब्राह्मणों के भी लाजमी तौर पर घर बनाये जाने चाहियें जिससे छूतछात मिट सके और आपसी सम्बन्ध दुरुस्त हों।

आज लोगों का शहरीकरण हो रहा है, गांव से लोग शहरों में आ रहे हैं। जनता पार्टी ने जो गांव के विकास की बात की है इसका असर 2, 3, 4 साल में होगा। लेकिन जब तक शहर में गांव के लोगों का प्रवाह कम नहीं होगा तब तक समस्या का हल नहीं होगा। गांव से लोग शहरों की तरफ इसलिये भाग रहे है कि वहां पर काम नहीं है और बड़े किसान गांव में उनका शोषण करते हैं। इसलिये वह शहरों में आना चाहते हैं। एक तो सरकार को कोशिश करनी चाहिये कि कहीं कोई सरकारी मकान हो या निजी क्षेत्र में मकान हो, उनको ज्यादा भूखंड आवंटित न करें। उनको दो, तीन मंजिले मकान की इजाजत देनी चाहिये जिससे जमीन कम घिरे। आज स्थिति यह है कि दिल्ली को देखकर मैं दंग रह जाता हूं जिसमें हिन्दुस्तान के काफी लोगों को बसाया जा सकता है। बड़े बड़े लान हैं, बड़े-बड़े बाग हैं, विदेशी इमारतें है वैसी ही संस्कृति है। हम दूसरे देशों की तरफ देखते हैं, लेकिन जो हमारी समस्या है, हमें उसकी तरफ देखना चाहिये।

मैं सबसे पहले यही कहना चाहूंगा कि गांव के हरिजनों और पिछड़े वर्ग के लोगों को, जिनके पास रहने के लिये जमीन नहीं है, एक कालबद्ध कार्यक्रम बनाकर इस काम को पूरा करना चाहिये। यह जो सरकारी आंकड़े हैं, जिनमें कहा गया है कि 73 लाख परिवारों को जमीन दे दी गई है, मैं माननीय सिकदर बख्त साहब से निवेदन करूंगा कि वह भरतपुर में आयें, हमारे यहां प्लाट एलाट हुए हैं, आप मौके पर जाकर देखें कि कितने परसेंट जगह है जहां पर लोगों को कब्जा नहीं है। क्योंकि वह जमीन ऐसी दी गई थी कि उस पर कब्जा हो ही नहीं सकता। हरिजन उस पर अपना मकान बना ही नहीं सकते थे। गड्ढों में और पोखरों में मैं नहीं समझता कि कोई अपना मकान बना सकेगा। वह तो हरिजनों के साथ मजाक था। इसलिए ये आंकड़े विश्वसनीय नहीं है। इन पर ज्यादा प्रामाणिकता से विचार नहीं करना चाहिए।

आज जिस तरह की हमारी हालत है उसमें नये चिंतन से, नये दृष्टिकोण से हमें इस समस्या को लेना चाहिए। आवास के लिए जो सरकारी प्रयत्न किए जा रहे है उस में पांचवीं पंच वर्षीय योजना में 700 करोड़ के करीब आप ने प्रावधान किया है। लेकिन देश की विशालता और इस समस्या की

जटिलता को देखते हुए यह रकम बहुत कम थी। अब की साल 77-78 में भी सरकार ने जो रकम रखी थी वह इतनी कम थी कि उस से इस समस्या का समाधान नहीं हो सकता था। हमें दो दृष्टियों से कोशिश करनी होगी। एक तो मकान सस्ते हों और उस के साथ साथ जगह भी कम घेरें। हालांकि आप का रिजल्ट जीरो है, इस में आंच भी कर रहे हैं और आप की तरफ से कहा भी जा रहा है कि 15 सौ रुपये में मकान बनाने की कला और 35 सौ रुपये में मकान बनाने की कला आप ने निर्मित कर ली है लेकिन मैं नहीं समझता कि इस का प्रचार कहां है और किस को इस की जानकारी है। शायद थोड़े बहुत लोगों को जो दिल्ली में बैठे हैं, इस की जानकारी होगी लेकिन अगर पन्द्रह सौ रुपये में मकान बन सकता है और गरीब लोगों के लिए मुफ्त में जमीन दी जा सकती है तो शायद इन मकानों का निर्माण बहुत तेजी से हो सकता है। लेकिन यह सारी आप की खोज गांवों में पहुंचनी चाहिए। राज्य सरकारों के मार्फत पंचायत समितियों को इस की जानकारी मिलनी चाहिए जिस से लोग इस का फायदा उठा सकें। अन्यथा प्रचारात्मक दृष्टिकोण से यह बहुत महत्वपूर्ण हो सकती है, इस का व्यवहार में कोई अर्थ नहीं है।

तो आवास के संबंध में सरकार को एक स्पष्ट राष्ट्रीय नीति बना कर चलना चाहिए।

मुझे एक दूसरी महत्वपूर्ण बात कहनी है। माननीय सिकन्दर बख्त के पास दोनों ही महत्वपूर्ण विभाग हैं—एक तो पानी का और दूसरा आवास का। अगर मनुष्य की कोई जरूरत है तो सब से पहले पानी, भोजन, कपड़ा और मकान की जरूरत है। तो एक तरह से हिन्दुस्तान की जरूरतों के जो दो प्रतीक विभाग है वे सिकन्दर बख्त के पास हैं। मैं समझता हूं कि इस मामले की तरफ सरकार को बहुत गम्भीरता से विचार करना चाहिए। आज गांवों की हालत क्या है? सरकार ने शहरों के आंकड़े दिए कि हम ने इतने शहरों में पानी पहुंचा दिया है, इतने गांवों में पानी पहुंचा दिया है। मैं आप को जानकारी देना चाहता हूं। आप चले जाइए राजस्थान में/राजस्थान में आज भी ऐसे गांव हैं जहां 32 मील दूर से लोग पानी लाते हैं। कोई कल्पना नहीं कर सकता। उन के पास रेल नहीं है, मोटर नहीं है। सुबह ऊंट गाड़ी चलती है और परिवार के तीन आदमियों का काम केवल यही है कि वे कुएं के पास जाते हैं, सुबह चल देते है और शाम को पानी लेकर वापस आते हैं। जिन जगहों में आप ने कहा है कि हम ने नलकूप लगा दिए हैं, वे सारे नलकूप बन्द पड़े हुए हैं। उन का कोई उपयोग नहीं है। जनता पार्टी की सरकार ने वादा किया है कि समस्या ग्रस्त जो गांव है और दूसरे जो गांव है उन में 6-7 साल में पानी पहुंचा देंगे। लेकिन यह टार्गेट आप का बहुत लम्बा है। मैं यह चाहूंगा कि आप अपने कार्यकाल में और कोई काम कर पाएं या न कर पाएं लेकिन मेहरबानी कर के यह कर दीजिए कि हिन्दुस्तान से कोई गांव ऐसा न रहे जहां किसी को पानी की वजह से कष्ट हो। आप कल्पना कीजिए 32 मील से पानी लाना और राजस्थान की औरतें जो तीन तीन मील से घड़े को सिर पर रख कर पानी लाती है उन के कष्ट का अनुमान दिल्ली के अन्दर वातानुकूलित कमरों में बैठने वाले नहीं लगा सकते। मैं वर्तमान सरकार पर यह दोष नहीं डालता। लेकिन पुरानी सरकार ने जितना एयर कंडीशनिंग पर और दूसरी सुविधाओं पर पैसा खर्च किया है उतना अगर हिन्दुस्तान के गांवों में पानी ले जाने के ऊपर खर्च किया होता तो हिन्दुस्तान की तस्वीर आज दूसरी ही होती।

हमारे यहां एक दूसरी स्थिति और है। राजस्थान एक ऐसा इलाका जहां उस राज्य की आमदनी में पशु धन का हिस्सा भी 30 परसेंट है। लेकिन जब मनुष्य को पीने को पानी नहीं मिलेगा तो पशु के लिए तो सवाल आता ही नहीं। राजस्थान सरकार यह मान कर

चलती है कि अगर हमें राजस्थान के हर गांव में पानी देन है तो 600 करोड़ रुपये का प्रावधान चाहिए। अब आप जानते हैं कि राजस्थान सरकार की वित्तीय स्थिति किसी भी सूरत में ऐसी नहीं हो सकती कि वह 600 करोड़ रुपये का प्रावधान कर सके। लेकिन केन्द्रीय सरकार के पास कई ऐसे रास्ते खुले हुए हैं, विदेशों के भी रास्ते खुले हुए हैं और देश के भी रास्ते खुले हुए हैं। आप ऐसे गांवों को उस में प्राथमिकता दें जहां पशुओं और मनुष्य के लिए पीने का पानी नहीं है । अगर हम इस तरह से प्रायरिटी फिक्स करेंगे तो मैं समझता हूं कि हम कम साधनों से जल्दी विकास कर सकेंगे। लेकिन हमारा दृष्टिकोण तो पश्चिम वाला है, वही पश्चिम की संस्कृति, वही पश्चिम के भवन, वही पश्चिम का भोजन । आज शहरों में जो पानी की खपत होती है उस का अन्दाज लगाइए, गांवों की खेती पर जो पानी की खपत होती है वह भी उस के अनुपात में बहुत कम पड़ती है । तो हमें इन सारी बातों को नये संदर्भ में नये ढंग से देखना पड़ेगा। मैं सरकारी आंकड़ों की प्रामाणिकता में ज्यादा इसलिए विश्वास नहीं कर पाता हूं कि हम जो मौके पर देखते हैं वह तस्वीर बिलकुल दूसरी है और सरकारी आंकड़ों की तस्वीर बिलकुल दूसरी है । आप ने कहा कि हम ने कुएं बना दिए हैं, नलकूप बना दिए हैं । राजस्थान के जैसलमेर और बाड़मेर में 250 नलकूप आप ने बनाए हैं, माननीय मंत्री जी खुद दौरा करने जाएं तो देख लें उन 250 नलकूपों में शायद पांच भी चालू नहीं हैं। आपके हिसाब से समस्या का समाधान हो गया लेकिन वास्तव में कुछ भी नहीं हुआ। पुरानी कांग्रेसी सरकार का यह तरीका था कि नारा दो, प्रचार दो और वास्तव में कुछ करो या नहीं। लेकिन जनता पार्टी की सरकार को वह करना होगा कि वास्तविकता भी लानी पड़ेगी और प्रचार भी करना पड़ेगा। मैं माननीय मंत्री जी से आवास और पानी के सम्बन्ध में दो बातें कहकर अपनी बात समाप्त करना चाहता हूं।

इसके साथ ही राजधानी के विकास के लिए एक विकास क्षेत्र बनाया गया है उसमें कुछ इलाके उत्तर प्रदेश के लिए गए हैं, मेरठ वगैरह को लिया गया है, पानीपत और अलवर को भी लिया गया है। लेकिन आप देखें कि दिल्ली का विकास किधर हो रहा है । दिल्ली का विकास मथुरा की तरफ हो रहा है । उधर कारखाने खुल रहे हैं। इससे मथुरा और दिल्ली नजदीक आने वाले हैं। मैं चाहूंगा कि इस क्षेत्र में आप भरतपुर को भी शामिल करें क्योंकि वहां पर मीटर-गेज भी है और बाडगेज भी है तथा दूसरी सुविधायें भी हैं। वहां पर तेल का कारखाना भी खुल रहा है। राजधानी के विकास में दिल्ली का जिधर रुझान है उसे आपको देखना चाहिए । सारी स्थितियों को आपको दोबारा देखना चाहिए। मैं माननीय मन्त्री जी से विशेष तौर से निवेदन करना चाहता हूं कि राष्ट्रीय विकास की दृष्टि से वे इस सारे मामले को दोबारा देखें। अगर विकास की दृष्टि से कुछ ऐसे इलाके आ सकते हैं जिनसे ज्यादा लाभ हो सकता है, जिनके विकास से ज्यादा आबादी बढ़ सकती है तो उस दृष्टि से देखने की अवश्य कृपा करें।

एक बात मैं विशेष तौर पर कहना चाहता हूं। जहां तक सरकारी क्षेत्र का सम्बन्ध है, कांग्रेस सरकार ने जान बूझ कर सरकारी क्षेत्र की बदनामी की थी। उनमें अव्यवस्था पैदा करके घाटा दिया था। आपके पास भी सरकारी क्षेत्र के कुछ काम हैं जिनकी रिपोर्ट देखने से पता चलता है। उनमें भी घाटा हो रहा है। किसी में 32 लाख तो किसी में 37 लाख घाटा हो रहा है। इसकी ओर भी आपको अच्छी तरह से ध्यान देना चाहिए। जो निर्माणाधीन काम हैं उनको अगर आप ठीक से नहीं देखेंगे तो स्थिति दूसरी हो जायेगी।

इसी के साथ साथ मुझे निवेदन करना है कि राज्य सरकारों के विकास लिए जो जमीन अधिग्रहीत की है, यदि आप आंकड़े देखें तो उस भूमि के 50 प्रतिशत का भी विकास नहीं हुआ है । जो शहरों के मुनाफाखोर हैं वे जनता का शोषण कर रहे हैं । मैं चाहता हूं कि राज्य सरकारों ने जिस जमीन का अधिग्रहण कर लिया है उसका एकदम से विकास कर ही देना चाहिए ।

एक बात जिसकी मैं विशेष तौर पर चर्चा करना चाहूंगा वह यह है कि जो नगर भूमि अधिनियम था उसमें कोई संशोधन करने की शायद चर्चा चल रही है । मुझे पता नहीं किस प्रकार का संशोधन आप लाना चाहते हैं । आप अर्बन सीलिंग ऐक्ट में कोई संशोधन करना चाहते है । आपने राज्य सरकारों से कहा है कि वे अपने सुझाव भेजें । आजकल जो हवा है वह यह है कि शहरी जमीन पर जो पाबंदी लगाई गई थी उसमें आप कोई रिलैक्सेशन, छूट, देना चाहते हैं । यह बात किसी प्रकार भी सम्भव नहीं होनी चाहिए । जो बड़े बड़े लोग है उन्होंने काफी बेनामी प्लाट से रखे हैं शहरी और ग्रामीण क्षेत्रों में भी, इसलिए अगर इस दिशा में कोई संशोधन करना है तो उससे जमीन कम की जाये, बढ़ाने की बात तो उठती ही नहीं है । अगर आप इस आधार पर जमीन देना चाहते हों कि वे ज्यादा मकान बनायेंगे तो यह आपकी बिल्कुल गलतफहमी होगी और इस गलतफहमी में आपको कभी नहीं आना चाहिए । मैं चाहूंगा सरकार इन समस्याओं पर अच्छी तरह से ध्यान दें ।

एक बात और मुझे खास तौर पर कहनी है और वह है पुनर्वास के सम्बन्ध में । मैं सारे देश की चर्चा नहीं कर रहा हूं क्योंकि बंगाल से आने वाले माननीय सदस्यों ने शरणार्थियों की काफी चर्चा कर दी है । मैं अपने क्षेत्र की बात कहना चाहता हूं । मेरे क्षेत्र में देवली में बंगाल के शरणार्थी रहते हैं । अजमेर जेल में ऐसे कुछ लोग मेरे साथ थे । यदि आप उनके कष्ट और उनकी वेदना को देख लें तो मैं समझता हूं या तो आप उसको दुरुस्त करने के लिए तैयार हो जायेंगे या फिर यही छोड़ने के लिए तैयार हो जायेंगे । दोनों में से एक काम आपको करना पड़ेगा । मुझे ताज्जुब तब होता है जब मैं देखता हूं कि आप आज तक राजस्थान में बसे हुए मेवों के आवास और रिहैबिलिटेशन का कोई समाधान नहीं कर पाये हैं । उपाध्यक्ष महोदय, यह समस्या एक दूसरे टाइप की है । जब भरतपुर और अलवर में हिन्दू-मुस्लिम दंगे हुए, उस समय हमारे यहां के मेव लोग पाकिस्तान नहीं गये, बल्कि अपने रिश्तेदारों के यहां गुड़गांव क्षेत्र में आ गये थे । जब शांति स्थापित हो गई और गांधी मिशन की तरफ से हम राजनीतिक कार्यकर्ताओं ने उन से यह वायदा किया कि आप वहां चल कर रहें, आप की जमीन, आप के मकान आप को वापस मिल जायेंगे, तब वे लोग वहां आये । उस समय तक, उपाध्यक्ष जी, पाकिस्तान के शरणार्थी भी वहां आ गये थे और मेवों की जमीनें उन को एलाट हो गई थीं । जो एलाटमेन्ट हो गई, उस के बारे में मैं कुछ नहीं कहना चाहता, जो हो गया सो ठीक है, लेकिन जब मेव लोग वापस आये तो जिन की जमीनें ली गई थीं, उन को भी सरकार ने जमीन अलाट की और वहां बसाया गया । लेकिन इस सम्बन्ध में मेरी कठिनाई यह है कि बदले में जो जमीनें सरकार द्वारा उन को एलाट की गई, आज भी उन का 1 हजार रुपये प्रति एकड़ के हिसाब से मुआवजा लिया जा रहा है—यह रकम वे लोग कहां से दें ? खास कर हमारे यहां कामा-तहसील में, जो आज भी बाढ़ से प्रभावित है, आज भी उस के 17 गांव पानी में डूबे हुए हैं, वहां बदले की जमीन दी जाय और उस जमीन का पैसा वसूल किया जाय—यह बहुत अन्यायपूर्ण काम है—इस तरफ आप को तुरन्त ध्यान देना चाहिये । मुझे यह भी निवेदन करना है कि पाकिस्तान से आये हुए शरणार्थियों

[श्री रा म किशन]

के मामले भी अभी तक पूरी तरह से नहीं निबटे हैं।

मैं आंकड़ों के जंजाल को छोड़ कर साफ शब्दों में तीन बातें आप के सामने रखना चाहता हूं—आप गांव में भूमिहीन हरिजनों के लिये जमीन देने का आन्दोलन चलाइये। राजस्थान सरकार पर दबाव डालिये कि जो जमीन बाढ़ से प्रभावित न हो, ऊंची जमीन हो, उसे हरिजनों को दिया जाय। शरणार्थियों की समस्या का समाधान किया जाय और पीने के पानी की व्यवस्था की जाय। आप का कहना है कि 40 हजार गांवों को पीने का पानी दे पाये हैं—यह सिर्फ आप का कहना है, वास्तविकता नहीं है। राजस्थान में आप चाहे रोटी न दे सकें, रोजगार न दे सकें, मकान न दे सकें—लेकिन पीने का पानी तो सब से प्राथमिक जरूरत है—उस का इन्तजाम शीघ्र से शीघ्र करें। कांग्रेस सरकार 30 सालों में नहीं कर सकी, लेकिन जनता सरकार को निश्चित तौर पर यह वायदा करना चाहिये कि वह इस काम को तीन सालों में पूरा करेगी। आप को चाहे किसी भी मद में कटौती करनी पड़े, लेकिन पीने के पानी की व्यवस्था सब से पहले करनी चाहिये।

इन्हीं शब्दों के साथ मैं इस मंत्रालय की मांगों का समर्थन करता हूं।

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : उपाध्यक्ष महोदय, कल से आज तक 8 माननीय सदस्यों ने मेरे मंत्रालय की बजट अनुदानों पर अपने विचार व्यक्त किये हैं। उन में से अधिकांश माननीय सदस्यों ने हमारी अनुदानों का समर्थन किया है और अच्छे सुझाव भी दिये हैं। मैं उन माननीय सदस्यों का भी बहुत आभारी हूं जो सदन में उपस्थित रह कर हमारे अनुदानों का मौन समर्थन कर रहे हैं।

मान्यवर, केन्द्रीय लोक निर्माण विभाग न केवल भारतवर्ष में बल्कि पड़ोसी राज्य नेपाल में भी इण्डिया-कोआपरेशन मिशन के अन्तर्गत राज-मार्ग परियोजना का भी संचालन करता है। हमारा एक डिवीजन सिक्किम में भी काम कर रहा है। 1975-76 में इस विभाग को 70 करोड़ रुपया, 1976-77 में 90 करोड़ रुपया और 1977-78 में 120 करोड़ रुपया काम करने के लिये दिया गया था। और 1978-79 में 150 करोड़ रुपये की व्यवस्था है। इस धनराशि के तहत हम ने जो कार्यक्रम 1978-79 के लिये बनाया है, उस में हम लगभग 22 हजार मकान बनायेंगे और वे मकान केवल सरकारी कर्मचारियों के लिये होंगे। इन मकानों में टाइप 1, 2 तथा 3 के मकान होंगे जो द्वितीय, तृतीय तथा चतुर्थ श्रेणी के कर्मचारियों के लिये होंगे। द्वितीय श्रेणी के कर्मचारियों के लिए जो मकान बनाये जाते है उन में बहुत से प्रथम श्रेणी के कर्मचारी भी रहते हैं। इस प्रकार दिल्ली में 16 हजार मकान बनाये जायेंगे, बम्बई में 2600, कलकत्ता में 2000, हैदराबाद में 500, मद्रास, चण्डीगढ़ और बंगलौर में 300-300 मकान बनाये जायेंगे। ये 22 हजार मकान तीन वर्षों के अन्दर बन जायेंगे। जहां तक टाइप एक दो और तीन के मकानों का सम्बन्ध है जो इस वक्त हमारे पास हैं उन में से टाइप 3, 31 प्रतिशत लोगों के पास है, टाइप दो 43.3 प्रतिशत और टाइप 1, 49 5 प्रतिशत लोगों के पास हैं। लेकिन जब तीनों टाइप्स के ये नये मकान बन जाएंगे तो लगभग 60 प्रतिशत लोगों की सन्तुष्टि हो जाएगी।

आबादी को देखते हुए, सामान की महंगाई को देखते हुए और भवन निर्माण की चीजों की कीमतों को देखते हुए जनता सरकार ने निश्चय किया है कि नया जो स्लिंथ एरिया होगा इन तीनों टाइप्स के मकानों का उस में कुछ डिविजेशन किया गया है ताकि ज्यादा संख्या में मकान बन सकें और ज्यादा लोगों को मकान दिये जा सकें।

इसलिए टाइप 1 का प्लिंथ एरिया जो पहले 365 वर्ग फीट था अब 300 वर्ग फीट होगा, टाइप 2 का 480 था, अब 350 होगा और टाइप 3 का 600 था और अब 425 होगा। इससे ज्यादा लोगों को एकमोडेट किया जा सकेगा। यह सरकारी कर्मचारियों के लिए रहने के लिए रिहायशी मकानों की मैंने चर्चा की है।

अब मैं गवर्नमेंट आफिस एकमोडेशन की चर्चा करना चाहता हूं, विभिन्न स्थानों पर जो डिमांड है पहले मैं वह आपको बतलाना चाहता हूं :

दिल्ली में 75.33 लाख वर्ग फीट
बम्बई में 11.45 लाख वर्ग फीट
कलकत्ता में 24.85 लाख वर्ग फीट
नागपुर में 3.27 लाख वर्ग फीट
शिमला में 2.53 लाख वर्ग फीट
फरीदाबाद में 1.64 लाख वर्ग फीट
मद्रास में 11.12 लाख वर्ग फीट
चंडीगढ़ में 6.67 लाख वर्ग फीट।

इस प्रकार से गवर्नमेंट आफिस एकमोडेशन की कुल डिमांड 137 लाख वर्ग फीट की है। हमारे पास जो खेत्रफल अवेलेबल है उसका टोटल 80.43 लाख वर्ग फीट है और जो टेम्पोरेरी हटमेंटस हैं वे 14.01 वर्ग फीट में हैं। इस प्रकार से कुल शार्टेज 56.43 लाख वर्ग फीट की है। अभी निर्माणाधीन स्थान 9.92 लाख वर्ग फीट है और जो बनाने के लिए प्रस्तावित है वह 15.5 लाख वर्ग फीट है। इस में हटमेंटस भी शामिल हैं। निर्माणाधीन 9.92 लाख वर्ग फीट दो वर्ष में कम्पलीट हो जाएगा। लेकिन 15.5 लाख वर्ग फीट अगले तीन वर्ष में ही पूरा हो पाएगा। फिर भी यह नहीं है कि सारी समस्या हल हो जाएगी, जितनी संख्या में लोग सरकारी नौकरी में हैं और जितनी आवश्यकता है उसको देखते हुए हमने यह प्रयास किए हैं और साथ ही साथ तेजी से काम भी किया जा रहा है।

जहां पर हमारे पास कार्यालय स्थान नहीं है वहीं पर हम निर्माण को प्रायोरिटी देते हैं हमें एडवेट मकान मालिकों को बहुत ज्यादा रुपया देना पड़ता है ताकि उसकी बचत हो सके। अगर हमारे कार्यालय और मकान बन जाएं तो आम जनता को भी उससे फायदा होगा।

केन्द्रीय निर्माण विभाग में एक सैन्ट्रल कंसलटेंसी कमेटी है जो पब्लिक अंडरटेकिंग्ज एवं लोकल बाडीज को मकान प्रशासनिक या औद्योगिक भवन बनाने में और उनका क्या साइज होना चाहिये, क्या डिजाइन होना चाहिये, एनविरनमेंट क्या होना चाहिये, आदि राय मश्विरा देती है। इस कंसलटेंसी कमेटी के बीस करोड़ रुपये से अधिक के मामले हैं जहां कि निर्माण कार्य केवल केन्द्रीय लोक निर्माण विभाग को ही काम सौंपा जाता है। वहां निर्माण कार्य के करने के लिये उपयुक्त स्तरों पर अलग से परियोजना प्रबन्धक टीम का गठन किया जाता है। जो लोग मकान बनवाते हैं, (क्लाइंटेज आर्गेनाइजेशन) उन्हें राय मश्विरा देकर उनकी संतुष्टि के अनुसार निर्माण कार्य होता है। लोक निर्माण विभाग ने हिन्दुस्तान पेपर कोरपोरेशन, मैंकोन, पंजाब राज्य विद्युत बोर्ड और कुदरेमुख लौह अयस्क प्राधिकरण आदि कुछ संगठनों को अब तक की राय मश्विरा दिया है।

विभाग ने हाल में जो प्लिन्थ एरिया कम किया और जो स्पेसिफिकेशन दिए है, उससे कम कीमत में ज्यादा मकान बनाये जा सकेंगे। अभी हाल में हमने एक और चीज की है, एक मैनेजमेंट इनफ़ार्मेशन सिस्टम का भी गठन किया है जो हमारे मंत्रालय को समय-समय पर रिपोर्ट देता रहेगा कि कितना काम हुआ है और कितना नहीं हुआ है, क्या दिक्कतें हैं। यह एक नई चीज की है। इनक्वायरी आफिसेज में भी हमने प्रयास किया है कि जो स्थानीय लोगों की शिकायतें होती हैं उनको जल्दी से जल्दी दूर किया जाय।

[श्री राम किंकर]

जैसे ही जनता पार्टी की सरकार केन्द्र में बनी हमने कुछ म्पोर्टस परचेजस तथा इकाटेज और स्माल स्केल इंडस्ट्रीज की परचेज पौलिसी में बहुत परिवर्तन किया है। हमने काफी बदलाव किया है और प्राइम लाइन को ठीक रखने में और अपने देश की इंडस्ट्री को बढ़ाने के लिये हमने भी तरह तरह की सहूलियतें दी हैं और उनको सहायता भी दे रहे हैं, मश्विरा भी दिये हैं। इस वर्ष मूल्य स्थिर रखने में और सरकार की मूल्य नीति को कायम रखने तथा उसे कार्यान्वित करने के लिये हमारे पूर्ति विभाग ने महत्वपूर्ण उपलब्धि प्राप्त की है, और इस विभाग ने ठेकेदारों से बातचीत कर के उनमें भाव ताव करके और समय-समय पर उनको सहूलियतें दे कर हमने सामान कम पैसे में खरीदा है और इस तरह हमने ट्यूब्स, बी० आई० पाइप्स, बैटरी, यातायात के वाहन, चेसिस, कागज और रबड़ की वस्तुओं का बातचीत करके कम दाम में खरीदा है और कभी कभी फ्लिस्कल लेवीज के बावजूद दाम नहीं बढ़ाने दिए। परिणामतः 1977 के 8 महीनों के अन्दर ही हमने 5 करोड़ रु० कीमतों में कम कराये है।

बाजार भाव पर लगातार निगरानी रखने और समझ बूझ की वजह से हमने जूट और कपड़ा भी कम कीमत में खरीदा है बावजूद इसके कि कीमत उसकी ज्यादा थी, क्योंकि हमने समय पर देखा कि किस वक्त कौन सी चीज सस्ती थी। इसलिए हमने उसमें भी बचत की है। हमने स्वदेशी उद्योगों, इंडीजिनस इंडस्ट्रीज, के विकास में भी मदद की है और जो सामान बाहर से मंगाते थे अब हम इस बात का प्रयास कर रहे हैं कि उनके सब्स्टीट्यूशन में अगर कोई सामान तैयार किया जा सकता है तो हम उन इंडस्ट्रीज को उन प्रोड्यूसर्स को मदद कर रहे हैं। बड़े उद्योग धंधों के मुकाबले में छोटे उद्योग करने वालों को हम भी 15 प्रतिशत प्राइस प्रैफरैंस दे रहे हैं। यहां हमारे सैंट्रल पर्चेजिंग आर्गेनाइजेशन का उद्देश्य है। हमारा सप्लाई विभाग टैक्निकल डैवलपमैंट डायरक्टेट के सहयोग से इंडस्ट्रीज को सहायता और राय मश्विरा देकर स्वदेशी पूर्ति के साधनों के विकास में मदद करता है। इसी कारण हैवी ड्यूटी, वैड टाइप मिलिंग मशीन के लिये हिन्दुस्तान ड्यूटी मशीन टूल्स को ठेका दिया जा सका।

मिट्टी हटाने और निर्माण कार्य में इस्तेमाल होने वाले उपरकरणों के अलावा 500 आइटमों के लिये स्वदेशी साधनों का विकास किया गया है। लाइट हाउस इक्विपमन्ट शिपिंगटूल्स का भी स्वदेश में विकास किया गया है। मैगनेटिक टेपों को विकास आयुक्त, लघु उद्योग के सहयोग से विकसित किया जा सकता है।

सरकार की इस पर्चेजिंग पालिसि स्माल स्केल इंडस्ट्रीज को भी काफी बढ़ावा मिला है और उनसे हम काफी सामान खरीद रहे है। स्माल स्केल इंडस्ट्रीज की जो 241 आइटमें हैं वह हम उनसे खरीदते हैं और समय-समय पर प्रोत्साहित करते हैं, सहूलियतें देते हैं और जहां पर्चेज करने और सप्लाई करने के नियमों कायदे-कानूनों में कोई बाधा आती है, तो उसे ठीक करने का प्रयास करते हैं। लघु उद्योग में इस वर्ष जो उत्पादन शुल्क कम किया गया है उससे 24 हजार यूनिट्स फायदा होगा, और उनमें एक कंपीटीटिव स्प्रिट पैदा होगी और हम सस्ते में सामान खरीद सकेंगे।

हमने एक और सहूलियत दी है कि राष्ट्रीय लघु उद्योग निगम में अब तक जितनी इंडस्ट्रीज रजिस्ट्रीड करा चुकी है, उनको हम आटोमैटिक डी० सी० एस० एंड डी० में पंजीकृत मान लेंगे।

खादी ग्रामोद्योग आयोग से हमने 40 आइटमों में उत्पादन क्षमता बढ़ाने का अनुरोध किया है। 1975-76 में हम ने उनसे 2 करोड़ रुपये का सामान खरीदा था और 1976-77 में 4 करोड़ रुपये का सामान खरीदा।

हमने पूर्ति मंत्री की अध्यक्षता में एक हाई-पावर्ड कमेटी बनाई थी जिसने यह अधिकृत किया है कि कुछ कार्यकारी दल संस्तुतियों का अध्ययन करें और उसके बाद जहां कोई दिक्कतें आती हों उनको दूर किया जाय। इस दिशा में माननीय मंत्री जी की हाई पावर्ड कमेटी की सिफारिशें लागू भी हो गई हैं।

इसके अतिरिक्त डाक-तार, रेलवे और रक्षा विभाग में भी अध्ययन दल गठित किये गये हैं और उनको कहा गया है कि जो सामान खरीदने वाला है, और जो सप्लाई करने वाले हैं, उनकी दिक्कतों को जल्द सुलझायें जाय ताकि देरी न हो और किसी को कठिनाई न हो।

पिछले 20 वर्षों से विशेषकर रक्षा विभाग का बहुत सा सामान डिस्पोजल के लिए पड़ा रहा और उसमें बड़ी कठिनाई होती थी। एक स्पेशल सरप्लस डिस्पोजल कमेटी बनाई गई है। इस कमेटी ने एक साल में ही लगभग 68 करोड़ 64 लाख रुपये अंकित मूल्य की वस्तुओं का निपटान कर 6 करोड़ 33 लाख रुपये प्राप्त किये और अब 15 करोड़ 13 लाख 12 हजार रुपये का सामान बिकने को बाकी है। जो सामान लड़ाई आदि में बेकार हो जाता है या अन्य विभागों का बिकी का सामान हमारे यहां डिस्पोजल किया जाता है।

अभी मैंने जिन बातों की चर्चा की है, उनके अतिरिक्त अन्य बातों पर मेरे वरिष्ठ सहयोगी, श्री सिकन्दर बख्त विचार प्रकट करेंगे। आशा है माननीय सदस्य धैर्य से उन की बातों को सुनेंगे।

*SHRI P. S. RAMALINGAM (Nilgiris): Mr. Deputy-Speaker, Sir, on behalf of my party, the All India Anna Dravida Munnetra Kazhagam, I rise to say a few words on the Demands for Grants of the Ministry of Works, Housing, Rehabilitation and Supply.

Sir, none of us can dispute that food, clothing and housing are the basic necessities of human beings and naturally they form the seed-bed for the cultural growth of human society. It cannot also be denied that all the economic activities centre round these three primary requirements. In 1948 the population of Delhi was just 3 lakhs and today in 1978 it is 60 lakhs. According to one survey, only 5 lakh habitations are there in the capital city. There is no wonder that 15 lakhs of people are living in slums. In the metropolitan cities of Calcutta and Bombay the slum-dwellers number about 1 crore. The Slum Clearance Board of Tamil Nadu has achieved the goal of rehabilitating all the slum-dwellers in clean and healthy surroundings, which has proved to be as elusive as an eel in other metropolitan cities. In this background, especially when it is common knowledge that our entire rural areas are big slums, even the provision of Rs. 1800 crores for housing in the Sixth Five Year Plan is just a flea-bite.

According to a survey conducted by the National Buildings Organisation, at the beginning of the Fifth Five Year Plan the minimum requirement of housing was 38 lakh houses in urban areas and 118 houses in rural areas. Here, it is pertinent to point out that our Finance Minister, Shri H. M. Patel, in his Budget speech has stated that 24 crores of people in our country get an income of 25 paise per day individually. I need not elaborate that with this pittance they will be living only in pits and hovels. The statistics of N.B.O., a Central Government's organisation, have been belied by the figures of our Finance Minister. This N.B.O. has claimed a discovery of cheap house in Rs. 1500 only. Such a house was an exhibit in the Agri-Expo held in November 1977. This should not be mere show-piece. The building

*The original speech was delivered in Tamil.

[Shri P. S. Ramalingam]

materials required for such houses and also the know-how must be taken to the rural areas so that our brethern there can save themselves from sun and showers. In 1977-78 Budget Estimate a sum of Rs. 8 lakhs was provided for the rural wing of the N.B.O. and in the Revised Estimate this was reduced to Rs. 6.5 lakhs. I am unable to appreciate this scant regard for rural requirements.

There is imperative need for setting up a Rural Housing Development Corporation, just like the Rural Electrification Corporation, to finance the housing schemes in rural areas. I would like to point out that housebuilding activities will generate employment opportunities in the country. Sir, in the capital city sky-rise buildings have come up and yet the people who have constructed them are living with sky as their roof and that too 5, 10 miles away from their places of work. It may not be out of place to mention that the Underground Shopping Centre in Connaught Place has generated more rumours of malpractices than trade opportunities. This must be looked into by the hon. Minister.

Sir, the Cement Units and other industrial units producing building materials in the private sector are minting money. It is a paradox that a public sector unit, the Hindustan Housing Factory producing building materials is running under a loss. The argument advanced is that 50 per cent of the installed capacity is hot being utilised on account of paucity of orders. When there is acute shortage of building materials in the country, can you accept the plea that there is paucity of orders for the Hindustan Housing Factory? This is far-fetched and seems to be the greatest wonder of the 20th century. I demand that the Public Undertakings Committee of this House should be directed to inquire into the working of Hindustan Housing Factory, in view of the fact that Rs. 2 crores of public money have been invested in this.

The Housing and Urban Development Corporation has sanctioned a loan of Rs. 35 crores to 119 housing schemes of Tamil Nadu. In India, Tamil Nadu occupies premier place in successfuly implementing the housing schemes. The HUDCO has released only Rs. 18.16 crores and I request that the HUDCO must be directed to release the remaining Rs. 16.82 crores without delay. Similarly, the HUDCO has sanctioned Rs. 17.37 lakhs for housing projects in Pondicherry. So far only Rs. 40,000 have been sanctioned. This should also be looked into by the hon. Minister. Sir, I will not be boasting in vain if I say that a World Bank Team has applauded the Slum Clearance Schemes Tamil Nadu and it will be worthwhile for other States to emulate them in the interest of resolving the rigours of slum-dwellers.

Out of 3119 towns in our country, only 1890 towns have got pure drinking water arrangement and the remaining 1229 towns have no arrangement for pure drinking water. 217 towns have got underground drainage systems and the remaining 2902 towns have open drains which pollute the entire country. Out of 5 lakh villages in our country in four lakhs of villages we do not have facility for supplying pure drinking water. The Janata Government swears that its source of existence is the growth of rural areas. In fact, its life-breath is claimed to be rural development. Yet a sum of Rs. 40 crores was allocated for rural drinking water in the Budget Estimates of 1977-78 and in the Revised Estimate it has been brought down to Rs. 38 crores. Sir, it should not be forgotten that the food requirements of 60 crores of people are met by the rural residents and if their basic requirements like pure drinking water and a dwelling place are not met by us, we will be committing the gravest injustice to them.

Sir, kindly see the influx of repatriats from Burma and Sri Lanka. 3,71,685 people who have come from Sri Lanka have got Indian citizenship. 2,70,261

of them have been rehabilitated and 95,424 are yet to be repatriated. In 1978 their inflow is going to be 20,000 families. By 1981, according to Shastri-Sirimavo Agreement, we have to take back 3 lakhs of more people. From Burma already, 70 2,07,000 people have already come. They had originally gone from Tamil Nadu and most of them are plantation labour. In my constituency, in Nilgiris, the Tamil Nadu Government has rehabilitated many of them by setting up plantations. 45 schemes of rehabilitation are under various stages of implementation. As If this burden is not enough, we have also to bear the brunt of refugees from Viet Nam. The Refugee Rehabilitation Corporation is short of funds for assisting the State of Tamil Nadu in the matter of rehabilitation programmes. If the Central Government does not come forward to exhibit their munificence, the economy of Tamil Nadu will be in shambles. The statistics of refugees as indicated in the Annual Report of the Department of Rehabilitation for 1977-78 reveal that Tamil Nadu has given succour to most of the uprooters from Sri Lanka, Burma and Viet Nam. The repatriates who will pour in till 1981 from Sri Lanka will also have to be given protection by Tamil Nadu. I appeal to the Government that the massive rehabilitation assistance to be given by the Central Government to Tamil Nadu should not in any case be treated as Advance Plan Assistance; it must be outright grants so that the State of Tamil Nadu is able to garner all its energies in the rehabilitation programmes.

Thanking you for giving me an opportunity to participate in this important discussion, I conclude my speech.

श्री राजबी लाल यादव (अलवर): माननीय उपाध्यक्ष महोदय, मैं आपका अधिक समय लेना नहीं चाहूंगा । मैं आपके द्वारा सरकार से निवेदन करना चाहता हूं कि राजस्थान के दो जिले—अलवर और भरतपुर—ऐसे हैं जहां रिहैबिलिटेशन की बहुत पुरानी समस्या चल रही है । जैसा कि मेरे साथी श्री राम किशन जी ने बताया, कुछ मेव गुड़गांव में, कुछ दिल्ली में और कुछ दूसरी जगह चले गए थे । थोड़े दिन बाद ही वे वापिस भी आ गए थे लेकिन चूंकि रिकार्ड में उनको एक दफा गया हुआ दिखा दिया गया था, उनको अपनी असली जमीनें नहीं मिल सकीं । सरकार ने उनको दूसरी जमीनें दे दीं । एक तो उनके साथ अन्याय यह हुआ कि जो अपने खेत छोड़ कर वे गए थे वह उनको नहीं मिले । उनको दूसरी जमीन मिली । उसके बाद अब सरकार मुआवजे के तौर पर उनसे एक हजार रुपया फी एकड़ के हिसाब से वसूल करना चाहती है । वे बेचारे गरीब किसान हैं । वे इतना रुपया सोहैया नहीं कर सकते हैं । येनकेनप्रकारेण वे इस बात को एवायड करते रहे लेकिन अब सरकार काफी सख्ती कर रही हैं । इसलिए मैं मौजूदा जनता सरकार से चाहूंगा कि जो एक हजार रुपया एकड़ लेने की बात है उसको माफ किया जाये ।

इसी सिलसिले में एक दूसरी समस्या और है । कुछ काश्तकार ऐसे थे जो मुसलमानों की जमीनें काश्त करते थे । मुसलमान चूंकि चले गए उनकी जमीनें हिन्दू या मुसलमान काश्तकारों के कब्जे में रह गई । उसके बाद राजस्थान में जो टेनैन्सी ला बना उसके तहत वह जमीन उन काश्तकारों के पास ही रह गई लेकिन सरकार ने यह तय किया कि इस जमीन से उनको बेदखल न किया जाये पर मुआवजे के तौर पर उनसे कम्पेंसेशन जरूर वसूल किया जाये । इस सिलसिले में मैं अर्ज चाहूंगा कि एक काश्तकार राम की जमीन काश्त करता था और दूसरा काश्तकार रहीम की जमीन काश्त करता था लेकिन राम की जमीन काश्त करने वाला अब तक मुफ्त में काश्त कर रहा है और रहीम की जमीन काश्त करने वाला जो है, उसको, चूंकि रहीम मुसलमान था और पाकिस्तान चला गया, एक हजार रुपया फी एकड़ मुआवजा देना पड़ेगा । यह समस्या हमारे अलवर और

[श्री रामजी लाल यादव]

भरतपुर, दोनों जिलों की है। संवत् 2003 में जो काश्तकार मुसलमान की जमीन पर बैठे थे और आज तक बैठे हैं उनसे केवल इस कारण मुआवजा वसूल करना कि वे मुसलमान की जमीन काश्त करते थे, मैं समझता हूं यह डिस्क्रिमिनेशन होगा। जब राम की जमीन को काश्त करने वाले से मुआवजा नहीं लिया जाता तो रहीम की जमीन को काश्त करने वाले से क्यों मुआवजा लिया जाये ?

तीसरी समस्या यह है कि जो लोग पंजाब सिंध से आये थे उनको अलवर और भरतपुर में बसाया गया, उनको कुछ ग्रांट दी गई और कुछ लोन के तरीके पर दिया गया ताकि वे रिहैबिलिटेट हो जायें। वे लोग इतनी गरीबी और खस्ता हालत में आये थे और उनके रहने का तौर तरीका भी अलग था कि उस थोड़े से पैसे से वे आज तक अपने आपको अच्छी तरह से बसा नहीं सके। नतीजा यह हुआ कि जो लोन उन्होंने लिया था रिहैबिलिटेशन के लिए वह लम्बे अर्से से बाकी चला आ रहा है। एक बार अलवर और भरतपुर में इसको लेकर आन्दोलन हुआ था कि हमारा जो कर्जा था उसको माफ किया जाये। कुछ गिरफ्तारियां भी हुई थीं और लोग जेलों में भी गए थे लेकिन अभी तक उस समस्या का कोई हल नहीं निकल पाया है। इसलिए मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करूंगा कि जो लोग अभी तक उस कर्जे को अदा नहीं कर पाये उनका कर्जा माफ किया जाये। अगर सरकार की स्थिति यह हो कि वह कर्जा माफ न कर सके तो कम से कम वे ब्याज उनसे वसूल किया जा रहा है उसको माफ कर दिया जाये। उनको कर्जे में जितनी रकम मिली थी उससे कई गुना ज्यादा ब्याज की रकम हो चुकी है।

चौथी बात जो मैं अर्ज करूंगा, वह यह है कि राजस्थान, जैसा मेरे साथी श्री रामकिशन ने बतलाया, ऐसा प्रदेश है, जिस में पीने के पानी की बहुत बड़ी समस्या है। इस समस्या पर कांग्रेस के तीस साल के शासन ने कोई गौर नहीं किया। राजस्थान के खेत प्यासे हैं, राजस्थान का किसान प्यासा है, राजस्थान के मवेशी प्यासे हैं। इसी उम्मीद से कि आने वाली जनता सरकार राजस्थान की जनता को पानी दे सकेगी, उन्होंने जनता पार्टी के 24 एम०पीज यहां चुन कर भेजे हैं। राजस्थान नहर का मामला बहुत पुराना पड़ा हुआ है, वह एक अलग विषय है, लेकिन जहां तक पीने के पानी की समस्या है, आप की तरफ से ज्यादा से ज्यादा पैसा देकर इस काम को पूरा कराया जाना चाहिये, क्योंकि हमारा राजस्थान इतना गरीब राज्य है, जिसके पास क्षेत्र की दृष्टि से बहुत बड़ा क्षेत्र है लेकिन आमदनी के जरिये की दृष्टि से—वहां आमदनी के जरिये बहुत ज्यादा नहीं हैं। इस लिये मैं माननीय मंत्री जी से प्रार्थना करूंगा कि राजस्थान में पीने के पानी की दृष्टि से ज्यादा व्यवस्था की जाय।

राजस्थान सरकार और आप की सरकार जब नकशा बनाने बैठती है तो कहती है कि हम दो हजार से ज्यादा की आबादी वाले गांवों में पीने के पानी की व्यवस्था करेंगे जहां तीन हजार से ज्यादा आबादी है वहां पीने के पानी की व्यवस्था करेंगे लेकिन जो गांव छोटे हैं जिनको बहुत दूर-दूर से पानी लाना पड़ता है—उनके लिये क्या व्यवस्था होगी इस तरह से तो उन बेचारों को कभी भी पानी प्राप्त नहीं हो सकेगा। राजस्थान में बहुत छोटे-छोटे गांव हैं। इसलिये मैं प्रार्थना करूंगा कि ऐसे गांवों का सर्वे कराया जाय और उन गांवों में जहां 10–15 मील से पानी लाना पड़ता है चाहे उनकी आबादी 100 की भी हो उनमें जल्द से जल्द पानी की व्यवस्था की जाय।

इन शब्दों के साथ मैं आप को धन्यवाद देता हूं।

SHRI DHIRENDRANATH BASU (Katwa): Mr. Deputy-Speaker, Sir, of all the functions of Works and Housing, provision of better Housing is most important and there are serious problems in providing better housing facilities. You will be surprised to know that for provision of housing facilities there is a Corporation called Housing and Urban Development Corporation, that is, HUDCO. The performance of HUDCO is very very unsatisfactory. I am speaking about the residential areas. In Sarojini Nagar area there are many buildings which have been built up for educational institutions, colleges, etc. and these should not be hotel building for dancing and drinking. In Bharat Dwar area and Kalibari Marg area where religious functions are held, sites have been allotted for the purpose of hotel complex, theatre, etc. This place should not have been utilised for these purposes. Now, there are Housing Boards which are working in some States also, which have been asking for financial assistance. Housing Boards in the States like Kerala, West Bengal, Tamil Nadu, Bihar, Assam, etc. have written so many letters to the HUDCO for help. Inspite of their repeated reminders, no assistance was given by the HUDCO. This matter should be looked into by the Minister concerned.

Mr. Deputy-Speaker, Sir, in regard to water supply and sewerage facilities in villages, practically no moneys has been provided in the budget for this purpose. You will kindly see on page 78 of the report that Rs. 44.63 crores have been provided for housing in urban areas, whereas no amount has been provided for housing in rural areas. There is no proposal for housing the poor, the workmen, the agriculturists, the common people. We always speak for the poor and common people! As a matter of fact in the plan budget it could be seen from pages 76—80 of this book, that no money had been allotted for housing the poor, the workers, the agriculturists and farmers and the villagers—seventy per cent of our people live in the villages. What do we find in big cities like Calcutta, Madras and Bombay? Big houses, cooperative houses are being built at the cost of the financial institutions, the promoters are making money. I say that money should be used for the welfare of the poor people who have got no houses. I request the hon. Minister to look into the matter. You have a housing factory and that factory had constructed over 6000 houses with corrugated sheets, etc. Out of them 670 or so had fallen down, had collapsed. There is so much waste of money, this should be looked into. You can find it from the records.

Then with regard to the refugee rehabilitation problem, the refugees coming to West Bengal from Dandakaranya are not being settled properly; maintenance is not being given to them. Dandakaranya authorities are doing nothing. There are so many organisations and they look after themselves, not after the welfare of the people living in the Dandakaranya. They have no means to live and that is why they are compelled to leave Dandakaranya and go to West Bengal. With regard to the rehabilitation of people coming from the former East Pakistan, now called Bangla Desh, their cases had been ignored; their cases had not been considered at par with those coming from West Pakistan. As Prof Samar Guha had said, I must say this; it is very unfortunate those people are moving here and they are not getting government assistance for rehabilitation. There are so many places in Andamans and Nicobar islands. Why don't you settle them there. We represented on this matter to the Prime Minister; the Prime Minister gave a patient hearing and he had assured us that he would look into the matter. I should request the Housing and Rehabilitation Minister to look into this matter and see that the refugees coming to West Bengal are resettled in Andamans.

There is mention about Rehabilitation industries Corporation. I want to tell the hon. Minister that out of 19 units under this corporation, eleven are closed. It was correct that over

[Shri D. N. Basu]

5000 workers were working but now 3300 employees have been thrown out of employment as a result of the closure of some units which was because of a dispute between the authorities and the workers. The Chief Minister of West Bengal had written to the Government of India time and again asking for assistance. Without money they cannot implement the programmes. I should request the hon. Minister to see that necessary funds are provided for running that organisation. There are so many unemployed youths throughout the length and breadth of the country. What are you going to do with this Rehabilitation Industries Corporation and other small industries, although the small industries are not under your jurisdiction? The Rehabilitation Industries Corporation is under your jurisdiction and you should see that they are properly employed.

15 hrs.

Then I come to sewerage, schemes in the rural area. It is really deplorable. Water does not flow. There is no adequate arrangement. The rural areas, where seventy per cent of the people live, they have not been given importance at all. They should have been given the top most priority. How much money have you provided in the Budget for the upliftment of the rural people? Nothing. The programmes for the improvement of the sewerage have been kept pending. Why is it that the programmes have been held up? Why is it that the programmes have not been implemented? It is all due to Rolling Plan. What I want to tell you, Mr. Deputy Speaker, Sir, is that due to defects in the Plan, it is not being done. This Rolling Plan will not serve the purpose. As I have already mentioned, if you look to page 76—80 of the Budget for 1978-79 you will see what amount has been provided for the upliftment of the rural people. It is nothing.

Then I come to National Highways. I believe that the Minister does not have the fortune of going through the National Highways. He is always flying. The National Highways are not being properly repaired, they are not being properly maintained, the repair works are not adequately done. I know some construction of Government buildings are going on in Calcutta for years together.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): You are knocking at the doors of the wrong Ministry.

SHRI DHIRENDRA NATH BASU: These are under you. You would be the Head of the department. You should be dnamic. Our Minister should see that the decisions taken by the Government and by the Ministry are properly implemented. There are so many organisations and agencies; but they are not working properly. Who will be responsible for that? Should we hold them responsible or should we tell our Minister? We should tell our Minister. We appeal to our Minister that he should look into it personally and see that the works are properly done. If the projects taken up are not properly implemented, there is no necessity of keeping the schemes in paper, in black and white. The schemes should be implemented in all fairness.

Then I come to the rehabilitation problem. You must consider it as a very important national problem. As a result of partition of the country, the refugees had come from East Bengal or former East Pakistan, now Bangladesh. Even now, daily three to four hundred refugees are coming from Bangladesh. Who will be responsible for the maintenance of those people? The West Bengal Government, a truncated province cannot take charge of the whole thing, unless they are financed by the Centre. The Chief Minister of West Bengal has been writing to you again and again for assistance and for provision of money for various projects for improvement of the refugees. But nothing has been done. The loans were

granted to refugees in West Bengal, but they are being realised. But in other cases, which I cited, in the case of refugees from West Pakistan, they were given shelter, they were given every thing. Why do not you treat them on par with others? That is our appeal. So, Mr. Deputy Speaker, Sir, I would request you to kindly see, to kindly use your influence as well, over the Ministry, that rehabilitation of refugees is properly done. Thousands of people are coming from Dandakaranya. What for? Some people are there some organisations are there who are purchasing tickets for them and they are sending them back to West Bengal. What are these organisations? You must find them out and the guilty must be punished.

SHRI A. K. SAHA (Vishnupur): You must see who are the persons behind this.

SHRI DHIRENDRANATH BASU: They must be found out and the guilty must be punished.

Now, the point is that unless they get amenities, unless they get conveyance charges, unless they get maintenance charges, how can they go back? So, I would request through you, Mr. Deputy Speaker, Sir, that the Ministry should look into the matter and see that the persons are well settled and rehabilitated. You can send them to Andamans and resettle them there.

I again come to that point. Article 370 of the Constitution should be deleted. What for? In Jammu and Kashmir there is enough land and you cannot settle anybody? People also may go and settle themselves there.

SHRI SIKANDAR BAKHT: What about Article 370?

SHRI DHIRENDRANATH BASU: People may go there and settle themselves. Article 370 of the Constitution should be deleted. Nobody from outside Jammu and Kashmir will be entitled to build his house there. What is this? That is part and parcel of the country. That is a State of this big country, India. Why there should such an Article in the Constitution? That should be deleted and that should go. That is what I mean to say.

Finally, I would appeal to the hon. Minister to see that West Bengal gets due share and Justice from the Central Government for rehabilitation, not only for rehabilitation but for improvement of people who have already settled there. This is a national problem. So, the Central Government cannot sit idle over this issue. That is my appeal to you.

श्री रघुबिल सिंह पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं दो, तीन बातों की ओर मंत्री महोदय का ध्यान आकर्षित करना चाहूंगा।

पहली चीज मैं उनसे यह जानना चाहता हूं कि जो हाउसिंग डिपार्टमेंट है, उसमें जो पुराने लोग हैं, जिस पद पर हैं, जो अफसर हैं उसमें से कितने लोगों को अभी तक हटाया गया है ?

एक घटना की याद मैं मंत्री महोदय को दिलाना चाहता हूं। डी०डी०ए० में 18 मई, 1977 को एक घटना घटी थी। 18 अप्रैल को मैं डी०डी०ए० में गया हुआ था वहां करीब 12, 14 हजार डी०डी०ए० के एम्पलायी उस समय थे, वहां जाकर हमने भाषण दिया था और कहा था कि जनता पार्टी की सरकार जो बनी है, अब आप लोगों की मांगों पर हम विचार करेंगे और मंत्री महोदय से कहेंगे।

18 अप्रैल को डी०डी०ए० के एक एम्पलाई, कमलकांत चड्ढा, की, जो वहां जूनियर स्टेनोग्राफर था, किसी दूसरी जगह सीनियर स्टेनोग्राफर की पोस्ट पर प्रोमोशन हुई। उसने वहां से रिजाइन किया, लेकिन उसको रिलीव नहीं किया गया। इस पर वह एक महीने की छुट्टी पर चला गया। 19 मई को वह अपने अफसर के पास गया और

[श्री राम विलास पासवान]

कहा कि मुझे रिलीव किया जाये, मैंने दूसरी जगह जायन करना है। लेकिन उस अफ़सर—फ़िनांशल एडवाइजर, पी० एल० मदान—ने उसे नहीं जाने दिया। आपको यह सुन कर दुख होगा कि जब श्री चड्ढा ने रिक्वेस्ट की कि मेरी पांच बहनें हैं और मेरे परिवार का भरण-पोषण करने वाला और कोई नहीं है, यदि मुझे नहीं जाने दिया जायेगा, तो मेरे परिवार के लोग भूखों मर जायेंगे, तो उसे यह जवाब दिया गया कि तुम भले ही भूखे मर जाओ, लेकिन तुम्हें रिलीव नहीं किया जायेगा। इस पर कमलकांत चड्ढा ने विकास मीनार की 17वीं मंजिल से कूद कर आत्महत्या कर ली। विकास मीनार उसके लिए विनाश मीनार हो गया। वह मर गया। मरने से पहले उसने अपनी जेब में एक चिट्ठी लिख छोड़ी कि मैं आत्महत्या क्यों कर रहा हूं।

15.11 hrs.

[Shri M. Satyanarayan Rao in the Chair].

जब मुझे मालूम हुआ, तो मैं दौड़ा दौड़ा दिन के 11, 12 बजे मंत्री महोदय के पास गया। सौभाग्य से मंत्री महोदय वहां मौजूद थे। उन्होंने कहा कि चलिये। हम लोग डी०डी०ए० बिल्डिंग गये। वहां मजदूर लोग काफी आक्रोश में थे। मैं मंत्री महोदय की बहादुरी की दाद देता हूं। वह गये और सेक्रेटरी को बुलवाया। पूछा गया कि पी० एल० मदान कहां है। सब एम्पलाईज ने एक स्वर से कहा कि पी० एल० मदान श्रीमती इन्दिरा गांधी और संजय गांधी का चमचा था, वह रिटायर हो गया था, लेकिन उसको पैसा कमाने के लिए डी०डी०ए० में भेज दिया गया, उसे कहा गया कि फ्लैट बनवाओ, उसमें करोड़ों रुपये कमाओ और हमें भी उसमें से जेयर दो।

हमारे जाने के बाद एनक्वायरी हुई। लोगों ने बताया कि पी० एल० मदान यहीं था। वह हंगामे के डर से लिफ्ट से निकल कर भाग गया है। मंत्री महोदय ने घोषणा की कि जो घटना हुई है, वह बहुत दुखद घटना है, उसके लिए हमें अफ़सोस है, और मैं प्रधान मंत्री के रिलीफ़ फंड से पांच हजार रुपये दिलवाऊंगा। वहां पर जो पुलिस अधिकारी मौजूद थे, मंत्री महोदय ने उनसे कहा कि देखो, पी० एल० मदान कहां है, उसने क्राइम किया है, उस पर मर्डर का मुकदमा चलना है, वह जहां कहीं भी है, उसे पकड़ कर कानून के हवाले करो।

आपको सुन कर आश्चर्य होगा कि उसके तीसरे दिन मैंने अख़बारों में पढ़ा कि पुलिस ने अपनी फाईंडिंग दी है, अपनी इनवेस्टीगेशन रिपोर्ट में कहा है कि पी० एल० मदान उस दिन छुट्टी पर था। आप समझ सकते हैं कि भारत सरकार का मंत्री वहां मौजूद था, वहीं डी०डी०ए० बिल्डिंग में एक संसद् सदस्य मौजूद था, वहां पर श्री कर्पूरी ठाकुर का भाषण हुआ, जो अब बिहार के मुख्य मंत्री हैं, सब एम्पलाईज वहां मौजूद थे, और सब लोगों के बीच में कहा गया कि पी० एल० मदान अभी यहां था, वह लिफ्ट से नीचे उतर कर कहीं चला गया है। पुलिस अधिकारियों को वह सब बताया गया, लेकिन तीन दिन के बाद समाचारपत्रों में आता है कि वह छुट्टी पर था। इससे ज्यादा ब्यूरोक्रेसी और अफ़सरशाही का नंगा नाच क्या हो सकता है? एक गरीब एम्पलाई का जीवन जाये, मंत्री महोदय और संसद् सदस्य के सामने में सारी बात हो, लेकिन अफ़सरशाही का इतना नंगा नाच कि तीन दिन के बाद जनता को बताया जाता है कि वह अफ़सर छुट्टी पर था।

मैंने एक बार पहले भी कहा था कि चाहे जितनी अच्छी नीतियां और अच्छे कानून बनाये जायें, लेकिन अगर उनका कार्यान्वयन करने वाले वही पुराने ब्यूरोक्रेट, अफ़सरशाह और नौकरशाह हैं, तो वे उन

नीतियों और कानूनों को कभी लागू नहीं होने देंगे। इस लिए मैं न सिर्फ आवास मंत्री में, बल्कि भारत सरकार के तमाम मंत्रियों से, आग्रह करना चाहता हूं कि जितने पुराने लोग जिस जिस पोस्ट पर बैठे हुए हैं, उन्हें वहां से हटा देना चाहिए। अगर कोई मंत्री आने के बाद तीन दिन के अंदर आई०ए०एस० अथवा किसी अन्य अधिकारी को नहीं हटाता है, तो फिर उस अधिकारी को हटाना असम्भव हो जाता है। ये अधिकारी एक नम्बर के धूर्त होते हैं। वे "यस सर" और "नो सर" कह कर, और बिना कहे मंत्री के लिए फल और उनकी बीवी के लिए साड़ी और धोती ला कर ऐसी स्थिति पैदा कर देते हैं कि उनको हटाया नहीं जा सकता है। तीन दिन में ही उसके बारे में मंत्री का यह विचार बन जायेगा कि वह अफसर बहुत अच्छा है।

इन लोगों की स्थिति अरबी घोड़े के समान है। ज्यों ही कोई घुड़सवार किसी अरबी घोड़े पर चढ़ता है, तो घोड़ा समझ जाता है कि घुड़सवार कितने पानी में है। यदि घुड़सवार नौसिखुवा हुआ, तो घोड़ा उठा कर कहीं पटक देगा और अपने खेत खाने लगेगा। यदि घुड़सवार मजबूत हुआ तो घोड़ा भी अपनी चाल पर चलता है। तो मैं अपने मंत्री महोदय से कहूंगा कि आप ऐसे घुड़सवार बनिए कि जितने ये अरबी घोड़े हैं जो आई०ए०एस० आफिसर और बड़ी-बड़ी पोस्टों पर बैठे हुए लोग हैं वे सब चुस्त और दुरुस्त रहें और आपकी नीति का कार्यान्वयन हो सके।

दूसरी बात मैं यह कहना चाहता हूं कि आप ने झुग्गी झोंपड़ी वालों को जमुना पार में बसाया है। मैं वहां गया था कल्याणपुर, खिचड़ीपुर, जसीवाडेन। करीब पांच सात मुहल्लों में गया। हर रविवार के दिन वहां निकल जाता हूं। मैंने वहां सवाल भी किया था। मैं जवाबदारी के साथ कहता हूं कि आप पार्लिमेंटरी कमेटी बना दें या मंत्री महोदय हमारे साथ चलें और देखें, आपको आश्चर्य होगा दिल्ली की इस महानगरी में जहां एक से एक बड़ी अट्टालिकायें हैं, वहां आप गरीब को बसने के लिए जमीन देते हैं लेकिन नहीं सोचते कि उसमें वह किस तरह रहता होगा। 7 गज बाई 3 गज जमीन देते हैं। वहां सड़क पर बिजली है लेकिन उसके घर में नहीं है। जो पाखाना है न उसको सैपटिक लैट्रिन कह सकते हैं, न सर्विस लैट्रिन कह सकते हैं। अस्पताल है, बारह बजे रात में अगर कोई एमरजेंसी का मामला हो जाये या कोई आफत हो जाये तो कोई देखने वाला नहीं है। स्कूल नाम की कोई चीज नहीं है। जो नाला है उसमें गंदा पानी भरा रहता है। उसकी निकासी की कोई व्यवस्था नहीं है। न पानी की ही वहां व्यवस्था है। आपने गरीब को जमीन दे दी बसने के लिए तो उससे कुछ नहीं होने वाला है। कल को आपके सामने फिर प्राबलैम होगा और झुग्गी की बात है दिल्ली का आप जितना विस्तार करते जायेंगे इसका कहीं और छोर नहीं है लेकिन मैं चाहता हूं कि आप कोई ऐसी नीति निर्धारित करें कि दिल्ली बढ़े भी तो कल को उसमें फिर बुलडोजर न चलाना पड़े। फिर यह न कहना पड़े कि यह गन्दी बस्ती शहर के लिए शोभा नहीं देती। दिल्ली को खूबसूरत भी रहना चाहिये। तो मैं चाहता हूं कि इस तरह की योजनाओं में जरा सा आप ध्यान दें कि गरीब का भी जीवन है।

अंत में एक बात कहना चाहता हूं। संसद् सदस्यों के लिए आप फ्लैट देते हैं। मुझे कोई आपत्ति नहीं है। लेकिन आप आंकड़े उठा कर देखें कि किस संसद् सदस्य को अभी तक प्लाट मिले हैं। क्या कोई गरीब संसद् सदस्य दिल्ली में फ्लैट ले सकता है। 1 हजार रुपये उसका वेतन है। सब काट कूट कर जो बचता है उसी में से आप कहते हैं कि तुम फ्लैट लो। फ्लैट लेंगे तो उसमें जमा कितना करना पड़ेगा—35 हजार। 35 हजार हम चोरी नहीं करेंगे

[श्री राम विलास पासवान]

तो कहां से ला कर देंगे ? वही एम०पी० यहां दिल्ली में फ्लैट ले सकता है जो दो नम्बर का कारोबार करता हो या घर का खुशहाल हो। कोई गरीब एम०पी० कभी ऐस दिल्ली में फ्लैट नहीं ले सकता है। इसलिए मैं माननीय मंत्री जी से जानना चाहूंगा कि जितने संसद् सदस्य दिल्ली में फ्लैट लिये हैं उनकी क्या इनकम है, उसमें कितने हरिजन हैं, कितने गरीब हैं, कितने आदिवासी हैं। मेरा कहना यह है कि या तो आप एम०पी० के नाम से फ्लैट मत दीजिए या दीजिए तो जो मन्थली फीस लेते हैं उसको लेकर दीजिए। तभी गरीब एम०पी० यहां फ्लैट ले सकेगा। कहना तो बहुत काफी था लेकिन आप घंटी बजा रहे हैं तो मैं बैठ जाता हूं।

SHRI SOMNATH CHATTERJEE (Jadavpur): Only two days back, we had a calling attention on the question of exodus from Dandakaranya. Therefore, I do not wish to go to details again. But I would request the hon. Minister to kindly appreciate that on this question politics is being introduced. We have heard the speech of Mr. Saugata Roy. It is unfortunate how they are now trying to utilise the situation in West Bengal to political advantage. It has been decided by the Government of West Bengal, after considering its capacity, the availability of land and all other questions that it is not possible to keep them in West Bengal, whatever may be our intention or desire from heart. It has been appreciated by the hon. Minister here. He has also felt and agreed that it is not possible to resettle them in West Bengal. The hon. Prime Minister has said that they have to be persuaded to go back to Dandakaranya or other places from which they have come. If the matter is being delayed, very serious consequences will follow. Apart from political overtone that is being injected into it, an explosive situation day by day is created. These people have to be looked after so long as they are in West Bengal. They are taken to refugee camps until they are persuaded to go back to their places. It amounts to huge expenses. Then they are to be given some monetary assistance. Some food articles are to be provided to them. Health and medical care has to be taken. Sanitary problem has to be solved. Now the people are under the sky with no possibility of giving adequate facilities to them. Therefore, my earnest request to the Minister is to see that some assistance is given to the West Bengal Government. Let it be treated on the basis of war footing. We do not want to do anything or say anything which will aggravate the trouble. But my appeal to the hon. Minister is that, this is a national problem, a human problem. Nobody should try to score political victory here. Even a senior Member, Mr. Samar Guha, could not resist the temptation of bringing in politics in a matter like this. We are not going into the post mortem as to why they have come. But the confidence of these people has to be earned. Therefore, my request to the Minister is, please announce that you will give adequate financial assistance to the West Bengal Government and a clear declaration of policy that the Central Government will not encourage such desertion from the camps.

Secondly, about the way how to persuade them to go back, the hon. Minister did not commit himself. Some maintenance grant may be provided to these people. It is necessary to investigate—and I request the Minister to get the central agency to investigate into that—who are the people behind them, who have made bulk purchase of tickets for them, who have made the provision of trucks—Rs. 8000/- a trip—for them. When they are getting down at the railway station, they are being received by interested parties. And there is an attempt to create difficulties as much as possible in trying to divert them to Sunderbans which is already populated. My earnest

appeal to the hon. Minister is kindly declare your intentions very clearly and provide necessary financial assistance.

The Refugee Rehabilitation Committee which has been formed earlier, have given various recommendations. Some of them have already been accepted by the Government. Some of them have not been accepted. But those which have already been accepted, implementation is being held up because adequate fund to the State Government has not been provided. I will request the hon. Minister to kindly look into this matter and make necessary provision for funds.

With regard to Bangladesh refugees who come during 1971, during that time, if I am not mistaken, about Rs. 21 crores are being demanded by the Central Government from the West Bengal Government. This is an old legacy which the present Government has to face with all other difficulties. Therefore, my earnest appeal to the hon. Minister is that he should realise the problems of the State Government and the additional problems which are being accumulated for no fault of theirs and therefore, please do not insist on the realisation of Rs. 21 crores.

There is one aspect of the rehabilitation problem which nobody can deny. I want to make it clear. I do not grudge that if any refugee or any brother or sister of ours who had to come away from the erstwhile Pakistan and had to be settled there, he or she is settled properly. That is what is desirable and necessary. Can it be denied that adequate pecuniary compensation was given to people coming from one sector and such compensation was not given and has not been given to people coming from the other sector? I do not want to create any division amongst those unfortunate people. But this is a fact of history. The people had to come away from both the sectors for no fault of theirs. They have been the victims of a political decision for which the responsibility was taken by no less a person than Pandit Jawaharlal Nehru, who openly said that it will be the responsibility of the Government of India and that they will be rehabilitated.

I know, the present Government has got many legacies. This is one legacy which it cannot avoid by merely closing their eyes and saying with a feeling of satisfaction that they have solved the problem of refugee rehabilitation. They have not solved it; they do not solve it. After all, there are human elements involved. Sometimes, because of the uncertainties, interested parties do take advantage and that is being done now. Therefore, to discourage such people from taking advantage and fishing in troubled waters, some sort of a decision is overdue, long long overdue.

It is very easy to say, "I am giving you land which will become fertile in 1982. In the meantime, you will remain in the camp and get some amount of money as daily wages." You cannot involve people in such type of work. You cannot get attachment of the people to such type of life. In such circumstances, it is very easy to divert their attention and even to mislead them. I know, it will be said, it is very difficult to give compensation to those persons. The present policy is that *ex gratia* payments are being made to the people who have left their property in Bangladesh, the erstwhile East Pakistan. Who are getting this money? If you go through the records and the statistics of the persons who have got the money, they are all very very rich persons who have left hundreds of acres of land and big properties. But about those people who have left small properties, impossible requisitions are made to them. I know that this Ministry is not directly concerned with it. It is the Commerce Ministry which is the administrative Ministry concerned with that. It is a peculiar system. The problem of rehabilitation is also

there. But the administrative Ministry is the Commerce Ministry so far as the payment of this compensation is concerned. Because the question of rehabilitation is also involved here. I would request the hon. Minister to get in touch with the Commerce Ministry in regard to this matter. The money which is being given as *ex gratia* payment should go to persons who deserve much more than persons who may be able to have preserved their old records to show that they had left properties worth lakhs of rupees.

The other thing is with regard to the Government of India Press. I have been requested the hon. Minister about it to the extent of possibly creating even disgust in him. Once more I appeal to him. The Government has made a good gesture. When Mr. Madhu Dandavate announced the proposal, the decision, of the Government to restore employment to all those who had been retrenched during the Emergency, we applauded that. We are thankful to this Government for that. We apreciated it; that was the spirit which we expected.

I do not know why in the Government of India Press in Koratty in Kerala, 27 employees were dismissed during the emergency. Sometimes I find it with great unhappiness. I know the Ministers are over-worked. Sometimes even in matters of vital importance drafts are signed without looking into them. The position is that 27 persons had lost their job during the emergency. They went to Kerala High Court and the Kerala High Court gave a judgement in their favour Now what the Central Government has done about it? They have come in an appeal to the Supreme Court. These people who are out of job, are not being reinstated and you are asking them to come to Delhi to fight their cause, to defend the appeal.

I wrote to the hon. Minister about it. May I remind him about that. I hope he has read the letter before he signed if saying that Articles 14, 16 and 19 are involved? As three articles of the Constitution are involved, therefore, the matter should be decided finally by the Supreme Court. In these cases, where emergency victims have been reinstated, you have not gone on interpretation of Articles 14, 16 and 19. On anything and on every matter, the job of professional lawyers like us is to raise all sorts of difficult questions. It is not difficult for us to work on something and raise any number of questions. But after all, this is a matter which involves your own Government's policy. May I appeal once again with great earnestness, sincerity and seriousness that please look into their records and see what they have been found guilty of before they were dismissed. Please do not go by your legal cell; do not go by an academic exercise of the constitutional provisions. May I appeal to you that this is a serious matter which concerns the citizens of India who were victims of emergency? Please do not continue to keep them as continued victims under your administration. Since the time is short, may I request the hon. Minister.....

MR. CHAIRMAN: You wind up because I have to call the Minister.

SHRI SOMNATH CHATTERJEE: If you allow me, I shall go on.

MR. CHAIRMAN: There is no question of allowing.

SHRI SOMNATH CHATTERJEE: There are some complaints about the National Building Construction Corporation. There are serious charges of corruption which have been brought against them. I request the hon. Minister to look into this matter also because I believe that the reports about the complaints have already been sent to him. Therefore, please have in investigation made about it. Thank you.

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री श्री (सिकन्दर बख्त) : मुझे खुशी है कि एवान के आनरेबल मैम्बर्ज ने उन कामों के लिए जो मेरी मिनिस्ट्री के माहतहत हैं काफी दिलचस्पी का इजहार किया है। हमारे नौजवान साथी जो वहां बैठते हैं और जो मौजूद नहीं हैं उन्होंने तो इन कामों को कुछ एजाज बख्शने के लिए कुछ इजाफे का भी जिक्र किया था। उनका मैं बहुत शुक्रगुजार हूं क्योंकि मेरा वराहेरास्त न सही बिल वास्ता एक ताल्लुक उन महकमों से बन जाता है।

मैंने हर आनरेबल मैम्बर की तकरीर को बहुत गौर से और तवज्जह से सुना है। मैं यकीन दिलाना चाहता हूं कि अगर कोई मुझ से बात जवाब देने से रह जाए तो यह न समझा जाए कि मैं एक बात को दूसरी के मुकाबले में ज्यादा अहम समझता हूं या मैंने समझा है। फिर भी अगर किसी के जहन या मिजाज पर गिरां गुजरे तो मैं पहले से माजरत मांगे लेता हूं।

कुछ बातों पर थोड़ा सा ताज्जुब होता है। जनता गवर्नमेंट का दृढ़ विश्वास है कि जम्हूरियत उस वक्त तक पनप नहीं सकती है जब तक कि नुक्ताचीनी और आलोचना न हो। लेकिन सियासी फलसफादानों ने यह भी कहा है कि नुक्ताचीनी तामीरी होनी चाहिए, आलोचना रचनात्मक होनी चाहिये। उससे हटने के बाद यह लगता है कि आलोचना सिर्फ आलोचना की खातिर की जा रही है। यह किसी तरीके से भी जम्हूरियत की कद्रों की मददगार नहीं हो सकती। कुछ तो हो जाते हैं उल्फत में जुनूं के आसार, और कुछ लोग भी दीवाना बना देते हैं। हमारे नौजवान साथी ने यहां जिक्र किया था कि हाउसिंग की प्रोबलम बहुत बड़ी है हिन्दुस्तान में। उन्होंने कुछ फिगर्स दिये थे। वह जदन आदमी हैं लेकिन बदकिस्मती से फिगर्स के मामले में वह अभी बालिग नहीं हुए। उन्होंने दुरुस्त फिगर्स नहीं दीं। उन्होंने कहा था कि 4.5 मिलियन का बैक लोग है, जब कि दरअस्ल बैक लोग 15.6 मिलियन का है। वह बात उन्होंने सही कही थी कि अगर 20 साल में मकानात के सिलसिले को फैलाया जाये और बनाये जायें और कोई खानदान बगैर घर के न रहे तो 50 लाख मकानात बनाना होंगे। जाहिर है कि बहुत बड़ी चीज है। तीनों केटेगरीज हैं, बैक लोग भी है, जिन मकानों को रिप्लेस करना ही वह भी है, और बढ़ती हुई आबादी के लिहाज से भी जो ऐक्स्ट्रा मकानात बनाने की जरूरत हो वह सब उसमें शामिल है। हमने कभी दावा नहीं किया कि 50 लाख मकानात बनाने का तकाजा पूरा किया जा सकता है रिसोर्सेज से या जो भी चीजें रखी जायें उसके एतबार से। लेकिन जो मैंने कहा कि कुछ लोग भी दीवाना बना देते हैं वह इसलिये कहा कि इतनी बड़ी प्राबलम है और उसके सिलसिले में काफी कुछ ऐसी बातें कह दी जायें कि जिसके लिये मैं सिर्फ इतना कह सकता हूं कि जिन मोड़ों की तरफ हम जाते हुए कतराते हैं, कोशिश करते हैं कि उन बातों का जिक्र न किया जाये जो इमरजेंसी के दौरान हुई हों। लेकिन उसके बावजूद भी हमें उस तरफ खींचने की कोशिश की जाती है।

यह ठीक है कि पिछले 19, 20 महीने जो इमरजेंसी के दौरान इस मुल्क ने देखे हैं वह तारीख करामोश नहीं कर सकते। यह भी मुमकिन है कि बावजूद कोशिश के अगर उसका जिक्र न करने की कोशिश की जाये कभी-कभी सुबह मुस्कराना बात मकते में आ ही जाती है। मैं सिर्फ इतना अर्ज करूंगा कि फारसी की एक बात है आफताबे आमद, दलील आफताब। सूरज जब निकलता है तो दलील देने की जरूरत नहीं होती है कि सूरज आ गया है। सूरज अपनी दलील खुद होता है। रोशनी फैली हुई हो और जिद यह की जाये कि अंधेरा छाया हुआ है तो फिर उससे क्या दलील की जाये। और इसलिये

[श्री सिकन्दर बख्त]

मैंने कहा "और कुछ लोग भी दीवाना बना देते हैं।"

हमारे साथी दो चीजों को सामने रख कर यह देखें कि इस साल भर में क्या हुआ है, और फिर मैं उनसे इन्साफ पर आधारित राय रखने की दरख्वास्त करूं तो मुझे यकीन है कि जो राय उन्होंने अपनी तकरीरों में जाहिर करने की कोशिश की है उसको बदलने के लिये खुद ही तैयार होंगे। दो मोटी मोटी चीजें थीं। एक तो यह है कि मैंस था जो लीगेसी में मिला, जिसका मेरे साथी ने जिक्र किया। बस्ती की बस्तियां उजड़ी हुई थीं, खुद एतमादी खत्म हो चुकी थी इस पसमंजर में। और दूसरे मैं वहां तक नहीं जाना चाहूंगा कि जहां तक हमारे साथी माननीय पासवान जी गये अफ़सरशाही का जिक्र करते हुए। लेकिन इतना जरूर कहना चाहूंगा कि इस मुल्क के आजाद हो जाने के बाद पहली मर्तबा अफ़सरशाही को तजुर्बा हुआ कि हकूमत बदली, दूसरी किस्म की सियासी ताकतों के हाथ में इक्तिदार आया। जाहिर है कि 30 साल से जो संस्कार बन चुके है उससे अलग हो कर उनका जहन हमारे जैसा बने उसमें वक्त लगेगा, दिक्कत होगी। इस पृष्ठभूमि में मैं कुछ फिगर्स रखूंगा और मैं आशा करता हूं कि उनमें हवाई बात नहीं होगी। मैं सिर्फ यह आशा करता हूं कि एक राय कायम करते हुए इन्साफ से काम लिया जायेगा।

कहा गया है हाउसिंग की पालिसी के सिलसिले में कोई सैंस आफ डायरेक्शन नहीं थी। अब माननीय सदस्य यहां होंते तो मैं उनसे अर्ज करता। पांचवें प्लान में 600.92 करोड़ का आउट-ले था, छठे प्लान में 1538 करोड़ का आउट-ले है, ढाई गुना है। अब मैं यह कह नहीं सकता, हमारे माननीय सदस्य यहां होते तो उनसे अर्ज करता कि कोई दिशा नजर आई या नहीं?

एनुअल आउट-ले पर भी मैं चाहूंगा कि तवज्जह दें। 1974–75 में 63.44 का आउट-ले था, 1975–76 में 90.81 का आउट-ले था, 1976–77 में 110.08 करोड़ का आउट-ले था और 1977–78 में 163.71 करोड़ का आउट-ले था जो गुजर गया और आइन्दा साल के लिये 205.52 का आउट-ले है। मैं पूछना चाहूंगा कि नये तरीके अख्तियार करने से कोई दिशा बदली हुई नजर आती है या नहीं?

आपने देखा होगा कि जो रिपोर्टस सर्कुलेट की गई हैं उसमें साइट्स एंड सर्विसेज एक प्रोग्राम रखा गया है। एक साहब ने दुरुस्त कहा था कि सिर्फ गवर्नमेंट की कोशिश से इस मुल्क में मकानात की समस्या का समाधान नहीं हो सकता, इसलिये मौजूदा हकूमत ने यह फैसला किया है कि जितनी मुमकिन एजेन्सीज हो सकती हैं, जिसमें व्यक्तिगत लोग भी शामिल हों और मुख्तलिफ किस्म की कंस्ट्रक्शन एजेन्सीज भी शामिल हों, उन सब को शामिल कर के मकानात की समस्या का समाधान करने की कोशिश की जाये। इसके लिये साइट्स और सर्विसेज का प्रोग्राम रखा गया है। जमीन डैवलप हो, प्लाट्स लोगों को दिये जायें, खुद लोग मकान बनायें। हमारे बहुत से साथियों ने अर्बन एंड रूरल डैवलपमेंट का जिक्र किया है। आगे चलेंगे, तो मालूम होगा कि रूरल डैवलपमेंट में इस बात पर इसरार है कि किस कद्र तरक्की हो, लेकिन यह जो साइट्स और सर्विसेज का प्रोग्राम है, यह अर्बन और रूरल दोनों एरियाज के लिये है। जैसे कि अर्ज किया कि इंस्टीट्यूशन्स और इंडीविजुअल्स दोनों को इन्वाल्व करना है ताकि वे हमारे इसमें मददगार हों।

खासतौर पर जितने भी गवर्नमेंट के फ्लोट किये हुए प्रोग्राम होंगे, उसमें यह फैसला हो चुका है कि पब्लिक फंड से मकान बनेगा तो इकनामिकली वीकर सैक्शन और लो-

इनकम ग्रुप के लोगों के लिये बनेगा। मेरे साथी ने अभी बयान किया था कि हम जो जनरल पूल के मकानात बना रहे हैं गवर्नमेंट सर्वेन्ट्स के लिये उसमें फिलहाल 1, 2, 3 टाइप के मकान बनाने का फैसला किया है और सिर्फ नीचे की श्रेणी के लोगों के लिये मदद कर सकेंगे।

बल्क फाइनेन्स एसिस्टैंस, जैसे एल०आई० सी० से कर्ज, बैंक से कर्ज और दूसरी स्कीमों से कर्ज वह सब नीचे की श्रेणी के लोगों के लिये होंगे। बैंकों से ई०डब्ल्यू०एस० हाउसिंग, होस्टल के लिये, रूरल हाउसिंग के लिये, स्लम क्लीयरेंस के लिये और हाउस फार शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के लिये कर्ज दिये जायेंगे। यह मेरे दोस्त ने कहा था, मैं उनको बताना चाहता था।

उसके अलावा कंस्ट्रक्शन कंपनीज हमारे मुल्क में हैं। हमारी बहुत हिम्मत अफजाई उनसे बात करके हुई। कंस्ट्रक्शन कंपनीज भी उन्हीं सैक्शन आफ सोसाइटीज के लिये हमारी शरायत पर मकान बनाने के लिये तैयार हैं और हमारी ही शरायत पर हायर-पर्चेज पर लोगों को देने के लिये तैयार हैं।

चौधरी ब्रह्मप्रकाश साहब यहां तशरीफ नहीं रखते हैं, को-आपरेटिव हाउसिंग सोसाइटीज और ग्रुप हाउसिंग सोसाइटीज को ज्यादा से ज्यादा इन्वाल्व करना चाहते हैं, यह दुरुस्त है। क्योंकि एक अर्सा हुआ, दिल्ली में जो एक्वायर्ड जमीन है, उसका स्टाक काफी कम हो गया है। इसको सामने रखते हुए दिल्ली एडमिनिस्ट्रेशन ने फैसला किया था कि नई को-आपरेटिव हाउसिंग सोसायटीज को रजिस्टर नहीं करना है। इस बारे में गौर किया जा रहा है कि को-आपरेटिव हाउसिंग सोसायटीज और ग्रुप हाउसिंग सोसायटीज को इसमें ज्यादा से ज्यादा इनवाल्व किया जाये।

मेरे साथी ने जेनेरल पूल एकोमोडेशन का जिक्र किया है। उसके मुताल्लिक मैं सिर्फ इतना दोहराना चाहता हूं कि हमारे पास महदूद सम्पत्ति है, सीमित रीसोर्सिज हैं, जिससे हम इतने बड़े टाल आर्डर का सामना करने की कोशिश कर रहे हैं। सिर्फ यही नहीं कि ज्यादा से ज्यादा बिल्डिंग एजेन्सीज इनवाल्व हों, बल्कि हम ने कोशिश की हैं कि मकानात के प्लिंथ एरिया, साइज, को कुछ छोटा कर दिया जाये। इसमें कोई शक नहीं है कि छोटा मकान उतना आरामदेह नहीं हो सकता है, जितना कि बड़ा मकान होता है। लेकिन इसमें भी कोई शक नहीं है कि मकान न होने से छोटा मकान होना कहीं बेहतर है। हम कोशिश कर रहे हैं कि हम अपने समाज के ज्यादा से ज्यादा लोगों को लामकानियत से बचा कर मकानों में ले जा सकें। वह एक बहुत बेहतर चीज होगी। उसके लिए हमने प्लिंथ एरिया का सिलसिला शुरू किया है।

यहां पर जिक्र किया गया है कि रूरल एरियाज में लैंडलैस लोगों के लिए मकानात ऊंची जगह पर बनाये जायें। यह दुरुस्त है कि इस मसले को ऊंची और नीची जगह के नुक्ता-ए-नजर से नहीं देखा गया है। लेकिन लैंडलैस लोगों के लिए हाउस-साइट्स का प्रोग्राम चल रहा है। उसमें यह एहतियात रखी गई है कि वे ऐसी जगह न हों, जहां रहना नामुमकिन हो। नीची जगह के इशारे से मैं यह समझ सका हूं कि शायद उन लोगों को वहां रखा जाता होगा, जो जगह फ्लडिड हो जाती है और उन लोगों को तकलीफ होती है, और बेहतर जगह बचाई जाती होगी। लैंडलैस के लिए हाउस-साइट्स के बारे में एहतियात रखी जाती है कि उन्हें ऐसी जगह दी जाय, जो मुनासिब हो, नामुनासिब न हो।

हमारे यहां कई तजुर्बात और एक्सरसाइजिज जारी हैं कि रूरल हाउसिंग के सिलसिले में ज्यादा से ज्यादा क्या किया जा सकता है। हमारी एक आर्गनाइजेशन, नैशनल

[श्री सिकन्दर बख्त]

बिल्डिंग आर्गनाइजेशन ने ऐसे मकानात डेवेलप किये हैं—काफी अच्छे मकानात हैं—, जो 1500 रुपये की कीमत के अन्दर अन्दर बनाये जा सकते हैं। उनमें एक खूसूसियत यह है कि उनमें जिस मिट्टी से लिपाई हो, वह मिट्टी वाटर-प्रूफ कर दी गई है, वह रेन-रेसिस्टेंट है, बारिश से उसमें इरोजन नहीं होता है। एक और नई चीज यह निकाली गई है कि फूस के छप्पर पर एक सालूशन को छिड़क दें, तो उसमें आग नहीं लग सकती है। यह कोशिश जारी है, और यह कोशिश खालिसन रूरल हाउसिंग के सैक्टर को तस्कीन पहुंचाने के लिए है।

हाउसिंग बोर्ड करीब 17 स्टेट्स में बन चुके हैं। यह बात खुली हुई है कि हाउसिंग दुनियादी तौर पर स्टेट सैक्टर में है। हमने यह देखना है कि किस तरीके से सेंट्रल गवर्नमेंट की हिदायात और गाइड-लाइन्ज पर अमल हो। कोशिश की जा रही है कि जिन स्टेट्स में हाउसिंग बोर्ड नहीं हैं, वहां भी हाउसिंग बोर्ड कायम हो जायें।

जो कटौतीज़ आये हैं, उनमें एक सवाल यह भी है कि इनकम के मामले में हाउसहोल्ड इनकम का कनसेप्ट होना चाहिए, यानी अगर एक खानदान में शौहर और बीवी दोनों कमाते हैं, तो उन की इनकम को क्लब करके देखा जाये कि वे कौन से ग्रुप हाउसिंग के लिए एनटाइटल्ड हैं। हम ने तय किया है कि हमारी हाउसिंग स्कीम्ज का 75 फ़ीसदी बेनिफिट उन लोगों को जायेगा, जिनकी क्लब की हुई हाउसहोल्ड इनकम 350 रुपये माहवार है, हमारी स्कीम्ज का 15 फ़ीसदी फ़ायदा वे लोग उठायेंगे, जिनकी आमदनी 351 रुपये से लेकर 600 रुपये माहवार तक है, और 10 फ़ीसदी फ़ायदा वे लोग उठायेंगे, जिनकी आमदनी 601 रुपये से 1500 रुपये माहवार है।

श्री राम विलास पासवान : और जो बोगस सार्टिफिकेट देते हैं इनकम का।

श्री सिकन्दर बख्त : मेरी मिनिस्ट्री के मातहत कोई ऐसा महकमा नहीं है कि जो बोगस सार्टिफिकेट की तहकीकात कर सके। मेरे पास इसका कोई इलाज नहीं है।

श्री राम विलास पासवान : मैंने एक एक्जाम्पल आप के पास लिख कर दिया था जिसमें बोगस सार्टिफिकेट प्रोड्यूस किया गया था। यह जो लो इनकम ग्रुप और दूसरी कैटेगरीज आप ने रखी हैं उसमें लोग बोगस सार्टिफिकेट दे देते हैं।

श्री सिकन्दर बख्त : मैं सवालों का जवाब देने के लिए तैयार हूं लेकिन मैं चाहूंगा कि आखिर में ये सवाल करें तो अच्छा होगा।

इसके अलावा मैं अर्ज करूंगा कि स्लम्स-इन वर्कर्स के लिए मकानों की सुविधा पैदा करने की बात सेंट्रल सैक्टर में है और वह अलाहिदा से पैदा की जा रही है।

स्टेट स्कीम्ज के मातहत कितनी ही स्कीम्ज हैं जो कि मकानात की समस्या से ग्रैपल कर रही हैं। इंडस्ट्रियल वर्कर्स के लिए सब्सिडाइज्ड स्कीम्ज हैं। 20 परसेंट सब्सिडी के साथ उनके लिए मकान बने और उनमें उनको किराए पर रखा जाता था। मैं फिर यह कहना चाहता हूं कि इसी छोटे अरसे के अन्दर जनता पार्टी का इरादा यह है कि जो हुकूमत के दायरे को कम से कम रखती है वह बेहतरीन हुकूमत होती है। जनता गवर्नमेंट की ऐसी ख्वाहिश नहीं है कि हम जमींदारी को abolish कर के मकान बनायें और खुद अपनी मिल्कियत कायम रखें और लोगों को किराएदारी पर रखें। ज्यादा से ज्यादा तादाद में हम इस चीज को खत्म करने की कोशिश कर रहे हैं और मुझे यह अर्ज करते हुए फक्र महसूस हो रहा है कि यह जो

सब्सिडाइज्ड स्कीम थी इंडस्ट्रियल वर्कर्स के लिए जहां सिर्फ इंडस्ट्रियल वर्कर्स किराए दार की हैसियत से आकर रह सकते थे और रिटायरमेंट के बाद जिनको उसे खाली करना पड़ता था उस स्कीम में यह फैसला कर लिया गया है कि 20 परसेंट सब्सिडी के बाद वह मकानात इंडस्ट्रियल वर्कर्स को बेच दिए जायें, उन को दे दिए जायें।

स्टेट सेक्टर में एकोनामिकली वीकर सेक्शंस के लिए स्कीम्स हैं। लो इनकम ग्रुप के लोगों के लिए स्कीम्स हैं, मिडिल इनकम ग्रुप के लोगों के लिए स्कीम्स हैं, रूरल हाउसिंग स्कीम्प हैं। प्लाट डेवलप कर के साइटस एंड सर्विसेज की स्कीम्स हैं। विलेज हाउसिंग स्कीम बिलकुल एक अलहदा प्रोजक्ट है जो हर स्टेट के पास है और वह उस पर काम कर रहे हैं। इसमें खास तौर से यह काबिले तवज्जह बात है कि अगर मकान की कीमत पांच हजार की हद के अन्दर है तो 80 फीसदी लोन इस किस्म के मकानात बनाने के लिए देते हैं। दोबारा यह सुविधा सिर्फ रूरल सेक्टर में दी जाती है।

कुछ यहां तकरीरें खास तौर से दिल्ली को सामने रख कर हुई, डी०डी०ए० का जिक्र करते हुए हुई। मैं पिछली तारीख में जाने से बहुत बचता हूं लेकिन यह दुरुस्त है कि डी० डी० ए० जिस हाल में हम को मिला उसको संभालते संभालते वर्षों लग सकते थे। लेकिन उसको संभालने में काफी तेजी से काफी नई बातें पैदा हुई हैं। मैं मुन्तरसन जल्दी जल्दी कुछ बातें बताना चाहूंगा। डी०डी०ए० की एक सबसे भयानक तकलीफ लोगों को यह थी कि वहां डिलेव होती थी जिसका कोई हिसाब नहीं था। लोग अफसरान तक पहुंच नहीं सकते थे। न मालूम कितनी मंजिलों में कई कई दिन और हफ्तों जाने के बाद हाजिरी का मौका मिलता था। इस वक्त यह कैफियत पैदा कर दी गई है कि डी०डी०ए० के किसी बड़े से बड़े अफसर तक पहुंचने में किसी किस्म की दिक्कत नहीं है। अवाम के नजदीक आ कर वे लोग काम कर रहे हैं। इस सिलसिले हिदायत में दे दी गई है।

यह भी दुरुस्त है कि डी० डी० ए० का वजूद जिस चीज को बुनियादी तौर पर सामने रख कर आया था वह यह था कि जो एक लार्ज स्केल एक्वीजीशन आफ लैंड हुआ था दिल्ली में उसमें असल मुद्दा और मकसद जो सामने रखा गया था वह यह था कि यहां कालोनाइजर्स जमीन के मामले में बहुत कारोबारी जेहनियत रख कर बहुत बुनाफाखोरी कररहे हैं। डी० डी० ए० ने न सिर्फ यह किया कि उन जमीनों के मुतालिक सिर्फ उतना किया कि कालोनाइजर्स ने कारोबारी जेहनियत बारी कर लिया और खुद उसमें लग गए बल्कि पहले वह कालोनाइजर्स उस किस्म के काम नहीं कर सकते थे जो डी०डी०ए० ने किया। यह मेरे लिए तो एक बेइन्तहा ताज्जुब की बात थी कि दिल्ली में एक हजार गज का प्लाट 2 करोड़ और कुछ लाख में बिका। बीस हजार रुपए गज में कुछ ज्यादा पर वह बिका। अब इस किस्म के तरीके बनाए गए हैं कि डी० डी० ए० की कामर्शियल ऐक्टिविटीज खत्म हो जाय और यह जो मैनिजमेंट एन्टेलिटी का एटीटयूड डी डी ए ने अख्तियार कर रखा था उसको खत्म करके उस संस्था का री-ओरिएंटेशन किया जाये ताकि लोगों की खिदमत का वह एक इदारा बन सके। मकानात के एक्सपेंशन के सिलसिले में इजाफा करने के सिलसिले में जरूरत थी कि नक्शे जमा किये जायें और फिर उसमें महीनों बरसों लोग लटके रहते थे। उसके लिए एक मुकम्मल फार्मूला बना लिया गया है, स्टैंडर्डाइज्ड प्लान बना लिया गया है जिसकी हिदायतों के माफिक रहते हुए दाखिल कर सकते हैं, डी डी ए के पास आने की जरूरत नहीं है। यही सूरत इन्टमेंट माडीफिकेशन्स के लिए भी है, स्टैंडर्डाइज्ड प्लान के अन्तर्गत निर्माण किया जा सकता है। पहले मकानात के कंप्लीशन सर्टिफिकेट लेना तकरीबन नामुमकिन था, 10–15 वर्ष में नहीं मिलता था। उसका तरीका भी बिलकुल सिम्पलीफाई कर दिया गया है।

[श्री सिकन्दर बख्त]

अब सवाल यह है कि डी डी ए के मातहत मकानात कितने बनने चाहिएं । जनता गवर्नमेंट के बरसरे एक्तिदार होने से पहले औसतन जो मकानात बनते रहे हैं वह तीन चार हजार सालाना बनते रहे हैं । जनता गवर्नमेन्ट ने अपने सामने टार्गेट रखा है कि 40 हजार मकानात हर साल बनाने चाहिएं । वह बहुत बड़ा टार्गेट है । इसमें सिर्फ डी डी ए की ही बात नहीं है । इसमें से 10–12 हजार सालाना मकानात बनाने की जिम्मेदारी डी डी ए की है । और जैसा मैं ने शुरू में अर्ज किया था यह मकानात सिर्फ लो इनकम ग्रुप में एकोनामिकली वीकर सेक्शन्स के लिए बनायेंगे । 10 हजार के करीब मकानात, जैसा मेरे साथी ने अर्ज किया, हर साल सेन्ट्रल पी डब्ल्यू डी जनरल पूल में सेन्ट्रल गवर्नमेन्ट एम्पलाईज के लिए बनायेगी । इसके अलावा 20 हजार मकानात प्राइवेट कांस्ट्रक्शन एजेंसिज, ग्रुप हाउसिंग सोसायटीज और कोआपरेटिव सोसायटीज के जरिए से बनेंगे ।

इसके अलावा एक और भी चीज हमारे जहन में है जिस पर एक्सप्लोइड हो रही है और जिसको हम एन्करेज करना चाहते हैं । मान लीजिए कोई बैंक है, वह अपने एक हजार एम्पलाईज के लिए मकान बनाना चाहती है तो उसको हम मकान बनाने के लिए जमीन देंगे । हमारे साथी शायद चले गए, उन्होंने कहा कि पोस्ट ऐंड टेलीग्राफ डिपार्टमेन्ट अपने मोहकमे के लिए मकानात बनाना चाहता है तो मैंने कहा बेलकम है, हम जमीन देंगे, आप मकान बनायें । इस तरह के इंस्टीट्यूशन्स को हम एनकरेज करना चाहते हैं । इस तरह से यह काफी बड़ा टार्गेट है । कुछ तादाद दुकानात की भी है । करीब एक हजार मकानात हर महीने में डी डी ए को रिलीज करना चाहिए । साइट्स ऐंड सर्विसेज का प्रोग्राम मैं पहले अर्ज कर चुका हूं । डी डी ए के मकानात काफी मंहगे बनने लगे हैं और हकीकत यह है कि जहां तक लेबर की कास्ट का ताल्लुक है, जहां तक बिल्डिंग मैटीरियल की कास्ट का ताल्लुक है, मकानात का निर्माण करने वाले मजदूर हैं । लेकिन उसके बावजूद भी बिल्डिंग मैटीरियल में किस किस्म की तब्दीलियां कर सकें उस किस्म की एक्सप्लोइड हो रही है । मकानात का प्लिथ एरिया कम किया जा सके, उस किस्म की एक्सप्लोइड हो रही है । हुडको ने कम कीमत के मकानात के नार्म्स कायम किए हैं मसलन ई डब्ल्यू एस का मकान 8 हजार की रेंज तक बनाने का खयाल है, एल आई जी का मकान 18 हजार की रेंज तक बनाने का खयाल है और मिडिल इनकम ग्रुप के लिए 42 हजार की रेंज में मकान बनाने का खयाल है । मैं आपसे अर्ज करूंगा कि मिडिल इनकम ग्रुप का मकान 90 हजार या उसके कहीं पड़ोस में पहुंच गया था । इसी तरह से अगर खयाल सही है तो एल आई जी में 70 हजार तक का सिलसिला था । हुडको के नार्म्स को सामने रखते हुए डी डी ए ने फैसला किया है कि तीनों ग्रुपों में हत्तलइमकान इन्हीं कीमतों में मकान बनाने की कोशिश की जायेगी ।

आम तौर पर एक शिकायत यह रहती है कि डी डी ए ने जितनी नयी कालोनीज का निर्माण किया है उनमें सिविक एमिनिटीज पूरी नहीं हो सकीं । इस लिये उन इलाकों को म्युनिसिपल कारपोरेशन ने टेक-ओवर करने से इन्कार कर दिया है, क्योंकि उन कालोनीज में सीवर उन के स्टैण्डर्ड के मुताबिक नहीं था । एक स्कीम इस किस्म की शुरू कर दी गई है कि इन कालोनीज में जो इनएडीक्वेसीज हैं, उन को दूर किया जाय और उन की डवेलपमेन्ट की सूरत पूरी करने के बाद उनको म्युनिसिपल कारपोरेशन को सौंप दिया जाये । इस सिलसिले में एक टेकनीकल-सेल बना दिया गया है जो लेफ्टीनेन्ट गवर्नर की देखरेख में, जो डी० डी० ए० के चेयरमैन है, काम कर रहा है ।

जमीन की कीमतों के बारे में मैंने अर्ज किया है कि जमीन की कीमतें भयानक हद तक पहुंच चुकी है । जमीन की कीमतें कम

गें, इस के लिये भी फैसला किया गया है, कन्सलटेशन्स चल रही है और यह मसला भी एक कमेटी के जेर-गौर है कि किस तरह से इन को नीचे लाया जा सकता है। हम जमीन की कीमतों को नीचे लाने के लिए कमिटेड है।

हमारे एक भाई ने जिक्र किया कि जो रिसैटिलमेन्ट कालोनीज बनाई गई हैं उन की हालत बहुत खराब हैं। यह सही है कि अगर दिन के वक्त, जब कि सूरज ठीक सिर पर हो, अगर आप उन कालोनीज के अन्दर चले जायें तो आप को महसूस होगा कि शायद उस वक्त रात के 12 बजे है। उन मकानात में रोशनी की किरण बिलकुल नहीं जाती है। लेकिन यह मसला इतना बड़ा है कि उन को नये सिरे से नहीं बनाया जा सकता है, लेकिन यह कोशिश जरूर की जायेगा कि उन की मौजूदा तकलीफ को कम किया जाये।

अन-आथोराइज्ड कालोनीज के बारे में हम कमिटेड हैं कि उन सब को रेगुलराइज किया जायेगा, लेकिन सिर्फ उनको किया जायेगा, जो एमरजेन्सी के खत्म होने के पहले-पहले बन गई थीं। यहां पर एक बात में मौदिबाना तौर पर अर्ज करना चाहता हूं—एम जेन्सी के बाद अनआथोराइज्ड कंस्ट्रक्शन का होना दुरुस्त नहीं है, उस को हटाने के लिये हम मजदूर होंगे, क्योंकि जब हम हाउसिंग एक्टिविटीज को इतने गुना बढ़ा रहे है, तब भी यह चीज जारी रहे, कायदे-कानून का पूरा अहतराम व किया जाये—यह दुरुस्त बात नहीं है। इस लिये जितनी अनआथोराइज्ड कालोनीज एमर्जेन्सी के पहले की हैं, उन कालोनीज को रेगुलराइज करने के लिये एक हाई-लेवल कमेटी बनी हुई है, जिस के सदर लेफ्टिनेन्ट गवर्नर साहब हैं और मैं समझता हूं कि रेगुलराइजेशन का काम बहुत जल्द शुरू हो जायगा। इस सिलसिले में एक रुकावट नक्शे के बारे में पैदा हुई थी, लेकिन उस को भी हल करने की कोशिश कर ली गई है।

श्री ब्रह्म प्रकाश जी इस वक्त यहां मौजूद होते तो अच्छा था। उन्होंने मास्टर प्लान का जिक्र किया था। जो मास्टर प्लान इस वक्त चल रहा है, शायद उन की मुराद उसी से है। पिछले एक साल में मैंने यहां आकर उसकी कैफियत देखी है। वह मास्टर प्लान अगर सब से ज्यादा जरूरी किसी से हुआ है, तो वह गवर्नमेन्ट के अंगों से हुआ है, उस की शक्ल-सूरत बिगड़ चुकी है। लिहाजा यह जरूरी है कि दिल्ली के लिये एक नया मास्टर प्लान बनाया जाये। हमारी मिनिस्ट्री इस बारे में पूरी तरह से सीज्ड है और उस पर एक्सरसाइज जारी है। जो नया मास्टर प्लान बन रहा है, वह 2001 तक के लिये लागू होगा।

स्लम क्लियरेंस के बारे में भी मैं मौदिबाना अर्ज करूंगा। एक जमाने में एक बहुत खूबसूरत अदबी बात सुनी थी। हमारे जमाने के एक नेता थे, जिनके सामने मैंने सिर झुकाया है, उन्होंने कहा था—"मेरा बस चले, तो सब स्लम्ज को आग लगा दूं।" यह बात सब को अच्छी लगी थी और नौ-जवानी के आलम में हम को भी बहुत अच्छी लगी थी। लेकिन स्लम हट जाये और उनमें रहने वाले माकूल तरीके से बसाये जा सकें—ये दोनों चीजें साथ चलना जरूरी है। बड़े शहरों में इस वक्त दो तरह के स्लम्ज हैं। एक तो वे हैं जिनमें झुग्गी-झोपड़ी में लोग रहते हैं और दूसरे वे हैं, जिनमें पुरानी इमारतें है। दिल्ली की ही मिसाल मैं आप के सामने रखता हूं—30 साल पहले एक स्कीम कन्सीव की गई—पुरानी दिल्ली के एक छोटे से हिस्से में—जिसको दिल्ली-अजमेरीगेट स्कीम कहते हैं। बहुत छोटा सा हिस्सा सिटी का है। आज तक उसकी एक ईट हटाकर कोई नया डिवेलेपमेंट का काम वहां नहीं हुआ है। इसमें सबसे ज्यादा मजहकाखेज पोजिशन अख्त्यार की गई है वह यह की गई है कि जो मकानात इस स्कीम में आते थे उनमें से कुछ मकानात की तो एक्वायर कर लिया गया लेकिन बाकियों को नहीं किया गया। वे पढ़े-लिखे मकान मालिक थे। एक्विजिशन प्रोसीडिन्ग्ज को कंटेस्ट नहीं कर सके। पांच सात हजार की

[श्री सिकन्दर बख्त]

छोटी रकम फैसला करने के बाद जमा कर दी गई ट्रेजरी में और खुद मालिक बन बैठे एक दूसरा पहलू बहुत अजीब है। मकानों की एक पट्टी की पट्टी एक्वायर नहीं की गई। पूरा का पूरा इलाका डेवलप करना था तो सौ दो सौ एक ही पट्टी के एक्वायर किए जाते लेकिन एक यहां किया दो तीन वहां कर लिए गए। समझ में नहीं आता यहां जिस जहन से काम हुआ। दूसरा तमाशा यह था कि कभी डी० डी० ए० के पास या दिल्ली एडमिनिस्ट्रेशन के पास या गवर्नमेंट आफ इंडिया के पास इतने रिसोर्सेस नहीं हुए कि दिल्ली-अजमेरीमेट स्कीम के पूरे मकानात को गिरा कर उसकी जगह नए मकानात का निर्माण किया जा सकता है। उसके बावजूद भी कुछ मकानात एक्वायर करके मकान मालिकों को किराएदार करार दे दिया क्या और पांच हजार अगर एक्वायर करने का कम्पेंसेशन दिया तो उन पर पच्चीस तीस हजार रुपया किराए का निकाल दिया। बदीदगी के साथ हमारी मिनिस्ट्री ने सोचा है इस मसले पर कि यह जो पुराना शहर है वहां जो मकानात हैं उनके पुराने ढांचों को बदलना करीबन नामुमकिन है इन दी फेस आफ टू फैक्टस। एक तो जैसा कहा शहर में मकानात की समस्या इतनी बड़ी है कि बीस साल में अगर हमको इसको पूरा करना है, तब कुछ पूरा करना है तो पचास लाख नए मकानात बनाने होंगे। ये हम नहीं बना सकते हैं। कुछ मकानों में—कुछ लोग रहते हैं, उनको निकाल कर नए मकान बनाने का इरादा कर रहे हैं। रुपया पैसा पास नहीं है तो क्या किया जाए? इस किस्म की एक्सरसाइज हमारे यहां जारी है कि पुरानी दिल्ली के मकानात की बाहर की ज्योग्राफी कायम रहे लेकिन साथ साथ वहां ले लोग उन मकानात में आजादी के साथ मुरम्मत कर सकें, इनमें इजाफा करना हो तो वह कर सकें, उनको बदल कर नया बना लेना चाहते हों तो उसके लिए लाजिमी शर्त सिर्फ यह है कि बना तो सकते हैं लेकिन बाहरी ज्योग्राफी मकानों की जो है वह कायम रहे। इन तमाम तामीरों के सिलसिले में उन लोगों की गर्दन पर म्यूनिसिपल कारपोरेशन के बाबुलाब की तलवार न लटकी रहे। ये तमाम मकानात जो कम्बल होने वाले हैं, गिरने वाले हैं, खंडहर बनने वाले हैं, उससे इनको बचा सकते हैं और मकानों की जो समस्या है पुराने मकानों को गिराकर उसमें तब इजाफा करने की जरूरत बाकी नहीं रह जाएगी। मेरी मिनिस्ट्री में इसके बारे में एक एक्सरसाइज जारी है। उसमें कौन सी कानूनी सूरत पैदा की जा सकती है कौन सी नहीं, इसको देखा जा रहा है। मैं शुरू में कह चुका हूं कि यह हकूमत अपने दायरे हकूमत को कम से कम करने में यकीन रखती है। उसको सामने रखते हुए जो बात बताई थी उसके अलावा एक बात यह भी है कि जो रिफ्यूजी मार्किट्स यहां दिल्ली में कुछ थी, उनके बारे में फैसला कर लिया गया है कि आसान किस्तों पर उन मार्किट्स में ओनरशिप उनको दे दी जाए। जो रिफ्यूजी कालोनीज वहां थी उनके बारे में भी फैसला कर लिया गया है कि उसकी ओनरशिप भी आसान किस्तों पर लैसर परचेज पर उनको दे दी जाए। यह भी फैसला कर लिया गया है कि रिफ्यूजी कालोनीज में एक एडीशनल स्टोरी उनको बनाने की इजाजत दे दी जाए। इसके अलावा डायरेक्शंस का मैं कुछ जिक्र कर रहा था उसको भी माननीय सदस्य जो आ गए हैं थोड़ा पढ़ लें।

एमरजेंसी के फौरन बाद जो कैफियत पैदा हुई थी वह यह थी कि बस्तियों की बस्तियां उजड़ी हुई थीं और जनता गवर्नमेंट ने यह फैसला किया है कि दिल्ली के रिहायशी इलाकों से जितने लोग भी हटाए गए हैं, जितनी बस्तियां भी डिमालिश की गई हैं पुनर्वास की गई हैं उन सब बस्तियों में स्टेट्स की रेंटी ऐस्टेबलिश किया जाएगा। और इस थोड़े अरसे में, मैं यह फख्र के साथ कहना चाहता हूं कि मोतीनगर में बहुत बड़े पैमाने पर हिजो नीशन्स हुए थे, वहां स्टेट्स को रेंटी ऐस्टेबलिश करने का सिलसिला हो चुका है करीब करीब

कुछ जारी है। अर्जुन नगर एक बस्ती है, उस बस्ती पर करम एक साहब का हुआ। जिक्र तो मैं क्या करूं, और कुछ समझ में नहीं आया वह ठीक है कि वह अनऔथोराइज्ड थी, लेकिन आधी बस्ती गिरा दी गई और आधी अपनी जगह पर कायम रही। कुछ समझ में नहीं आया। वह अर्जुन नगर का प्लान मुकम्मिल हो चुका है। वहां भी निर्माण का काम दोबारा फिर शुरू होने वाला है।

तुर्कमान गेट तो इमरजेंसी के जमाने का एक गैर मामूली चैप्टर है। मैं इस वक्त कुछ बहुत ज्यादा उस सिलसिले में जज्बाती बात नहीं करना चाहता, लेकिन इस बात पर फक्र कर रहा हूं कि तुर्कमान गेट के रहने वालों को दोबारा वहां ला कर बसाया जाये उस प्रोजेक्ट की आधारशिला प्राइममिनिस्टर के मुबारक हाथों से रखी गई है। उजाड़ना बहुत आसान काम है, लेकिन तामीर के लिए एक ईंट के ऊपर एक ईंट रखनी होती है। मकानात ज्यादा तादाद में बनें, उजड़ी हुई बस्तियां दोबारा बसाई जायें, जिन रिफ्यूजी मार्केट या कालोनीज के अन्दर मिल्कियत की दावेदारी हकूमत करती रही थी, वहां की मिल्कियत रहने वालों को दे दी जाए, कुछ इवेकुई प्रोपर्टी इसलिए तबाह हो रही है कि उनका कोई मालिक नहीं बनने वाला था, डी० डी० ए० उनकी तरफ तवज्जह नहीं कर सका, उनके मुताल्लिक यह फैसला किया गया है कि जो उसमें रहने वाले हैं उनकी मिल्कियत उनको दे दी जाये। यह दिशायें हैं जिनकी तरफ आपकी तवज्जह दिलाना चाहता था।

नेशनल कैपिटल रीजन, जैसा कि चौधरी साहब ने जिक्र किया था, इसका कंसेप्ट मगरिब में बौरो किया गया और इस चीज को सामने रख कर बौरो किया गया कि बड़े बड़े शहरों में आबादी का दबाव कम हो। हमारे साथी यहां कह रहे थे कि निर्माण का काम राजस्थान में सिर्फ अलवर के हिस्से में नहीं बल्कि भरतपुर में भी किया जाये। मैं यह अर्ज करूंगा कि नेशनल कैपिटल रीजन का बुनियादी कंसेप्ट इन तमाम सूबों के निर्माण में सम्बन्धित नहीं था। यह कंसेप्ट यह था कि बड़े बड़े शहरों से आबादी का दबाव कम करने के लिए सैटेलाइट टाउन्स डेवलप किए जायें। पहली बात तो मैं यह कहूंगा मुझ अफसोस है कि इसकी तरह तवज्जह नहीं की लोगों ने। नेशनल कैपिटल रीजन का कंसेप्ट 1961 में वजूद में आया। यह देहली से सम्बन्धित है, देहली के इर्दगिर्द सैटेलाइट टाउन्स को आइडेन्टिफाइ किया गया है। लेकिन इस कंसेप्ट के वजूद में आने के पहले शर्त यह थी कि जितने इलाके इस रीजन के मातहत हों इन इलाकों पर कोई एक ऐडमिनिस्ट्रेटिव अथौरिटी, स्टेट्टरी अथौरिटी उस पर कारोबार करे और उसका एहतमाम करे। लेकिन इसके लिए मंजूरी लेनी थी तमाम उन स्टेट्स से जिनके इलाके इस रीजन में शामिल थे। हरियाणा ने मानने से इन्कार कर दिया। नौमंसी नेशनल कैपिटल रीजन का कंसेप्ट वहां खत्म हो जाना चाहिए था। लेकिन बदकिस्मती से चीजें तो फ्रिफ्ट में रहती हैं। 518 लाख रु० इस कंसेप्ट पर सर्फ किया गया। टुकड़े-टुकड़े कर के सर्फ किया गया। कुछ रुपया मेरठ में लगा दिया गया, कुछ गुड़गांव, अलवर और पानीपत में। कतई तौर पर दिल्ली के बुनियादी नेशनल कैपिटल रीजन के कंसेप्ट में कोई तस्कीन नहीं पहुंची। उसके बरक्स यह हुआ कि नेशनल कैपिटल रीजन के कंसेप्ट की फलाउटेजन जगह-जगह हुई और उसकी सबसे बड़ी मिसाल नौएडा का कयाम है जो कि दिल्ली के बिलकुल डोर-स्टैप पर लाकर रख दिया गया है। नौएडा जैसा कंसेप्ट नेशनल कैपिटल रीजन में बुनियादी कंसेप्ट को बिल्कुल मुकम्मिल तरदीद है। नेशनल कैपिटल रीजन का कंसेप्ट चल कैसे सकता था? इसके अलावा इसकी दूसरी कमजोरी जो हमारे सामने आई, कि इसका एक इन्टेग्रेटेड यूनिट नहीं है जिस पर इसके

[श्री सिकन्दर बख्त]

इंतजाम का दखल हो । दूसरी कमजोरी हमारे सामने यह आई कि अगर कोई ऐसा शहर डैवलप हो किसी बड़े शहर के करीब, जिसे सैटेलाइट टाउन कहेंगे जो बड़े शहर के कम्युटेबल डिस्टैंस में हो तो नेशनल कैपिटल रीजन की तर्जुमानी नहीं हो सकती और इसलिये नहीं हो सकती कि उसकी मिसाल दिल्ली में मौजूद है । लोग गाजियाबाद में काम करते हैं । गाजियाबाद बहुत डैवलप हो गया है, लेकिन रहते दिल्ली में हैं । काम करते हैं फरीदाबाद में लेकिन रहते दिल्ली में हैं । अभी हम आखिरी तौर पर इस नतीजे पर नहीं पहुंचे हैं, लेकिन जहां तक मेरी जाती राय है, मैं समझता हूं कि नेशनल कैपिटल रीजन का किसी फार्म में चलते रहना गलत होगा । लेकिन उसके साथ जो यह बड़े शहरों का दबाव है, उसको रोकने के लिये क्या किया जाये ?

हमारे मुल्क में 400 के करीब ऐसे शहर हैं, जिनकी आबादी एक लाख से लेकर 2 लाख तक है । हमारे हडको के जिम्मे सिर्फ इस किस्म का काम था कि वह मकानात के निर्माण के सम्बन्ध में बर्ज दे दे डिफरैंशियल रेट आफ इन्टरेस्ट पर । लेकिन इस वक्त दो नये काम उनके जिम्मे लगाये गये हैं । एक यह कि रूरल हाउसिंग के लिए 50 परसेंट लोन दे और इस सम्बन्ध में तीन सूबों से स्कीम बनकर आ चुकी हैं, केरल, कर्नाटक और पंजाब से । मकान की मैक्सिमम कीमत 4 हजार रुपये हो, यह एक काम उनके जिम्मे नया लगा है रूरल हाउसिंग को बढ़ाने के लिये ।

दूसरा काम यह है कि एक ऐसा छोटा टाउन लाख, दो लाख की आबादी का आइडेंटिफाई करें कि जो किसी बड़े शहर के कम्युनिकेबल डिस्टैंस में न हो । हो सकता है कि वह आखिरी तौर पर फैसला किसी ऐसे शहर के बारे में करें कि जो नेशनल कैपिटल रीजन में ही हो । इसके बाद अगर किसी एक शहर के डैवलपमैंट का काम हाथ में लिया जायेगा तो मुकम्मिल इन्फ्रा-स्ट्रक्चर प्रोवाइड किया जायेगा ताकि काउन्टर मैगनेट बन सके उस आबादी के लिये जो दिल्ली की तरफ खिंची चली आ रही है । वहां मकान होंगे, आब अपौरचुनिटी होंगी, एंटरटेनमैंट होंगे, मैडिकल फैसिलिटीज होंगी, एजुकेशन, स्कूल, कालेजेज वगैरह वगैरह होंगे । अगर रुपया एक जगह पर सर्फ किया जायेगा ताकि टुकड़े-टुकड़े कर के फाइल का मुंह जो भरा जाता है, वह बात न हो, बल्कि एक एचीवमैंट होती हुई नजर आये । अगर हम इसमें कामयाब रहे तो इस किस्म की हाउसिंग की एक्सरसाइज सारे हिन्दुस्तान में ले जाने की कोशिश करेंगे । हमें आशा है कि इसके बाद जो बड़े शहरों पर आबादी का दबाव है वह रुकेगा ।

इसके अलावा एक बहुत महत्वपूर्ण एक्सरसाइज, जिसमें कि हम आजकल मुबतिला है, वह है कि जब लीज कंसैप्ट बजूद में आया था तो वह इसलिये था कि हमारी हुकूमत के कुछ पुर्जों की ख्वाहिश थी कि जमीन पर हुकूमत का कंट्रोल रहना चाहिये, आवाम का नहीं होना चाहिये । हालांकि वह भी पीसमील रहा , फीहोल्ड जमीन भी है और लीज-होल्ड जमीन भी है । शायद यह भी इसी नुक्तेनजर से किया गया था कि जमीन पर कारोबारी जहनियत का इखलाक न हो और जमीन की कीमतें न बढ़ें । लेकिन चलते-चलते लीज ने एक अजीबोगरीब सूरत अख्तयार कर ली । यह एक मुस्ताकिल तलवार है जो शहरियों की गर्दन पर लटकी हुई है । उस तलवार से यही नहीं कि जमीन का कंट्रोल जारी है, बल्कि कई-कई गुना, जब मर्जी होती है वह कीमत बढ़ जाती है । सैकड़ों पर पहुंच जाती है । हमारे यहां इस सिलसिले में बहुत सीरियस एक्सरसाइज है । मैं समझता हूं कि इस में कुछ रुकावटें नजर आ रही हैं, लेकिन उन रुकावटों को दूर किया जायेगा । जनता पार्टी का अपने

इलैक्शन मैनिफेस्टो में कमिटमेंट है कि लीज खत्म होगा, और लीज खत्म किया जायेगा ।

एक मेम्बर साहब ने अरबन लैंड सीलिंग एक्ट का जिक्र किया । मैं क्या कह सकता हूं ? अरबन लैंड सीलिंग एक्ट और दिल्ली में वक्तवक्त अरबन आर्ट्स कमीशन का कयाम, इन दोनों में एक दूसरे की तरदीद नजर आती है । अगर बड़े बड़े मकानात में सरप्लस जमीन है, तो वहां या तो मालिके-मकान अज़खुद वीकर सैक्शन्ज आफ़ दि सोसायटी के लिए मकान बनाये और अगर वह न बनाये, तो वह सरप्लस जमीन ले कर हुकूमत बनाये ।

अरबन आर्ट्स कमीशन के कयाम का ताल्लुक सिर्फ इस बात से है कि दिल्ली में ऐस्थेटिक्स आफ़ आर्किटेक्चर को कायम रखना चाहिए । मुझे बताया जाये कि यह कैसे हो सकता है । ग्रालिबन अरबन लैंड सीलिंग एक्ट कुछ जल्दी में बन गया । उस का नतीजा यह हुआ कि बिल्डिंग एक्टिविटी को सख्त धक्का पहुंचा और वह रुकी । हमने नई गाइडलाइन्ज जारी की हैं, जिन के जरिये अरबन लैंड सीलिंग एक्ट के इस बुनियादी कनसेप्ट को कायम रखते हुए कि कुछ लोगों के पास ज्यादा जमीन नहीं रहनी चाहिए—500 गज से ज्यादा जमीन नहीं होनी चाहिए, कंस्ट्रक्शन के खिलाफ जो रिगर्ज हैं, उन्हें कम करने की कोशिश की गई है, और मैं समझता हूं कि उससे कंस्ट्रक्शन एक्टिविटी को प्रोत्साहन मिलेगा ।

श्री सौमल राय (बैरकपुर) : एक्ट में कुछ डाइलूशन भी हो गया है ।

श्री सिकन्दर बख्त : डाइलूशन बेसिक कनसेप्ट का नहीं हुआ है, लेकिन डाइलूशन उन रिगर्ज का डेफिनेटली हुआ है, जो कंस्ट्रक्शन में रुकावट बन रहे हैं ।

रूरल और अरबन वाटर सप्लाई का जिक्र हुआ है । सेंट्रल गवर्नमेंट और स्टेट गवर्नमेंट्स में कुछ रिश्ते हैं, कुछ तरीके हैं । जैसा कि मैंने अर्ज किया है, हाउसिंग स्टेट सैक्टर का एक सबजेक्ट है । उसी तरह से ड्रिंकिंग वाटर सप्लाई भी स्टेट सैक्टर का एक्स सबजेक्ट है । स्टेट्स को ब्लाक ग्रांट या ब्लाक लोन की शक्ल में रुपया मिलता है । हर स्टेट को यह अख्तयार है कि अपनी जरूरत के मुताबिक प्राएरटीज रखे । लेकिन मैं मुकर्रर अर्ज करूं कि अपने नौजवान साथी का, जिन्होंने बहुत सी बातों को तो मानने से इन्कार किया, जिन्हें कोई दिक्कत, डायरेक्शन, नहीं दिखाई दी, जिन्होंने यह नहीं देखा कि ज्यादा से ज्यादा मकानात बनाने का क्या प्रोग्राम है, लेकिन उन्होंने कम से कम इस बात को माना कि हिन्दुस्तान की तारीख में पहली बार प्राबलम विलेजिज का जिक्र हुआ ।

पिछला बजट हम को करीब बना-बनाया मिला था । उस में 40 करोड़ रुपया रखा गया, ताकि प्राबलम विलेजिज में, सैंट्रल सैक्टर में रखते हुए, पीने का पानी मुहैया करने की चेष्टा की जाये । हमारे एक भाई ने—ग्रालिबन मण्डल साहब थे—कहा कि यह अफ़सोस की बात है कि अगले बजट में 40 करोड़ रुपये के एलोकेशन को घटा कर 38 करोड़ रुपया कर दिया गया है । मैं उन की इत्तिला के लिए अर्ज करूंगा कि 40 करोड़ रुपये को घटा कर 38 करोड़ रुपये नहीं किया गया है, बल्कि उसे बढ़ा कर 60 करोड़ रुपये कर दिया गया है । यह दुरुस्त है कि इन स्कीम्ज को चलाने के लिए हम को सूबाई मशीनरियों से काम लेना पड़ता है, लेकिन ये स्कीम्ज सैंट्रल सैक्टर में हैं । हमारे दोस्तों ने राजस्थान का जिक्र किया । हम स्टेट्स को कहते हैं कि बताइये, आप के यहां कौन से प्राबलम विलेजिज हैं । यह जाहिर है कि यह काम वन स्ट्रोक में नहीं हो सकता है । हमारे यहां प्राबलम विले-

[श्री सिकन्दर बख्त]

जिन 1,53,000 हैं। उन में से 40,000 को पानी मिल चुका है और 1,13,000 बाकी है। हमारी इकानोमी की मौजूदा सूरते-हाल को सामने रखते हुए हमारा टारगेट है कि सात साल में यह काम पूरा किया जायेगा। मुझे इत्तफाक है कि सात साल तक इन गांवों को जहां पीने का पानी एक मील की हद के अन्दर मुहैया नहीं हो सकता, उन को सात साल तक इंतजार नहीं कराना चाहिए और हम पूरी कोशिश करेंगे कि यह सात साल की मियाद कम की जा सके। उस में बुनियादी इनहिसार इसी पर है कि हमारे रिसोर्सेज कहां तक हम को इसे डायरेक्शन में चलने की इजाजत देते हैं।.... (व्यवधान) मैंने हिन्दुस्तान भर का जिक्र किया।

श्री राम विलास पासवान: दिल्ली में तो पानी पीने की कहीं व्यवस्था ही नहीं है। गर्मी के दिनों में देहात से जो आदमी आता है वह कहां पानी पीयेगा? दिल्ली इतना बड़ा शहर है, यहां जो आदमी देहात से आता है जिस की कहीं जान पहचान नहीं है उस के लिए रोड पर कहीं पानी पीने के लिए व्यवस्था ही नहीं है। इसलिए जहां जहां गोलम्बर बने हुए हैं वहां वहां पाइप बैठा दिया जाय।

श्री सिकन्दर बख्त: मैं यह अर्ज कर रहा हूं और कर चुका हूं कि जनता गवर्नमेंट की पूरी चेष्टा है कि बड़े शहरों से आबादी का दबाव कम होना चाहिए और उस का सब से बड़ा सबक यह है कि हर जगह पानी महदूद तौर पर मुहैया है। ला-महदूद पानी की क्वांटिटी नहीं है। इसीलिए जरूरत है कि दिल्ली में और हर बड़े शहर में आबादी के दबाव को रोका जाय। लेकिन मैं आप की इत्तिला के लिए अर्ज करूंगा कि एक प्लान्ट बड़ा लग चुका है और एक बड़ा प्लान्ट बहुत जल्दी पानी का लगने वाला है। यह तो मैंने कुछ हाउसिंग के बारे में आप के सामने बातें रखीं।

अगली बात मैं यह रखना चाहता हूं जिस के मुताल्लिक हमारे बहुत सारे साथी काफी एक्सरसाइज्ड थे—रिहैबिलिटेशन का मामला। यह बहुत नाजुक मसला है और मैं जो लब्ज भी जबान पर आज तक इस सम्मानित सदन के सामने लाया हूं उस को बहुत एहतियात से मैंने जबान से निकाला है। अब भी मैं चाहूंगा कि कुछ हकीकत की तरफ आप की तवज्जह दिलाऊं। यह न समझिएगा कि हम बिलकुल हार्टलेस हो गए हैं। अपने मुल्क में जिन लोगों के आ जाने के बाद हम ने जिन को अपना मान लिया है, हिन्दुस्तानी मान लिया है उन की तरफ से हमने आंखें बन्द कर ली हैं ऐसा मत समझिएगा। लेकिन हकीकत को जरा समझिएगा। रिहैबिलिटेशन का जो लब्ज है इस के मानी हम ने कभी पूरे तरीके से समझे हैं? क्या किसी एक ऐसे आदमी को जिस का अपना छोटे से छोटा घर छिन चुका हो, जो उस को छोड़ने पर मजबूर किया गया हो क्या उस को सही माने में रिहैबिलिटेट किया जा सकता है? रिहैबिलिटेशन एक बहुत बड़ा लब्ज है। कुछ जिक्र हुआ यहां पंजाब से आए हुए भाइयों का मेरा कहना यह है कि हमारे कुछ मुसीबतजदा साथी पंजाब से आए हों, सिंध से आए हों, या बंगाल से आए हों, बावजूद यह है कि कोई दुनिया की हुकूमत रिहैबिलिटेशन लब्ज की मुकम्मिल तरजुमानी हो, उस की दावेदारी नहीं कर सकती। रिहैबिलिटेशन में मददगार हो सकती है। रिहैबिलिटेशन में जिस शख्स को रिहैबिलिटेट होना है उस को अपनी कोशिश जोड़नी चाहिए। हुकूमत को उस के रिहैबिलिटेट होने में, मददगार होना चाहिए। मैं क्या बताऊं? आप अगर एक बात की तरफ तवज्जह फरमायें। इसमें कोई शक नहीं कि हर वह शख्स जिस को कि अपना घर किसी हालत में छोड़ना पड़ा है, हिन्दुस्तान के एक एक रहने वाले का यह हक है कि वह उस की तरफ तवज्जह करे और उस की तकलीफों को दूर करे। लेकिन दूसरी बात मैं यह अर्ज करूंगा कि क्या

हिन्दुस्तान में और कोई आबादी ऐसी नहीं है जिनकी दशा उस से ज्यादा या उतनी ही खराब हो जितनी हमारे आए हुए भाइयों की है ? लातादाद हैं वे ।

इन हजरात को, इन साथियों को जो दूसरे मुल्कों से परेशान हो कर आए हैं जिन को हम अपना मान चुके हैं और हिन्दुस्तानी मान चुके हैं, मैं उन्हें रिफ्यूजी नहीं कहना चाहता हूं, उन को और अपने मुल्क में रहने वाले गरीबों को हम अगर अलाहिदगी से नहीं देखना चाहते हैं, एक नजर से देखना चाहते हैं तो कोई वजह नहीं है कि एक नजर से न देखा जाय । मैं आप को यकीन दिलाता हूं कि इन भाइयों पर जिन के एक्सोडस का जिक्र हुआ है उस में किसी पर कोई ज्यादती नहीं थी । दिक्कत क्या थी और मैं तो इसको एक सब से जबर्दस्त ट्रेजडी मानता हूं—जिन जमीनों को वे छोड़ कर गए हैं, वे जमीनें उस भूमि पर आलातरीन जमीनें होने वाली हैं और बहुत जल्दी होने वाली हैं । जो हमारी इरीगेशन स्कीम्स अटकी हुई थीं, हम ज्यादा से ज्यादा पैसा डाल कर उनको जल्दी से जल्दी मुकम्मल कर रहे हैं । अगर वह स्कीमें मुकम्मल हो गई तो तीन तीन फसलें देने के काबिल होंगी । जो टार्गेट मुकर्रर किए गए थे रिलीफ के और लोन के वह दे दिए गए । आप हजरात ने इस चीज को माना है कि जो इम्प्लीमेन्ट्स दिए गए उनको बेच दिया गया, जो बैल दिए गए थे उनको बेच दिया गया और जो लोन्स दिये गये थे उनकी वापसी की कोई तवक्को उनसे नहीं हो रही है । लोग वहां से चले गए । आप मुझे बतायें, क्यों गए । मैं आपसे कह रहा हूं, शायद सुनने में तकलीफ हो, लेकिन हमें रिहैबिलिटेट करने के लिए अपने आपको रिहैबिलिटेट करने के लिए अपना मददगार खुद भी होना पड़ेगा । आप इस चीज की तरफ तवज्जह दें । मैं आपसे हाथ जोड़ कर, दस्तबस्ता अर्ज करूंगा कि भगवान के लिए उनके मददगार बनें और आप उनको बतायें कि वे इन जगहों से न जायें । यह जगहें जन्नत बनने वाली हैं । वेस्ट बंगाल की तकलीफ दुरुस्त है, वे नयी आबादी का दबाव ले सकें यह उनके लिये मुमकिन नहीं है । वे वेस्ट-बंगाल गये, उनको लाने की कोशिश की गई, तो रास्ते में ट्रेन छोड़कर चले गये—अब क्या तरीका हो । क्या जबरदस्ती लायें—उठा कर । इसलिये मैं कहना चाहता हूं कि इसको आप ऐसी प्राबलम बनाने की कोशिश न करें, जिसको सिर्फ सैन्ट्रल गवर्नमेंट ही साल्व कर सके । मैं कहता हूं— यह एक ह्यूमन प्राबलम है, जिसमें हिन्दुस्तान की बहुत बड़ी आबादी शामिल है । हम सभी को मिल कर इसे हल करना चाहिये । इससे सियासी फायदा नहीं उठाना चाहिये । मैं आपको यकीन दिलाना चाहता हूं कि गवर्नमेंट कैलस नहीं है, गवर्नमेंट कोई तरीका जरूर मुकर्रर करना चाहती है । उस में आप लोगों को हमारा मददगार बनना पड़ेगा । मसलन अण्डमान का किस्सा है । मैं आज तक ईमानदारी से कन्वीज नहीं कर सका—कि 41 लाख रिफ्यूजीज में से 75 हजार को वहां रिहैबिलिटेट करना चाहिये, ऐसा तय हुआ था—जो माननीय सदस्य ने कहा—लेकिन मैं समझता हूं कि यह दुरुस्त नहीं है । वहां पर ज्यादा से ज्यादा दो-ढाई हजार फैमिलीज को रिहैबिलिटेट किया जा सकता था, पूरे रिफ्यूजीज को वहां ले जाकर बसाया नहीं जा सकता । जनता गवर्नमेंट के आने के पहले जो ओरिजिनल कमिटमेंट था, वह दो-ढाई हजार फैमिलीज का था, लेकिन 8 सौ के करीब फैमिलीज बसा दी गई । वहां पर एक सवाल यह पैदा हुआ कि इकोलाजिकल बैलेंस डिस्टर्ब हो जायगा । दूसरा सवाल यह पैदा हुआ—फार बेटियस-रीजन्ज एक्स-सर्विस-मेन को वहां बसाना है । तीसरा अहम सवाल—अण्डमान की ओरिजिनल आबादी का है, जो वहां के ट्राइबल्स हैं ।

[श्री सिकन्दर बख्त]

मैं जानना चाहता हूं—अगर अण्डमान में जमीन रिक्लेम की जाय, तो वह ईस्ट बंगाल के रिफ्यूजीज को जरूर दी जाय, लेकिन क्या जो वहां के ओरिजिनल लोग हैं—उनका उस पर कोई हक नहीं है ? उनके लिये कुछ न किया जाय ? लिहाजा मैं कहना चाहता हूं कि जो बुनियादी बात ढाई हजार फैमिलीज की थी, उस में 8 सौ को बसाया जा चुका है। इससे ज्यादा उसका दायरा वसीअ नहीं है, 41 लाख को वहां नहीं बसाया जा सकता है। इसलिये हर मौके पर अण्डमान का इस तरह से जिक्र करना कि ईस्ट बंगाल के रिफ्यूजीज को वहां भेज दिया जाय, तो कोई प्राबलम बाकी नहीं रहेगी—यह ठीक नहीं है। इसलिये जो गवर्नमेंट ने कमिट किया है, उस के मुताबिक 9621 फैमिलीज रह गई हैं। कैम्प्स हम ने डिसबैण्ड कर दिये हैं और जल्दी से जल्दी इरिगेशन स्कीम्ज के पूरा होते ही इनको दोबारा बसाना चाहते हैं। इसलिए भी करना चाहते हैं कि 1971 के पाकिस्तान और हिन्दुस्तान कान्फ्लिक्ट के दौरान जो 60 हजार रिफ्यूजीज सिन्धी हिन्दुस्तान में आ गये थे, मुझे ठीक फिगर्स तो याद नहीं, 50 हजार के करीब राजस्थान के कैम्पों में रखे गये थे और 10 हजार गुजरात में रखे गये थे। वे कैम्प्स चले आ रहे हैं। हर साल सिर्फ उन कैम्पों की मेन्टेनेन्स पर 250 लाख रुपया सर्फ हो रहा है । आखिर यह पब्लिक-फण्ड है, हम लोग जो वहां हुकूमत में आते हैं, हमारे लिये यह रुपया अमानत है, इस तरह से इसको खर्च करने का किसी को हक नहीं है। वे लोग दुआ मांग रहे थे कि ये लोग वापस चले जायें और इस तरह से 250 लाख रुपया सालाना उन 60 हजार रिफ्यूजीज पर खर्च किया गया, इतने रुपये से तो उन सारे रिफ्यूजीज को रिहैबिलिटेट किया जा सकता था, लेकिन वे कैम्प्स आज तक कायम रहे। अब हमने स्कीम बनाई है कि उनको जल्द से जल्द रिहैबिलिटेट किया जाय। लेकिन इस तरह से पब्लिक फण्ड्स को नष्ट करने का हक किसी भी हुकूमत को नहीं है ।

वे सब बातें मैंने रिहैबिलिटेशन के बारे में अर्ज की हैं। मेरे ख्याल में अब कोई ऐसी बात नहीं रही है कि जिसकी डिटेल में जाने की जरूरत हो ।

श्री राम किशन (भरतपुर) : मेवों के बारे में आपने कुछ नहीं बताया ।

श्री सिकन्दर बख्त : मेवों का मामला रिहैबिलिटेशन से सीधे तौर से जोड़ना गलत है, यह रिहैबिलिटेशन का मसला नहीं है, इस लिए यह मेरी मिनिस्ट्री का मसला नहीं है ।

श्री राम किशन : यह आपकी मिनिस्ट्री का ही मामला है ।

श्री सिकन्दर बख्त : आप मुझे निजी तौर पर मिल लें, मैं आपको बतलाने की कोशिश करूंगा । मैं आप सब साहबान का बहुत शुक्रगुजार हूं, मैंने आपका इतना समय लिया, मैं आशा करता हूं कि मेरी बुनियादात को वह सदन मंजूर करेगा ।

SHRI SAUGATA ROY: One clarification.

MR. CHAIRMAN: He has covered all the points.

SHRI SAUGATA ROY: He has made an emotional appeal. I appreciate his emotion, but he has not said whether he is going to give any fresh help to West Bengal in order to solve the residual problem.हम इस के बारे में सुनना चाहते हैं, आम भाषण तो हम सुना ही करते हैं ।

SHRI SIKANDAR BAKHT: This question has been put to me a number of times, and I have given the mind of the Government.

MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account

shown in the fourth Column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 89 to 93 relating to the Ministry of Works and Housing."

The motion was adopted.

Demands for grants, 1978-79 in respect of the Ministry of Works and Housing voted by Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant voted by the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	MINISTRY OF WORKS AND HOUSING				
89.	Ministry of Works and Housing . . .	19,40,000		97,00,000	
90.	Public Works	12,87,04,000	6,38,41,00	64,35,21,000	21,92,03,000
91.	Water Supply and Sewerage	10,45,00,000		52,25,00,000	
92.	Housing and Urban Development .	2,58,31,000	6,13,84,000	12,91,55,000	30,69,18,000
93.	Stationery and Printing	5,66,26,000		28,31,30,000	

MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidate Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demand Nos. 82 to 84 relating to the Ministry of Supply and Rehabilitation."

The motion was adopted

Demands for Grants, 1978-79 in respect of the Ministry of Supply and Rehabilitation voted by Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant voted by the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
	MINISTRY OF SUPPLY AND REHABILITATION				
82.	Department of Supply .	4,09,000		20,45,000	..
83.	Supplies and Disposals	1,26,43,000		6,32,16,000	..
84.	Department of Rehabilitation . . .	4,63,28,000	2,16,20,000	23,16,40,000	10,81,02,000

18.40 hrs.

DEMANDS* FOR GRANTS—contd.

MINISTRY OF COMMERCE, CIVIL SUPPLIES AND CO-OPERATION

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 11 to 13 relating to the Ministry of Commerce, Civil Supplies and Co-operation for which six hours have been allotted. Hon. Members whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions will be treated as moved.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charge that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demand Nos. 11 to 13 relating to the Ministry of Commerce, Civil Supplies and Co-operation."

Demands for Grants, 1978-79 in respect of Ministry of Commerce, Civil Supplies and Cooperation submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
	MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION				
11.	Ministry of Commerce, Civil Supplies and Co-operation . . .	29,81,000	..	1,49,04,000	
12.	Foreign Trade and Export Production .	49,18,92,000	67,60,90,000	245,94,63,000	338,04,52,000
13.	Civil Supplies and Cooperation . . .	6,25,38,000	3,67,57,000	31,28,92,000	18,37,83,000

*Moved with the recommendation of the President.

SHRI S. R. DAMANI (Sholapur): I am very thankful to you for giving me an opportunity to express my views on the Annual Report of the Ministry of Commerce and Civil Supplies.

During this year, the major industries of cotton and jute have been taken away from this Ministry, and now this Ministry has to deal only with exports and imports. This is very important, and I think that by this action the hon. Minister and his officers will be able to devote more time for increasing the exports of our country and reducing imports. The hon. Minister is very fortunate in that he has got a very strong base of manufacturing capital goods, consumer items, durable consumer items. With no efforts on production side, they can increase our export earnings. I will come to this later on.

Two days back, the hon. Minister has announced the import and export policy. According to news papers, it is well received. The hon. Minister has also said that he has simplified the method of obtaining raw material for small scale industries, medium industries and big industries. I think, whatever simplifications he has made, are available to the consumers. All along, we had been listening about simplification from the days of previous Government but things remained as they were. Therefore, I would like to urge upon the hon. Minister that if he really intends to do simplification, the most important thing is to remove the official bottleneck. Otherwise, the word 'simplification' will remain only on paper.

This year, our performance of exports is not very encouraging. The Congress Government had realised the importance of exports. Any country which is advanced and prosperous, has advanced and prospered on account of increased production, increased exports and that has created more employment and more wealth in the country. That policy had been followed by the previous Congress Government. For example, in 1965-66, the export of our country was Rs. 1265 crores only. But in 1976-77, it had increased four fold to Rs. 5143 crores. In 1972-73, the growth was 20.5 per cent, 1973-74, it was 28 per cent, in 1974-75, it was 31.9 per cent, in 1975-76 it was 24 per cent, in 1976-77 it was 27.2 per cent but his year I doubt whether there will be any growth at all. I think, indications are there that there will be some shortfall in the export trade. In the Report, they have mentioned certain items which are included from export like sugar, oilseeds, vegetables and they say that on account of production fall or more home demand in those items, the figure of export has declined. But, at the same time, the value of export of tea has increased three times. Similarly, the value of export of coffee has also increased. Export of other items has also increased. Therefore, I fail to understand why there should not be any increase in the export trade this year. I hope, while replying, the hon. Minister will throw some light on the reason of fall in exports.

One thing, I will definitely appreciate. The export of engineering goods is showing good improvement. Last year, it was Rs. 850 crores. This year, they expect to achieve a target of Rs. 650 crores. In this connection, I may say that there is large scope of increasing the export of engineering goods. We have got the raw material, technicians, manpower and all kinds of capital goods, consumer durables and consumer goods are being produced in the country. These goods can be manufactured and these can be exported. Therefore, there is a tremendous capacity to increase the export of engineering goods. I think, if proper efforts are made, it will not be difficult to achieve a target of Rs. 2,500 crores worth of exports in the next three or four years. I am sure, the hon. Minister is equally anxious to maximise the export of these goods. It will also create more employment in the country.

We have also to keep in mind, while increasing the exports, a certain

[Shri S. R. Damani]

kind of incentive. On raw material, here is octroi, there is excise duty and there is sales tax. On electricity that they consume, there is a tax. The small-scale industries cannot get the benefit of exemption of these things. These elements are included in the production cost. In order to compensate them, you have to give an incentive to the small-scale industries whom you also want to encourage and we also want to encourage so that they can produce more and they can compete with others. Our country has also made a good name in quality. The quality of our products is appreciated in all developed countries also. We are exporting our products to USA and other developed countries. The export of these engineering goods requires special attention.

It has also been mentioned that some of our imports have declined. I do not understand that. The import licences have been issued from April to December worth about Rs. 5000, and odd crores whereas the actual import is worth about Rs. 3,973 crores. I want to know what are the items for which import licences have been issued and which items have not so far been imported. I want to know the details about the way import licences have been issued. Why I am asking this is that, previously, for edible oil import licences worth about Rs. 550 crores were issued but the actual import of edible oil was less than Rs. 50 crores. When import licences are issued for certain items, we expect that those essential items will be available to us. We failed in the case of import of edible oil. So, we should see that we are not disappointed in getting these items imported for which import licences have been issued.

I want to know what is the policy that the Government is following for the issue of import licences. They should see that whatever import licences are issued are actually used for the import of the items for which import licences have been issued.

Then, I do not understand what are the reasons for the fall in exports. Here, in the Table, the figures that have been given relate to the period from April to September. When we are discussing the demands in the month of April, the latest figures, if not upto February or March, at least upto January should have been given. There is a statement showing a decline in the export of certain items. As far as ready-made garments are concerned, in 1977, their export was Rs. 161; in 1976, it was Rs. 265 crores. Now there is a big fall. May I know from the hon. Minister what are the reasons for this big fall in the export of ready-made garments which is a very important item. Small scale units are manufacturing these items. Therefore, there may be some reasons for it and what is the Government doing to increase their exports. Similarly, our export of leather and leather goods is also declining. This is also surprising and what are the reasons why the demand has declined in this item? Then there is a decline in iron and steel also. Last year, the total export was Rs. 229 crores. This year, it is Rs. 137 crores. What are the reasons for the fall in the export of this major item? I hope the hon. Minister will look into it.

Here you are including gems and jewellery in the handicrafts. I do not find any justification for including them under handicrafts. They should be kept separately because these are highly valued and they do not provide mass employment to many people as compared with handicrafts which are made by hand, mostly employing human skill. Therefore, these are the items which should be indicated separately and given encouragement. They should be kept under a separate column so that we can ascertain how much of it has been actually exported. That would give us a correct idea about handicrafts exports.

As far as handlooms are concerned, their export is also declining. The U.S.A. and other countries are impos-

ing unilateral restrictions on them. I know that you are negotiating and are trying to remove those difficulties. When we are importing so much from these countries, what are the reasons why they are putting restrictions on our export?

As regards sugar, two days ago, the hon. Minister of Agriculture had said that we would have a huge stock of sugar. Last year, we exported sugar to the extent of Rs. 148 crores. This year, our export is only Rs. 10 crores. What is the policy in the case of sugar—without disturbing the local market? A few days back, he said that we would have at least a surplus of four lakh tonnes of sugar as compared to the previous year's production. You are supplying sugar to foreign countries regularly so that we can maintain our relations with them and see that they can depend on us. Therefore, in this connection, what is the policy of the Government regarding 7 lakh tonnes quota in 1978?

Then MMTC and STC are very important organisations. According to me, the performance of both these corporations are very disappointing. Firstly, I would like to know ffom the hon. Minister whether you have asked the Indian Institute of Management to enquire into the working of the STC. Have you got a report about it and if so, when are you going to lay it on the Table of the House? What are the suggestions that they have made and when are you going to implement them? The surprising thing is that the total export of STC is Rs. 506 crores in which non-canalised items are worth only Rs. 159 crores, which is equal to 3 per cent of our total export. After all, they have so many branches, and what they could achieve is only three per cent of the total exports of the country. And they are spending so much! Therefore, the export performance of the STC is very disappointing.

I would draw your special attention to the commission that they are charging in the case of canalised item. According to my information, they are charging more than ten per cent as canalising charges. The intention of the Government was to encourage the small scale industries and handicrafts and to avoid over-invoicing and under-invoicing—and not to make profits. If they are charging ten to fifteen per cent as canalisation charges, it will affect our exports because the cost will increase, and with increased cost we will not be able to compete. Therefore, I want that the hon. Minister should say categorically as to what should be the commission that they will charge on items canalised through them, so that there may be a uniform policy. There should not be any motive of profitability on the items which are canalised through them.

Now I come to MMTC. I am surprised that the MMTC's export in 1977-78 was only Rs. 23 crores as against their total business of above Rs. 900 crores. Last year it was Rs. 198 crores. I do not know whether the figure given here, Rs. 23 crores, is correct or not..

AN HON. MEMBER: May be a typographical error.

SHRI S. R. DAMANI: Let him say that.

In the case of iron ore also, the export is lower. The non-canalised export is just Rs. 8.3 lakhs. It is a ridiculous performance. I do not know what they are doing. Here I may say that, three years back, they imported copper in such a big quantity that it required three years to consume that. For one and a half years they were paying Rs. 1 crore by way of interest. Have they got any definite policy about making purchases on behalf of the consumers or are they doing things as they like?

My intention is drawing attention to all these matters is to request the

Minister to look into these matters and set the things right. He should tell the House in clear terms, as is his nature, as to what they are going to do about these matters.

SHRI P. RAJAGOPAL NAIDU (Chittor): I beg to move:

"That the demand under the head 'Ministry of Commerce, Civil Supplies and Cooperation' be reduced by Rs. 100."

[Failure to appoint a farmer as a Chairman of the Tobacco Board (1)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Need to develop trade in agricultural commodities so that the growers may be benefitted. (2)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Need to effectively explore foreign markets for our textiles (3)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to make surveys in foreign markets for our agricultural commodities and light engineering goods. (4)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to develop export-oriented commodities. (5)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to strengthen the machinery to collect and disseminate commercial information.(6)]

"That the demand under the head 'Civil Supplies and Cooperation' be reduced by Rs. 100."

[Failure to eliminate false weights and measures in the country. 7)]

"That the demand under the head 'Civil Supplies and Cooperation' be reduced by Rs. 100."

[Need to hasten plans and promotion programmes through Cooperative Societies. (8)]

"That the demand under the head 'Civil Supplies and Cooperation' be reduced by Rs. 100."

[Need to strengthen and extend public distribution of essential commodities. (9)]

"That the demand under the head 'Civil Supplies and Cooperation' be reduced by Rs. 100."

[Need to increase the production of vanaspati in view of the short supply of edible oils in the country. (10)]

"That the demand under the head 'Civil Supplies and Cooperation' be reduced by Rs. 100."

[Need to pay more subsidy to State Governments on vegetable oils. (11)]

"That the demand under the head 'Civil Supplies and Cooperation' be reduced by Rs. 100."

[Need to give more money to farming cooperatives. (12)]

"That the demand under the head 'Ministry of Commerce, Civil Supplies and Cooperation' be reduced by Rs. 100."

[Failure to eradicate malpractices prevailing in the Department. (13)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Need to strength export promotion. (14)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to give enough publicity to India's export potential. (15)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Need to give more finances to Tea Trading Corporation as it is showing very good progress. (16)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Need to encourage more exports of electronics (17)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Need to develop plantation crops to increase their exports (18)]

"That the demand under the head Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to expore outside markets for jaggery. (19)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to implement the decision to insist upon the merchants to pay the sale proceeds of tobacco in cheques. (20)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure of the Tobacco Board to discharge its statutory duty cast upon it under section 8(2)(h) and 8(2)(g) of the Tobacco Board Act of 1975 (21)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to allow the Tobacco Board to purchase tobacco though the power was given to the Board under the Tobacco Board Act. (22)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to give sanction to the Tobacco Board to appoint necessary staff to discharge its duties. (23)]

"That the demand under, the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to create a separate fund with the Tobacco Board of the cess collected by the Government instead of absorbing it in the Consolidated Fund of India. (24)]

"That the demand under the head 'Foreign Trade and Export Production' be reduced by Rs. 100."

[Failure to treat the Chairman of the Commodity Boards as ex-officio Joint Secretaries to Government. (25)]

श्री तेज प्रताप सिंह (हमीरपुर) : सभापति महोदय, वाणिज्य मंत्री द्वारा जो मांगें प्रस्तुत की गई हैं, मैं उन के समर्थन में खड़ा हुआ हूं। अभी हमारे मित्र उस ओर से कह रहे थे कि निर्यात घट रहे हैं। श्री दमानी को इस बात का ध्यान नहीं था कि उन की पार्टी के कार्यकाल में हमारे इस व्यापार का क्या हश्र रहा। अगर हम वर्ल्ड ट्रेड में अपने देश के हिस्से को देखें, तो बड़ी निराशा होती है—केवल आध परसेंट, जबकि हमारे देश की आबादी सारे संसार की 1/5 है और इतना समृद्ध देश है हमारा। हमारे देश में काटेज इंडस्ट्रीज और रूरल सेक्टर की इंडस्ट्रीज को बढ़ाया जा सकता था, लेकिन पिछले तीस वर्षों में उन की ओर कोई ध्यान नहीं दिया गया। जब हमारे यहां

[श्री तेज प्रताप सिंह]

पैदावार नहीं होगी, तो हम एक्सपोर्ट क्या करेंगे ?

17 hrs.

[SHRI DHIRENDRA NATH BOSU *in the Chair*]

आज हमारे माननीय सदस्य कहते हैं कि हमारे देश के एक्सपोर्ट्स कम हो गये हैं। ठीक है, कम हो गये हैं। पिछले वर्ष 500 करोड़ रुपये की शुगर आदि दैनिक आवश्यकता की वस्तुएं बाहर भेज दी गई थीं, लेकिन इस साल वाणिज्य मंत्री जी ने इस रकम को घटा कर 125 करोड़ रुपये कर दिया है, और इस के लिए हम उन की तारीफ करते हैं। यहां के लोग भूखों मरें, यहां दैनिक आवश्यकता की वस्तुएं मुहैया न हों और हम एक्सपोर्ट बढ़ाते रहें, यह नीति अच्छी नहीं है। यह नीति माननीय सदस्य के दल की हो सकती है।

श्री दमानी ने यह भी कहा कि पब्लिक अंडरटेकिंग, एस० टी० सी, ज्यादा कमीशन चार्ज करती हैं, और यह नहीं होना चाहिए। शायद उन्हें तथ्यों का पता नहीं है, लेकिन अगर यह संस्थान ऐसा कर भी रहा है तो भी वह श्रेयस्कर है।

इस सम्बन्ध में हम को यह देखना होगा कि पिछली सरकार ने क्या रीति-नीति अपनाई थी। बड़े-बड़े एक्सपोर्ट हाउसिज को लाइसेंसिज दिये जाते रहे, जो यहां की कीमतों से चौगुनी कीमतों पर माल भेजते रहे। काफी की कीमतें दुगुनी तिगुनी बढ़ाई गई हैं। और यह मुनाफा कहां जाता है ? वह मुनाफा बड़े एक्सपोर्ट हाउसिज और बड़े बड़े व्यापारियों को मिलता है। हमारे राष्ट्र या जनता को कोई फायदा नहीं मिलता है। अगर पब्लिक अंडरटेकिंग और को-आपरेटिव सैक्टर द्वारा यह काम किया जाये, तो जो भी मुनाफा होगा, वह सार्वजनिक उपयोग में आ सकेगा। कोआपरेटिव सैक्टर पर ध्यान नहीं दिया जा रहा है। उसे और बलशाली बनाया जाना चाहिए। अगर कोआपरेटिव सोसायटी को 10 परसेंट फायदा होता है, तो वह फायदा व्यक्तिगत जेब में नहीं जायेगा। माननीय सदस्य ने कहा कि बने हुए गारमेंट्स का निर्यात बढ़ाया जाये। जहां तक चाय का सम्बन्ध है, बड़े बड़े टी गार्डनर्ज, बड़े बड़े सट्टा करने वाले व्यापारी, चाय से मुनाफा उठाते रहे हैं। काफी की चुंगी 1300 रुपये प्रति-क्विंटल थी। उस को देखा कि कीमतें बढ़ रही हैं, तिगुनी हो रही है तो 13 सौ से 22 सौ कर दिया। समझ में आया कि कुछ किया। हालांकि इस में भी कोई बहुत फायदा इन को नहीं होने वाला है। चुंगी से कितना होता होगा ? तो वह तो मैं आगे सुझाव दूंगा कि कोआपरेटिव सैक्टर में आप ले लीजिए। सारे एक्सपोर्ट जितने भी एसेंशियल कमोडिटीज के हैं जिन में फायदे होते हैं वह कोआपरेटिव सैक्टर में आने चाहिए। फिर यह 25 जून 1977 को 11 सौ क्यों कर दिया गया ? अब कीमतें इस कदर बढ़ी हुई थीं तो जरा निरीक्षण कीजिए, कि इतना बड़ा कामर्स डिपार्टमेंट है, इतने बड़े बड़े ऐडवाइजर्स हैं, इतना बड़ा जहाज है, उस में यह क्या हो रहा है ? 25 जून को 11 सौ कर दिया गया फिर 13 सितम्बर को रिवाइज कर के 1300 कर लिया गया और फिर 17 अक्तूबर 1977 को 7 सौ रुपया प्रति क्विंटल कर दिया गया अब कि हाज प्राफिट उस में कमाया जा रहा है और बड़े बड़े बिजनेस हाउसेज और एक्सपोर्ट हाउसेज कमा रहे हैं। तो यह चुंगी भी कम कर दी गई और औसतन करती रही, कभी कम कभी ज्यादा होती रही।

तो हम को इस चीज को तय करना चाहिए कि हमारी एक्सपोर्ट और इम्पोर्ट पालिसी क्या हो। व्यापार तो सारे देशों में होते ही रहेंगे क्यों कि किसी देश में किसी चीज की कमी है, किसी में किसी की। हमारे देश में कभी रा मैटीरियल की है तो आयात निर्यात तो होंगे। लेकिन आयात निर्यात की नीति ऐसी न हो कि जैसे दमानी जी कह रहे थे कि शक्कर का एक्सपोर्ट बढ़ाइए और

भी एसेंशियल कमोडिटीज का, आयल सीड्स का, चमड़े का और भी चीजों का बढ़ा दीजिए। आप देखिए कि देहातों में क्या हालत है ? देहात के लोगों के पास जूते नहीं हैं, लोगों को पहनने को कपड़े नहीं हैं और आप कहते हैं कि कपड़े का निर्यात बढ़ा दीजिए। अरे, उस से पैसे आएंगे तो वह तो बिग बिजनेस हाउसेज और एक्सपोर्ट हाउसेज ले जाएंगे। जनता को यह नहीं मिलने वाला है। हैंडलूम का बढ़ा दीजिए, वह ठीक है। अगर हमारे पास पर्याप्त है, हमारा प्रोडक्शन अच्छा है तो हम उस को भेजें वरना हम को तो अपने यहां की हालत देखनी होगी। आज की दुर्दशा क्या है ? तीस सालों में हमारी दुर्दशा आप ने क्या की है कि आज दूध और घी खाने के लिए नहीं मिलता है। मट्ठा भी बिकने के लिए शहरों को चला जाता है। क्यों बेचने हैं ? इसलिए कि सीमेन्ट की कीमतें बढ़ी हुई हैं, जितने भी इण्डस्ट्रियल गुड्स हैं उनकी कीमतें चार, पांच गुना बढ़ी हुई हैं। इन चीजों को खरीद पाने के लिए ही मट्ठा तक शहरों को बिकने के लिए भेजा जाता है। इससे राष्ट्रीय चरित्र गिर रहा है और शारीरिक क्षमता का ह्रास हो रहा है। उधर के हमारे भाई जो कि तीस साल तक सरकार चलाते रहे, कहते हैं कि निर्यात को और बढ़ा दिया जाये। लेकिन मैं समझता हूं इस बात को ध्यान में रखना चाहिए कि कौन कौन सी जरूरत की चीजें हैं जिनका निर्यात न किया जाये। उन चीजों को बाहर भेजने के बजाये अपने इस्तेमाल में लाना चाहिए। सीमेंट का यह हाल है कि वह बड़ा भाग्यशाली है जो थोड़ा बहुत सीमेंट पा जाये। बड़ा भाग्यशाली तो वह है जो कंट्रोल में सही दामों पर आधी मात्रा ही सीमेंट की पा जाये। अतिशय बड़ा भाग्यशाली वह है जिसको ऐसी सीमेंट जिसमें मिट्टी न मिली हो या खालिड न हो गया हो सही कीमत पर पूरी मात्रा में मिल जाये। एसेंशियल कमोडिटीज की यह स्थिति है जिसके लिए कहते हैं कि एक्सपोर्ट करके पैसा कमाओ।

बैलेंस आफ ट्रेड के लिए उधर से माननीय सदस्य बड़ी डींग मार रहे थे। मेरे शब्दों को बुरा न मानें, बैलेंस आफ ट्रेड की बड़ी बुरी हालत रही है इनके जमाने में जबकि एक-एक हजार करोड़ का घाटा रहा। 1973-74 में 431 करोड़ का घाटा था, 1974-75 में 1189 करोड़ का घाटा था और 1975-76 में 1222 करोड़ का घाटा था। 1976-77 में 68 करोड़ का सरप्लस रहा। हमारी कोशिश है कि बैलेंस आफ ट्रेड सरप्लस में रहे। लेकिन वह बात भी सही है कि बहुत से ऐसे इण्डस्ट्रियल गुड्स हैं, ऐसी मशीनें हैं, जैसे कि माता टीला में बड़ा मशीनें नहीं मिल सकतीं जिनसे बिजली जेनरेट की जा सके। अगर सरप्लस घट भी जाता है तब भी इन मशीनों को मंगाना चाहिए। वैसे हमारी नीति बिल्कुल सही है कि हम उन चीजों को इम्पोर्ट करें जिनसे इंडिजीनस इण्डस्ट्रीज को नुकसान न हो। माननीय मंत्री जी ने इम्पोर्ट और एक्सपोर्ट के सम्बन्ध में जो कल ब्यान दिया है वह बहुत सही है। वह इस बात को मद्दे नजर रख कर बनाया गया है कि छोटी-छोटी इण्डस्ट्रीज बढ़ें। इसके अन्तर्गत काटेज इण्डस्ट्रीज को प्रोत्साहन दिया गया है। पिछले 30 सालों में जो स्थिति थी उसमें हम तरक्की कर रहे हैं। लेकिन फिर भी यह देखने की बात है कि 1977-78 में आपने 5750 करोड़ के निर्यात का लक्ष्य रखा था। आखिर लक्ष्य तो रखा ही जाता है। आप दस महीने का एस्टीमेट लें तो 4334 करोड़ का निर्यात हो चुका है। अब दो महीने बचते हैं उसका औसत लगायें तो 5200 करोड़ के करीब हमारा निर्यात होगा। तो हमारा जो फिक्सेशन आफ टार्गेट है वह बड़ा डिफेक्टिव है। इसे आपको देखना होगा।

इसके अलावा आप कामर्स मिनिस्ट्री में देखेंगे कि विभागों की बहुत ज्यादा मल्टिप्लीसिटी है। अभी मैं रिपोर्ट में पढ़ रहा था,

[श्री तेज प्रताप सिंह]

एक ट्रेड फेयर एथारिटी बना दी गई है। यहां पर एक बहुत बड़ी नुमायश लगी हुई थी, उसको देखने मैं नहीं गया था, हमारे देहात के लोग भी नहीं आये थे, इस तरह की नुमायश पर लाखों रुपया खर्च होता है। ट्रेड फेयर एथारिटी तो हमारे और आपके यहां आने से पहले ही बन चुकी थी। इसी तरह के और भी कई इंस्टीट्यूशन्स हैं जो इन्टर्नेशनल ट्रेड को देखते हैं। मैं चाहूंगा कि इन संस्थाओं का एकीकरण कर दिया जाये। आपके 65 ट्रेड-मिशन्ज बाहर काम कर रहे हैं, उनकी परफार्मेन्सेज ज्यादा अच्छी नहीं है। मैं नहीं जानता कि उनमें कौन लोग काम करते हैं, लेकिन हमारी यह कोशिश होनी चाहिए कि जो अच्छे विचारशील एक्सपर्ट्स हैं उनको उसमें रखिये, ब्यूरोक्रेट्स को न रखिये। मुझे एक बार रूमानिया जाने का अवसर मिला। वे लोग कह रहे थे कि आइये, हम कौन कुछ व्यापार का आदान-प्रदान कर लें, बार्टर-सिस्टम पर कुछ काम करें, लेकिन आपके कामर्शियल-ऐटेची साहब सो रहे थे। टीचर्स के लिये पहले ऐसा होता था कि अगर उनका रिजल्ट 10 परसेन्ट कम हो जाता था, तो उनकी तनख्वाह 10 परसेन्ट कम कर दी जाती थी और अगर उनका रिजल्ट अच्छा हो जाता था तो, उनको इन्क्रीमेन्ट्स दी जाती थीं। मैं चाहता हूं कि इनकी परफार्मेन्स पर भी आप कुछ प्रतिबन्ध लगायें, जिसकी परफार्मेन्स अच्छी न हो, उसकी तनख्वाह कम की जाय।

मेरा सम्बन्ध सहकारिता से बहुत ज्यादा रहा है। पिछले साल आपने कहा था कि स्टेट्स के जो कानून हैं, कोआपरेटिव-लाज हैं, उनको हम कोआपरेटिव प्रिन्सिपल्ज के अनुकूल बनायेंगे, लेकिन आज तक इस सम्बन्ध में कोई कार्यवाही नहीं हुई है। मैंने आपकी रिपोर्ट को पढ़ा है—आप ने यह कहा है कि आप ने डायरेक्टिव्ज भेजे हैं, लेकिन कुछ नहीं हो रहा है। आज भी सारी पावर्स रजिस्ट्रार में बेस्टेड है, वही पूरी कोआपरेटिव मूवमेन्ट का मालिक है। मैं उत्तर प्रदेश के बारे में जानता हूं। हमारे यहां जितनी ऐक्स-बाडीज हैं उनका एडमिनिस्ट्रेटर रजिस्ट्रार है, यहां तक कि छोटी-छोटी सोसायटीज का एडमिनिस्ट्रेटर रजिस्ट्रार या एसिस्टेंट रजिस्ट्रार हैं। यह इस मूवमेन्ट का मखौल नहीं तो क्या है? आप ने अपनी रिपोर्ट में लिखा है—

"The co-operative movement shall be built up as an autonomous, self-reliant movement, free from undue outsid intereference...."

यह "अनड्यू" इन्टरफीयरेंस क्या है?

There shall be no interference at all as also excessive control.

रजिस्ट्रार जब चाहता है, बोर्ड को सुपरसीड कर देता है, जैसा चाहता है, वैसा करता है। मैं इस तरह की नीति से बिलकुल डिफर करता हूं और चाहता हूं कि आप इसको चेन्ज कीजिये।

"A vibrant co-operative democracy shall be built up based on enlightened participation of broadbased membership free from the domination of vested interests."

यह सही है, आप इसको बाड बेस्ड बनाइये, ऐसी सारी चीज उसमें लिख दीजिये, डेमोक्रेटिक बोर्ड बने, उसमें वेस्टेड-इन्टरेस्ट्स न आने पायें, लेकिन इस तरह का प्रतिबन्ध लगा देने से वे अच्छा काम नहीं कर सकेंगे।

अब आप इनके परफार्मेन्स को देखिये—अगर हम इसको कामर्स से जोड़ते हैं, तो कामर्स का यह जो जहाज है, उसमें यह एक छोटा-सा महकमा है। इसकी अलग मिनिट्री होनी चाहिए। अगर आप कोआपरेटिव सैक्टर को बढ़ाना चाहते हैं—तो इसको एक भिन्न दृष्टिकोण से देखना होगा। आपके

जो इण्डिविजुअल एक्सपोर्ट हाउसेज हैं—ये तो करोड़पति हैं, ये को-आपरेटिव सैक्टर को कभी भी बढ़ने नहीं देंगे। ये कभी भी नहीं चाहेंगे कि उनका मुनाफ़ा सब को बंट कर मिले। मैंने कैनाडा में देखा—मुझे एक कान्फ्रेंस में वहां जाने का अवसर मिला—उन्होंने अपना गल्ले का सारा व्यापार कोआपरेटिव सैक्टर को सौंप दिया है। उन्होंने मुझे वह जगह दिखलाई, जहां पर पहले गल्ले के व्यापारी बैठा करते थे, लेकिन अब उनका सारा व्यापार कोआपरेटिव्ज के हाथ में है। ऐसा हम अपने यहां क्यों नहीं कर सकते हैं? आप कहेंगे कि इस में अरबों-खरबों रुपया लगेगा। लेकिन मैं यह कहना चाहता हूं कि आप कहीं तो शुरुआत कीजिये। आपने मार्केटिंग सोसाइटीज बनाई हैं, उनमें धन की व्यवस्था कीजिये। लेकिन मैं देख रहा हूं कि बढ़ाना तो दूर रहा, आपने उल्टा कम कर दिया है। एन०सी०डी०सी० स्कीम्ज के लिये 19 करोड़ से घटा कर 17 करोड़ ही रखे गये हैं। नए बजट में बहुत कम एलोकेशन हो गई है। यह कैसे हो गया है। एक्सपोर्ट कोआप्रेटिव सैक्टर से कितना हुआ है? कांग्रेस के राज में देश की जो दुर्गति हुई वह आपको मालूम ही है। वर्ल्ड ट्रेड में हमारा शेयर आध परसेंट है। लेकिन कोआप्रेटिव सैक्टर की हालत तो और भी खराब है। 1976–77 में 5143 करोड़ का निर्यात हुआ। लेकिन कोआप्रेटिव के जरिये केवल 72 करोड़ का ही हुआ है जो एक परसेंट के करीब है। यह कितना छोटा है, कितना थोड़ा है। आप कोआप्रेटिव सैक्टर को बढ़ायें। इससे जन समुदाय को फायदा होता है न कि किसी एक फैमिली को। बहुजन हिताय होता है इससे। मैं चाहता हूं कि अगले वर्ष का कोआप्रेटिव सैक्टर का टारगेट आप पांच सौ करोड़ का रखें। हैंडलूम का निर्यात कोआप्रेटिव सैक्टर से हो सकता है, चाय का आप करा सकते हैं। आज चाय बागान वाले करोड़पति बनते चले जा रहे हैं। उनको आप हटाएं। यह सब कोआप्रेटिव सैक्टर के जरिये होना चाहिये। कोआप्रेटिव लाज को भी आप जरा देखें। पिछले वर्ष मैंने कहा था कि कोआप्रेटिव सैक्टर में सब से जरूरी चीज यह है कि जो लाभ है वह भी ठीक होना चाहिये। कानून ऐसा खराब है कि रजिस्ट्रार जो चाहता है वैसा कर लेता है। बोर्ड को भंग कर देता है, पालिसीज को बदल सकता है, सब चीज कर सकता है। इस तरह से यह सैक्टर नहीं बढ़ सकता है। बिना कोआप्रेटिव सैक्टर को बढ़ाए गरीब देश कभी तरक्की नहीं कर सकता है। आपने इम्पोर्ट एक्सपोर्ट पालिसी चेंज की है और आपने छोटे छोटे और लघु उद्योगों पर जोर दिया है। आपने उनको प्रोत्साहन दिया है। आपने कहा है कि जो चाहें रा मैटीरियल मंगा सकते हैं, मशीनें मंगा सकते। यह अच्छी बात है। उससे एम्प्लायमेंट भी बढ़ेगा। अगर व्यापारियों के जरिये ही आप काम करवाते रहे तो मुनाफा एक्रू होगा वह उनके हाथ में ही चला जाएगा। कोआप्रेटिव सैक्टर अगर नहीं टेक अप करेगा, इस काम को नहीं लेगा तो सारा मुनाफा इंडिविजुअल को जायेगा और राष्ट्र का हित नहीं होगा। कुछ लोग जो अमीर हैं वे और अमीर होते चले जाएंगे और होते चले जा रहे हैं। आप थोड़ी छूट और दें, यही तब मांग होती रहेगी जैसी अभी भाषण में हुई है। कामर्स को आपने बढ़ाना है तो गल्ले के व्यापार को आप नेशनलाइज कीजिये, कोआप्रेटिव सैक्टर के जरिए आप इसको कराएं। अगर आप ऐसा नहीं कराएंगे तो जनता को फायदा नहीं पहुंच सकेगा।

इन शब्दों के साथ मैं इन मांगों का समर्थन करता हूं।

SHRI P. VENKATASUBBIAH (Nandyal): It is really my privilege to participate in Demands for Commerce where my freind Shri Mohan Dharia is heading the Ministry. From a non-cooperator he has come to be a co-operator, operator and a manipulator. He is heading a big empire. That

[Shri P. Venkatasubbiah]

is a matter of pleaure. But when I go through this Report, I am very much perplexed on what subject I should speak. He is having so many institutions under his control and also the Co-operative Department is being tackled by him, though it is not a Central subject. It is a State subject. He has to be very careful to see that the co-operative sector is really manned by people who represent the large masses.

In the Report it has been stated—

"The rate of increase in the unit value of imports has generaly exceeded the increase in the unit value of exports resulting in a continued deterioration in net terms of trade. However, with the reduced volume of imports accompanised by slight fall in the unit value of imports during 1976-77 the deterioration in net terms of trade suffered in the previous year was arrested in 1976-77. The releveant indices of exports/imports are show in the following table."

That is what he has said.

I will come to another subject now, with regard to tobacco. First I will deal with the subject which is agitating the minds of thousands of persons in my State.

Sir, the production of Virginia tobacco in the year 1976-77 was Rs. 1.22 lakh tonnes and it has gone up in 1977-78 to 1.50 lakh metric tonnes. This has happened in spite of the fact that there has been a severe cyclone in Andhra Pradesh recently. Sir, nearly 90 per cent of Virginia tobacco is grown in Andhra Pradesh. Andhra Pradesh is contributing nearly Rs. 110 crores of foreign exchange by way of export of tobacco. It is fetching to the Government exchequer revenue to the tune of Rs. 300 crores as excise duty.

In order to safeguard the interest of the growers and farmers an Act was passed. The Tobacco Board has been constituted. The head office has been located at Guntur. It is really an extraordinary Act where the headquarters of the Board has also been indicated. I am glad that it is a fitting compliment to the farmers of Andhra Pradesh that this head office should be in their midst. This Tobacco Board has been constituted. Certain specific acts of performance have also been incorporated therein. They have got to enducate the farmers, regulate the market, help them to get remunerative price, supply them inputs and make suggestions for research and development. This year there was a glut in the market. Production has increased, but farmers are not given protection with regard to sale of tobacco. There has been a distress sale also. There has been a *dharna* a few days back; some tobacco was also burnt before the Tobacco Board and the STC. Confusion has been worse confounded by certain statements made by responsible members like our friend Shri Jyotirmoy Bosu who happened to be a member of the Tobacco Board. He said that the Tobacco Industry is going to be nationalised and that the growers will get remunerative prices. In spite of these pious promises made to the growers nothing has happened. As a matter of fact the Tobacco Board and the STC are working at cross purposes. They have introduced a voucher system which leads to all sorts of malpractices. Growers are driven to the mercy of traders. The graded system introduced by the Tobacco Board has given rise to all sorts of malpractices. 8 grades have been introduced. For the first grade the price is fixed at Rs. 1.100 a quintal whereas the low grade has been fixed at Rs.100 a quintal. So, any sort of Manipulation can be done. So, all these things have got to be streamlined and the Tobacco Board or STC should take the responsibility for clearing the stocks with the growers. The peculier characteristic of the tobacco is that only in two months the entire tobacco will have be brought in to the market. It will be 100 million wks. of tobacco that has to be sold by the growers in the months of February and March.

Sir, the Ministry has been telling that the banks have been advised to advance financial assistance to these

people. But, it has given only a small pittance of Rs. 35 crores to the Banks. The sale will go upto 100 or 125 crores of rupees. So, I would only suggest to the hon. Minister first of all to regulate the trade so as to avoid these malpractices and also downgrade the grades of tobacco. He should open auction centres and ask the growers to bring their graded tobacco to the market, and auction them to their accredited or recognised traders and the balance must be bought by the Tobacco Board or the S.T.C. You can advise the traders to issue the voucher to the farmer who can present it in his bank where the trade is having its financial transaction with that particular bank. It can take fifty per cent on the production of the voucher and the rest of it after the trader has sold his produce. The trader has necessarily to sell the produce through the Banks. That will facilitate the trader as well as the consumers to get the remunerative price.

Another important fact is that the adequate financial assistance may be made available to the traders as well as the S.T.C. After all, I am told the S.T.C. has purchased only 5,000 tones of tobacco this year. But, it is only a drop in the ocean.

I am coming to the export. Export facilities are to be provided by the Government. There are important buyers, foreign countries, namely, the U.K., U.S.S.R., Japan. These are three important countries but the U.S.S.R. dominates the scene with all these East European countries. I am told that the Ministry has signed a Protocol with the U.S.S.R. I suggest that you use your good offices to persuade the U.S.S.R. Government to buy the maximum tobacco from our country in accordance with the Protocol signed by the Ministry.

Coming to sugar, it is also a very major industry. It is an agro-based industry. Thousands and thousands of farmers are involved in this agro-based industry. As you would have seen, the price of sugarcane has fallen down in U.P. and other places. Now, that is being used as firewood. That is what some hon. Members have been telling in this House. There has been demonstration from the growers. So, I would suggest one thing. Of course our hon. friend, who preceded me, was telling me that in all these essential commodities the local consumption is more than what is produced. We should not leave the foreign sugar market. We should at least export 7 lakhs tonnes of sugar to the foreign countries so as to keep up the prices thereby to help the growers.

Handloom industry is next to agriculture in importance. But, the handloom industry has been neglected. And lakhs of people do not know as to what to do. You have to devise and make certain designs as to attract the world market. You must see to it that the handloom garments are also exported. They are our cottage industry. They have developed a market in the countries of the world. We have explored the possibility of selling our goods in our neighbouring countries, especially, in developing countries. Sir, this has to be borne in mind. We should not look to the traditional markets where those countries will exploit our necessity. We have to establish our trade relations with our neighbouring countries—especially with developing countries.

About cement, Sir, today the Minister of Industry was telling that there is a shortage of cement. Government should encourage cement factories to come up in our country. There is no point in asking the big monopoly houses to start cement industry. Sir, in my constituency of Rayalaseema there are vast resources of lime 50 per cent of the total production of lime in our country is available in Rayalaseema. One or two public sector projects are coming up there but Government should encourage more public sector or joint venture projects to come up in that area. Cement is not only used for building purposes but it is used for irrigational purposes.

[Shri Venkatasubbiah]

Peasant is in as much need of cement as anybody else.

As regards the leather industry, the tanneries have to be encouraged. So far as MMTC and STC are concerned I am forced to agree with the observations made by the hon'ble Member who has preceded me. There is need to streamline the administration and review sale of iron-ore to Japan and exploitation of iron-ore at Kudremukh with collaboration of Iran. Government has to look into these matters. We should take care that our vast mineral resources do not get depleted. We have to keep the same for the posterity and the development of this country and not go on indiscriminately exporting the same to the detriment of our country.

Once again I would request the hon'ble Minister to look into all the aspects of the matter and my last and passionate plea is that the Government should come to the rescue of the tobacco growers in Andhra Pradesh and help as they are helping our foreign exchange resources and also contributing to the national exchequer.

श्री ठक्कर भली ठंसारी (भिवांडी) : अध्यक्ष महोदय, मैं वाणिज्य, नागरिक आपूर्ति एवं सहकारिता मंत्रालय के अनुदानों की मांगों के समर्थन में खड़ा हुआ हूं । सर्वप्रथम मैं मंत्री महोदय को मुबारकबाद देना चाहता हूं कि उन्होंने आयात और निर्यात नीति की घोषणा की है । वह एक साहसी कदम है और इससे देश को आत्मनिर्भरता की ओर ले जाने और कुटीर उद्योगों का विकास करने में सहायता मिलेगी ।

चाय बोर्ड के कर्मचारियों के लिए इस वर्ष धनराशि 3 लाख रुपये से घटा कर 2 लाख रुपये कर दी गई है । चाहिए तो यह था कि इस राशि को बढ़ा कर 4 लाख कर दिया जाता ।

भारतीय राज्य व्यापार निगम एक सफ़ेद हाथी है । इसके पुनर्गठन की आवश्यकता है और इसके ऊपर के खर्च को कम किया जाना चाहिए ।

भारतीय काजू निगम के काम करने का तरीका समझ में नहीं आता है । आज देश में काजू का बाजार-भाव 50,55 रुपये प्रति किलो है ।

किसी भी वस्तु के आयात की अनुमति देने से पहले सरकार को इस बारे में पूरी छानबीन कर लेनी चाहिए कि जिस वस्तु के आयात की अनुमति दी जाती है, देश में उसकी कितनी कमी है ।

भारतीय राज्य रसायन तथा भेषजीय निगम लिमिटेड ने पी०बी०सी० रेनजि सस्पेंशन ग्रेड के–65 का जो आयात किया है, 1977–78 में उसने उस पर बहुत अधिक लाभ कमाया है । छोटे उद्योगपतियों को यह रियायती दर पर दिया जाना चाहिए था ।

सरकार का यह कहना है कि वह देश में राशन की दुकानों पर वेचे जाने वाली खाद्यान्न की वस्तुओं पर नजर रखती है । लेकिन ऐसा लगता है कि इंसपेक्टर बीच में अपना कमीशन लेकर मामला ऊपर तक ले जाने नहीं नहीं देते । दिल्ली में राशन में जो गेहू और चावल मिलता है वह बहुत घटिया किस्म का है । सरकार जो बढ़िया गेहूं और चावल प्रोक्योर करती है न जाने वह कहां चला जाता है । कृपया बताएं कि कितने मंत्री राशन में मिल रहे बेगमी चावल का उपभोग करते हैं ।

देश में सहकारिता को काफी सशक्त बनाने की आवश्यकता है । मौजूदा हालात में ऐसा पता चलता है जैसे सहकारी आन्दोलन ढीला पड़ता जा रहा है । केन्द्रीय सरकारी कर्मचारी उपभोक्ता सहकारी भंडार के 65,000 सदस्य हैं लेकिन उनके शेयर की कीमत आज शून्य है । इसकी आर्थिक हालत बहुत खराब है । स्टोर के कर्मचारी मनमानी

करते हैं और प्रबन्धक लाचार रहते हैं। इस सोसायटी के द्वारा चलाए जा रहे 30-35 भंडारों में आमद किसी पर ही महीने के कुछ दिनों में पूरा सामान रहता है। कर्मचारियों का व्यवहार ग्राहकों से बहुत बुरा है। इसके पूर्ण सुधार की आवश्यकता है।

कैश सब्सिडी फार एक्सपोर्ट—जितना एक व्यक्ति निर्यात करता है उस पर नकद सहायता दी जाती है। कुछ बेईमान लोग गलत ढंग से अफसरों से मिलकर यह सहायता लेते हैं। कृपया बतायें कि पिछले तीन वर्षों में आयात आफिस का आडिट होने पर किन फर्मों से कितनी रकम कैश सब्सिडी की वापिस ली गई ?

ऊनी कालीन उद्योग उत्तर प्रदेश के चार पिछड़े जिलों वाराणसी, मिर्जापुर, इलाहाबाद और जौनपुर के देहाती एरिया में फैला हुआ है। देश का यह सब से बड़ा कुटीर उद्योग है जो लगभग दस लाख लोगों को रोजगार देता है। पिछले वर्ष का एक्सपोर्ट 70 करोड़ रुपये से ज्यादा था। 1980 तक 100 करोड़ और 85-86 तक दो अरब रुपये का टार्गेट है। इस टार्गेट को पूरा करने के लिए उद्योग को अनेकों कठिनाइयों का सामना करना पड़ रहा है जिसके लिए सरकार की सहायता एवं योगदान की आवश्यकता है। कालीन उद्योग ऊन पर निर्भर है। निर्यात बढ़ने से उनकी खपत बढ़ रही है लेकिन इसकी पैदावार में खपत के मुकाबले बढ़ोतरी नहीं हो पा रही है। ऊनी धागे बनाने वाली मिलें आए दिन ऊन की कमी का बहाना बना कर दाम बढ़ाती जा रही हैं और पिछले छः सात महीनों में जिस धागे का दाम तीस रुपये किलो था वह अब 40 रुपये किलोग्राम बिक रहा है और धागे भी दाम बढ़ने की संभावना है। सूत के दाम भी बढ़े हैं जिससे प्रोडक्शन कास्ट बढ़ती जा रही है। विदेशी ग्राहक जब आर्डर देते हैं तो वह एक तय की हुई कीमत पर ही आर्डर देते हैं और आए दिन दाम बढ़ा नहीं सकते हैं। ऐसी अवस्था में व्यापारियों को कठिनाइयां उठानी पड़ती हैं। सरकार जरूरी कदम उठाए कि ऊन की पैदावार बढ़ाई जाय और ऊन की कमी के बहाने मिल मालिकों को मूल्यवृद्धि का मौका न मिले। वरना जो टार्गेट उद्योग ने बनाए हैं वह पूरे न हो सकेंगे। कालीनों को विदेशों में कठिन परेशानियों एवं कम्पटीशन का मुकाबिला करना पड़ रहा है विशेषकर चीन और पाकिस्तान से जहां ऊनी धागा ड्राइड और मजदूरी हमारे यहां से सस्ती है। ऊन के दामों को चढ़ने से रोकने के लिए सरकार कालीन में ही इस्तेमाल होने वाला ऊन जो काउन्ट 56 से कम का होता है बगैर ड्यटी इम्पोर्ट करने की इजाजत दे। ऐसा करने से बढ़ते मूल्य तुरन्त स्थिर हो जायेंगे और उद्योग को राहत मिलेगी। यह उद्योग पूर्णतया सरकारी पालिसी पर निर्भर है। देहातों में फैला हुआ है। बेरोजगारी समाप्त करने में सहायक है। विशेषकर पिछड़े वर्ग के लोग इस उद्योग में लगे है। सरकार की तरफ से इस उद्योग को हर तरह की मदद और बढ़ावा मिलना चाहिए। यह उद्योग सरकार की मदद जैसे कैश असिस्टेंस के कारण दूसरे देशों से कम्पटीशन करेगा। ऊन सूत और मजदूरी की दरों में बढ़ोतरी में सरकार इस उद्योग की मदद के लिए और सहायता देने के लिए कैश असिस्टेंस और बढ़ा दे ताकि एक्सपोर्ट के टार्गेट पूरे हो सकें। कालीन के एक्सपोर्ट टार्गेट से इस उद्योग के फैलाव का अन्दाजा होता है, साथ ही इस से समस्याएं एवं कठिनाइयां भी बढ़ेंगी। इस सूरते हाल से निपटने के लिए एक एक्सपोर्ट प्रोमोशन कौंसिल फार एक्सपोर्ट्स अलग बनाई जानी चाहिए ताकि सरकार और उद्योग से सीधा सम्बन्ध रहे और इसकी एक्सपोर्ट इम्पोर्ट पालिसीज में उद्योग की राय ली जा सके। वर्तमान कौंसिल जो वूल ऐंड वूलेन एक्सपोर्ट प्रोमोशन कौंसिल के नाम से है मिल मालिकों और पूंजीपतियों की बनाई हुई है जिसमें कालीन उद्योग की कोई नुमाइन्दगी नहीं है इस कौंसिल ने कालीन उद्योग के लिए कोई काम नहीं किया। डेलीगेशन जो बाहर गए

[श्री फकीर अली अंसारी]

हुए हैं उन में कालीन उद्योग से आज तक कोई आदमी नहीं भेजा गया। कौंसिल के पिछले साल के ऊनी उद्योग का एक्सपोर्ट सौ करोड़ बताया है जिसमें कालीन एक्सपोर्ट 60 करोड़ से ज्यादा है। कौंसिल कालीन एक्सपोर्ट को अपने में जोड़ कर सरकार को अपने बड़े आंकड़े दिखा कर असर अन्दाज करती है जबकि कालीन उद्योग की देखभाल उसकी रेकग्नाइज्ड एसोसिएशन जिसका नाम आल इंडिया कारपेट्स मैन्युफैक्चरर्स एसोसिएशन है, करती हैं और वही सरकार से हर मामले में कहती सुनती रही है। कालीन उद्योग को उठाने और बढ़ाने में इसका बड़ा हाथ है। बड़े दुःख की बात है कि यह एसोसिएशन—एक्सपोर्ट प्रमोशन कौंसिल—ऊनी कालीन की मांग करती चली जा रही है जोकि सौ फीसदी जायज है। लेकिन सरकार ने इसकी तरफ अभी तक कोई ध्यान नहीं दिया। पिछली सरकार सुनी अनसुनी करती चली आई लेकिन जनता सरकार को जनता के फायदे के लिए उचित मांग को तुरन्त पूरा करना चाहिए ताकि यह कुटीर उद्योग जो देहातों में फल फूल रहा है और देश के कोने-कोने में फैल रहा है, सरकार की मदद से बढ़े और फले फूले।

कालीन का 90 प्रतिशत एक्सपोर्ट भदोही, मिर्जापुर के इलाके से होता है लेकिन भदोही और उस के आसपास के देहातों के रास्तों की बड़ी दयनीय हालत है। आम जनता को चलने में कठिनाई का अनुभव होता है। यहां प्रतिदिन विदेशी लोग भी आते हैं। मगर खराब रास्तों, बन्दगी, टेलीफोन व तार की खराब व्यवस्था, ठहरने की कोई व्यवस्था न होने से, विदेशियों को अनेकों कठिनाइयों का सामना करना पड़ता है। उनके सुधार की पूर्ण आवश्यकता है।

देश में दो प्रकार की टेक्सटाइल मिलें चलती है। एक—सूती धागे और कपड़ा साथ साथ बनाते है। कुछ मिलें केवल सूती धागे बनाती हैं। जो मिलें दोनों बनाती हैं वे खराब किस्म का जो भी धागा होता है, वह बुनकरों को बेचती है। अच्छे किस्म के धागे का अपना कपड़ा बना कर काम में लाती हैं। ये दोनों ओर से फायदा उठाती हैं और इनकी मोनापोली होने के कारण अपने दामों पर बुनकरों को देते हैं। सरकार को इस प्रथा को समाप्त करना चाहिये और जो मिलें कपड़ा बना रही हैं, वे कपड़ा बनायें और जो धागा बना रही हैं, वे केवल धागा ही बनायें और सरकार बुनकरों को अच्छे और सस्ते दाम के धागे उपलब्ध कराये और साथ ही साथ सरकार बुनकरों को प्रोत्साहन (इन्सेन्टिव) भी दे। ताकि बुनकरों की दयनीय दशा सुधारी जा सके और साथ ही ऐसी व्यवस्था हो कि इन को धागे वर्ष भर एक ही कीमत पर मिलते रहें, क्योंकि विदेशों में इसकी मांग बढ़ रही है और उससे विदेशी मुद्रा भी अर्जित की जा सकती है और इन को नई-नई टैक्नीक की भी जानकारी दें और इस के लिये कोई केन्द्र बना कर ट्रेनिंग दी जाय।

हैण्डीक्रेफ्ट हैण्डलूम एक्सपोर्ट कारपोरेशन को बनाने का एक विशेष ध्येय यह था कि इसके जरिये देश में हैण्डीक्रेफ्ट को प्रोत्साहन दिया जाय और विदेशों में भारतीय वस्तुओं का प्रचार किया जाय तथा भारतीय वस्त्रों की मांग को ध्यान में रख कर जानकारी दी जाय और प्रोत्साहित किया जाय। परन्तु यह कारपोरेशन एक प्रकार से पूंजीपतियों को प्रोत्साहन देती है और उनकी रक्षा करती है। यह उद्योग कालीन का भी निर्यात करती है और विदेशों में अपने डिपो द्वारा बेचती है। अभी तक इसका यह तरीका रहा है कि वहां डिपो से उन्हीं बड़े-बड़े व्यापारियों का माल बेचा जाता था, जो वहां के इन्चार्ज को कमीशन देता था और बड़ी-बड़ी विदेशी कम्पनियों से एक्सपोर्ट्स का सीधा सम्बन्ध करा देते हैं। जो अच्छा खासा कमीशन देते हैं। आपातकाल में जब एच० एच० ई० सी० के डायरेक्टर श्री रामदुराय थे, उस समय वहां बहुत गोलमाल हुआ है और यह डायरेक्टर महोदय आपातकाल के बेताज के बादशाह और उनकी चण्डालचौ क

के लोगों को दोनों हाथों में खूब लूटने का मौका दिया । यह श्रीमान उस समय उन्हीं लोगों को आर्डर देते थे जो उनको शराब और शबाब सप्लाई करते थे । यदि इस की जांच कराई जाय तो तथ्य सामने आ जायेंगे । एक तला हुआ सुबूत है कि मिर्जापुर और वाराणसी डिवे में एक ही क्वालिटी और एक ही डिजाइन में तीन-चार एक्सपोर्ट्स को कारपेट एक्सपोर्ट का आर्डर दिया, मगर एक फर्म को उन्होंने 25-30 रुपये मीटर ज्यादा रेट पर आर्डर दिया, क्योंकि इन्होंने डायरेक्टर साहब को मनपसन्द सामानों की व्यवस्था कर दी । यह आर्डर उस समय दिया गया, जब इस डिजाइन और क्वालिटी की मांग विदेशों में बिलकुल नहीं रह गई है और इस फर्म ने खूब दोनों हाथों से लाभ कमाया और यह माल हैम्बर्ग डिपो में जाकर डम्प हो गया और कारपोरेशन को खास तौर से नकसान उठाना पड़ा । क्या इस की मंत्री महोदय जांच करायेंगे और इस में सुधार लाने के लिये ठोस कदम उठायेंगे और इस में तबदीली ला कर छोटे एक्सपोर्टर्स और उन बुनकरों को प्रोत्साहन देंगे जो एक्सपोर्ट करना चाहते हैं ? बगैर इन तबदीलियों के बुनकरों और छोटे लोगों का विश्वास प्राप्त नहीं किया जा सकता ।

कालीन उद्योग कृषि के मैदान में भी उस क्षेत्र में बड़ा ही सहायक सिद्ध हुआ । इस उद्योग से वह भूमि जो बन्जर और ऊसर थी, और जिसके विषय में सोचा भी नहीं जा सकता था कि यह भूमि कृषि बन जायगी, परन्तु जब इस का फैलाव ग्रामीण अंचल में बढ़ा, तो वहां की वह बन्जर जमीन इतनी उपजाऊ हो गई कि वह आज लहलहाती नजर आती है । न तो उस भूमि में खाद की जरूरत ही रही है । आज मिर्जापुर, वाराणसी, जौनपुर एवं इलाहाबाद के जिन क्षेत्रों में वह उद्योग है, वहां एक इंच भी जमीन न तो ऊसर है और न ही बन्जर है । इन सब बातों को ध्यान में रख कर सरकार इस उद्योग की ओर विशेष ध्यान दे और उत्तर प्रदेश के पूर्वी और पिछड़े जिलों में इस उद्योग के विकास में सरकार विशेष सहायता दे, जिससे पिछड़े जिलों का विकास किया जा सके ।

इन शब्दों के साथ मैं प्रस्तुत मांगों का समर्थन करता हूं ।

PROF. R. K. AMIN (Surendranagar): Mr. Chairman, Sir, I rise to thank the hon. Minister who has come out very successful from the situation which the country was facing during the last year. Sir, when he took over the charge of this Ministry, there were shortages all around. Prices were rising very rapidly. Even in the import trade of oil, there was a lot of corruption. All the STC and other trading corporations were also talked about as if they are the hot-beds of corruption and nepotism, and even in the field of cooperation there was a lot of haziness prevailing when he took over the charge. What do I find today after a lapse of a year? I find that there is price stability. I find that there is a free availability of all those essential commodities which are very important. I also find that in regard to those trading corporations which were a hot-bed of corruption, probably the Minister has taken a very quick action and because of, let me say, his highhandedness in dealing with bureaucrats who have been set right.

SHRI SOMNATH CHATTERJEE: (Jadavpur): Are you congratulating the Minister for his high-handedness?

PROF. R. K. AMIN: Even for cooling the bureaucrats, I may say so. But he has set them right, which is a welcome step. In the recent announcement of the import policy on the 3rd of April, if you read all the aspects of it, you will find that probably the import policy has been welcomed all the sections of the society. In so far as he has gone, I welcome him, but still in so far as I am concerned, I am not satisfied completely and that is why I would like to bring to his notice certain aspects which, if he takes into account, he can

[Prof. R. K. Amin]

gird up his loins, he can take up the courage then next year if he takes that action. I am sure he will still come up with more flying colours by the end of the next year when again he comes here.

Let me point out that although he has tried to come out from the filth of the old policy of import substitution in any case, although not import substitution wherever it is possible on comparative cost ground, but anything if it causes import substitution, that is, we have taken up that policy indiscriminately and during that policy probably we have built up a particular set up in our import and export trade. Now that we want to change the policy from the import substitution to that of looking inward for the domestic production, encouragement to small-scale industry, not putting the stress on large-scale industry putting the stress on agriculture rather than quick and accelerated rate of growth of industrialisation. He has again to face a different awkward situation. That awkward situation is in the name of social cost on exports. He has to face the so-called essentiality bogey. When he was following the import substitution policy always when imports were banned, the ban was on the goods and services which are inessential and luxury goods because essential commodities being most essential had to be allowed to be imported. What has happened because of that? The production of the essential commodities did not take place to the extent it ought to have taken place in our country because of that the domestic production has to face the foreign competition which was very keen, and because of that our most essential commodities—may be machines, may be medicine of a very essential type—could not be produced in our country to the extent they ought to have been. Now the same essentiality bogey is facing us today. Onions are most essential. Their prices are increasing. Therefore, ban the export of onions. Salt is very essential. Salt prices are increasing. So, ban the export of salt, sugar, gur, oil and even jeera. For any agricultural commodities whose prices have gone up, if they are considered to be essential, if there is shortage because of the rising prices, their export is banned. It will amount to a penalty on agriculture. I would suggest to the hon. Minister that if you want to emphasize agriculture on the one hand and, on the other, take away whatever encouragement is given by imposing agricultural penalties by way of ban on exports in the name of the bogey of essentiality, then probably you will have a conflict between the short term and the long term interests. In the short term, it may be necessary to ban it. But, in the long term, you will not have the increase in production in our country and, therefore, the shortage will continue to remain. If you do not allow the price of onion to go up, if it remains at low level because you have banned its export, increased production of onion will not take place. What is the result? The shortage will increase and the price will increase; you cannot help. This sort of tangle which you are facing today should be resolved by adopting a suitable policy, so that we do not have to impose a ban on the export of any agricultural product and, at the same time, we build up a sufficient amount of buffer stock, or take steps as a result of which you increase the production to such an extent that you do not have to face a shortage in the next year. This is the first point which I would like to bring to your notice.

Secondly, probably the hon. Minister is facing various dilemmas in foreign trade today. Let me name them and indicate the way in which the choice should be made. The first dilemma is: should he import more cotton, or more of polyster. If he imports more cotton, the cotton growers will kick up a raw that the prices are being depressed because you are importing more cotton. So, next

year cotton production will not take place while we do need more production of cotton in our country. At the same time, as an alternative he can import ployester. There is a shortage of polyester production in our country and our demand is greater than what we are producing in the country. Suppose between the two, if you make a choice for polyester and not for import of cotton, what is likely to happen? During the period of shortage and consequent import of polyester for a short period foreign exchange would be utilized. But your cotton growth will not be hampered. Day by day, you are increasing the production of oil, petroleum products and petro-chemicals. So, in the near future, you are going to increase the production of polyester. At that time, you can reduce the import of polyester. You can have control over the increase or decrease in imports without disturbing the domestic market. So, if I have make a choice, I will make a choice by importing polyester which satisfies the internal demand and not by importing cotton.

The second awkward position which the hon. Minister is facing is this. Should he spend the foreign exchange on import of machinery or, better till, on the import of oil, petrol and fertilizer? I would suggest that he should spend more of foreign exchange on the import of oil, petrol and fertilizer, rather than on the import of machinery in general. If he does it, the public sector itself will come to you and say: we manufacture these machines we have built up the know-how, why are you importing machinery. There will be a dilemma between the internal and the external needs. Instead of the import of machinery, suppose you import more of crude oil. We are increasing our production of crude oil day by day. But our demand is not being satisfied by our internal production. So, we have to import. If we import more, we can give more to the diesel pumps and other modes of transport so that the transport is geared up. There is no harm in it. Your foreign exchange is being utilized. At the same time, you are not disturbing your domestic production of machinery. So, if I have to make a choice, I would make a choice for importing more of oil, which can remain under my control. Next year, if I want to reduce it, I can reduce it the moment the production of oil in my country increases, while, if that disturbance is caused in the production of machinery in our country, that cannot be repaired as and when I like it. That sort of thing I would also like the hon. Minister to keep in mind for his policy for the next year.

Thirdly, should we export, as was mentioned by an hon. Member, handlooms and other things, or should we export goods and services which are being manufactured on a large scale rather than commodities manufactured in the small scale units? I think as a result of the efforts made in the past as well as now—probably the hon. Minister will not come out from that past—we are changing the product mix, and in the name of exchanging the product mix, we are encouraging engineering goods. But how on earth can we do it? What sort of expertise have we built up? We should, as a matter of fact, encourage the export of goods and services which are labour-intensive such as handicrafts, handlooms, even processed agricultural commodities. If we encouraged them, we are encouraging more and more employment in our country. Export of engineering goods etc. may be allowed only from a free trade zone like Kandla or in fields which are one hundred per cent export-oriented where a foreigner or anybody, can come, bring the machinery over here and his own capital rather than labour, and export hundred per cent what is manufactured. Except that we have to encourage the labour-intensive goods and services for our exports.

When these dilemmas are being faced by the hon. Minister and he has to make a choice, he should al-

[Shri R. K. Amin]

ways ask himself: do I disturb my domestic pattern of growth? If the answer is "no", let him go ahead. He should ask himself: do I solve my short-term as well as long-term problems simultaneously? If the answer is "yes", let him go ahead. If there is a conflict, try to prefer that which is less disturbing of your domestic pattern.

Now, he is embarking on a new policy. His import policy has been announced When the old policy of import substitution was taken up, there were certain necessary adjuncts of that policy. You take the case of textiles. You say only nylon and polyester textile mills will be encouraged for export. When you are allowing them to come into existence you say also that this is the export obligation, this is the REP facility in order to encourage them to have more exports, this was necessary under the old policy. You have also said to the manufacturers of the raw materials in your licence that this is the capacity and particularly that beyond that they need not go. All sorts of controls were there as a necessary adjunct of the old policy. Now you are trying to go to the new policy, a liberal policy. Because there is no shortage of foreign exchange now, you have ample foreign exchange, you would like to spend it for the satisfaction of the community. And so, when you are spending the foreign exchange, adopting a liberal policy, not only the old policy but its necessary adjuncts also must simultaneously go. If you do not think of it and only introduce a liberal policy without changing those necessary adjuncts, you will create more confusion and thereby more harm than good.

I may give you one example. If you allow the open general licence system. If you allow import of a particular raw material to all, what will happen? Formerly those who were getting the advantage of the REP were being told that they had an export obligation. If you retain the export obligation and allow the open general licence, you are creating an unfavourable situation for exporters. When you do it, the REP must go.

MR. CHAIRMAN: He may resume his speech tomorrow. Half-hour discussion.

---

18 hrs.

HALF-AN-HOUR DISCUSSION

PERFORMANCE OF INDIAN PLAYERS

MR. CHAIRMAN: Now, we take up Half-hour discussion.

SHRI MUKHTIAR SINGH MALIK (Sonepat): I raise a discussion on points arising out of the answer given on the 27th February, 1978, to Starred Question No. 98 regarding performance of Indian players.

Sir, the performance of the Indian players in respect of games, has brought humiliation, indignation and shame to our country. I hope, the hon. Minister will kindly excuse me for making such observations.

Before making my comments, I would like to invite your attention and that of the House to some of the lines of the reply given by the hon. Minister. He said that it would not be correct to make a general statement that the performance of Indian players in all sports is very poor. Before coming to that, I would like to invite the attention of the House to the next line: "As the hon. Member is aware, there is internal politics in many sport bodies." What a simple and innocent statement it is: Should I call it as impotent or should I call it the incompetence of the Ministry itself that they cannot properly handle the situation and find an alibi to absorb themselves of their duty? They say that under the rules, Indian Olympics Association and National Sports Federation are autonomous bodies and Government cannot interfere with their functioning. But they say that they give financial assistance to these federations and associations

for their functioning. It is more than unfortunate that the Ministry expresses its inability and helplessness to improve the functioning of these bodies by saying that these are autonomous bodies even when they are having financial and general control over these bodies. How can they express helplessness to interfere in these bodies when they give financial assistance? I would like to know from the Minister whether they want to absolve themselves of their responsibility by making this alibi by saying that these bodies are autonomous bodies. Whether the Government is going to withdraw their financial assistance when they find that these are not properly used and their functioning is not improved. The hon. Minister said that they issue guidelines to these associations and federations. May I know whether these guidelines are thrown into the waste paper basket and whether these bodies turn a deaf ear to them? What do they do? Can't they inquire into all these things? The hon. Minister has said that it will not be correct to make a general statement. I want to invite your kind attention to our performance in the olympics games in 1976. Not a single bronze medal in any field, in any sphere. Was it not a very poor performance of our players there?

What was our position even in the Asian games? In football, we could not find even the hundredth place. So was the case with volley-ball and basket ball and all other games. What about cricket? We lost the series only very recently against a second-rate team of Australia. It is not a poor performance? What about hockey? I appreciate the frank and free admission on the part of the Education Minister to have said that politics is being played into all these things.

What about hockey? What were the causes thereof? Only four years back, the World Cup winners find the sixth place now. They could not find a berth even in the semi-finals. What were the reasons behind that? When we lost the test match against Pakistan before going to the World Cup, they added some of the players who had been expelled from hockey on account of some politics, on account of the personal prestige of a certain Minister, not even belonging to the Education Ministry, who had nothing to do with that. But four players were added at the eleventh hour to the team. When we had lost the test match against Pakistan, may I know from the hon. Minister how could these four players who had been added to the team, namely, Ashok, Baldev, Virendra and Syed Ali, combine with the rest of the team? They were added to the team only one day before they proceeded for the World Cup game. How could they combine with the team when they had no opportunity to play with them? The result was there. It is very unfortunate that the Education Ministry could not force the Olympic Hockey Association for the inclusion of our best players in India, namely, Ajit Pal Singh, Surjit Singh and Aslam Sher Khan who are renowned players of hockey. What was the politics in that? That we should humiliate such players? It was only on account of the personal prestige of a certain Minister. How does the hon. Minister explain the lapses on the part of the Government in that regard?

I only want to bring home to the hon. Minister of Education that the teams are not selected only one day before the matches are played or they proceed abroad, when they cannot get any opportunity to play any match even in our own country or with any other country before going for any competition in the World Cup. Pakistan announced their team nine months before for the World Cup. And look at their performance. India was once known as the hockey wizard. What is our performance now in the World Cup? What was our place in the Olympic games? When we were in jail, we heard the commentaries about hockey games in the Olympics and we

[Shri M. S. Malik]

were very much ashamed of the performance of our players there. When this politics is involved, whether the Hon. Minister, whether the Ministry is going to institute an enquiry into all these things or they are going to set up a committee of experts to find out the causes of this poor performance in all spheres of games or not, whether the hon. Minister is going to explain before the country as a whole, when the lovers of sports and games are very eager to know, what politics is behind this poor performance of the game. At the same time, I want to draw the attention of the hon. Minister to some of the hardships and conditions prevailing in our country because there is dearth of material. We cannot provide any material to our players, even equipment is not available.

I want to speak on wrestling mats. Equipments regarding wrestling mats are not available in the whole of the country except one or two in Patiala. How can our players show their efficiency in olympics when we cannot provide them with such equipments. There I want to speak about the covered stadium for volley ball, basket ball, etc., These are not available in the country as a whole. Our players have to play their games abroad with other teams on wooden floors in covered stadiums. How can they compete with other teams when we cannot provide them with such facilities in our country when they have no opportunities to play here on wooden floors and in covered stadiums? I think the Minister will kindly take note of this.

I would like to invite the attention of the Minister through you to tarten track in the matter of athletics and races. They have to practise on grass here in our country, they have to run on the roads in our country. But when they go abroad for these competitions, they find that these tarten tracks made of plastic or something like that are not suitable for them. I am not an expert on that, but I can point out to the Minister that they cannot compete with others under those conditions and these are not available in our country.

As regards gymnastics, etc., what to speak of scientific equipment, even simple equipment is not available for our players no scientific equipment is provided to our players or, say, these gymnasts who have to go to other countries and face these competitions.

The hon. Minister of Education has expressed helplessness in regard to autonomous bodies. What are the condition in schools and colleges? We are not providing any facilities in schools and colleges as well. Our boys who are lovers of sports in schools and colleges, everybody knows and you will also find that they are dull in the matter of study. Their parents would never like them to take to games. How does the hon. Minister explain this? We lack in all these facilities even in our schools and colleges. We should create proper conditions in schools and colleges because only boys from schools and colleges can take to games and they can bring fame to our country when they go outside and participate in matches and games...

MR. CHAIRMAN: Please try to conclude.

SHRI MUKHTIAR SINGH MALIK: I would like to ask the hon. Minister of Education whether the Education Ministry is going to trace the reasons behind the calculated move to expel our renowned players from the games. No prestige of a certain person should be allowed to come in between. Perhaps, the State Minister of Education is well aware of all these facts. Even his advice on the subject, I have learnt, could not find any place, could not help.

I want to know from the hon. Minister whether the Education Ministry is going to handle properly all these affairs which have been responsible for our poor performance in all spheres when we go abroad—for Olympics or World Cups.

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री ज्ञान सिंह बुलसन) : अध्यक्ष महोदय, मैं श्री मुक्तियार सिंह मलिक जी का आभारी हूं जिन्होंने आज सदन में खेलों के विषय पर आधे घंटे की चर्चा का अवसर दिया। इसमें कोई शक नहीं है कि हाकी के मैदान में जो कि एक अन्तर्राष्ट्रीय खेल है हाल ही में हमें धक्का पहुंचा है। अर्जेन्टाइना में हुए विश्व हाकी कप में हमें छठा स्थान मिला है। इस स्थिति के बारे में बड़ी गंभीरता से हमारा मंत्रालय तथा अखिल भारतीय खेल संघ विचार कर रहे हैं। जैसा कि मैंने 27 फरवरी, 1978 को प्रश्न संख्या 88 के उत्तर में कहा था सामान्य रूप से यह कह देना ठीक नहीं है कि भारतीय खिलाड़ियों का प्रदर्शन सभी खेलों में बड़ा घटिया है। आंकड़ों से पता चलता है कि भारतीय खिलाड़ियों ने कई गोल्ड मेडल एशियन गेम्स तथा दूसरे अन्तर्राष्ट्रीय मुकाबलों में जीते हैं, जैसे कि एथेलेटिक के मैदान में एशिया में हमारा पहला स्थान है। दूसरे, लान टेनिस तथा बैडमिंटन के मैदान में हमारा विश्व में बहुत ऊंचा दर्जा है। हमारी बास्केट बाल की टीम एशिया में पहली चार टीमों में से है। 1977 में मेलबार्न में हुए विश्व बिलियर्ड के मुकाबिलों में भारतीय खिलाड़ी माइकेल फिरेरा प्रथम स्थान पर रहे हैं। हमारी क्रिकेट टीम ने हाल ही में आस्ट्रेलिया में खेल का बहुत अच्छा प्रदर्शन किया है।

मैं सदस्यों को यह बता देना चाहता हूं कि हमने एक वर्किंग ग्रुप बनाया था। इस वर्किंग ग्रुप में खिलाड़ी, खेल-खिलाड़ी तथा वे व्यक्ति शामिल में जिनको खेलों के बारे में बहुत जानकारी है। इनको यह कहा गया था कि खेलों के विकास के लिये सुझाव दें, ताकि 6ठी पंच वर्षीय योजना में उन सुझावों को रखा जा सके। उन्होंने रिपोर्ट दे दी है, जो सरकार के विचाराधीन है। राष्ट्रीय खेल नीति निर्धारित करने के लिये हम राज्य खेल मंत्रियों तथा भारतीय खेल परिषदों, संघों के प्रतिनिधियों की एक मीटिंग आयोजित कर रहे हैं। ताकि खेलों के विकास के लिये पूर्ण रूप में विचार किया जा सके।

माननीय सदस्यों को यह भी विदित है कि बहुत से खेल निकायों में अनेक राष्ट्रीय हैं और उन निकायों के अन्तर्गत भारतीय ओलम्पिक संघ तथा राष्ट्रीय खेल संघ परिषद स्वतन्त्र निकाय हैं और सरकार उनके कार्यकरण में दखल नहीं दे सकती है तथा भारतीय खेल परिषद् के परामर्श और सलाह से सरकार ने संघों, परिषदों को अपने कार्यकरण में सुधार करने हेतु मार्गदर्शी रूप - रेखायें भेजी हैं।

राष्ट्रीय खेल संघों, परिषदों में आपसी झगड़ा खत्म करने के लिये सरकार ने सितम्बर, 1975 में रूप-रेखायें भेजी हैं। जिनमें मुख्य हैं :—

1. कोई व्यक्ति चार साल में ज्यादा आफिस-बीयरर नहीं रह सकता, किन्तु अगर वह अगले चुनाव में दो-तिहाई वोट हासिल कर ले, तो दोबारा बना रह सकता है।

2. कोई व्यक्ति एक से ज्यादा संघ या परिषद् का ओहदेदार नहीं बन सकता। यह शर्त भारतीय ओलम्पिक संघ एसोसियेशन पर लागू नहीं है।

3. राष्ट्रीय खेल संघों, परिषदों को सालाना हिसाब-किताब रखना जरूरी है।

4. हर परिषद् को क्वालिफाइड कोच रखना जरूरी है।

5. हर संस्था को साल में कम से कम दो खेल मुकाबले करवाने जरूरी है।

6. व्यक्तिगत क्लब या व्यक्ति विशेष चाहे वह राष्ट्रीय परिषद् के मेम्बर ही क्यों न हों, परिषद् की किसी भी मीटिंग में वोट देने का अधिकार नहीं है।

[श्री ब्रज्ञा सिंह चुलजन]

हमारे मंत्रालय ने सभी राष्ट्रीय खेल संघों, परिषदों को सलाह दी है कि इन रूप-रेखाओं के आधार पर अपने-अपने संविधान में संशोधन कर लें। सरकार को सलाह देने के लिये एक आल इण्डिया कौन्सिल आफ़ स्पोर्ट्स है। जिसमें 6 पार्लियामेन्ट के सदस्य भी शामिल हैं। 1977-78 के बजट में खेलों और शारीरिक शिक्षा के लिये 205 लाख रुपये का बजट है। इसमें से 24 लाख रुपया राष्ट्रीय खेल संघों, परिषदों को दिया जाता है। देश में खेलों के स्तरों में सुधार करने के लिये केन्द्रीय सरकार ने जो कदम उठाये हैं—उनमें से कुछ महत्वपूर्ण कदम ये हैं :—

1. राष्ट्रीय खेल संघों के राष्ट्रीय चैम्पियनशिपों तथा प्रशिक्षण शिविर का आयोजन, वैतनिक सहायक सचिवों के वेतनों का भुगतान, खेल के सामान की खरीद, अन्तर-राष्ट्रीय खेल प्रतियोगिताओं में भाग लेने के लिये अन्तर्राष्ट्रीय यात्रा की लागत के लिये आर्थिक सहायता प्रदान करना।

2. उच्च कोटि की प्रशिक्षा प्राप्त करने के लिये पटियाला में राष्ट्रीय खेल संस्थान तथा उसकी एक शाखा की बंगलौर में स्थापना।

3. राज्य स्तर पर प्रशिक्षण शिविर आयोजित करना, स्टेडियमों, स्विमिंग पूलों का निर्माण, खेलों के मैदानों का विकास, भीतरी स्टेडियमों तथा मैदानों में पूरे प्रकाश की व्यवस्था आदि के लिये राष्ट्रीय खेल परिषदों के लिये आर्थिक सहायता प्रदान करना।

4. प्रति वर्ष महिलाओं के लिये राष्ट्रीय खेल समारोहों का आयोजन और इससे पहले राज्य तथा इसके नीचे के स्तरों पर प्रतियोगिताओं का आयोजन।

5. पिछले वर्षों में प्रदान की गई छात्रवृत्तियों और कुछ नई को पूरा करने पर नवीकरण के अलावा उच्च स्तर की उत्कृष्टता प्राप्त करने की क्षमता दर्शाने वाले स्कूली लड़कों और लड़कियों में से प्रति वर्ष 1200 नई प्रतिभा को खोज कर छात्रवृत्तियां प्रदान करना।

6. प्रति वर्ष उत्कृष्ट पुरुष और महिला खिलाड़ियों को अर्जुन पुरस्कार प्रदान करना।

7. खेलों के लिये भौतिक सुविधायें पैदा करने के लिये विश्वविद्यालयों और कालेजों की विश्वविद्यालय अनुदान आयोग के माध्यम से और अन्तर्विश्वविद्यालय प्रतियोगिताओं एवं प्रशिक्षण शिविर आयोजित करने के लिये और पिछले वर्षों में प्रदान किये गये वजीफों (छात्र वृत्तियों) और नवीकरण करने के अलावा कालिजों और विश्वविद्यालयों में खेलों में प्रतिभाशाली छात्रों को प्रति वर्ष एक हजार रुपये की 100 नई छात्रवृत्ति देने के लिये भारतीय विश्व विद्यालयों के संघों के माध्यम से वित्तीय सहायता प्रदान करना।

8. राष्ट्रीय प्रशिक्षक अनुसंधान और प्रशिक्षण परिषद्—एन० सी० ई० आर० टी० के द्वारा तैयार की गई 10+2 पद्धति के आदर्श पाठ्य विवरण में खेल-कूद की एक अभिन्न अंग के रूप में शामिल करना।

सभापति जी, जैसे मैंने पहले भी स्पष्ट किया है कि भारत सरकार इस के बारे में सोच रही है कि क्या किया जाय। एक अखिल भारतीय खेल परिषद है, जिस में 8 संसद सदस्य सहित 46 सदस्य हैं। इस की कार्यकारी समिति में दो संसद सदस्यों सहित 16 सदस्य हैं। परिषद के कार्य क्षेत्र को व्यापक बनाने के लिये, ताकि यह सरकार और राष्ट्रीय खेल संघों के बीच में एक कड़ी के रूप में कार्य कर सके तथा परिषद और इस की कार्यकारी समिति की सदस्यता कम

करने के लिये ताकि इस को अधिक प्रभावी, सुचारू और क्रियात्मक बनाया जा सके— इस के पुनर्गठन के सुझावों पर विचार कर रही है ।

एक नई राष्ट्रीय खेल नीति तैयार करने और देश में खेल-कूद के विकास के लिये राष्ट्रीय योजना तैयार करने के लिये खेल मंत्रियों की एक बैठक आयोजित करने का भी प्रस्ताव है ।

इस प्रकार यह स्पष्ट हो जाता है कि खेल, चूंकि मूल रूप से राज्यों का विषय है और चूंकि खेलों का प्रतियोगी पहलू राष्ट्रीय खेल महासंघों के हाथ में है, जो सरकारी कन्ट्रोल से मुक्त निकाय है, केन्द्रीय सरकार की भूमिका खेलों को व्यापक बनाने के सम्बन्ध में तथा प्रतियोगी खेलों में उत्कृष्टता लाने की दृष्टि से समर्थन प्रदान करने तक ही सीमित है । खेलों के विकास में सुविधायें बढ़ाने की आवश्यकता महसूस की जाती है । इस मामले में वित्तीय तंगी राज्यों और केन्द्र के रास्ते में बाधा बनी हुई है । संक्षेप में खेल-कूद के क्षेत्र की समस्याओं का निर्धारण भली भांति किया जा चुका है और केन्द्र सरकार पर संवैधानिक प्रतिबन्ध तथा इस के साथ साथ महासंघ और संघों पर ओलम्पिक-शासी नियमों के प्रतिबन्ध और वित्तीय तंगी खेलों के क्षेत्र में अधिक तीव्र उन्नति और प्रगति के रास्ते में अड़चन डालते हैं ।

MR. CHAIRMAN: Now questions to be put....

PROF. P. G. MAVALANKAR (Gandhi Nagar): Obviously the Minister has a long reply and he has not yet completed. Let him tell us how much more is left.

श्री शत्रा सिंह गुलशन : बाकी का मैं सभा-पटल पर रख दूंगा ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): He has completed.

PROF. P. G. MAVALANKAR: Let him lay the remaining part on the Table of the House.

श्री शत्रा सिंह गुलशन : मैंने कह दिया है कि यह सभा-पटल पर रख दिया जायगा ।

PROF. P. G. MAVALANKAR: Mr. Chairman, he has not completed. Let him lay the remaining portion on the Table so that we can ask questions.

MR. CHAIRMAN: You please keep the remaining portion on the table.

श्री शत्रा सिंह गुलशन : मैंने कह दिया है कि उस को सभा पटल पर रख देंगे ।

श्री लक्ष्मी नारायण पांडेय (मंदसौर) : मैं एक सवाल पूछना चाहता हूं । शिक्षा मंत्री जी की ओर से जो उत्तर यहां पर मंत्री जी ने दिया है वह बहुत अस्पष्ट है, उस में मैं यह जानना चाहता हूं कि क्या कोई राष्ट्रीय खेल नीति आप निर्धारित करने जा रहे हैं और यदि बनाने जा रहे हैं तो उस में कितना समय लगेगा और कब तक वह नीति इस सदन के समक्ष सरकार रखने का प्रयत्न करेगी ।

दूसरी बात मैं माननीय मंत्री जी से यह जानना चाहता हूं कि..

MR. CHAIRMAN: The question will be asked under Rule 55(4) by Dr. Laxminarayan Pandeya.

DR. LAXMINARAYAN PANDEYA: I am asking the question.

MR. CHAIRMAN: You please wait a bit.

The Minister may please complete his reply. Dr. Laxminarayan Pandeya's question may be covered by the reply.

SHRI RAVINDRA VARMA: Actually they have been answered in anticipation.

श्री शत्रा सिंह गुलशन : मैंने पहले ही कह दिया है कि हम एक मीटिंग बुलाने वाले हैं और उस मीटिंग में स्टेट्स के मिनिस्टर्स और संघों के जो नेता हैं, वे आएंगे । एक नई

[श्री धर्मा सिंह गुलशन]

नीति खेलों के बारे में सरकार बनाने की सोच रही है और इन्डियन स्पोर्टस कौंसल जो है, उस की भी सलाह हम लेंगे । सब की सलाह लेकर नीति बनाई जाएगी । यह बात सही है और इस में शक नहीं है कि इस साल हम हाकी में पीछे रह गये हैं और यह सब गुटबन्दी के कारण हुआ है । हमारे देश में अच्छे खिलाड़ियों की कोई कमी नहीं है और हाकी के अच्छे खिलाड़ी हमारे यहां हैं । यह सदस्यों को मालूम है कि मैंने कई बार इस बात को कहा है कि हमारी हाकी की टीम अच्छी होनी चाहिए और हमारी जो स्पोर्ट्स कौंसिल है, उस ने भी रेजोलूशन पास किया था कि हाकी की टीम अच्छी होनी चाहिए लेकिन हम कुछ कर नहीं पाए उसमें क्योंकि वह आटोनोमस बाडी है और हम उस में दखल नहीं दे सकते ।

डा० लक्ष्मी नारायण पांडेय : सभापति मैं यह निवेदन करना चाहता हूं कि जहां हमें अपने खिलाड़ियों के श्रेष्ठ प्रदर्शन पर गर्व है, वहां खेल के गिरते हुए स्तर पर भी चिन्ता होना स्वाभाविक है । हाल ही में हमारी हार हमारे लिए बहुत बड़ा धक्का है । राष्ट्रीय नीति खेलों के बारे में क्यों हो इस के बारे में तो मंत्री जी ने थोड़ा स्पष्ट किया लेकिन दूसरा प्रश्न मेरा यह है कि क्या उन खेल संघों के बारे में सरकार कुछ विचार कर रही है जिन खेल संघों में आन्तरिक राजनीति चल रही है और उस राजनीति के चलते हमारे खेलों का प्रदर्शन बाहर बहुत खराब हो रहा है, खिलाड़ियों का सलेक्शन खराब हो रहा है? क्या सरकार उन खेल संघों को जो वित्तीय सहायता दी जा रही है, उस को बन्द करने के बारे कुछ सोच रही है अथवा उन की मान्यता समाप्त करने की दिशा में क्या सरकार का कोई विचार है ?

श्री धर्मा सिंह गुलशन : मैं पहले बता चुका हूं कि हम खेलों में सुधार करने का विचार कर रहे हैं और यह भी कह चुका हूं कि जो संघ खेलों के हैं, उन में कोई राजनीति नहीं आनी चाहिए । हम यह चाहते हैं कि वे संघ आजाद रहें और हम उस में कोई दखल नहीं देते लेकिन लोग दखल में फंस जाते हैं तो हम क्या करें । हम खेलों के बारे में एक नीति बनाने जा रहे हैं और उन में सुधार लाने के बारे में हमारे पास कई सुझाव भी आए हैं । हम ने एक कमिटी बना दी है और उस की रिपोर्ट हमारे पास आ गई है और उस पर अमल होगा और आगे क्या किया जाए, उस का रास्ता निकाला जाएगा ।

PROF. P. G. MAVALANKAR: I must say at the outset that I feel rather sorry that this particular half-an-hour discussion is not being attended to and replied to by the senior colleague of my esteemed friend the Minister of State. My esteemed friend the Minister of State is answering. I know that the original Starred Question No. 98 was also answered by him, at least on paper. But this is a very important subject. I do not know why Government chose not to have the Minister of Education Dr. Pratap Chandra Chunder to come and reply to this half-an-hour discussion. When we get occasionally prizes for hockey or cricket, when our team gets badges, we have headlines in newspapers, these are given out in Radio, Television etc., and there are interviews and felicitations from Prime Minister downwards; by everybody. Everybody sends messages, and we become elated. And when things go wrong, we discuss these at the fag end in a thin House with no Minister of Education replying. That is my serious objection. Technically he is right; technically he can answer. Sir, if the Government really gives attention to sports, then, I think, the Minister of Education should have remained present. But I want to be sympathetic and charitable.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): This is not quite charitable.

PROF. P. G. MAVALANKAR: I want to be sympathetic and charitable to my esteemed colleague the Minister of State. But I want Government to understand this. If they want to be only technically correct, they are, of course, technically correct, but I say, they are not substantially correct. Because, this is Half-an hour Discussion and the entire time of the House has to be properly spent on this subject so that the matter can be spotlighted. And if we are confronted with prepared, long statements in advance, before even our questions are put, I don't know what kind of a reply I am expected to get. Any way, I shall be, in the true Bhagvad Gita style not expecting any fruits of my labour just now, but I will go on making a few points, ask a few questions, to my satisfaction, hoping that, if not today or tomorrow, some day these answers will come.

Now, Mr. Chairman, Sir, please look at the answer which Shri Dhanna Singh Gulshanji gave on 27th of February. Look at the answer! The question was put by two members, Shri G. M. Banatwalla and Shri Mukhtiar Singh Malik, my good friend. I am grateful that he has raised this subject today. So, these two hon. Members raised the question. And the Minister answers (a), (b), (c) and (d) combined and the fourth line of the answer I am now quoting. He says:

> 'As the hon. Member is aware, there is internal politics in many Sports Bodies.'

So, I want to ask two questions. Sir, I am very serious about it because these questions are drafted by bureaucrats and they are also later on examined and prepared by the Ministers. If a question was asked by two Members, how can the answer say 'As the hon. Member is aware'? Which hon. Member—Shri Banatwalla or Shri Mukhtiar Singh Malik?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): It is addressed to each.

PROF. P. G. MAVALANKAR: This is one thing. There is this kind of an assumption on the part of the Minister that Members are aware of various things. Sir, if we are aware, why should we ask questions about it at all? We are aware of certain things; Government is aware of all things. Therefore I am very serious. And I wish to point out that Games and Sports are matters on which we must take more interest, we must pay more attention. We are a country of 62 crores of people, and cannot we get even six medals, Sir? Does it mean that we lack talented individuals? Not at all. We do not lack talented individuals. We lack proper utilisation of resources, proper supervision, proper care, proper control, proper intervention, not interference. I agree that sports bodies are run by autonomous bodies. Sir, I will not take more time.

In the other House, in the Rajya Sabha, in July last year there was a Call Attention on the subject of the performance of our players, particularly in Hockey and it was the Education Minister himself who answered that Call Attention Motion, not the Minister of State. If in the other House he can reply, why not here? Therefore, my point is this.

First of all, what is the attention and what is the priority which the Government is giving to sports and games in this country? What are the funds? What are the facilities; what are the equipments that Government makes available to various sports bodies? It is no use his telling me that Sports is a State Subject. I know. But the Centre also is indirectly in charge. I have no time to go into the details. But I wish to point out that the National Policy on Education, anunciated in 1968 clearly lays down, under the heading "Games and Sports", that certain things should be done by the Central Government, certain attention will be given, priority will be fixed and money will

[Prof. P. G. Mavalankar]

be given. Sir, during 1976-77 financial year, just one year back, Rs. 17.25 lakhs were given for Plan assistance and Rs. 9 lakhs were given for non-plan expenditure. What an amount? Rs. 17.25 lakhs and Rs. 9 lakhs for a country of 2 crores of people wanting to enter the Olympic games in so many ways? Is it a joke? Are we really having a joke in this country?

If you do not want to give money, better not give any money. If you give more money, or even if you give this much money, what is the control that you have? That is my first question. Of course, I will also add to it something for doing justice in the matter. Government, in the same year, that is, in 1976-77, gave Rs. 20 lakhs to the States Sports Councils besides the amount of Rs. 17.25 lakhs given to the National Sports Federations. This is all the money that you gave.

Dr. Chunder said in reply to a Call Attention in the other House in July last that Government cannot interfere because they are autonomous bodies. But, in the same breath, the Minister of Education says that the Government may try to review the policy and do something. Is it not a contradiction? I want him to answer whether they will now resolve this contradiction and go on giving more money, more facilities, more equipments and control the bodies by at least eliminating the mismanagement? Why should you give even one rupee to a mismanaged body. You may not be able to have crores of rupees, but you are giving lakhs. That is all right. But, at least those lakhs of rupees should go to the properly managed bodies and not to the mismanaged bodies. Every time to our question the answer is given that there is internal politics. Let us know what is it? Let us get rid of it. Let us change it and improve upon it. You have got influence as a Government; you have got the power—I am not talking of political power—you have got the influence as the Government. All this must go.

Finally, I would only mention some points. Take for example the selection of players. How are we all to ensure that there is no politics? In different coaching camps, how to ensure that they are made rigorous or vigorous? This must be looked into. We have got in our country so many potential, good players. And, about the good players already what is being done to strengthen their performance? For that team work is essential, more so in games like a cricket and in hockey. In all these major games, team work is important. In our country we are all very good as individuals. When we come together we are zero and sometimes we are minus—one Indian is equal to any foreigner; two Indians are equal to one foreigner and three Indians are equal to minus. That is the situation. Why not therefore have this team work inculcated? This must be done by giving training and education in our schools and universities in order to have the leadership qualities. I would like to mention to my hon. friend, the Minister of State for Education one thing. What is the government doing in terms of inculcating in these youth in the matter of games, discipline, quality of leadership and love of games in our various universities and in academic campuses? Lastly, I want him to tell me what is all this internal politics? By internal politics does he mean politics in various bodies? Let us know what is it actually? Are you going to be helpless as a Government that you cannot do anything? Such countries—smaller countries—like Trinidad, Cuba, New Zealand, Finland and Jamaica are getting more and more prizes. We, in India, with crores of people at our disposal, the quality laden in them, are not able to get even one prize—one medal—not even a bronze medal. In 1976, in the Montreal Olympic Games it was a dismal story. I do not want to go into all these details because it pains me to see these things. As a sports loving myself, I must say politics cannot pay in games. Rather let us take politics

sportingly. Let us not dabble politics into sports and inject our diseases into these sports bodies.

Therefore, all of us want to know—what are the various steps and measures taken which may be commensurate with the National Policy on Education enunciated in 1968, or commensurate with what the Minister of Education Dr. Chunder said in the Rajya Sabha in July last year? In view of the fact that we want our country's prestige to go up in terms of games and sports especially because we have the talent available what is the government doing in terms of priority to increase funds and to provide training to our players so that India's name can go up again in the comity of nations as it has always been in many fields including Hockey and Cricket?

श्री धन्ना सिंह गुलशन : सभापति महोदय, मैं माननीय सदस्यों की चिन्ता, जो उन्होंने खेल कूद के बारे में जाहिर की है उसकी कद्र करता हूं । और मैंने पहले ही बता दिया है कि वर्किंग ग्रुप हमारे बने है, वह सुझाव दे रहे हैं कितना पैसा देना है । पैसे की कमी है, पैसे की जरूरत है । जो हमने योजना बनाई है 25 करोड़ रुपये की जरूरत है । लेकिन जो वर्तमान साल चल रहा है इसमें हमारे पास केवल 2½ करोड़ रुपये की व्यवस्था है । तो नीचे से लेकर ऊपर तक, जो स्कूल स्पोर्टस काउंसिल हैं, फैडरेशन हैं, छोटे प्राइमरी स्कूल से लेकर कालेज, हाई स्कूल और विश्वविद्यालय तक के लिये भी हैं, वहां से नये-नये खिलाड़ी निकालने के लिये सरकार की नीति के बारे में फिर विचार किया जायेगा । वर्किंग ग्रुप की रिपोर्ट हमारे पास आ गई है, उस पर गौर किया जा रहा है ।

माननीय सदस्यों का जो विचार है, उन्होंने जो चिन्ता प्रकट की है, उनकी भावनाओं को मैं अच्छी तरह से समझता हूं । मैं तो पहले ही ऐसी चिन्ता व्यक्त कर चुका हूं, कई बार चिन्ता व्यक्त की है कि हमारी खेल परिषद् में राजनीति घुस गई है और हमारा खेलों का स्तर नीचे आ रहा है । हमने उसमें सुधार के लिये वर्किंग ग्रुप बनाया है, हमारी स्पोर्ट काउंसिल उस पर विचार करेगी और उन पर ध्यान दिया जायेगा ।

प्रो० पी० जी० मावलंकर : चिन्ता के बाद चिन्तन कीजिये और उस पर कार्यवाही कीजिये, यह मेरी प्रार्थना है ।

MR. CHAIRMAN: The House stands adjourned till 11 A.M tomorrow.

18.46 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 6, 1978/Chaitra 16, 1900 (Saka).

GMGIPND—JOB III—231 LS—(JC 284)—30-5-78—